Third Series, Vol. L. No.7

Wednesday, February 23, 1966
Phalguna 4, 1887(Saka)

LOK SABHA DEBATES

(THIRD SERIES)

Vol. L, 1966/1887 (Saka)

[February 14 to 28, 1966/Magha 25 to Phalguna 9, 1887 (Saka)]

Fourteenth Session, 1966/1887-88 (Saka)

(Vol. L contains Nos. 1 to 10)

LOK SABHA SECRETARIAT
NEW DELHI

CONTENTS

No. 7.—*Wednesday, February 23, 1966/Phalguna 4, 1887 (Saka)* COLUMNS

Introduction of Parliamentary Secretary	1665
Oral Answers to Questions—	
*Starred Questions Nos. 149 to 156	1665—1202
Written Answers to Questions—	
Starred Questions Nos. 158 to 178	1703—19
Unstarred Questions Nos. 632 to 638, 640 to 759, 761 to 775 and 777 to 790	1727—1828
Correction of Answer to U.S.Q. No. 2116, dated 8-12-1965 .	1828
Calling Attention to Matters of Urgent Public Importance—	
(i) Blowing up of railway track by Naga hostiles	1829—36
(ii) Crash of an IAF plane near Gauhati .	1963—70
Re : Calling Attention Notice (Query)	1836
Papers Laid on the Table	1836—37
Committee on Private Members Bills and Resolutions—	
Seventy-eighth Report	1837
Statement re : Situation on India-Pakistan Border	1838—39
Shr Y. B. Chavan	1838
Statement re. Correction of Answer to S.Qs. Nos. 122 and 566 Arrest of a Kanpur Industrialist	1830
Shri P. S. Naskar	1839
Judges (Inquiry) Bill—	
Extension of Time for presentation of Report of Joint Committee	1839—40
Motion on President's Address	1840—1963
Shrimati Lakshmikanthamma	1842—47
Shri Hari Vishnu Kamath	1847—61
Shri Heda .	1861—66
Shri G. S. Musafir	1866—75

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by him.

	COLUMNS
Shri Dinen Bhattacharya	1875--87
Shri R. G. Dubey .	1887--92
Shri M. L. Dwivedi	1892--1902
Shri Narasimha Reddy	1902—13
Shri Ramshekhar Prasad Singh	1913--22
Dr. Ram Manohar Lohia .	1922--34
Shri K. N. Pande	1934--42
Shri Ansar Harvani	1942--47
Shri Maurya	1947—53
Shri Kappen .	1953—58
Shri Omkar Singh	1958—63

LOK SABHA

Wednesday, February 23, 1966/Phalguna 4, 1887 (Saka).

The Lok Sabha met at Eleven of the Clock.

INTRODUCTION OF PARLIAMENTARY SECRETARY

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): With your permission, Sir, I would like to introduce Shri Bhanu Prakash Singh, who has been appointed Parliamentary Secretary and attached to my ministry.

श्री किशन पटनायक (सम्बलपुर) : वह पहले स्वतंत्र थे न ?

ORAL ANSWERS TO QUESTIONS

Foreign Money Order Service

\+

*149. **Shri Himatsingka:**
Shri Rameshwar Tantia:
Shri Onkar Lal Berwa:
Shri Narayan Reddy:
Shri Lahtan Chaudhry:
Shri Maheswar Naik:
Shri Kajrolkar:
Shri Hukam Chand Kachhavaiya:
Shri Bade:
Shri Basumatari:
Shri M. Rampure:

Will the Minister of **Communications** be pleased to state:

(a) whether it is a fact that the Union Government has taken up the matter with the Governments of Canada, U.S. and Kuwait to have direct Money Order Service with India;

(b) if so, whether any agreement has been reached in this regard;

(c) the advantages accruing therefrom and the expenditure to be incurred therefor; and

(d) with how many foreign countries India has direct money order service?

The Parliamentary Secretary in the Department of Communications (Shri Bhanu Prakash Singh): (a) The proposals for direct Money Order service with India were received from the Postal Administrations of Canada, U.S. and Kuwait.

(b) Agreement with Canada was concluded on 27th December, 1965. Negotiations with U.S. and Kuwait are in progress.

(c) The agreement for direct transmission of Money Orders with Canada will reduce the cost of sending money from that country to India as also minimise the time taken in transit. The agreement will permit this country to earn Canadian dollars instead of pound sterling. No additional expenditure is involved.

(d) Thirty three countries.

श्री रामेश्वर टांटिया : चूंकि रिफ़ेंस रैमिटेंस स्कीम के अन्तर्गत बाहर से रुपये भेजने पर 60 परसेंट इम्पोर्ट लाइसेंस मिलते हैं, इस लिये इस हालत में मनीआर्डर सर्विस के अन्तर्गत रुपये किस प्रकार आ पायेंगे ? क्या सरकार ने इस बात पर विचार किया है कि यदि वे रुपये आयेंगे, तो उन के बदले इम्पोर्ट लाइसेंस मिलेंगे ?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): They have nothing to do with import licences. Accounting will be done at the end of the year and whatever payment is made, it will be made in Canadian dollars to our country.

श्री यशपाल सिंह: क्या मैं जान सकता हूं कि पाकिस्तान के साथ यह सर्विस कब तक शुरू होगी ?

Mr. Speaker: Next question.

Economy Drive

\+

***150. Shri Bibhuti Mishra:**
Shri K. N. Tiwary:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that his Ministry has imposed a ban on the recruitment of fresh staff;

(b) if so, for how long; and

(c) whether Government have made any exception to the appointments being made in special cases?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) There is at present no ban on fresh recruitment except in respect of recruitment of peons from the open market.

(b) Since September, 1958.

(c) Yes.

श्री विभूति मिश्र: मंत्री जी ने अभी जो जवाब दिया, उस से मालूम होता है कि केवल पियन लोगों के लिए रेस्ट्रिक्शन है। मैं यह जानना चाहता हूं कि क्या सरकार इन गरीबों के लिए रोजी-रोटी का कोई दूसरा इन्तजाम कर रही है ?

Shri P. S. Naskar: Perhaps the hon. Member is mentioning about restrictions on the creation of new posts. There is a ban not only on the creation of new posts for Class IV staff, but also on the creation of new posts in higher categories, except for security and plan schemes.

श्री विभूति मिश्र : क्या सरकार ने इस बारे में अच्छी तरह से छान-बीन कर ली है कि क्या क्लास 1 और 2 के एम्पलाईज जरूरत से ज्यादा नहीं हैं ? यदि वे जरूरत से ज्यादा हैं, तो वे कितने हैं ? मैं यह भी जानना चाहता हूं कि पियन लोगों की भर्ती न करने से सरकार को कितने रुपये की बचत होगी ?

Shri P. S. Naskar: The staff position in the government offices in and outside Delhi has been reviewed and is being reviewed from time to time. There are four categories from Class I to Class IV. I cannot give the exact figures as to how much we have spent on the administrative cost. I have not got the figures.

श्री क० ना० तिवारी : मैं यह जानना चाहता हूं कि क्या सेंट्रल सर्विसिज में कुछ रिट्रेंचमेंट हुई है ; यदि हां, तो उस का नम्बर क्या है और किस कैटेगरी के एम्पलाईज की रिट्रेंचमेंट हुई है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा सम्भरण मंत्री (श्री हाथी): कोई रिट्रेंचमेंट नहीं हुई है।

श्री म० ला० द्विवेदी: क्या सरकार ने इस बात की भी कोई जांच-पड़ताल की है कि भारत सरकार के विभिन्न मंत्रालयों में अव्वल दर्जे का स्टाफ और क्लैरिकल स्टाफ़ सरप्लस है; यदि हां, तो उस का क्या फल हुआ और उस सरप्लस स्टाफ़ का क्या किया जायेगा ?

श्री हाथी: फ़िनांस मिनिस्ट्री की ओर से एक टाम काम कर रही है, जो कि हर एक मंत्रालय को देखती है। हर एक मंत्रालय में जितनी जगह जरूरत से ज्यादा होती हैं, उन को सरप्लस करार दिया जाता है। लेकिन अभी किसी का रिट्रेंचमेंट नहीं किया गया है। यह व्यवस्था की गई है कि उन को ट्रेनिंग दी जायेगी और जहां किसी दूसरी जगह जरूरत होगी, वहां उन को रखा जायेगा।

श्री द्वा० ना० तिवारी: क्या बहाली की रुकावट केवल सैन्ट्रल सर्विसिज में ही सीमित है या इस को गवर्नमेंट के अधीनस्थ पब्लिक अंडरटेकिंग्ज़ में भी लागू किया जाना है?

Shrimati Savitri Nigam: May I know whether any assessment has been made to find out what impact these bans and other steps which have been taken by the Finance Ministry and the Home Ministry regarding economy drive have made and, if they have not made any impact, why not?

Shri P. S. Naskar: These steps were taken to effect economy in administrative expenditure. I have not got exact figures as to how much money has been saved.

Shrimati Savitri Nigam: The notice was given one month ago. Why is it that the Minister has not been able to find out the actual figures?

Shri Hari Vishnu Kamath: Answering a question with the same caption "economy drive" in the last session, on the 9th of December the Minister of State for Finance, Shri Bhagat, stated:

> "A Committee has been appointed under the chairmanship of the Cabinet Secretary to discuss with the administrative Ministries and take steps to curtail or suspend activities which can be dispensed with. The Committee has before it a target of reducing the non-Plan budgets of the Ministries by 10 to 15 per cent of the current year's provision."

Has any progress been made, has anything been done at all in this direction?

Shri Hathi: As I said, the Committee is reviewing the needs of each Ministry. Whenever they find that the number of staff is more than necessary it is declared surplus for that Ministry. There are two separate questions—one is the ban on creation of posts; that is there and no fresh post is created or allowed to be created.

Shri Hari Vishnu Kamath: But the aspects are complementary.

Shri Hathi: They are complementary, no doubt; but they are separate. So, if it is required for a Plan project or for security, a fresh post is created; not otherwise. So far as recruitment is concerned, there is no ban as such and we always have examinations by UPSC for recruitment to IAS, IPS etc. because people retire and those posts have to be filled up. Therefore, there cannot be any ban on recruitment. The ban is on the creation of posts.

श्री काशी राम गुप्त: मंत्री महोदय ने बताया है कि चपरासियों की भर्ती के बारे में प्रतिबन्ध है और उन की कुछ कमी भी की गई है। मैं यह जानना चाहता हूं कि क्या ऐसा किसी लम्बी नीति के आधार पर किया गया है या किसी तात्कालिक आवश्यकता के आधार पर किया गया है और यह व्यवस्था कब तक रहेगी।

श्री हाथी: इस बारे में कोई समिति नहीं बनाई गई है, लेकिन 1958 से चपरासियों की की संख्या बहुत बढ़ रही है — आफिसर्ज कम हैं और चपरासी ज्यादा हैं। इस लिए यह सोचा गया कि इतने चपरासियों की जरूरत नहीं है और अब रिआर्गनाइजेशन कर के दफ़्तर में कम चपरासी काम करेंगे।

श्री काशी राम गुप्त: ऐसा किस नीति के आधार पर किया गया है?

Shri Daji: Is it not a fact that under this scheme the Government has proposed what is known as the office-oriented scheme, threatening the employment of 10,000 clerical staff and the employees have submitted a memorandum to the Home Minister? What has happened to that scheme?

Shri Hathi: Actually, that is not covered by this scheme. A separate question has been tabled today on

that subject. But, Sir, if you desire, I would answer this question.

Mr. Speaker: Yes.

Shri Hathi: The officer-oriented scheme is an experiment which we are studying in the Works, Housing Ministry. Under that scheme we do away with some of the tiers through which the file passes before reaching an officer of the status of Deputy Secretary or Joint Secretary so that the time taken in disposing of cases may be decreased. If that scheme is implemented some of the Assistants will be rendered surplus. For the surplus staff we are having a common cell where they will be given suitable training and absorbed in other places. There will not be any retrenchment.

Shri Ranga: In view of the fact that this so-called economy drive as well as ban and non-recruiting of people unnecessarily, all these were as old as Pantji's Home Ministership —at that time also these things were doled out to us—how is it that all these years Government has not declared any definite policy of not replacing wastage so that it would be possible for them to economise, in view of the fact that there is wastage all these years and superfluous staff in one Ministry or the other?

Shri Hathi: As I said, we are not doing replacement in some cases so that over-staffing may not be there.

दिल्ली में विक्रय-कर में वृद्धि

+

*151. **श्री हुकम चन्द कछवाय :**
श्री ओंकार लाल बेरवा :
श्री प्र० चं० बरुआ :
श्री म० ला० द्विवेदी :
श्री भागवत झा आजाद :
श्री सुबोध हसदा :
श्री स० चं० सामन्त :
श्री बागड़ी :
श्री रामसेवक यादव :
श्री बड़े :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में विक्रय-कर में 5 प्रतिशत की वृद्धि कर दी गई है ;

(ख) यदि हां, तो इसके क्या कारण हैं ; और

(ग) यह विक्रय-कर किन वस्तुओं पर बढ़ाया गया है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा संभरण मंत्री (श्री हाथी) : (क) से (ग) जून, 1963 से दिल्ली में विक्रयकर की दरों में कोई वृद्धि नहीं हुई । अतिरिक्त साधनों में वृद्धि करने तथा दिल्ली और उसके पड़ोसी राज्यों में कर की दरों में विषमता को कम करने की दृष्टि से वर्तमान दरों में कुछ परिवर्तन करने के कुछ सुझाव विचाराधीन हैं ।

श्री हुकम चन्द कछवाय : मंत्री महोदय ने कहा है कि कुछ सुझाव विचाराधीन हैं । मैं जानना चाहता हूं कि इन पर कब तक अंतिम निर्णय हो जाएगा ?

श्री हाथी : अंतिम निर्णय अभी तक नहीं लिया गया है । लेकिन बातचीत हो गई है । इसके बाद निर्णय लिया जाएगा ।

श्री हुकम चन्द कछवाय : क्या सरकार का ध्यान इस ओर गया है कि सरकार ने बिक्री कर तो बढ़ाया नहीं लेकिन बाजार में मूल्यों में वृद्धि हो गई है ? यदि हां तो इसको रोकने के लिए सरकार ने क्या किया है ?

श्री हाथी : वह तो दूसरा प्रश्न है । लेकिन बिक्री कर बढ़ाने की जो बात है, उसका एक कारण यह है कि पंजाब, राजस्थान,

उत्तर प्रदेश वगैरह में सेल्स-टैक्स ज्यादा परिमाण में है या कम है और किसी जगह नहीं भी है। परिणाम इसका यह होता है कि यहां का माल दूसरे राज्यों में जाता है और उन राज्यों की इकोनोमी में मुश्किलात पैदा होती है।

श्री बड़े : क्या यह सच है कि मध्य प्रदेश, राजस्थान और दिल्ली आदि में इस टैक्स की दरों में बहुत विषमता है ? यदि हां तो यूनिफार्म रेट क्यों नहीं किया जाता है ? इससे सेल्स टैक्स का रेट एक हो जाएगा और भावों में विषमता नहीं रहेगी।

श्री हाथी : यही बात है। प्लानिंग कमिशन ने एक मीटिंग बुलाई थी। उस में राजस्थान, उत्तर प्रदेश, दिल्ली आदि के लोग आए थे। मध्य प्रदेश के तो नहीं क्योंकि वह इस जोन में नहीं आता है, नार्दर्न जोन में नहीं आता है। उस में यह हुआ कि जहां सेल्स टैक्स नहीं है वहां तो लगाना ही होगा और जहां कम है वहां बढ़ाया जाए। अब यह जो बात है, उसी के बारे में यह प्रश्न है और इस बारे में विचार हो रहा है।

श्री म० ला० द्विवेदी : क्या केन्द्रीय सरकार ने इस बात पर गौर किया है कि विभिन्न राज्यों में जो कर ज्यादा लगा हुआ है वहां इसको कम कर दिया जाए ताकि दिक्कतें न बढ़ें बजाय इसके कि बढ़ाने की बात आप सोचें ? क्या सरकार को यह भी पता है कि सेल्स टैक्स की चोरी होती है और वह इस तरह से कि लोग बगैर कैश मीमो के माल खरीद लेते हैं जिससे सरकार को नुक्सान भी होता है और दूसरे माल की बिक्री करने वाले जो सौदागर होते हैं उन पर भी इसका असर पड़ता है ?

श्री हाथी : कर कम किया जाए या नहीं वह बात तो प्लानिंग कमीशन ने नहीं सोची है। प्लानिंग कमीशन तो दर बढ़ाना चाहता है। इसलिए कर बढ़ाने की बात कर रहे हैं।

श्री म० ला० द्विवेदी : सेल्स टैक्स की जो चोरी होती है, उसका जवाब नहीं आया है।

अध्यक्ष महोदय : आप कहते हैं कि नीचे जो है उसको हटा दिया जाए।

श्री म० ला० द्विवेदी : हटा दिया जाए तभी तो सेल्स टैक्स की चोरी घटेगी। मैंने यह जानना चाहा कि इस चोरी को रोकने के लिए क्या उपाय किये जा रहे हैं ?

श्री बागड़ी : किसी प्रांत में दर कम है किसी में ज्यादा है और किसी में यह कर ही नहीं है। जहां नहीं है वहां आप लगाने की सोच रहे हैं और जहां कम है उसको बढ़ाने की बात सोच रहे हैं। मैं समझता हूं कि इस का एक वाहिद इलाज यह है कि बिक्री कर वहां लगा दिया जाए जहां उत्पादन होता है और एक ही दर से लगा दिया जाए और अलग अलग जगहों पर से रिटेल में जो लगता है, उसको हटा दिया जाए। ऐसा करने से समानता भी आ जाएगी, कमी बेशी भी नहीं रह जाएगी और चोरी की सम्भावना भी नहीं रह जाएगी। क्या सरकार के यह सुझाव विचाराधीन हैं और अगर है तो वह इस सम्बन्ध में क्या कर रही है ?

श्री हाथी : वह तो अलग बात है। बिक्री कर और एक्साइज ड्यूटी अलग चीजें हैं। एक्साइज ड्यूटी डालने का अलग प्रश्न है।

Shri S. C. Samanta: May I know whether there is any proposal to amalgamate sales tax with excise duty or production tax in Delhi?

Shri Hathi: No; there is no proposal as yet.

श्री रामसेवक यादव : मैं जानना चाहता हूं कि क्या बिक्री कर को जीवन की जो उपयोगी वस्तुयें हैं, जो बहुत आवश्यक वस्तुयें हैं, उन पर से हटाने का भी विचार हो रहा है ? साथ ही मैं यह जानना चाहता हूं कि बिक्री कर का खास तौर से और ज्यादा तर खरीद

वालों के ऊपर बोझ पड़ता है, इस वास्ते क्या इस के नाम को भी बदलने की कोशिश होगी, इसको बिक्री कर न कह कर खरीद कर कहा जाएगा ?

श्री हाथी । इस बात का जरूर ध्यान रखेंगें कि जब बिक्री कर बढ़ाया जाए तो ज्यादा तर लग्जरी गुड्ज पर बढ़ाया जाए ।

Dr. L. M. Singhvi: In view of the large-scale evasion and the prevalence of disproportionate disparities in the incidence of sales-tax in several States, may I know whether the Government have proposed or have effected any machinery for consultation among the States concerned so that the disproportion and disparities may be warded off?

Shri Hathi: In fact, the Planning Commission did have a meeting of the representatives of the various States and it was after consultation that it was decided that there should be some sort of uniformity between all the States. But the difficulty arose because Delhi has, on several items, no sales-tax whatsoever whereas other States have 7 per cent, 8 per cent, like that; therefore, people from neighbouring States come here, take away the goods as consumers and do not pay tax either here or there; hence this difficulty. It was exactly the result of consultation with the various States that this decision to have a uniform rate of tax was arrived at.

Industries in Border Areas

\+

***152. Shri Narayan Reddy:**
Shri Lahtan Chaudhry:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri P. C. Borooah:
Shri P. R. Chakraverti:
Shri K. N. Tiwary:
Shri Himatsingka:
Shri Rameshwar Tantia:
Shri Onkar Lal Berwa:
Shri Daji:
Shri Madhu Limaye:
Shri Vishwa Nath Pandey:
Shri Indrajit Gupta:
Dr. L. M. Singhvi:
Shri Bade:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Kishen Pattnayak:
Shri Ram Sewak Yadav:
Shri Yashpal Singh:
Shri Gulshan:
Shrimati Savitri Nigam:
Shri Vishram Prasad:
Shri Utiya:
Shri A. N. Vidyalankar:
Shri Bibhuti Mishra:
Shri Hem Barua:
Shri R. S. Pandey:
Shri Mohan Swarup:
Shri Basumatari:
Shri Sidheshwar Prasad:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether it is a fact that Government have under consideration any proposal to help industries and workers in the border areas;

(b) if so, the main features thereof;

(c) whether it is also a fact that an inter-Ministerial Committee set up by the Labour Ministry in pursuance of the recommendations of the Indian Labour Conference has recently met and considered the unemployment resulting from the bombing of factories by Pakistan planes;

(d) if so, the subjects discussed thereat; and

(e) the outcome thereof?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): (a) and (b). A statement (No. 1). showing the steps taken by the Central Government and the State Governments to help industries and workers in border areas is laid on the Table of the House. [*Placed in Library. See* No. LT-5539 (i)/66].

(c) Yes. The first meeting of the inter-Ministerial Committee was held on the 23rd December, 1965.

(d) The inter-Ministerial Committee discussed closures and apprehended closures of industrial units in border areas due to the recent military operations and in other parts of the country on account of economic difficulties.

(e) Statement No. 2 showing the main recommendations of the inter-Ministerial Committee is laid on the Table of the House. [*Placed in Library. See No.* LT-5539(ii)/66]

Shri Narayan Reddy: May I know whether the Inter-ministerial committee has considered the problems confronting the textile industry workers, nearly 22,000, who were affected by the closure of spinning mills and composite mills and what steps have been taken or are likely to be taken to help them?

Shri D. R. Chavan: That is mentioned in the statement that is enclosed.

Shri Narayan Reddy: May I know whether Government has realised that social security schemes and Employees' State Insurance schemes should be amended so that grants and loans can be provided to workers in an emergency and medical benefits can be given on a larger scale for those injured at the time of Pakistani bombing; if so, when are they likely to be amended and final decision taken?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): No proposal to amend the Employees' State Insurance Act for this purpose is under consideration.

Shri S. C. Samanta: Which ministries are represented in this inter-ministerial committee and will the State Governments who have been asked to collect data also be represented in the committee?

Shri D. R. Chavan: The ministries represented in the inter-ministerial committee are the ministries of Commerce, Defence, Finance (Department of Economic Affairs), Steel and Mines (Department of Mines and Metals), Industry and Supply (Department of Supply and Technical Development), Industry and Supply (Department of Industry), Petroleum and Chemicals and Transport and Planning Commission.

डा० राम मनोहर लोहिया : सरकार सीमा से कितने मील दूर तक सीमा प्रदेश मानती है और इस इलाके में कितना इलाका ऐसा है जहां उद्योग बनाना तो दूर रहा, भारतीयों को जाने के लिये भी विशेष अनुमति लेनी पड़ती है, और सरकार उन इलाकों में अर्द्ध सरकारी ढंग से उद्योग बनाने के बारे में क्या सोच रही है ?

श्री जगजीवन राम : जहां तक उद्योगों का सम्बन्ध है सीमा का अर्थ वहां तक है जहां तक इस तरह कुछ नुकसान पहुंचा है । वह सभी क्षेत्र इस में सम्मिलित हैं । जहां तक इस वक्त उद्योगों को नुकसान पहुंचा है उन को चालू करने के लिये वहां लोगों के आने जाने में कोई रुकावट नहीं है, और यह हर्ष का विषय है कि प्राय: 95 प्रतिशत तक उद्योग अपने मौजूदा काम में लग चुके हैं ।

डा० राम मनोहर लोहिया : यह सवाल उन सीमा के इलाकों के सम्बन्ध में है जहां अभी नुकसान पहुंचा है या सभी सीमा के इलाकों के सम्बन्ध में है ?

अध्यक्ष महोदय : सभी सीमा के इलाकों के सम्बन्ध में ।

डा० राम मनोहर लोहिया : तो माननीय मंत्री जी को आप किसी तरह से समझाइये ।

अध्यक्ष महोदय : बार्डर एरियाज आप कितनी रखते हैं ? उस में सिर्फ नुकसान वाली एरियाज हैं या कि दूसरे बार्डर भी हैं ? और जिस हद तक आप बार्डर एरियाज मानते हैं उनकी तरफ कैसे विशेष ध्यान दिया जाता है ?

श्री जगजीवन राम : यह तो मैं ने जवाब दिया। पंजाब में जहां तक उद्योगों को नुक्सान पहुंचा है, चाहे वह दस मील पर हों सीमा से चाहे पन्द्रह मील हों या बीस मील हों, तीस मील हों, इस के लिये हम ने कोई सीमा निर्धारित नहीं की है, उन सब को हम मदद पहुंचायेंगे। बाकी को नहीं पहुंचायेंगे। जहां भी नुक्सान हुआ है सब को मदद दी जायेगी।

अध्यक्ष महोदय : माननीय सदस्य का कहना है कि जहां पर लड़ाई से कोई नुक्सान नहीं पहुंचा, उन में भी कई बार्डर एरियाज हैं। आप कितनी डिफाइन करते हैं जिन की तरफ आप स्पेशल अटेंशन पे करेंगे।

श्री जगजीवन राम : यह तो प्रश्न में ही है कि जिन इलाकों में नुक्सान हुआ है वहां उद्योगों के लिए हम क्या कर रहे हैं। जहां नुक्सान नहीं हुआ है उस का तो प्रश्न ही नहीं उठता।

अध्यक्ष महोदय : सवाल जो है उस के (ए) पार्ट में है कि :

"(a) whether it is a fact that Government have under consideration any proposal to help industries and workers in the border areas;"

आगे जा कर (सी) में कुछ डिफाइन हुआ है। इसका जवाब नहीं है।

डा० राम मनोहर लोहिया : तो फिर उन से कहिये कि वह इस पर ध्यान दें।

अध्यक्ष महोदय : मैं जवाब ले लूंगा।

श्री म० ला० द्विवेदी : सीमावर्ती क्षेत्रों में जहां पर विगत भारत पाक युद्ध के समय उत्पादन की खपत नहीं हो सकी या उत्पादन में कमी हुई, और अब ज्यादा उत्पादन होगा, उस माल की खपत के लिये सरकार ने क्या कोई सहायता की है या करने का विचार है ?

Shri D. R. Chavan: That has been taken into consideration. That has been mentioned in the statement.

श्री म० ला० द्विवेदी : जो माल पैदा हुआ वह पड़ा रहा। यदि वह नहीं बिक सकेगा तो उस के बारे में क्या किया जायेगा ?

Shri D. R. Chavan: It is mentioned in the statement.

Shri P. R. Chakraverti: May I know what steps have been taken by the Reserve Bank in facilitating greater credit facilities to industrialists concerned?

श्री जगजीवन राम : इस सम्बन्ध में बैंकों से क्या क्रेडिट फेसिलिटी होनी चाहिये, स्टेटमेंट में इस का भी जिक्र है।

Dr. L. M. Singhvi: May I know whether the Government or the Inter-Ministerial Committee or the Minister himself has taken any specific steps to restore and to augment employment opportunities and particularly to ensure that development, industrial and agricultural, of border areas may be proceeded with at a greater pace than it has been hitherto? May I know whether any specific proposal has been considered or is going to be considered?

Shri Jagjivan Ram: As we have taken the scope of this Question, we have confined ourselves to rehabilitation of such industries as were affected due to military operations and steps are being taken only with that angle. As far as the wider question is concerned, I do not think that comes within the purview of the Labour Ministry.

Shri Hem Barua: It is not that the industries in the border areas of Punjab—and others also, Dr. Singhvi reminds me of that—are disrupted only due to the rectnt Pakistani aggression on us but they are also disrupted due to the paucity of raw material and short supply of power to Punjab as a whole. In this context, may I know what specific steps

Government have taken to rejuvenate the disrupted industries in Punjab particularly and also in Rajasthan?

Shri Jagjivan Ram: As I have said, that aspect has been considered and the latest position is that practically all the industries in that area which had been disrupted have been rehabilitated and they have now engaged themselves in normal working.

श्री क० ना० तिवारी : स्टटमेंट में दिया हुआ है नं० 7 पर कि :

"Employment Exchanges should become more active in border areas and the State co-ordinating agency should be asked whether they had assessed correctly the magnitude of the problem created by the recent hostilities and whether any action had been initiated to find employment in the adjoining areas and States for persons rendered unemployed in one area."

मैं जानना चाहता हूं कि क्या इस सम्बन्ध में कोई ऐक्शन लिया गया है ? अगर लिया गया गया है तो कितने लोग हास्टेलिटीज के कारण अनएम्प्लायड हुए थे और कितनों को काम पर लगाया गया है ?

श्री जगजीवन राम : अनुमानित संख्या तो मैं नहीं दे सकता हूं, लेकिन जैसा मैं ने कहा जहां तक पंजाब का सवाल है, जहां पर कि सब से अधिक असर पड़ा था। अधिक से अधिक उद्योग फिर से चालू हो चुके हैं और अधिक से अधिक लोग अपने काम पर वापस आ चुके हैं।

श्री रामसेवक यादव : उर्वशीयं में, जिस को सरकार नेफा कहती है, लोगों को जाने की अनुमति नहीं है। ऐसी स्थिति में उस इलाके में, खास तौर पर सीमा के इलाके में, उद्योग धन्धों को चलाने के लिये, क्या इस प्रतिबन्ध को हटाने का विचार है ? और यदि नहीं, तो किस तरह से वहां काम चलेगा ?

श्री जगजीवन राम : जैसा मैं ने ऊपर कहा, इस प्रश्न के दायरे में यह चीज नहीं आती है।

श्री किशन पटनायक : आती है, अभी बतलाया गया। आप गलती करते हैं लेकिन मानते नहीं हैं। प्रश्न तो ठीक है।

श्री जगजीवन राम : यह गलतियों को मानने का सवाल नहीं है। मैं कहने जा रहा था . . .

श्री किशन पटनायक : अध्यक्ष महोदय यह कह चुके हैं कि इस प्रश्न के दायरे में आता है।

श्री जगजीवन राम : मैं यह कहने जा रहा था कि यह प्रश्न श्रम मंत्री से पूछने का नहीं है, दूसरे मंत्री से पूछने का है।

Shri Buta Singh: Is the Government aware of the fact that a large number of industrial units in Chheherta, Gurdaspur, Batala, Amritsar and Ferozepur are still closed for want of financial assistance and raw materials and, if so, may I know what special steps Government propose to take to see that the industrial units are re-opened?

Shri Jagjivan Ram: That has also been stated in the statement as to what arrangements have been made to rehabilitate them.

श्री बड़े: क्या यह बात सच है कि जम्मू में एक लाख अमृतसर में डेढ़ लाख और पठानकोट में पचास हजार मजदूरों को कोई काम नहीं मिला है, और इस वास्ते वह अपना मोर्चा भी ले गये थे। इंटर मिनिस्ट्री कमेटी भी हुई थी। उन्होंने कहा कि जब तक केन्द्र से धन नहीं आता तब तक हम कुछ नहीं कर सकते। मैं जानना चाहता हूं कि केन्द्र ने कितना पैसा दिया और कितना मजदूर रिएम्प्लाय हुए ?

श्री जगजीवन राम : मैंने बतलाया कि जहां तक पंजाब के उद्योगों का सवाल

है, वहां के लोग उद्योग में लग गये हैं। दूसरे लोगों का प्रश्न रह जाता है, जैसे कि वहां पर गड़बड़ी पैदा होने के कारण जो लोग कृषि में लगे थे या और उद्योगों में लगे थे, और वह अपने घरों से निकले या हटे, उन को इस बीच में पुनर्वास मिनिस्ट्री की तरफ से हम रिलीफ देते रहे हैं। शांति हो जाने के बाद जहां तक उद्योगों का प्रश्न है, अधिक से अधिक उद्योग चालू हो चुके हैं। उन्हें क्रेडिट देने और रा मैटीरियल देने का प्रयत्न किया जायगा।

श्री बड़े : जम्मू में फायरिंग क्यों किया ?

श्री जगजीवन राम : फायरिंग का सवाल पूछ र हैं, वह तो डिस्प्लेस्ड परसन्स की वजह से जो गड़बड़ी हुई थी उसकी वजह से हुआ था। यह कोई श्रमिकों का प्रश्न नहीं था।

श्री यशपाल सिंह : क्या सरकार बता सकती है कि उद्योगपतियों से कहा गया है कि लड़ाई के वक्त जो बेरोजगार हुए कर्मचारी हैं पहले उन को जगह दी जाय, उसके बाद दूसरों को दी जाय ?

श्री जगजीवन राम : यह तो है ही कि जो पहले श्रमिक थे वही लिये जायेंगे।

श्री बागड़ी : क्या माननीय मंत्री यह बताने की कृपा करेंगे कि जब सीमा पर हमले हो रहे थे तो वहां के उद्योगपति जो डर के मारे भाग आये और अपने उद्योग को बंद किया जिसने बेकारी को फैलाया था ऐसे उद्योग जिनको खुद उद्योपतियों ने नुकसान पहुंचाया सरकार उनको अपने कब्जे में लेकर के चलाने का विचार कर रही है : यदि कर रही है, कहां और कब तक ?

श्री जगजीवन राम : शायद माननीय सदस्य को मालूम होगा कि इंडस्ट्रीज कंट्रोल ऐंड रेगुलेशन ऐक्ट एक है जिसको सदन ने पास किया था। अगर उस तरह का कोई उद्योग होगा जो उस कानून दायरे में आता होगा तो सरकार उस को ले लेने के प्रश्न पर विचार करेगी जो अधिकार उसको उस एक्ट के मातहत प्राप्त है उसके अन्तर्गत।

श्री विभूति मिश्र : क्या यह सही है कि जम्मु और पंजाब वगरह में ऊन का रोजगार करने वाले कारखानेदारों को नुकसन हुआ है; यदि हां, तो क्या सरकार ने आंका है कि कितना नुकसान उनको हुआ है और कितने मजदूर बेकार हुए हैं और सरकार ने क्या मदद उनकी की है ?

श्री जगजीवन राम : यह सारे प्रश्न प्रान्तीय सरकार देख रही है और देखा भी गया है, अधिक मदद भी दी गई है, लोन के रूप में और ग्रान्ट के रूप में।

Shrimati Savitri Nigam: In the statement it has been mentioned that the Reserve Bank has asked the scheduled banks in the Punjab to increase the credit facilities according to the needs of the industries. May I know how much money has been advanced by these banks in the form of credit, and whether interest-free loan facilities are going to be given to other areas like Jammu and Kashmir and Rajasthan also?

Shri Jagjivan Ram: I am not in a position to give the figures, because we have not called for the figures. But I know that advances have been made by the banks to various industries. I have not got the figures. But I can say that that facility will be provided to the other areas also.

श्री बड़े: यह स्टेटमेंट देखें, तीन तीन प्रश्न पूछे गये और तीनों में फिगर्स उनके पास नहीं हैं . . .

Shri Jagjivan Ram: Unless I receive notice of that question, I cannot supply the information.

श्री हुकम चन्द कछवाय : राजस्थान, पंजाब और जम्मू काश्मीर इन क्षेत्रों में चलने वाले कारखाने जो हैं उनको इस हाल के युद्ध में कितनी हानि हुई और इन स्टेट्स को कितना पैसा केन्द्रीय सरकार द्वारा अलग अलग दिया गया?

श्री जगजीवन राम : इसके लिये सूचना की जरूरत है।

Shri Daji: I was quite surprised to hear that 95 of the industries had been rehabilitated. I would, therefore, like to ask pointedly whether any industry closed in Amritsar, Batala etc. as a result of having been the victims of the last bombing etc., has started working. So far as we know, not one of them has yet started working. Therefore, to what facilities is the hon. Minister referring when he says that 95 per cent of them have been rehabilitated? In Batala, Amritsar etc. not one of them has yet started working.

Shri Jagjivan Ram: My information is just the contrary, and that is on the basis of the report that we have received from the Punjab Government.

Shri Daji: On the 17th, Shri Buta Singh was there. Not one of them is working. Everybody knows it. (*Interruptions*).

Mr. Speaker: Hon. Members cannot go on in this way. The question has been put, and the answer has been given. The hon. Members have got one kind of information, and the hon. Minister has replied that his information is to the contrary. If that answer given by the hon. Minister is wrong, hon. Members can have the matter discussed in some other manner. What else can I suggest to them? They might ask for a discussion saying that the answers that have been given have not been given in clear terms.

Shri Jagjivan Ram: I would again reiterate that my information is based on the report received from the Punjab Government.

Mr. Speaker: There are divergent views and they are at the extremes. Here is an allegation that none of those industries has been started; the hon. Minister, however, says that 95 per cent of them has been rehabilitated and they are working.

Shri Jagjivan Ram: That is why I am intervening . . .

Shri Ranga: The hon. Minister should make further enquires.

Shri Jagjivan Ram: My information is based on the report received from the State Government. In view of these supplementary questions, I shall again go into details and check up what the actual position is.

Shri Shivaji Rao S. Deshmukh: What specific steps has the Labour Ministry taken so far or propose to take to secure adequate compensation to arrest unemployment under the war risks insurance scheme in respect of factories and personnel?

Shri Jagjivan Ram: Whatever benefit for lay-off or retrenchment is provided under the relevant Acts will be payable to employees in these industries.

Migration of Hindus from East Pakistan

*153. **Dr. Ram Manohar Lohia:**
Shri Vishram Prasad:
Shri Bagri:
Shri Ram Sewak Yadav:
Shri Kishen Pattnayak:
Shri Yashpal Singh:
Shri R. Barua:
Shri Dhuleshwar Meena:

Shri Ramachandra Ulaka:
Shri R. S. Pandey:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether it is a fact that a large number of Hindus have migrated from East Pakistan to India during the period from November, 1965 to January, 1966;

(b) if so, the number of such migrants; and

(c) the steps taken to rehabilitate them?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): (a) and (b). During the period from November 1965 to January, 1966, 2,601 migrants have come from East Pakistan. Community-wise break-up is not available.

(c) Among these migrants, those who are eligible for relief and rehabilitation assistance, are being given relief assistance for the present pending arrangements for their permanent rehabilitation.

डा० राम मनोहर लोहिया : 15 अगस्त, 1947 के बाद से यानी आजादी के बाद से पूर्व पाकिस्तान से कुल कितने अल्पसंख्यक विस्थापित होकर के भारत में आये हैं ?

Shri D. R. Chavan: The total number of migrants coming from East Pakistan from 1947 to 1958 is 4107 lakhs; from April 1958 to December 1963, it is 0.62 lakhs. The influx from 1-1-1964 to 14-1-1966 is of 8,01,798 persons.

डा० राम मनोहर लोहिया: कुल कितना जोड़ है ?

अध्यक्ष महोदय : जोड़ इनके पास भी नहीं है । आप कर लीजिये ।

डा० राम मनोहर लोहिया : अन्दाज से जोड़ लगा लेता हूं करीब 70 लाख । तो क्या मंत्री महोदय इस बात को ध्यान में रखते हुए कि भारत से भी अल्पसंख्यक विस्थापित हुए हैं उनकी संख्या बताते हुए, यह कहेंगे कि इन अल्पसंख्यकों के बारे में जो जो समझौते भारत और पाकिस्तान के बीच होते हैं जिनमें आखिरी समझौता ताशकन्द समझौता है, उनका असर पड़ता है और यह विस्थापित होते रहते हैं, अगर होते रहते हैं तो क्या इलाज है उनके पास ?

Mr. Speaker: Some hon. Minister must answer.

श्री हुकम चन्द कछवाय : यह खुद ही आपस में तय करके नहीं आते हैं और यहां समय खराब करते हैं ।

श्री शिव नारायण: आप से क्या मतलब?

श्री हुकम चन्द कछवाय : हमें जवाब मिलना चाहिए ।

श्री शिव नारायण : जवाब मिल तो रहा है ।

Shri Buta Singh: The seats of the Minister and Deputy Minister of a Ministry should be allotted in such a way that they can consult each other within a close distance; the seats should not be far away.

श्री जगजीवन राम : ताशकन्द के समझौते का असली मकसद यह है कि दोनों देशों में सद्भावना हो . . .

श्री हरि विष्णु कामत : घोषणा है, समझौता नहीं ।

श्री जगजीवन राम : अच्छी बात है । घोषणा ही सही । और यह आशा की जाती है कि सद्भावना होने के बाद पाकिस्तान में भी अल्पसंख्यकों को सद्भाव के साथ रहने की गुंजाइश हो जायगी और वहां से जो विस्थापित होकर के लोग यहां आते थे उनकी तादाद में बहुत कमी होगी और हमारी समस्या कम हो जायगी ।

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, अध्यक्ष महोदय, . . .

अध्यक्ष महोदय: मैं सुन रहा हूं ।

डा० राम मनोहर लोहिया: कहना तो मैं बहुत कुछ चाहता हूं । मगर इसी तरह सुनते रहें तो मेरा भी काम हल्का हो जायगा ।

अध्यक्ष महोदय : मेरी तकलीफ यही है कि आप बहुत ज्यादा सुनाना चाहते हैं जितना मैं नहीं सुन सकता ।

डा० राम मनोहर लोहिया: उसका सबब यही है कि हम लोग कुल 8 हैं, इसलिए नहीं कि वह अवैध या अनुचित है ।

अध्यक्ष महोदय : अब आप बताइए क्या सुनाना चाहते हैं ?

डा० राम मनोहर लोहिया : ताशकन्द घोषणा के पहले, आज से 15 वर्ष पहले नेहरू–लियाकत घोषणा या समझौते में इतने बढ़िया बढ़िया शब्द अल्पसंख्यकों के बारे में लिखे गये कि उसके सामने यह कोई चीज नहीं है फिर भी बार बार यह चीजें होती रहती हैं तो इस पर मंत्री महोदय से कुछ उत्तर दिलवाइये ।

श्री जगजीवन राम : इसमें अधिक कहने की आवश्यकता तो है नहीं ।

अध्यक्ष महोदय : उनका कहना है कि पहले भी समझौते होते रहे हैं ऐसे सदभावना के और अल्पसंख्यकों के भी कि वह वापस चले जायेंगे, उन पर तो कभी अमल हुआ नहीं, उनका इम्प्लीमेंटेशन नहीं होता रहा है तो अब भी जो हुआ है उसका भी क्या वही हाल होगा ?

श्री जगजीवन राम : इसके सम्बन्ध में हम अधिक क्या कह सकते हैं । यही कह सकते हैं कि ताशकन्द समझौते को ईमानदारी के साथ अमल में दोनों देश लायेंगे और उसका असर पड़ेगा ।

डा० राम मनोहर लोहिया : 18 वर्ष के जो ईमान वाले लोग हैं वहां लायेंगे न ?

श्री राम सहाय पाण्डेय: ताशकंद समझौते के संदर्भ में मैं यह जानना चाहता हूं कि क्या यह सद्भावना उत्पन्न हो गई है कि जो लोग पूर्वी पाकिस्तान से यहां आये हैं और अब वापिस जाना चाहते हैं तो उन को पाकिस्तान क्या सुविधा प्रदान करेगा ?

श्री जगजीवन राम : अभी यह कहां हुआ है ।.

श्री यशपाल सिंह : जैसा कि हमारे माननीय त्यागी जी ने कहा था कि जिस वक्त वह पुनर्वास मंत्री थे क्या यह सरकार बतला सकती है कि उस पर कितना अमल किया गया है और जितने लोग वहां से उजड़ कर आये हैं उतनी जमीन पाकिस्तान से क्या ली जा रही है ?

अध्यक्ष महोदय : अब छोड़िये । यहां ही रहने दीजिये, क्यों वापिस करते हैं उन को ?

श्री यशपाल सिंह : उतनी जमीन पाकिस्तान से हासिल की जाय ।

अध्यक्ष महोदय : अब हम वापिस नहीं जाना चाहते, हमें यहां ही रहने दिया जाय ।

श्री यशपाल सिंह: जमीन कितनी वापिस ली जायगी उन से ?

अध्यक्ष महोदय : श्री रामसेवक यादव ।

श्री रामसेवक यादव : क्या जनवरी के बाद भी पूर्वी पाकिस्तान से अल्पसंख्यक लोग इधर आये हैं, यदि आये हैं तो उनकी संख्या क्या है ?

श्री जगजीवन राम : जनवरी के बाद के आंकड़े तो हमारे पास हैं नहीं और आशा करता हूं कि नहीं आये होंगे ।

श्री बागड़ी : मंत्री महोदय ने यह आंकड़े बताये हैं कि जो भारत के अन्दर पाकिस्तान से अल्पसंख्यक आये हैं तो कृपया मंत्री महोदय यह भी बतलाने की कृपा करें कि भारत से कितने अल्पसंख्यक और मुसलमान पाकिस्तान में गये हैं ?

Shri D. R. Chavan: That figure is not with me.

श्री जगजीवन राम: मैं यह बता सकता हूं कि इस अर्सा की लड़ाई के बीच में कोई भी अल्पसंख्यक विस्थापित होकर यहां से पाकिस्तान नहीं गया है ।

डा० राम मनोहर लोहिया: 18 वर्ष में ?

Shri **Hem Barua:** May I draw the attention of the hon. Minister to Clause No. VIII of this declaration of pious intentions signed at Tashkent, which says:

> "They also agreed that both sides will create conditions which will prevent the exodus of people."

This particular clause puts India on a par with Pakistan in the matter of exodus of people from one country to another. In this context, may I know—the hon. Minister has already said that during this conflict not a single member of the minority community throughout the country migrated to Pakistan, whereas Pakistan people migrated to this country—whether our late Prime Minister did not know this when he put India on a par with Pakistan by this particular clause in this matter of mischief?

अध्यक्ष महोदय : वहां से जो इधर आये उनका रिहैबिलिटेशन हो चुका है बाकी यहां से कोई भी अल्पसंख्यक विस्थापित होकर पाकिस्तान नहीं गया है असली पोजीशन यह है ।

Telephone Bills

+

*154. **Shri Yashpal Singh:**
Dr. P. Srinivasan:
Shri Shree Narayan Das:
Shri Balmiki:
Shri Bagri:
Shrimati Maimoona Sultan:
Shri M. Rampure:
Shri Daljit Singh:

Will the Minister of Communications be pleased to state:

(a) the amount of arrears of telephone bills State-wise (Governmental and Public) as on the 31st December, 1965; and

(b) the steps taken to realise the same and the results thereof?

The Parliamentary Secretary in the Department of Communication (Shri Bhanu Prakash Singh): (a) and (b). The information is laid on the Table of the House. [*Placed in Library. See No.* LT-5540/66].

श्री यशपाल सिंह : यह टेलीफोन बिल्स की अदायगी न होने से सरकार को जो इतना नुकसान होता है तो कोई ऐसा विचार आप के सामने है कि जिन लोगों ने अभी तक टेलीफोन के बिल अदा नहीं किये हैं तो वह बकाया पैसा उनकी तनख्वाहों में से काटा जाय या उनकी प्रापरटी से वसूल किया जाय ? आखिर सरकार कब तक इस नुकसान को बर्दाश्त करेगी ?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): Steps have been taken to realise arrears. The arrears outstanding for upto 1-10-1965 amount to about Rs. 4.40 crores, whereas the last year's income from telephones is Rs. 43 crores. Now steps are being taken to realise the arrears, and where arrears are not paid, the connections are being disconnected.

श्री यशपाल सिंह : उस के लिये कितनी अवधि आपने रक्खी है. कितनी मियाद उस के लिये रक्खी है ? कोई अगर टेलीफोन का बिल पे न करे तो कब तक उस का कैनक्शन कंटीन्यू रहेगा और कब वह डिस्कनेक्ट कर दिया जायगा ? इस के लिये कितने महीने की मियाद है ?

अध्यक्ष महोदय : यह तो बिल में रोज लिखा आता है ।

संसद-कार्य तथा संचार मंत्री (श्री सत्य नारायण सिंह) : पहली दफे तो हम डाक से ऐरियर की खबर भेजते हैं। उसके पन्द्रह दिन के बाद उन को टेलीफोन से खबर देते हैं कि वे फौरन अपने ऐरियर्स क्लियर कर दें और अगर उसके बाद भी वह ऐरियर्स को साफ नहीं करते हैं और पेमैंट नहीं करते हैं तो उनका कैनक्शन काट दिया जाता है।

श्री बागड़ी : क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि मंत्रियों के टेलीफोन के बिल सरकारी तौर पर अदा होते हैं। अगर सरकारी तौर पर अादा नहीं होते हैं तो कितने मंत्री ऐसे हैं जिनके कि बिल बकाया चल रहे हैं और उनके बारे में क्या कार्यवाही चल रही है ?

Shri Jaganatha Rao: The government bears the cost of official calls of ministers; for private calls the minister has to bear himself.

Mr. Speaker: Are there any arrears against them for private calls?

Shri Jaganatha Rao: I cannot say of hand.

श्री त्यागी : कुछ तो कारण इस का यह है कि बिलों के बनाने का जो दफ्तर है वह तमाम स्टेट में एक होता है और नतीजा यह है कि बिल जो सब्सक्राइबर्स के पास पहुंचते हैं वह दो दो और तीन तीन महीने के बाद जाकर पहुंचते हैं और इस के लिये पब्लिक एकाउंट्स कमेटी ने यह सिफारिश की थी कि बिल लोकली बना कर भेज दिये जाया करें जिससे कि यह जो देर होती है वह नहीं होगी तो उस के बारे में सरकार क्या विचार कर रही है ?

श्री सत्य नारायण सिंह : बिलकुल सही बात है कि बिल का एक जगह पर सेंट्रलाइजेशन होने से देर होती है और अक्सर हिसाब में भी गलती हो जाया करती है। हम लोग उस को देख रहे हैं। विलायत से कंसलटेंटस भी आये थे और उन्होंने एक ऐसा रास्ता बताया है जिससे बिल भेजने में देरी न हो और उनके पेमैंट में देरी न हो। (हंसी)

इस में हंसने की बात नहीं है। अगर किसी देश से ऐक्सपर्टस आयें। अगर रूस से ऐक्सपर्ट आयें तो हंसिये नहीं, विलायत से ऐक्सपर्टस आयें तो हंसिये।

श्री [illegible] : ऐक्सपर्टस कहीं से भी आयेंगे तो हंसेंगे।

श्री सत्य नारायण सिंह : सीखना कोई गलत बात नहीं है। दत्तात्रेय तक के एक सौ सत्ताइस गुरु थे। इसलिये कभी भी अगर कोई बात सीखी जा सके तो उसके सीखने में संकोच नहीं होना चाहिये।

अध्यक्ष महोदय : मेम्बर साहबान इस तरह दखल न दें। मंत्री जी भी मेरी तरफ मुखातिब होकर अपना जवाब दें।

श्री सत्य नारायण सिंह : त्यागी जी ने जो प्वाएंट उठाया हम ने कबूल किया है वह बहुत हद तक सही है। बिलों में जो हमारी तरफ से गलतियां हुई हैं उन को हम ठीक कर रहे हैं। जितने पुराने बिल हैं उनके लिये पूरा टाइम देते हैं अगर सचमुच हमारी तरफ से गलती है तो उन का कनैक्शन नहीं काटा जायगा।

Shri Buta Singh: Is the minister aware that under the very nose of the government of India and in Delhi, bills amounting to millions of rupees are in arrears and pending and that there is an impression that the big businessmen are, with the collaboration of the administration, deliberately not paying the bills and, if so,

what steps do the government propose to take to realise these bills?

Shri Satya Narayan Sinha: The statement is to some extent correct that out of these arrears, a large amount is due in Delhi and out of that perhaps more than fifty per cent is due from the ministries.... (*Interruptions*).

Shri Ranga: Why should not the Ministers pay your Ministry?

Shri Satya Narayan Sinha: We are pursuing the matter ...... (*Interruptions*). my dear friend.... (*Interruptions*).

Shri Surendranath Dwivedy: Sir, this is objectionable; he should address the Chair.

Mr. Speaker: The hon. Leader of the House is provoked by Members to address them directly. I have asked him not to do so.

Shri A. P. Sharma: Just now he said that connections are being disconnected. Why were not the connections cut off so far when the arrears are so heavy?

Shri Jaganatha Rao: Steps are being taken. I might inform the House that in Orissa and in Calcutta connections had been disconnected because arrears had not been paid in time.

Industrial Safety Conference

+

*155. **Shri Ram Harkh Yadav:**
Shri Madhu Limaye:
Shri Bagri:
Shri Narayan Reddy:
Shri Vishram Prasad:
Shri Rameshwar Tantia:
Shri Himatsingka:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri P. C. Borooah:
Shrimati Savitri Nigam:
Shri Shree Narayan Das:
Shri Yashpal Singh:
Shri R. S. Pandey:
Shri Mohammad Elias:
Shri Sarjoo Pandey:
Shri Indrajit Gupta:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) the results of the All-India Industrial Safety Conference held in Delhi on the 11th, 12th and 13th December, 1965;

(b) whether any new legislation or creation of a new machinery is contemplated to give effect to the decisions of the Conference; and

(c) if so, the details thereof?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): (a) The main object of the President's Conference on Industrial Safety was to highlight the importance of safety in industry by bringing together representatives of managements, workers, Government and others engaged in research and training in safety and in occupational health problems. The conference divided itself into six working groups. The main recommendations of the conference are as follows:—

(i) The responsibility for safety is that of management with the active and full co-operation of workers and with the sanction and support of the Government. The consensus of opinion was in favour of setting up a National Safety Council of India with adequate representation of all interests. The details of the proposed Council were left for discussion at a meeting of a tripartite body like the Standing Labour Committee.

(ii) Occupational Health Services at places of employment should be set up.

(b) Yes. It is proposed to set up a National Safety Council of India to cater to the interests of industries and occupations other than mining for which a National Council already exists.

(c) A statement is laid on the Table of the HZouse. [*Placed in Library See* No. LT-5541/66.]

श्री राम हरख यादव: माननीय मिनिस्टर साहब के स्टेटमेंट से मालूम होता है कि इस नैशनल कौंसिल में चालीस से पचास तक मेम्बरान रहेंगे। मैं यह जनना चाहता हूं क्या इस नेशनल कौंसिल ने यह तय कर लिया है कि वरकर्स और एम्पलाइज की जानिब से कितने नुमायंदे इस में रहेंगे और कितने नुमायंदे मैनेजमेंट की तरफ से रहेंगे।

Mr. Speaker: Someone should answer.

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): It has been given in the statement itself that on the governing body......

Mr. Speaker: If it is given in the statement, then he need not proceed further.

श्री राम हरख यादव: इस स्टेटमेंट से मालूम होता है कि मेम्बरान की मजमूई तादाद चालीस से पचास रखी गई है, लेकिन उनकी प्रोपोर्शन के बारे में नहीं बताया गया है। ट्रिपार्टाइट कान्फ्रेंस में यह वाजेह नहीं किया गया है कि वर्कर्ज और मैनेजमेंट की तरफ से कितने कितने नुमायंदे होंगे। मैं यह प्रोपोर्शन जानना चाहता हूं।

श्री जगजीवन राम: गवर्निंग बाडी में बराबर-बराबर मेम्बर होंगे—आठ एम्पलायर्ज के, आठ एम्पलाईज के और आठ गवर्नमेंट के होंगे और बाकी इंडिपेंडेंट होंगे।

श्री बागड़ी: क्या मंत्री महोदय यह बताने की कृपा करेंगे कि 1965 में कितने मजदूर काम करते हुए मरे और उन के वारिसान को कितना मुआवजा मिला?

श्री जगजीवन राम: इसके लिये नोटिस की जरूरत होगी लेकिन विभिन्न रिपोर्टों में इस बारे में ज्यादातर सूचना छप जाती है।

श्री क० प्र० शर्मा: इस कौंसिल में मजदूरों को जो प्रतिनिधित्व होगा, क्या वह आल-इंडिया ट्रेड यूनियन आरगनाइजेन्स, मजदूरों के संगठनों की संख्या के आधार पर होगा या किसी दूसरे आधार पर होगा?

श्री जगजीवन राम: श्रमिकों के जो चारों केन्द्रीय प्रतिष्ठान हैं, जैसे और स्थानों पर उन का प्रतिनिधित्व होता है, वैसे ही यहां पर भी होगा।

श्री म० ला० द्विवेदी: सभा पटल पर जो बयान रखा गया है, इस में बताया गया है "दि कमेटी एप्रूव्ड आफ दि प्रोपोजल टू सेट अप ए नैशनल सेफ्टी कौंसिल एंड लैफ्ट इट टु गवर्नमेंट टु वर्क आउट दि डीटेल्ज" मैं यह जानना चाहता हूं कि क्या गवर्नमेंट ने डीटेल्स तैयार की है, यदि हां, तो वे क्या हैं और दूसरा प्रश्न यह है कि . . .

अध्यक्ष महोदय: एक प्रश्न ही रहने दें।

श्री म० ला० द्विवेदी: . . . प्रश्न में यह पूछा गया था कि क्या कोई लेजिस्लेशन बनाया जायेगा, लेकिन इस का उत्तर नहीं दिया गया है।

श्री जगजीवन राम: अगर माननीय सदस्य ने यह स्टेटमेंट पढ़ लिया होता तो इन प्रश्नों की आवश्यकता न होती।

श्री म० ला० द्विवेदी: मैंने उस को पढ़ लिया है।

अध्यक्ष महोदय: अगर स्टेटमेंट में यह इन्फर्मेशन दी गई है, तो जवाब देने की जरूरत नहीं है।

श्री म० ला० द्विवेदी : मैं यह जानना चाहता हूं कि क्या गवर्नमेंट ने डीटेल्ज तैयार की हैं क्योंकि वे इस स्टेटमेंट में नहीं दी गई है। अध्यक्ष महोदय, मैं इस स्टेटमेंट को पढ़ कर तैयार हो कर आया हूं।

अध्यक्ष महोदय : मिनिस्टर साहब कहते हैं कि यह इन्फर्मेशन स्टेटमेंट में हैं।

श्री म० ला० द्विवेदी : मैं भी सदस्य हूं और वह भी सदस्य हैं। अब आप ही इस बात का निर्णय कीजिए कि क्या यह इनफारमेशन दी गई है।

अध्यक्ष महोदय : आप मुझे इस बारे में लिख कर दीजिये। मैं बाद में फैसला करूंगा।

Shri S. C. Samanta: When the National Safety Council will be registered and begins to function, may I know whether it will deal with the safety measures in coalmines, railways and airways also?

Shri Jagjivan Ram: It has been stated in the statement itself that it will be for industries other than the coal industry for which a National Safety Council already exists, and for the railways they have their own arrangements. Therefore, it will be for industries other than coalmines and the railways.

Closure of Industries due to Shortage of Raw Material

+

***156. Shri R. G. Dubey:**
Shri Sidheshwar Prasad:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether it is a fact that the Committee set up by his Ministry has discussed the question about the crisis created by the closure of some of the textile industrial units and also engineering nonferrous metals and electrical industries owing to the paucity of raw materials and shortage of foreign exchange; and

(b) if so, what exact measures his Ministry is contemplating to meet the problem of retrenchment resulting in the unemployment of large section of labour in different industrial units?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): (a) Yes, Sir.

(b) The Government have made all possible efforts to avoid closure of Industrial units. Textile units which have closed down or are about to close down are taken over, after due investigation, under the Industries (Development & Regulation) Act. In regard to closures caused by shortage of imported raw materials steps have been taken to effect an equitable distribution of scarce raw materials, to formulate import substitution programmes and to expand the indigenous fabrication of machinery and components.

At the recent session of the Standing Labour Committee it was agreed that in cases of closure and mass retrenchment there should be three months' notice to the workers as well as to the Government and that in cases of lay-off one month's notice should be given except where the giving of such notice was not possible owing to exigencies beyond the control of the employer.

Shri R. G. Dubey: May I know if these textile units have been closed due to mismanagement in the units or because of the credit squeeze by the Reserve Bank? What is the extent of unemployment?

Shri D. R. Chavan: It is on account of financial difficulties and also in certain cases because of mismanagement. Unemployment would be about 20,000 workers.

Shri R. G. Dubey: The closure of non-ferrous units leads to unemployment in other sectors of the industry. Is government aware of this and the need to provide the necessary foreign exchange for importing the raw materials? Otherwise, it will create a chain of unemployment.

Shri D. R. Chavan: Government is aware of this.

Shrimati Tarkeshwari Sinha: May I know whether the government has made any assessment of the man-hours lost and the resources capacity unused and, if so, what is their quantum?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): Details have been given that 15 textile mills have been affected by closures affecting 20,000 workers. As far as other units are concerned, we have made arrangements that as soon as an apprehension arises there, they will approach the State Government and the tripartite body set up at the State level also. They will write to the Central Government and the matter will be pursued with the departments concerned here at the Centre to make arrangements for foreign exchange for importing raw materials or providing credit facilities. It has not been possible to anticipate and work out the man-days that will be affected.

Shri Sham Lal Saraf: Is the government aware that the handicrafts industry in particular has been hit hard on account of paucity of non-ferrous metals, particularly copper? What steps have been taken to see that these workers get work and also are able to keep up to the commitments of exports from this country to other countries?

Shri Jagjivan Ram: Perhaps the hon. Member is aware that government has given advance to the Cottage Industries Board and Handicrafts Board to purchase all the stocks that were ready in Jammu and Kashmir so that the workers may not suffer.

Shri Sham Lal Saraf: The question is about raw materials.

Shri Jagjivan Ram: Steps have also been taken to provide raw materials for that purpose.

श्री तुलशीदास जाधव : जब इंडस्ट्रीज के बंद होने से प्रोडक्शन कम होती है और अनएम्पलायमेंट बढ़ती है और चूंकि लोगों की ताकत काम करने के लिये तैयार है, तो अगर कोई टैक्सटाइल मिलें या दूसरी इंडस्ट्रीज बंद हों तो गवर्नमेंट इमरजेंसी के नाते उनको अपने हाथ में ले कर लोगों को काम देने और प्रोडक्शन बढ़ाने की व्यवस्था क्यों नहीं करती ?

श्री जगजीवन राम : यह भी किया जाता है और टैक्सटाइल इंडस्ट्री में गवर्नमेंट ने कुछ मिलें ली भी हैं।

Shri Surendranath Dwivedy: Is it not a fact that there is a crisis in the textile industry in Coimbatore as a result of which 3500 workers are going to be laid off and a representation has been made to the government to intervene and take over this industry ? Has any attention been paid by the Central Government to this issue?

Shri Jagjivan Ram: As I said, there was some difficulty in the textile industry, but the position is improving. Wherever it is found that a particular undertaking cannot be run efficiently without government taking it over, advantage is taken of the Industries (Development and Regulation) Act and that industry is taken over by the government for management for a temporary period.

Shri Dinen Bhattacharya: Apart from shortage of raw materials, there are some textile factories which have been closed due to reasons of internal quarrels and corruption in the top management of the factories. If so, may I know how many are they and what steps are government going to take to check this corruption in the management of these factories and to take over those concerns?

Shri Jagjivan Ram: So far as the Labour Ministry is concerned, our primary concern is to see that the labour is not adversely affected, the benefits for lay-off and retrenchment are paid to them. As far as the other aspect is concerned, the Government

is armed with the Industries (Regulation and Control Act.) and wherever necessary advantage is taken of that Act.

WRITTEN ANSWERS TO QUESTIONS

Relics of Guru Govind Singh Ji

***158. Shri Gulshan:**
Shri Onkar Lal Berwa:
Shri Hukam Chand Kachhavaiya:
Shri Bibhuti Mishra:
Shri K. N. Tiwary:
Shri Vishram Prasad:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri P. C. Borooah:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shrimati Savitri Nigam:
Shri Yashpal Singh:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Ram Sewak Yadav:
Shri Kishen Pattnayak:
Shri Murli Manohar:
Shri Ram Harkh Yadav:

Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that the Government of India have received five swords (Shumsheers) of Guru Govind Singh Ji Maharaj from the British Government; and

(b) if so, in which museum Government have kept or propose to keep them so that public could see them?

The Minister of Education (Shri M. C. Chagla): (a) The Government of India have received the Shumsheers of Guru Gobind Singhji Maharaj from Lady Lindsay, direct descendent of the Marquis of Lord Dalhousie.

(b) It has been decided to make a gift of these relics to the Government of Punjab for display in the Punjab Museum.

Bonus to Workers under Bonus Act, 1965

***159. Shri S. M. Banerjee:** Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether it is a fact that taking advantage of the Bonus Act, 1965, employers are generally giving only four per cent bonus to the employees; and

(b) if so, the safeguards provided against such action of the employers?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) No such general complaint has been received by the Government of India.

(b) The Act itself provides for the calculation of the bonus payable, settlement of disputes and penalties for breaches of the provisions of the Act.

Mizo-tribals returning from East Pakistan

***160. Shri P. C. Borooah:**
Shri Rameshwar Tantia:
Shri Himatsingka:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shrimati Savitri Nigam:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether the gang of Mizo-tribals who had crossed over to East Pakistan, has since returned to Mizo Hill area with arms and military training;

(b) if so, how many of those Mizo-tribals have since returned; and

(c) the steps taken to prevent their hostile and fissiparous activities?

The Deputy Minister in the Ministry of Home Affairs (Shri V. C. Shukla): (a) and (b). Over 200 volunteers of Mizo National Front are believed to have returned from East Pakistan during December, 1965, with arms, after being trained in East Pakistan.

(c) The Government of Assam are keeping a careful watch over the activities of the anti-national elements among the tribals. Security measures have been tightened up and the intelligence machinery has been strengthened. The State Government are considering setting up of more border-posts to facilitate interception of these elements and curb their movements.

Shortage of Science Teachers

*161. Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Yashpal Singh:
Shri Balmiki:
Shri Utiya:
Shri Kishen Pattnayak:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri P. C. Borooah:
Shrimati Savitri Nigam:

Will the Minister of **Education** be pleased to refer to the reply given to Unstarred Question No. 781 on the 17th November, 1965 and state:

(a) whether the report of the Expert Committee set up to go into the shortage of Science Teachers and for suggesting special short term and long term measures to meet the shortage has been received; and

(b) if so, the decision taken by Government in the light of the suggestions made by the Committee?

The Minister of Education (Shri M. C. Chagla): (a) Not yet, Sir.

(b) Does not arise.

Petro-Chemical Complex at Koyali

*162. Shri D. C. Sharma:
Shri Lahtan Chaudhry:
Shri Rameshwar Tantia:
Shri Himatsingka:
Shri Onkar Lal Berwa:
Shri Vishram Prasad:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Kishen Pattnayak:
Shri Yashpal Singh:
Shri Madhu Limaye:
Shri P. R. Chakraverti:
Shrimati Renuka Barkataki:
Shri Vishwa Nath Pandey:
Shri Kajrolkar:
Shri Rajeshwar Patel:
Shri R. S. Pandey:
Shri R. Barua:

Will the Minister of **Patroleum and Chemicals** be pleased to state:

(a) whether an agreement for setting up a Petro-chemical complex at Koyali has been reached with a group of three American Firms; and

(b) if so, the main features of the agreement?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) and (b). Discussions are still going on with the firms and the agreements have not yet been finalised.

Residuary Rehabilitation Problems

*163. Shri P. R. Chakraverti:
Shri K. N. Tiwary:
Shrimati Renuka Barkataki:
Shri C. K. Bhattacharyya:
Shri Ravindra Varma:
Shri R. S. Pandey:
Shri Rajeshwar Patel:
Shri R. Barua:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether the Union Government has discussed with West Bengal State Government representatives the question of residuary rehabilitation of refugees, who migrated from East Pakistan to India before 1964;

(b) if so, the details of the agreed decision in the matter;

(c) how far it has been possible to render assistance to the inmates of West Bengal Camps (closed before 1962) who refused the offer of rehabilitation outside the State: and

(d) the total amount spent in 1965 in dealing with the residuary problems of refugee rehabilitation?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram) (a) No, Sir.

(b) Does not arise.

(c) A preliminary survey of the families, who still remain in the sites of the Camps which have been closed down, has been carried out by the West Bengal Government. A fully worked out proposal for assistance is awaited from the State Government.

(d) Sanctions given during the calendar year 1965 amount to Rs. 113.63 lakhs under loans and Rs. 86·52 lakhs under grants.

Talukdar Committee

*164. **Shri Warior:**
Shri Vasudevan Nair:
Shri Indrajit Gupta:
Shri Prabhat Kar:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri P. C. Borooah:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Shri D. N. Tiwary:
Shrimati Renuka Barkataki:
Shri Kajrolkar:
Shri P. H. Bheel:
Shri Narasimha Reddy:
Shri R. S. Pandey:
Shri Rajeshwar Patel:
Shri Ravindra Varma:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Dr. L. M. Singhvi:
Shri R. Barua:
Shri Shiv Charan Mathur:
Shri Ram Sewak Yadav:
Shri Bagri:
Dr. Ranen Sen:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether Government have taken any final decision on the recommendations of the Talukdar Committee on oil prices;

(b) if so, the nature of the decision taken; and

(c) the steps proposed to be taken to implement the same?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) to (c). Yes, Sir. The recommendations of the Working Group on Oil Prices headed by Shri Talukdar were implemented with certain modifications from 1st February, 1966, and copies of the report together with copies of the Government Resolution on the subject have been placed in the Library of the Parliament on 4-2-1966.

Central Government Officers receiving Hospitality from private firms

*165. **Shri Subodh Hansda:**
Shri S. C. Samanta:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri P. C. Borooah:
Shri D. N. Tiwary:
Shri P. R. Chakraverti:
Shri K. N. Tiwary:
Shri Kajrolkar:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that an order has been issued to the officers of the Central Government to refuse hospitality of private firms;

(b) if so, when this order was issued; and

(c) whether any breach of this order has come to the notice of Government so far?

The Deputy Minister in the Ministry of Home Affairs (Shri V. C. Shukla): (a) and (b). Under the Central Civil Service, (Conduct) Rules, 1964, Central Government servants are precluded from accepting free boarding, lodging or other service when provided by any person other than a near relative or personal friend having no official dealings with them. Attention of Government servants has been specifically drawn to this provision by an office memorandum issued on 18th January, 1965.

(c) Information is being collected and will be laid on the Table of the House as soon as possible.

Public Grievances

*166. **Dr. L. M. Singhvi:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether grievance cells have already been established in the various Ministries to receive, investigate and redress complaints; and

(b) if so, whether a statement will be laid on the Table giving details of the organisation and activities of the grievance cells?

The Deputy Minister in the Ministry of Home Affairs (Shri V. C. Shukla): (a) and (b). A statement is laid on the table of the House. [*Placed in Library. See* No. LT-5542/66.]

Officer-oriented Scheme

***167. Shrimati Savitri Nigam:**
Shri Hukam Chand Kachhavaiya:
Shri M. L. Dwivedi:
Shri Linga Reddy:
Shri Vishram Prasad:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Yashpal Singh:
Shri D. N. Tiwary:
Dr. L. M. Singhvi:
Shri Hem Raj:
Shri Daljit Singh:
Shri Madhu Limaye:
Shri Kishen Pattnayak:
Shri S. C. Samanta:
Shri Bhagwat Jha Azad:
Shri P. C. Borooah:
Shri S. M. Banerjee:
Shri Bibhuti Mishra:
Shri D. C. Sharma:
Dr. Ranen Sen:
Shri Dinen Bhattacharya:
Shri P. R. Chakraverti:

Will the Minister of **Home Affairs** be pleased to refer to the reply given to Starred Question No. 3 on the 3rd November, 1965 and state:

(a) the result of the experiment regarding the Officer-oriented Scheme; and

(b) whether it has proved successful and whether it will be taken up by the other Ministries?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). The Officer-oriented Scheme was introduced in the 'Works' division of the Ministry of Works & Housing on 18-10-1965. Since it has been in operation for just 4 months, it is too early to assess its results now.

As regards extension of the scheme to other Ministries, attention is invited to the replies given to Starred Question No. 606 and 729 in the Rajya Sabha/Lok Sabha on 3-12-1965 and 8-12-1965 respectively.

सैनिक विज्ञान

***168. डा० राम मनोहर लोहिया :**
श्री बागड़ी :
श्री रामसेवक यादव :
श्री किशन पटनायक :
श्री यशपाल सिंह :
डा० लक्ष्मीमल्ल सिंघवी :
श्री विश्राम प्रसाद :
श्री उटिया :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भारतीय विश्वविद्यालयों में सैनिक विज्ञान के अध्ययन को अनिवार्य बनाया जा रहा है; और

(ख) यदि हां, तो इसका ब्यौरा क्या है ?

शिक्षा मंत्री (श्री मु० क० चागला) : (क) और (ख). भारत के विश्वविद्यालयों तथा कलेजों में कोर्स की तरह पढ़ाने के रूप में, सैनिक विज्ञान के लागू करने का प्रश्न U. G. C. (विश्वविद्यालय अनुदान आयोग) के विचाराधीन है।

अंग्रेजी भाषा का प्रयोग

***169. श्री प्रकाशवीर शास्त्री :**
श्री हुकम चन्द कछवाय :
श्री जगदेव सिंह सिद्धान्ती :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का 26 जनवरी, 1966 के बाद भी देश में अनिश्चित काल के लिये अंग्रेजी भाषा का राज भाषा के रूप में प्रयोग जारी रखने का विचार है ;

(ख) क्या यह भी सच है कि सरकार का 1967 में आगामी आम चुनावों के बाद इस प्रयोजन के हेतु संविधान में संशोधन करने का प्रस्ताव है; और

(ग) यदि हां, तो क्या इस बारे में निर्णय कर लिया गया है?

गृह-कार्य मंत्रालय में उपमंत्री (श्री रू० गे० नाःकर): (क) संविधान के अनुच्छेद 343(3) के अधीन संसद ने राजभाषा अधिनियम 1963 को अधिनियमित कर दिया है जिसमें समय की सीमा न लगाते हुये केन्द्रीय सरकार के विभिन्न काम-काजों के लिये हिन्दी तथा अंग्रेजी दोनों भाषाओं का उपयोग करने की व्यवस्था है।

(ख) और (ग). प्रश्न ही नहीं उठते।

Central Industrial Security Force

***170. Shri Rameshwar Tantia:
Shri Himatsingka:
Shri Narayan Reddy:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Yashpal Singh:
Shri Bibhuti Mishra:
Shri Madhu Limaye:
Shri Kishen Pattnayak:
Shri R. S. Pandey:**

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that his Ministry have under consideration a scheme for the constitution of a 'Central Industrial Security Force';

(b) if so, the main features thereof; and

(c) when it is likely to be implemented?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes, Sir.

(b) and (c). A Bill to provide for the constitution and regulation of the force is expected to be introduced in the Parliament shortly.

The following are the principal features of the scheme:

(i) The Central Industrial Security Force will be maintained primarily for the better proection and maintenance of industrial undertakings owned by the Central Government.

(ii) The superintendence of the Force shall vest in the Central Government.

(iii) At the request of the management of an undertaking in the public sector, officers and members of the Force may be deputed for the protection and security of that industrial undertaking. The cost of the force on deputation shall be borne by the industrial undertaking. Every officer placed in charge of the protection and security of an industrial undertaking shall, subject to any direction that may be given by the Central Government, discharge his functions, under the general supervision, direction and control of the Managing Director of that undertaking.

(iv) A superior officer or member of the force will be authorised to arrest or/search a person concerned in an offence relating to the undertaking and punishable with imprisonment for a term exceeding 6 months.

(v) It is also proposed to exclude the members of the Central Industrial Security Force from the purview of the Industrial Disputes Act, 1947, Payment of Wages Act, 1936, and the Factories Act, 1948, and also from the purview of any corresponding law relating to investigation and settlement of industrial disputes in force in a State.

The Scheme will be implemented after the necessary law is enacted by Parliament.

Japanese Petro-Chemical Experts Team

***171. Shri S. C. Samanta:**
Shri Subodh Hansda:
Shri P. C. Borooah:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:

Will the Minister of **Petroleum and Chemicals** be pleased to refer to the reply given to Starred Question No. 421 on the 24th November, 1965 and state:

(a) whether any action has been taken on the Report of the Japanese Petro-Chemical Experts Team submitted to the Indian Investment Centre; and

(b) the main recommendations of the Team?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) Does not arise as no specific actionable proposals were recommended in the report.

(b) The recommendations are of a general nature. A statement containing the gist of them is placed on the Table on the House. [*Placed in Library. See* No. LT-5543/66.]

समाजवाद का अध्ययन

*172. श्री म० ला० द्विवेदी :
श्री प्र० चं० बरुआ :
श्री भागवत झा आजाद :
श्री सुबोध हंसदा :
श्री स० चं० सामन्त :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या स्कूलों और कालिजों में लोकतंत्र और समाजवाद के सिद्धान्तों में प्रशिक्षण देने के लिए, जैसा कि भारत सरकार ने मंजूर कर लिया है कोई प्रबन्ध किये गये हैं अथवा किये जा रहे हैं;

(ख) यदि हां, तो क्या इस विषय पर कुछ पुस्तकें तैयार की गयी हैं;

(ग) इन संस्थाओं के पाठ्यक्रम में गांधीवाद सम्बन्धी सामान्य ज्ञान को शामिल करने की सतत् मांग को पूरा करने के लिए क्या कदम उठाये गये हैं; और

(घ) भारत के भावी नागरिकों को भारतीय गणतंत्र और तटस्थता की नीति के उद्देश्यों के बारे में ज्ञान कराने के लिए वर्तमान शिक्षा पाठ्यक्रम में क्या सुधार किये गये हैं अथवा किये जायेंगे ?

शिक्षा मंत्री (श्री मु० क० चागला) : (क) से (घ). राष्ट्रीय शैक्षिक अनुसंधान तथा प्रशिक्षण परिषद् (N. C. E. R. & T.) द्वारा बनाये गये आदर्श पाठ्यक्रम से लोकतंत्र, समाजवाद, गांधीवाद, भारतीय विधान, तटस्थता की नीति तथा सम्बन्धित पहलुओं पर मार्गदर्शन मिलता है । पाठ्यक्रम को सभी राज्य सरकारों के पास भेज दिया गया है ।

राष्ट्रीय परिषद्, पाठ्यक्रम पर आधारित ऐसी आदर्श पाठ्य पुस्तकें भी तैयार कर रही है, जो राज्य सरकारों द्वारा उनके स्कूलों में उपयोग के लिए अपनाई जा सकें अथवा अनुकूल हो सकें ।

जहां तक कालेजों का सम्बन्ध है, उपर्युक्त पाठ्य-प्रणालियां साधारण तौर से निम्न विषयों के अध्यापन में आ जाती हैं, जैसे राजनैतिक विज्ञान, अर्थ-शास्त्र, समाज विज्ञान, अन्तर्राष्ट्रीय सम्बन्ध आदि ।

Cases pertaining to Security Secrets

***173. Shri Harish Chandra Mathur:** Will the **Minister of Home Affairs be pleased to state:**

(a) the number and nature of cases pertaining to the leakage of defence and official secrets in Central Government Offices (i) detected and (ii) tried during the last 3 years;

(b) the result of these cases; and

(c) the improvements, if any effected in security procedure and practices?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Twenty-five cases of leakage of defence secrets were detected during the last 3 years and thirteen of these were sent for trial.

(b) Out of the twenty five cases mentioned in (a) above nine cases resulted in conviction, one in acquittal, one is *sub judice* and three are under investigation. In one case the accused jumped bail and in two cases the accused persons are absconding. In two cases the persons involved were detained under the Preventive Detention Act and in six cases under the Defence of India Rules.

(c) Security procedures and practices are reviewed and suitably modified as and when some loophole comes to notice. It is also proposed to amend the Indian Official Secrets Act, 1923, so as to make it more effective.

Fertilizer Plants in Rajasthan

*174. **Shri Karni Singhji:**
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) the stage at which the matter of setting up fertilizer plants in Rajasthan rests; and

(b) the reasons for the delay in setting up these plants?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) and (b). Licence/letter of intent has been issued for the establishment of fertilizer factories at Kota (Rajasthan) to the following parties:—

(i) M/s Rajasthan Fertilizers and Chemicals Corporation;

(ii) M/s Delhi Cloth and General Mills Ltd.

The former is negotiating with lending agencies in U.S.A. for loan for the purchase of plant and machinery. The latter is negotiating for suppliers' credit in Japan for purchase of plant and machinery. As soon as foreign exchange arrangements are finalised, the parties will start setting up of the plants.

Special Audit Report on Orissa Transactions

*175. **Shri Hari Vishnu Kamath:**
Dr. L. M. Singhvi:

Will the Minister of **Home Affairs** be pleased to refer to the statement laid on the Table in reply to Starred question No. 145 on the 10th November, 1965 and state:

(a) whether the Public Accounts Committee of Orissa State Legislature have since considered the Special Audit Report on the transactions of the Orissa Government with Orissa Agents, Kalinga Tubes and Kalinga Industries;

(b) whether Government propose to implement the assurance given to the House by the late Prime Minister on the 16th March, 1965 to initiate further action, legal or otherwise, in the matter; and

(c) if so, when?

The Minister of Home Affairs (Shri Nanda): (a) Not yet, Sir.

(b) and (c). Any further action can be considered after the Public Accounts Committee, Orissa, have considered the matter.

Pharmaceutical Industry

*176. **Shrimati Maimoona Sultan:** Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether it is a fact that a large capacity in the pharmaceutical industry in the country is lying idle, for want of raw material;

(b) if so, to what extent; and

(c) the steps being taken to utilise the full capacity?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) to (c). At present the pharmaceutical industry is carrying on with the raw materials made available out of free foreign exchange resources made during the year 1964-65 supplemented by imports from rupee areas. Some Small scale units are facing difficulties on account of the shortage of raw materials, but they are being helped to meet their essential requirements from imports from rupee sources.

Due to the difficult foreign exchange situation, the position of industry may be affected in the forthcoming months. The free foreign exchange made available for 1965-66 amounts hardly to one fourth of the allocation of the previous year. Government is making judicious distribution of these meagre resources in order to sustain production of bulk drugs at 50 percent of the previous year. Attempts are also being made by the industry to substitute imported raw materials by indigenous ones wherever possible. Capacities for the manufacture of some intermediates are also being stepped up. To overcome the immediate difficulty, arrangements have also been made for the import of certain most essential drugs and a few intermediates from rupee payment countries. With these measures the development of shortages as well as idle capacities is being prevented in the extent possible.

Discipline in Central Government Offices

***177. Shri A. N. Vidyalankar:**
Shri Bibhuti Mishra:

Will the Minister of **Home Affairs** be pleased to refer to the newspaper reports of his observations made on the occasion of the inauguration by him of the 'Indraprastha Bhawan', New Delhi and state:

(a) whether he had stated that 'conditions of work in Government Offices in the Capital were far from satisfactory' and that 'these offices presented a sickening sight....and people most of the time dozing, gossiping reading novels or sipping coffee or tea not realising that they owed something to their paymasters—the Government and the people'; and

(b) if so, the steps taken to remedy this state of affairs

The Minister of Home Affairs (Shri Nanda): (a) On the occasion of the inauguration of 'Indraprastha Bhavan' which has provided substantial additional office accommodation, I said that overcrowding in some offices was also a contributory factor for inefficiency and that provision of adequate and the right type of accommodation and working conditions should improve efficiency. Incidentally, I had also mentioned that it was said that there were other causes of inefficiency in offices such as the employees not fully utilising their office time for Government work.

(b) Government have constantly in mind the need to improve efficiency in its offices. This is achieved by supervision which is a normal part of administration and by implementing measures devised as a result of special studies like those carried out by the Department of Administrative Reforms.

Relations between Legislators and Administration

***178. Shri Vishwa Nath Pandey:**
Shri M. S. Murti:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of **Home Affairs** be pleased to refer to the reply given to Starred Question No. 293 on the 17th November, 1965 and state:

(a) the progress made in the finalisation of the draft code to regulate the relationship between the Members of Parliament and of State Legislatures and the Administration; and

(b) when the draft code is likely to be placed on the Table?

The Minister of Home Affairs (Shri Nanda): (a) and (b). The draft Code is still under consideration.

Reorganisation Scheme

632. Shri Murli Manohar:
Shri Ram Harkh Yadav:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether certain Reorganisation and Retrenchment schemes have been worked out to retrench the surplus hands in his Ministry;

(b) if so, the main features thereof; and

(c) whether Government propose to set up National Councils for the said purpose at the State level?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). A reorganisation scheme was worked out for the Works Division of the Ministry of Works and Housing, the details of which were set out in reply to Starred Question No. 22 in the Lok Sabha on 3rd November, 1965. Copy placed on the Table of the House.

It is proposed to take up similar reorganisation studies in other Ministries gradually, starting with the Ministries of Commerce and Health.

There is no retrenchment scheme as such. A scheme has, however, been worked out for dealing with personnel rendered surplus as a result of reorganisation or economy measures. Its main features are:—

(i) Personnel rendered surplus in any organisation will be transferred to a central pool in the Ministry of Home Affairs.

(ii) A cell in the Ministry of Home Affairs will administer the central pool, and try to place its personnel in other Government organisations requiring staff.

(iii) The Cell will also arrange training of central pool staff in skills like stenography to facilitate their placement.

(iv) There will be a scheme of voluntary retirement on generous terms which surplus staff will be able to avail of.

(c) No, Sir.

Strike in Cochin Refinery

633. Shri A. K. Gopalan: Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether it is a fact that 2,000 construction workers of Cochin Refinery went on strike recently;

(b) if so, the reasons therefor;

(c) what were the terms of settlement; and

(d) the steps taken by Government to see that such disputes do not occur again?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Yes, Sir.

(b) The strike arose out of the demand of the workers for a full day's wages for the 2nd November, 1965 on which date the starting whistle was not blown, because of rain at 7-30 a.m. but only at 9-30 a.m. after the weather had cleared. This delay led to some rowdyism in the Company's offices on the 2nd November, followed by the arrest of five of the workers. The strike commenced on the 4th of November and lasted till the 23rd November.

(c) A copy of the Memorandum of settlement dated the 22nd November, 1965, is laid on the Table of the House [*Placed in Library. See* No. LT-5544/66.]

(d) The Government of Kerala who are the "appropriate Government" under the Industrial Disputes Act, 1947, in respect of industrial relations in this establishment are taking necessary steps in this direction.

Lay off of Textile Mills in Kerala

634. **Shri A. K. Gopalan:** Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) the number of workers laid off from the textile mills in Kerala during October-November, 1965;

(b) the reason for this lay off;

(c) the steps being taken by the Government to ensure full working of these mills; and

(d) the total loss due to this lay off?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) to (d). Information has been called for from the Government of Kerala. It will be placed on the table of the House when received.

Strike in Sabarigiri Project, Kerala

635. **Shri A. K. Gopalan:** Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether it is a fact that there was a strike by Sabarigiri project construction employees recently;

(b) if so, how many workers joined the strike and what were their demands;

(c) whether it is a fact that many workers were arrested in connection with this strike and if so, how many and on what charges;

(d) whether Government have released them since the dispute has been settled;

(e) whether any complaints of Police excesses were received by Government during the strike and if so, the details thereof; and

(f) whether Government propose to hold an enquiry into the matter?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) to (f). Information has been called for from the Government of Kerala. It will be placed on the table of the House when received.

Private College Teachers' Association, Kerala

636. **Shri A. K. Gopalan:** Will the Minister of **Education** be pleased to state:

(a) whether Government are aware of the decision of the Kerala Private College Teachers' Association to launch an agitation including the total strike for the redressal of their grievances;

(b) whether it is a fact that they have protested to Government for not raising their salary and allowances to bring them at par with those of the Government College teachers; and

(c) if so, the action proposed to be taken to redress their grievances?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir.

(b) The Kerala Private College Teachers Association has submitted a memorandum to the Education Department, Kerala on the subject.

(c) The matter is engaging the attention of the educational authorities in Kerala and orders are expected to be issued shortly.

Fertilisers and Chemicals Travancore, Ltd.

637. **Shri A. K. Gopalan:** Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) the losses in the production of the Fertilisers and Chemicals Travancore, Limited during the past two months due to electricity shortage;

(b) the total amount paid to the workers as lay off compensation during the period; and

(c) the total loss sustained during the period?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) Loss in production during December, 1965 and January, 1966 was of the order of 3600 tonnes in terms of 'Nitrogen' and 800 tonnes in terms of 'Phosphorous Pentoxide ($P_2 O_5$), totalling in value to Rs. 1 crore approximately.

(b) Rs. 37,500 approximately.

(c) Rs. 12 lakhs approximately.

Antibiotics Plant, Rishikesh

638. **Shri Karni Singhji:**
Shri Vishwa Nath Pandey:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether the pilot plant of the Antibiotics Factory, Rishikesh have arrangements to test and experiment indigenous herbs as substitute of various life saving drugs;

(b) if so, the results achieved so far; and

(c) the amount of foreign exchange saved?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) to (c). The Pilot Plant at the Antibiotics Project, Rishikesh, is not intended for experimenting on indigenous herbs as substitutes for the various life-saving synthetic drugs. It would, however, be utilised for testing new antibiotics and improved technological processes developed in the Research Laboratory.

Antibiotics Project, Rishikesh

640. **Shri Murli Manohar:**
Shri Ram Harkh Yadav:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether the Pilot Plant of the Antibiotics Project at Rishikesh has been commissioned recently; and

(b) if so, its production capacity?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) Yes.

(b) The Pilot Plant is not production-oriented. It is designed for testing technological processes and raw materials. It is also being utilised for finding substitutes, where feasible, for imported raw materials and imparting training to the staff for the main Plant.

Asian Games

641. **Shri Murli Manohar:**
Shri Ram Harkh Yadav:

Will the Minister of **Education** be pleased to state:

(a) whether India has decided to compete in the Asian Games to be held in Bangkok;

(b) if so, the items in which the Indian contingent will compete; and

(c) whether Indian Olympic Association has approached Government for arranging the requisite foreign exchange for the purpose?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) No proposal has yet been received from the Indian Olympic Association for participation in the next Asian Games.

(b) and (c). Do not arise.

Korba Fertiliser Plant

642. **Shri Subodh Hansda:**
Shri Dasaratha Deb:
Shri Lakhmu Bhawani:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether Government have finally decided that the fertilizer plant at Korba will not be established; and

(b) if so, the loss incurred on this project by the Central as well as the State Governments?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) It has been decided to defer the proposal for the present.

(b) Fertilizer Corporation of India has incurred an expenditure of Rs. 94 lakhs on the development of site, staff etc. Attempts are being made to recover a good part of this sum by making the site available for some other use.

Post Office Savings Bank Accounts

643. Shri Ram Harkh Yadav: Will the Minister of **Communications** be pleased to state:

(a) the amount of silent accounts lying in the Postal Savings Banks in India at present;

(b) the number of Post Offices where the silent Accounts are lying; and

(c) the rights and liabilities of the depositors of such silent accounts?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Rs. 100031702 at the end of November, 1965.

(b) In almost all the post offices doing S.B. work throughout the country.

(c) A silent account does not lapse to Government but may be re-opened at any time on the application of the depositor, and the interest that has accumulated will be added to the principal when the account is revived.

Institute of Research in Himalayan Geology

644. Shri Ram Harkh Yadav: Will the Minister of **Education** be pleased to state:

(a) whether the Institute of Research in Himalayan Geology will be set up in the Geology Department of the Lucknow University; and

(b) if so, its functions and constitution?

The Deputy Minister in the Ministry of Educootion (Shrimati Soundaram Ramachandaran): (a) and (b). A proposal to set up an Institute of Research in Himalayan Geology is under the consideration of Government. Details are being worked out.

गन्दी बस्तियां

645. श्री हुकम चन्द कछवाय :
श्री बड़े :
श्री युद्धवीर सिंह :

क्या गृह-कार्य मंत्री दिल्ली में कुछ बस्तियों को गिराये जाने के बारे में 8 दिसम्बर, 1965 के ग्रतारांकित प्रश्न संख्या 2071 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) दिल्ली में जो गन्दी बस्तियां गिराई जायेंगी क्या उनमें रहने वाले लोगों को कोई प्रतिकर दिया जायेगा ; और

(ख) यदि हां, तो किस दर पर ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री पु० शे० नास्कर) : (क) और (ख). जिन गन्दी बस्तियों के ग्रनधिकृत निर्माण को दिल्ली नगर निगम गिरा रहा है उनके निवासियों को कोई प्रतिकर देने का विचार नहीं है । ये ग्रनधिकृत निर्माण दिल्ली नगर निगम ग्रधिनियम, 1957 की धारा 343 के ग्रधीन गिराये जा रहे हैं क्योंकि इन्हें दिल्ली नगर निगम ग्रधिनियम के ग्रन्तर्गत ग्रधिकृत घोषित नहीं किया गया है ।

U.A.R. Students in National Metallurgical Laboratory

646. Shri Ram Harkh Yadav: Will the Minister of **Education** be pleased to state:

(a) whether some U.A.R. student scientists have been admitted in the National Metallurgical Laboratory Jamshedpur for advanced research training;

(b) if so, the details thereof; and

(c) their courses of study and training?

The Minister of Education (Shri M. C. Chagla) : (a) Yes, Sir.

(b) and (c).

Details of the Students.	Courseand Period of Training.
1. Miss. Dr. A. A. Yousef, Ph.D.— joined on 21-12-65 (left for U. A. R. on 7-2-66).	Ore Dressing. For one year.
2. Mr. S. A. Sherif, M. Sc.— joined on 8-12-65.	Ferrous Metallurgy. For 1-2 years.
3. Mr. H. Khalaf, B. Sc. (Engg.) joined on 8-12-65	Physical Metallurgy. For 1—2 years.

Commonwealth Tele-Communications Conference

647. Shri Ram Harkh Yadav:
Shri P. R. Chakraverti:
Shri M. Rampure:

Will the Minister of **Communications** be pleased to state:

(a) whether India participated in the Commonwealth Tele-Communications Conference to discuss the extension of the Commonwealth telephone connection from Malaysia to India and Ceylon;

(b) if so, the decision of the Conference;

(c) the composition of the Indian delegation to the Conference; and

(d) when the operation of the telephone cable system is likely to begin?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jagannatha Rao): (a) Yes, Sir.

(b) The recommendations of the conference are briefly as follows:—

(i) Laying of a Submarine telephone cable to India and Ceylon is technically feasible;

(ii) If it is decided to lay the cable, the route should be Penang/Madras/Colombo;

(iii) The Commonwealth Governments concerned should urgently take a decision as to whether they wished to undertake the project;

(iv) It also recommended that further consultations among possible participants in this project might be held on the occasion of the forthcoming Commonwealth Telecommunications Conference in London in March, 1966 with a view to reaching an early decision regarding the implementation of the project and the sharing of costs.

(c) The Indian delegation to the conference consisted of:

(1) Secretary, Department of Communications. — Leader of the delegation.

(2) Director General, Overseas Communications Service. — Member.

(3) Joint Secretary, Ministry of Finance. — Member.

(4) Chief Engineer, Overseas Communications Service. — "

(5) Deputy Director, (Traffic-Planning), Overseas Communications Service

(d) The cable may be expected to be available for commercial use in about 2½ to 3 years time from the date a firm decision to lay the cable is taken.

प्रसूति अवकाश

648. श्री मधु लिमये :
श्री मुहम्मद कोया :

क्या श्रम, रोजगार तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केरल में तीन बच्चों वाली सभी नारी कर्मचारियों को, उन में परिवार नियोजन की भावना को प्रोत्साहन देने की दृष्टि से, भविष्य में प्रसूति अवकाश नहीं दिया जायेगा; और

(ख) यदि हां, तो इस विषय में सरकार की क्या प्रतिक्रिया है ?

श्रम, रोजगार तथा पुनर्वास मंत्री (श्री जगजीवन राम): (क) केरल सरकार ने आदेश दिया है कि केरल सेवा नियमों के अनुसार उन महिला-अधिकारियों को, जिनके तीन बच्चे जिन्दा हैं, भविष्य में होने वाली प्रसूति के लिए प्रसूति अवकाश नहीं दिया जायेगा । यह आदेश 1-1-1967 से लागू होगा । पता चला है कि औद्योगिक कर्मचारियों के लिए इस प्रकार का प्रस्ताव राज्य सरकार के विचाराधीन है ।

(ख) इस मामले का अध्ययन किया जा रहा है ।

डाक द्वारा भेजे जाने वाले पार्सलों का बीमा

649. श्री ओंकार लाल बेरवा :
श्री हुकम चन्द कछवाय :

क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने 10,000 रुपये तक मूल्य वाले पार्सलों के लिये, जो कि डाक द्वारा भेजे जाते हैं, बीमे करने की योजना अपनाने का फैसला किया है;

(ख) यदि हां, तो इसका ब्यौरा क्या है; और

(ग) कब तक इसके लागू होने की सम्भावना है ?

संसद-कार्य तथा संचार विभागों में राज्य मंत्री (श्री जगन्नाथ राव) : (क), (ख) तथा (ग). कुछ समय पूर्व तक डाक द्वारा भेजी जाने वाली वस्तु का 5,000 रुपये की सीमा तक बीमा कराया जा सकता था और सोने के सिक्के या बुलियन के पार्सलों के अतिरिक्त पार्सल के अन्दर की सामग्री के वास्तविक मूल्य की रकम का बीमा कराना आवश्यक नहीं था । केवल 2,500 रुपये तक के सोने के सिक्के या बुलियन ही डाक द्वारा भेजे जा सकते थे ।

1 दिसम्बर, 1965 से डाक वस्तुओं के बीमे की सीमा 5,000 रुपये से बढ़ा कर 10,000 रुपये कर दी गई है । तथापि डाक द्वारा भेजे जाने वाले सोने के सिक्के या बुलियन की सीमा अब भी पहले की तरह 2,500 रुपये ही है । साथ ही अब सोने के सिक्कों या बुलियन की ही तरह सरकारी मुद्रा और बैंक नोटों का उनके वास्तविक मूल्य का बीमा कराना आवश्यक कर दिया गया है ।

5,000 रुपये से अधिक तक बीमा शुल्क की दरों में परिवर्तन नहीं किया गया है । 5,000 रुपये से अधिक की रक़मों के लिए बीमा शुल्क की दर 5,000 रुपये से कम के बीमे पर लागू दर से आधी है । दरें इस प्रकार हैं :—

(1) जब बीमे की रक़म 100 रुपये से अधिक न हो तो 40 पैसे ।

(2) जब बीमे की रक़म 100 रुपये से अधिक किन्तु 5,000 रुपये से कम हो तो पहले 100 रुपये के लिए 40 पैसे और प्रत्येक अतिरिक्त 100 रुपये या उसके भाग के लिए 20 पैसे ।

(3) जब बीमे की रक़म 5,000 रुपये से अधिक हो तो 5,000 रुपये तक की रक़म के लिए उपयुक्त मद (2) की ही तरह और 5,000 रुपये से अधिक की रक़म पर प्रति 1,000 रुपये या उसके भाग के लिए एक रुपया ।

Rubber Factory, Trivandrum

650. Shri Vasudevan Nair:
Shri Warior:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether there is a dispute between the workers and management of the Trivandrum Rubber Factory in Kerala regarding the bonus for 1964-65;

(b) the bonus paid for 1962-63 and 1963-64; and

(c) the management's offer of bonus for 1964-65?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Yes.

(b) The Trivandrum Rubber Works Ltd. was formed on 24-2-1964 by the amalgamation of Travancore Rubber Works, Kerala Government Cycle Rim Factory and Kerala Cycles. The bonus paid in these concerns for 1962-63 and 1963-64 is as follows:

	1962-63	1963-64
(i) Travancore Rubber Works.	Rs. 44,882.00	Rs. 40,419.27
(ii) Kerala Govt. Cycle Rim, Factory.	Rs. 1,856.40	Rs. 2,168.45
(iii) Kerala Cycles.	No bonus was paid as this was running as a departmental unit.	

(c) 4 per cent of emoluments or Rs. 40 whichever is higher as per the Payment of Bonus Act, 1965.

Automatic Telephone Service

651. Shri Yashpal Singh:
Shri Balmiki:
Shri Bagri:

Will the Minister of **Communications** be pleased to state:

(a) the number and names of the cities where the telephone service is proposed to be made automatic in the year 1966-67;

(b) the number and names of the cities where the telephone service was made automatic in the year 1965-66; and

(c) the amount spent on the same in the year 1965-66 and likely to be spent in the year 1966-67?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) The information is being collected and shall be placed on the table of the Lok Sabha shortly.

(b) The information is given in Statement laid on the Table of the House. [*Placed in Library. See* No. LT-5545/66].

(c) The amount likely to be spent in year 1966-67 will be given along with the information in reply to item (a) above.

For item (b) above, the amount likely to be spent during 1965-66 is Rs. 140.26 lakhs.

Wage Board for Kerala Municipal Workers

652. Shri Yashpal Singh:
Shri Balmiki:
Shri Bagri:
Shri Vishwa Nath Pandey:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to refer to the reply given to Unstarred Question No. 989 on the 22nd November, 1965 and state:

(a) whether the Wage Board for Kerala Municipal Workers has submitted its report;

(b) if so, the recommendations of the Board; and

(c) Government's decisions thereon?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) No, Sir.

(b) and (c). Do not arise.

Bonus Act, 1965

653. Shri Bibhuti Mishra:
Shri K. N. Tiwary:
Shri Indrajit Gupta:
Dr. L. M. Singhvi:
Shri D. N. Tiwary:
Shri P. R. Chakraverti:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether it is a fact that his Ministry have requested the various State Governments to enforce Bonus Act, 1965 in their respective State public sector projects; and

(b) if so, the reactions of the various State Governments thereto?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Yes.

(b) Some state Governments have already complied with the request. The matter is still under the consideration of the remaining State Government.

चीनी उद्योग के लिये मजूरी बोर्ड

654. श्री ग्रोंकार लाल बेरवा :
श्री हुकम चन्द कछवाय :
श्री लहटन चौधरी :
श्री रामेश्वर टांटिया :
श्री हिम्मतसिंहका :

क्या श्रम, रोजगार तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि चीनी उद्योग के मजूरी बोर्ड की बैठक 20 दिसम्बर, 1965 को कलकत्ता में हुई थी;

(ख) यदि हां, तो उस में किन-किन विषयों पर चर्चा हुई ग्रौर क्या क्या सिफारिशें की गईं; ग्रौर

(ग) सरकार ने किन किन सिफारिशों को स्वीकार कर लिया है ?

श्रम, रोजगार तथा पुनर्वास मंत्री (श्री जगजीवन राम) : (क) जी हां ।

(ख) बोर्ड की 20-12-1965 की बैठक प्रारम्भिक किस्म की थी । पता चला है कि बोर्ड ने ग्रपने कार्य-क्षेत्र ग्रौर प्रोग्राम, ग्रपनाई जाने वाली प्रक्रिया ग्रादि की चर्चा की है । सरकार को कोई सिफारिश नहीं की गई ।

(ग) प्रश्न नहीं उठता ।

कारखानों में सस्ते राशन व दैनिक ग्रावश्यकता की वस्तुग्रों की दुकानें

655. श्री ग्रोंकार लाल बेरवा :
श्री हुकम चन्द कछवाय :

क्या श्रम, रोजगार तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने उद्योगों में सस्ते राशन व दैनिक ग्रवाश्यकता की वस्तुग्रों की दुकानें खोलने का निश्चय किया है;

(ख) यदि हां, तो ग्रब तक कितनी दुकानें खोली गई हैं तथा कितने कारखानों में; ग्रौर

(ग) किसी कारखाने में कम से कम कितने कर्मचारी होने पर ऐसी दुकानें खोली जाती हैं ?

श्रम, रोजगार तथा पुनर्वास मंत्री (श्री जगजीवन राम) : (क) से (ग). समय समय पर संशोधित ग्रगस्त 1962 में हुए भारतीय श्रम सम्मेलन के त्रिपक्षीय निर्णयानुसार ऐसे सभी प्रतिष्ठानों को, जिनमें 300 या ग्रधिक कामगर काम करते हैं, कामगरों को खाद्यान्न, चीनी तथा ग्रन्य उपभोक्ता वस्तुएं बेचने के लिए उपभोक्ता सहकारी भंडार/उचित मूल्य की दुकानें खोलने के लिए कह दिया गया है। इस योजना के ग्रन्तर्गत इस समय देश में 1850 उपभोक्ता सहकारी भंडार ग्रौर 689 उचित मूल्य की दुकानें काम कर रही हैं।

ग्रन्तर्राष्ट्रीय श्रम संगठन के प्रस्ताव

656. **श्री मधु लिमये** : क्या श्रम, रोजगार तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने ग्रन्तर्राष्ट्रीय श्रम संगठन के प्रस्ताव संख्या 87 ग्रौर 98 स्वीकार कर लिये हैं; ग्रौर

(ख) यदि हां, तो इनको क्रियान्वित करने के लिये क्या कार्यवाही की गई है ग्रथवा निकट भविष्य में करने का विचार किया गया है ?

श्रम, रोजगार तथा पुनर्वास मंत्री (श्री जगजीवन राम) : (क) ग्रौर (ख). यदि माननीय सदस्य का निर्देश, ग्रन्तर्राष्ट्रीय श्रम संगठन के प्रस्ताव संख्या 87, जो कि "परस्पर मिलने की स्वतंत्रता तथा संगठन बनाने के ग्रधिकार की सुरक्षा" के बारे में है तथा प्रस्ताव संख्या 98 जो कि संगठन बनाने के ग्रधिकार तथा सामुहिक सौदाकारी के बारे में है, के बारे में हो तो भारत सरकार ने प्रस्ताव संख्या 87 की सम्पुष्टि न करने का फैसला किया है। प्रस्ताव संख्या 98 की सम्पुष्टि का प्रश्न विचाराधीन है।

Unemployment in Border Areas

657. Shri R. G. Dubey: Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether it is a fact that the Punjab Government have approached the Centre with a proposal that the Defence Ministry should start some defence-oriented industries in the border districts of Punjab in order to provide employment for the persons affected by the recent conflict with Pakistan; and

(b) if so, the details thereof?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Yes.

(b) The Government of Punjab had suggested that the Defence Ministry may be requested to send special teams of Officers who should draw up programme for suitable alterations in the pattern of production by the factories in the Punjab to divert them to production of defence goods. It was specifically mentioned in this connection that in the Wollen Mills in the Punjab, numerous items to serve the needs of defence forces could be manufactured; that in the Silk Mills, the feasibility of manufacturing parachutes for defence needs be explored and that other factories could manufacture various machines required for defence use.

साबुन उद्योग में कर्मचारियों की छंटनी

658. श्री प्रकाशवीर शास्त्री :
श्री हुकम चन्द कछवाय :
श्री जगदेव सिंह सिद्धान्ती :

क्या श्रम, रोजगार तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार द्वारा वनस्पति की कीमतों पर लगाये गये कुछ नियंत्रणों तथा आयातित कच्चे माल के स्थान पर देशी कच्चे माल का ही प्रयोग करने की योजनाओं का लाभ उठाकर कुछ बड़े साबुन उद्योगपति अपने कर्मचारियों की संख्या में कमी कर रहे हैं;

(ख) क्या उन्हें इस सम्बन्ध में किसी प्रतिनिधि कर्मचारी संघ की ओर से कोई अभ्यावेदन मिला है; और

(ग) यदि हां, तो किस की ओर से, और इस सम्बन्ध में उद्योगपतियों पर क्या रोक लगाई जा रही है ?

श्रम, रोजगार तथा पुनर्वास मंत्री (श्री जगजीवन राम) : (क) से (ग). यह मामला राज्य सरकार के क्षेत्राधिकार में आता है। भारत सरकार को इस सम्बन्ध में किसी भी ट्रेड यूनियन से कोई ज्ञापन प्राप्त नहीं हुआ है और उसके पास कोई सूचना प्राप्त नहीं है।

सीधी टेलीफोन व्यवस्था

659. श्री प्रकाशवीर शास्त्री :
श्री हुकम चन्द कछवाय :
श्री जगदेव सिंह सिद्धान्ती :
श्री ओंकार लाल बेरवा :

क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में दिल्ली तथा कुछ अन्य नगरों के बीच सीधी टेलीफोन व्यवस्था के परिणामस्वरूप राजस्व पर कितना प्रभाव पड़ेगा ; और

(ख) क्या चालू वर्ष में अन्य नगरों के साथ की जाने वाली प्रस्तावित सीधी टेलीफोन व्यवस्थाओं में से किसी व्यवस्था के स्थापित होने की संभावना है ?

संसद-कार्य तथा संचार विभागों में राज्य मंत्री (श्री जगन्नाथ राव) : (क) दिल्ली के उपभोक्ता ट्रंक डायलिंग प्रणाली के चालू हो जाने से टेलीफोन आय पर हुए प्रभाव की गणना आसानी से नहीं की जा सकती क्योंकि उपभोक्ता ट्रंक डायलिंग कालें उपभोक्ता के स्थानीय काल-मीटरों पर ही दर्ज की जाती हैं, अतः ऐसी कालों से हुई आय को स्थानीय कालों की आय से पृथक नहीं किया जा सकता। फिर भी, अगस्त, 1965 में दिल्ली से सम्बद्ध उपभोक्ता ट्रंक डायल मार्गों के नमूने के तौर पर किए गए अध्ययन से ऐसा पता चला है कि उपभोक्ता ट्रंक डायलिंग चालू होने से पूर्व की आय की तुलना में उपभोक्ता ट्रंक डायलिंग से होने वाली आय में पर्याप्त वृद्धि हुई है जैसा कि निम्न-वर्ती तालिका से स्पष्ट हो जाएगा।

मार्ग	उपभोक्ता ट्रंक डायलिंग के चालू होने से पूर्व दैनिक औसत आय	अगस्त, 1965 में उपभोक्ता ट्रंक डायलिंग से दैनिक औसत आय
	रु०	रु०
दिल्ली-आगरा	804	801
दिल्ली-जयपुर	1805	11230
दिल्ली-कानपुर	1892	14000
दिल्ली-पटना	792	5182
दिल्ली-लखनऊ	2274	9752

(ख) आशा है कि 1966 के अन्त तक दिल्ली व अहमदाबाद, जालन्धर, शिमला तथा श्रीनगर के मध्य उपभोक्ता ट्रंक डायलिंग प्रणाली चालू हो जाएगी ।

Woman Spy arrested at Babina Cantt.

660. **Shri Krishnapal Singh:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that a woman suspected to be a Pakistani spy was arrested at Babina Cantt. on or about the 14th December, 1965;

(b) if so, the facts leading to her arrest and whether any incriminating material has been found on her person; and

(c) whether she was working alone or had accomplices and if so, whether they have also been apprehended?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) No, Sir.

(b) and (c). Do not arise.

Operative Staff in Telegraph Offices

661. **Shri Gulshan:**
Shri Buta Singh:
Shri Yashpal Singh:

Will the Minister of **Communications** be pleased to state:

(a) whether Government have decided that the Desk point in the various Telegraph Offices in India should be manned by experienced Operative staff who could detect the mutilations and obtain speedy corrections;

(b) whether the said decision has since been implemented; and

(c) if not, the reasons therefor and the policy of Government in the matter?

The Minister of State in the Departments of Parliamentary Affairs and Communications Shri Jaganatha Rao): (a) Yes; by Telegraphists.

(b) The orders issued in this regard are under implementation.

(c) Does not arise.

Cables Booked between India and Pakistan

662. **Shri Buta Singh:**
Shri Gulshan:
Shri Yashpal Singh:

Will the Minister of **Communications** be pleased to state:

(a) the number of Cables booked from India to stations in Pakistan after August 5, 1965 till September 23rd, 1965;

(b) the number of Cables received from Pakistan by persons in India during the above-said period;

(c) whether private messages from Indian Citizens residing in Pakistan during the above mentioned period were blocked by the Pakistani authorities; and

(d) whether any reciprocal steps were taken by the Indian Government inrespect of the messages to Pakistan during the said period?

The Deputy Minister in the Ministments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) 22825 telegrams were booked.

(b) 39475 telegrams were received.

(c) Pakistan Administration suspended all telegraph and telephone services to India with effect from 7th September 1965 as announced over Radio Pakistan.

(d) Yes.

Arrears of Telephone Bills in Delhi

663. **Shri Buta Singh:**
Shri Gulshan:
Shri Onkar Lal Berwa:

Will the Minister of **Communications** be pleased to state:

(a) whether it is a fact that a number of private subscribers have never been served with any bill for payment of Telegraph and telephone

charges during the last several years in the Delhi Telephone District;

(b) whether it is also a fact that a team of Accountants were employed to ensure the despatch of these bills and that after their engagement quite a number of outstanding bills were brought to surface;

(c) whether it is also a fact that this team of Accountants is now being replaced by the Clerks who were actually partly responsible for the arrears; and

(d) if so, whether this policy is in conformity with the drive for full realisation of Government revenue?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Subscribers are always billed for but there might have been some isolated cases of omission or loss of bills in transit.

(b) No. The Accountants were employed to pursue old outstandings and recovery and initiate action for the amounts in respect of outstanding bills issued to subscribers.

(c) The Accountants have been replaced by clerks. These clerks are not responsible for the arrears.

(d) Yes.

C.T.O., New Delhi

664. Shri Gulshan: Will the Minister of **Communications** be pleased to state:

(a) the number of officials of the Central Telegraph Office, New Delhi who offered their services for border towns during the recent aggression by Pakistan;

(b) whether those officials have been called back to their parent offices or are still in the border towns; and

(c) whether any reward has been given or proposed to be given to those officials with a view to encourage this spirit among other workers of the Department?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Seven additional telegraphists were required for temporary posting to the telegraph offices at Srinagar and Jammu during the Emergency. Volunteers were called for from the Central Telegraph Office New Delhi and of the Seven Officials who voluntered four years sent to the Srinagar and three to the Jammu Telegraph Offices.

(b) All the officials have been posted back to their parent office.

(c) Letters of appreciation have been issued to the officials concerned.

Relics of Maharaja Ranjit Singh

665. Shri Gulshan: Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that certain relics of Maharaja Ranjit Singh are still with the British Government;

(b) whether Government of India have taken up the matter with the British Government to get them back; and

(c) if so, the reaction of the British Government in the matter?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Yes, Sir.

(b) Not so far, Sir.

(c) Does not arise.

Unemployment in Border Areas

666. Shri Maheswar Naik:
Shri Gulshan:
Shri P. C. Borooah:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri Subodh Hansda:
Shri S. C. Samanta:

Shri Kolla Venkaiah:
Shri M. N. Swamy:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) the number of Industrial workers in the border areas who were rendered jobless during the September, 1965 conflict with Pakistan;

(b) whether any assistance has been given by the Central Government to the Punjab Government for their re-employment; and

(c) if so, its nature?

The Minister of Labour, Employment and Rehabilitation (Shri Jagivan Ram): (a) According to rough estimates, about 46,000 workers were thrown out of employment in the Punjab. Information regarding the other border areas is not available.

(b) Yes, Sir.

(c) Suitable measures have been taken by the Government of India to assist the Government of Punjab in restoring industrial production and bringing about economic normalcy in the border areas. It has been reported that, as a result of these measures, the employment situation in these areas has now returned almost to normal.

Among the various measures taken by the Government of India in this direction are the following:—

(i) Railway administrations are rendering all possible help to industries in meeting their transport problems. Demurrage, and wharfage which accrued against industrial units during the period of the military operations has been remitted;

(ii) The Directors-General of Supplies and Disposals has been requested to place more orders on the Punjab industries in order to help restore industrial production:

(iii) The Reserve Bank has asked scheduled banks in the Punjab to give larger credit facilities to the industries;

(iv) Special quotas of cement and other raw materials have been placed at the disposal of the Punajb Government; and

((v) Collection of excise duty on goods other than tobacco has been deferred in the border district.

सार्वजनिक टेलीफोन

667. श्री म० ला० द्विवेदी :
श्री प्र० चं० बरुआ :
श्री भागवत झा आजाद :
श्री सुबोध हंसदा :
श्री स० चं० सामन्त :

क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका ध्यान वाणिज्यिक आधार पर चलाये जा रहे उन सार्वजनिक टेलीफोनों की ओर दिलाया गया है जो सामान्यतः खराब रहते हैं ;

(ख) यदि हां, तो इन्हें ठीक-ठाक रखने के लिये क्या प्रबन्ध किये गये हैं जिससे जनता का समय और धन नष्ट न हों ; और

(ग) इन टेलीफोनों में कम अथवा बिल्कुल आवाज न सुनाई देने के क्या कारण है और इस स्थिति में कब तक सुधार होने की आशा है ?

संसद्-कार्य तथा संचार विभागों में राज्य मंत्री (श्री जगन्नाथ राव): (क) प्रचालक-रहित सिक्का-बक्से वाले सार्वजनिक टेलीफोन घरों के दोषपूर्ण परिचालन के सम्बन्ध में कुछ शिकायतें प्राप्त हुई हैं, लेकिन इससे यह प्रकट नहीं होता कि ऐसे सार्वजनिक टेलीफोन घर आमतौर पर खराब ही पड़े रहते हैं ।

(ख) प्रचालन-रहित सिक्का बक्से वाले सभी सार्वजनिक टेलीफोन घरों का सही कार्यसंचालन सुनिश्चित करने के लिए अनुरक्षण कर्मचारियों द्वारा इन उपकरणों की प्रतिदिन जांच की जाती हैं। सभी शिकायतों पर भी तत्काल कार्रवाई की जाती है।

(ग) जब कभी यह पता चलता है कि किसी सार्वजनिक टेलीफोन घर से आवाज़ स्पष्ट सुनाई नहीं देती, तो खराबी दूर करने की दिशा में आवश्यक कार्रवाई की जाती है। फिर भी, आवाज के कम या बिल्कुल सुनाई न देने की शिकायतें अधिक नहीं होतीं। खराबियों का विश्लेषण करने से भी यह पता चलता है कि बहुत से मामलों में इनका कारण जनता द्वारा सार्वजनिक टेलीफोन घरों का जान बूझकर या अन्यथा गलत ढंग से प्रयोग करना है।

काश्मीर में पकड़े गये तोड़-फोड़ करने वाले व्यक्ति

668. श्री हुकम चन्द कछवाय :
श्री बड़े :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि क्या 27 नवम्बर, 1965 के वीर अर्जुन में प्रकाशित इस समाचार में कोई सचाई है कि काश्मीर में कुछ तोड़-फोड़ करने वाले व्यक्ति पकड़े गए हैं जिनके पास इतने विस्फोटक पदार्थ थे कि वे सारे जम्मू को उड़ा सकते थे ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा संभरण मंत्री (श्री हाथी) : यह सच है कि जम्मू तथा काश्मीर सरकार ने ऐसे अनेक व्यक्ति पकड़े हैं जिन पर विध्वंसक कार्यवाहियों में लगे होने का संदेह था और उनसे शक्तिशाली विस्फोटक पदार्थ बरामद किये गये हैं। जांच कार्य जारी है।

Telephone Department in Delhi

669. Shri Bagri:
Shri Yashpal Singh:
Shri Vishram Prasad:

Will the Minister of **Communications** be pleased to state:

(a) whether Government have set up any inquiry to go into the working of the Telephone Department especially in Delhi;

(b) if so, the findings of the inquiry; and

(c) the steps being taken by Government to make the Department more efficient?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) No.

(b) and (c). Do not arise.

Post Offices in Punjab

670. Shri Bagri:
Shri Yashpal Singh:
Shri Balmiki:

Will the Minister of **Communications** be pleased to state:

(a) the total number of Post-Offices working at present in the Punjab;

(b) the number of new Post Offices proposed to be opened in the Punjab during the next two years; and

(c) whether telephone and telegraph facilities are also proposed to be provided in the new Post Offices?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) 5696.

(b) 220.

(c) No.

Foreign Technical Know-how

671. **Shri Maheswar Naik:** Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) the extent to which employment of foreign technical know-how in our technological, engineering and other industrial institutions has been dispensed with;

(b) how long it will take India to have its technical personnel out of its own Institutes; and

(c) whether there is any proposal to bring Indian technical hands employed abroad for employment in India until India is self-sufficient?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) to (c). Information is being collected and will be placed on the Table of the House.

Telephone Revenue Arrears

672. **Shri Ram Harkh Yadav:** Will the Minister of **Communications** be pleased to state:

(a) the total arrears of the Telephone revenues in the country upto the 31st December, 1965;

(b) whether it is a fact that the Government Departments constitute the majority of such defaulters; and

(c) the amount of arrears outstanding against the Government Departments?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) The information as on 31st December 1965 is not readily available. However, the arrears as on 1st October 1965 in respect of bills issued upto 31st March, 1965 was of the order of Rs. 4.40 crores.

(b) and (c). Of the above amount, Rs. 2.39 crores relates to Government.

Payment of Bonus Act, 1965

673. **Shri Daji:** Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether any exemptions have been given by Government from the provisions of the Payment of Bonus Act till December, 1965; and

(b) if so, their number and the nature of exemptions given?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) and (b). The Government of India have not exempted, under section 36 of the Payment of Bonus, Act, any establisments from the provisions of the Act.

Breach of Code of Discipline by Rourkela Steel Plant

674. **Shri Daji:**
Shrimati Vimla Devi:
Shri Vasudevan Nair:
Dr. Ranen Sen:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether complaints have been received by his Ministry about the breach of the Code of Discipline by the Rourkela Steel Plant by virtue of refusing to implement the Tribunal Award reinstating Shri Ajit Roy who was removed from service in 1960; and

(b) whether his Ministry was consulted before the management filed its appeal to the High Court against the Tribunal Award?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) No.

(b) Yes.

Houses for Industrial Workers

675. **Shri Daji**: Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether any survey on housing for industrial workers has been conducted recently, region-wise, Centre-wise or industry-wise to assess the prevailing conditions in this respect; and

(b) if so, the details thereof?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Family Living Surveys in respect of 50 important Factory, Mining and Plantation Centres in various States were conducted by the Labour Bureau, Simla in 1958-59. These surveys also included survey of the housing conditions of the workers concerned. In addition there was also industry-wise survey, as a part of the 'Survey of Labour Conditions' carried out by the Labour Bureau during 1959-65. The survey covered forty-six industries.

(b) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-5546/66].

Workers in Building Construction Industry

676. **Shri Daji:**
Shri A. K. Gopalan:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether there was any tripartite recommendation on the need for all-India legislation to regulate working conditions in the building construction industry; and

(b) if so, whether any legislation is contemplated?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Yes. The Industrial Committee on Building and Construction Industry in its 1st Session held on 13th July, 1965 agreed that there should be a comprehensive legislation covering safety, welfare and other aspects of employment in the building and construction industry.

(b) Yes.

Wage Board for Engineering Industry

677. **Shri Warior:**
Shri Vasudevan Nair:
Shri Indrajit Gupta:
Shri Prabhat Kar:
Shrimati Vimla Devi:
Dr. Ranen Sen:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether the demand for interim relief to engineering workers has been considered by the Wage Board for engineering industry; and

(b) if so, what decision has been taken by the Board on the matter?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) and (b). It is understood that the matter is still under the consideration of the Wage Board.

Release of Detenus held under D.I.R.

678. **Shri Warior:**
Shri Indrajit Gupta:
Shri Vasudevan Nair:
Shri Prabhat Kar:

Will the Minister of **Home Affairs** be pleased to state:

(a) the number of detenus under the Defence of India Rules ordered to be released by the various High Courts and the Supreme Court in 1965;

(b) the different grounds on which they were ordered to be released;

(c) whether some of them were re-arrested after the release; and

(d) if so, their number?

The Minister of State in the Ministry of Home Affairs and Minister of

Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (d). The information is being collected and will be laid on the Table of the House.

Seminar on Women Education

679. Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Yashpal Singh:
Shri Balmiki:
Shri Sham Lal Saraf:
Shri Rameshwar Tantia:
Shri Himatsingka:

Will the Minister of **Education** be pleased to state:

(a) whether a five-day seminar on the problems of women's and girls' education was held in New Delhi;

(b) if so, the agency under whose auspices it was organised;

(c) the main recommendations made at the seminar; and

(d) Government's reaction thereto?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) Yes, Sir.

(b) Indian Federation of University Women's Associations.

(c) A statement on the recommendations made at the seminar is laid on the Table of the House. [*Placed in Library. See* No. LT-5547/66].

(d) The recommendations were finalized by the Federation only on 19-2-1966 and have been obtained by the Ministry on the same day for answering this question. Government has not had time to examine them.

Survey on Indo-Tibetan Border

680. **Shri Bagri:**
Dr. Ram Manohar Lohia:
Shri Yashpal Singh:
Shri Vishwa Nath Pandey:

Will the Minister of **Education** be pleased to state:

(a) whether any survey has been conducted to determine ways and means for the preservation of historic paintings and murals in Spiti and Lahaul areas and also near the Indo-Tibetan Border; and

(b) if so, the steps taken by Government to preserve them?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Yes, Sir.

(b) The experts have suggested protection of the monasteries at Ki and Tabo and of the Summer Gompha in Tanguit monastery group. Necessary data for their protection are being collected.

Use of Archives

681. **Shri Shree Narayan Das:** Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that the number of official restrictions on the use of archives has increased;

(b) if so, the circumstances in which this has happened;

(c) whether the problems connected with the use of archives have been discussed with the representatives of Universities and other prominent interested scholars; and

(d) if not, the reasons therefor?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) No, Sir.

(b) Does not arise.

(c) Yes. The representatives of Universities and other prominent scholars, who constitute the Indian Historical Records Commission, have been consulted by the Government of India from time to time.

(d) Does not arise.

Murders in Karol Bagh, New Delhi

682. **Shri S. M. Banerjee:**
Shri Hukam Chand Kachhavaiya:

Shri Yashpal Singh:
Shri Bade:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that there had been four murders on the 22nd December, 1965 in Karol Bagh, New Delhi; and

(b) if so, the steps taken to check such murders?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) Yes, Sir.

(b) It is difficult for the police to take preventive measures against such murders arising out of family feuds.

दिल्ली के स्कूलों में समाज शास्त्र का अध्यापन

683. **श्री हुकम चन्द कछवाय :**
श्री बड़े :
श्री यशपाल सिंह :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान दिल्ली के स्कूलों में माध्यमिक कक्षाओं में समाज शास्त्र के अध्यापन की ओर आकर्षित किया गया है ; और

(ख) इस योजना को कब लागू किया जायेगा ?

शिक्षा मंत्री (श्री मु० क० चागला) : (क) और (ख). माध्यमिक कक्षाओं में अध्ययन के लिये पाठ्यचर्या में समाज-विज्ञान शामिल नहीं है । न ही समाज-विज्ञान को ऐसा विषय बनाने का कोई प्रस्ताव सरकार के विचाराधीन है ।

आंग्ल संस्कृति को अपनाने की प्रवृत्ति

684. **श्री हुकम चन्द कछवाय :**
श्री बड़े :
श्री यशपाल सिंह :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने हाल ही के भारत-पाकिस्तान संघर्ष में ब्रिटेन के भारत के प्रति रवैये को ध्यान में रखते हुए हमारे सामाजि जीवन में आंग्ल-संस्कृति को अपनाने की प्रवृत्ति को दूर करने के लिए कोई योजना बनाई है ; और

(ख) यदि हां, तो उसकी मुख्य बातें क्या हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा संभरण मंत्री (श्री हाथी) : (क) जी नहीं ।

(ख) प्रश्न ही नहीं उठता ।

अश्लील साहित्य

685. **श्री हुकम चन्द कछवाय :**
श्री बड़े :
श्री यशपाल सिंह :

क्या गृह-कार्य मंत्री 8 दिसम्बर, 1965 को अतारांकित प्रश्न संख्या 2088 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) जिन व्यक्तियों के पास से अश्लील पुस्तकें पकड़ी गई थीं, उनके विरुद्ध क्या कार्यवाही की गई है ;

(ख) क्या सरकार ने उन स्थानों का पता लगा लिया है, जहां ये पुस्तकें प्रकाशित की जाती हैं ; और

(ग) यदि हां, तो इस मामले में क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री पु० शे० नास्कर) : (क) इस बारे में दिल्ली पुलिस ने एक व्यक्ति को गिरफ्तार किया है और भारतीय दण्ड संहिता की धारा 292 के अधीन उसके खिलाफ़ मामला न्यायालय में भेजा गया है । शेष मामले बन्ना देवी (अलीगढ़) और हाथरस थानों में दर्ज हुए थे और उत्तर प्रदेश की स्थानीय पुलिस उनकी जांच कर रही है ।

(ख) अभी तक इस बात का पता नहीं लगाया जा सका कि ये पुस्तकें किस स्थान से प्रकाशित हुईं ।

(ग) प्रश्न ही नहीं उठता ।

Lack of Laboratory Equipment in Science College, Calcutta and other Places

686. **Shri Umanath**: Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that Post-graduate research work and study in the Science College Laboratories in Calcutta have been affected because of lack of essential laboratory equipment caused by the recent import restrictions;

(b) whether it is a fact that similar position has arisen in laboratories in other parts of the country also;

(c) whether it is also a fact that these restrictions and lack of foreign exchange have led to the non-availability of foreign journals making it difficult for teachers and students to keep themselves abreast of the latest development in the scientific world; and

(d) if so, the action proposed to be taken by Government in the matter?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) The recent import restrictions have affected research and teaching activities in the country as a whole.

(c) These restrictions and lack of foreign exchange have affected the availability of foreign journals.

(d) A sum of Rs. 15 lakhs has been set apart for universities and other educational institutions out of the supplementary ceiling of Rs. 50 lakhs foreign exchange released by the Government for the purpose of importing books etc. Import of books, periodicals and magazines is also allowed to established importers on a quota of 50 per cent of their best year's imports during the current period (April 1965—March 1966). Supplementary licences are further granted for import of technical books and magazines and journals to established importers upto 50 per cent of their actual imports during the last period (April 1964—March 1965).

Corruption among Central Government Employees

687. **Shri D. C. Sharma:**
Shri Rameshwar Tantia:
Shri Himatsingka:
Shri P. R. Chakraverti:
Shri K. N. Tiwary:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri P. C. Borooah:
Shri Madhu Limaye:
Shri Yashpal Singh:
Shri Ram Harkh Yadav:
Shri Hem Barua:
Shri Kolla Venkaiah:
Shri M. N. Swamy:
Shri Laxmi Dass:
Shri D. D. Puri:
Shri Kindar Lal:
Shri J. P. Jyotishi:
Shri Hem Barua:
Shrimati Jyotsna Chanda:

Will the Minister of **Home Affairs** be pleased to state:

(a) the number of cases of corruption and bribery among the Central Government servants taken up by the Central Bureau of Investigation during the year 1965 indicating the number of Gazetted and other ranks among them;

(b) the number of cases in which traps were laid and the number of cases in which convictions were secured;

(c) the number of private individuals involved in such cases; and

(d) the action proposed to be taken to dispose of the cases quickly?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) The Central Bureau of Investigation took up 2308 cases during the year 1965 of which 2039 involved public servants. 450 gazetted and 2290 other public servants were involved in these cases.

(b) Traps were laid in 76 cases during the year. Of the cases pending trial in Courts, i.e. both those sent up in 1965 and in previous years, the Central Bureau of Investigation secured conviction in 180 cases in all during 1965, which includes 28 trap cases.

(c) 784 private individuals were involved in cases mentioned in (a) above.

(d) Detailed instructions have been issued to the Central Bureau of Investigation Branches of the measures that may be taken to expedite the dis posal of cases. Liaison is also maintained with Ministries and Departments to secure their assistance in matters connected with the investigation of Central Bureau of Investigation, i.e. in production of records, documents, making witnesses available, grant of sanction to prosecution, etc.

Distribution Policy for Petroleum Products

688. **Shri D. C. Sharma:**
Shri Lahtan Chaudhry:
Shri Rameshwar Tantia:
Shri Himatsingka:
Shri Onkar Lal Berwa:
Shrimati Savitri Nigam:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri Karni Singhji:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether a national distribution policy for petroleum products has been drawn up in consultation with the State Governments; and

(b) if so, the broad features thereof?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) and (b). No. The matter is still under examination.

NEFA Administration

689. **Shri P. R. Chakraverti:**
Shri K. N. Tiwary:
Shri Basumatari:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether his Ministry has started exploratory moves towards reforms in the administration of the strategic tribal area in the North-East Frontier Agency;

(b) whether an Advisory Council is sought to be set up;

(c) how far the democratic decentralisation has been initiated with a view to setting up local bodies authorised to develop the areas within their jurisdiction; and

(d) whether the post of the adviser to the Governor will be retained in the new set-up or suitably redesignated or replaced by an appropriate Council?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (d). In May 1964, a Committee was constituted by the Governor of Assam to consider the expansion and development of local self-government in NEFA. The Committee has recommended the formation of the following democratic bodies at the village, circle and district levels:

(i) village—gram panchayat

(ii) circle—Anchal Samiti

(iii) district—Zila Parishad

At the Agency level, the Committee has suggested the formation of an Agency Advisory Council.

The recommendations are now under consideration of the Government.

Extensions to Officers

690. **Shri P. R. Chakraverti:**
Shri K. N. Tiwary:
Shri M. L. Dwivedi:
Shri P. C. Borooah:
Shri Bhagwat Jha Azad:
Shri Subodh Hansda:
Shri S. C. Samanta:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether the Union Government has asked all the Ministries to observe "rigorously" the policy to grant extension of service to officers in exceptional cases only;

(b) how far it is true that the Centre is generally "averse" to granting extension or re-employment to retired Government servants;

(c) whether any age limit has been indicated by the Union Government upto which extension can be granted; and

(d) whether any attempt has been made to assess the impact of extensions on the service as a whole?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). Instructions have been issued to the effect that no officer is to be retained in service beyond the date of compulsory retirement or offered re-employment after that date, except when it is clearly in the public interest and where it is evident that other officers in service are either not ripe enough to take the appointment, or that the retiring officer is of such outstanding merit that it is desirable to retain him in service further.

(c) Subject to the principles mentioned above, Ministries/Departments are competent to grant extensions or to re-employ retired officers up to the age of 60 years. All cases of extensions/re-employments beyond the age of 60 years require the concurrence of the Ministry of Home Affairs.

(d) No.

Administrative Reforms

691. **Shri Kolla Venkaiah:**
Shri M. N. Swamy:
Shri Laxmi Dass:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Yashpal Singh:
Shri Vishwa Nath Pandey:

Will the Minister of **Home Affairs** be pleased to refer to the reply given to Unstarred Question No. 347 on the 10th November, 1965 and state the further progress since made to implement the recommendations made in the Ering Committee Report on the NEFA Administrative Reforms?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): Out of ten recommendations made, four have been implemented and six are under consideration.

Barauni Refinery

692. **Shri Subodh Hansda:**
Shri S. C. Samanta:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri P. C. Borooah:
Shri Basumatari:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether any Soviet assistance will be available to utilise the by-products of Barauni Refinery;

(b) if so, the particulars thereof;

(c) whether a new plant is to be set up for this purpose; and

(d) if so ,the total estimated cost of the plant?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) to (d). The by-products of the refinery

are gases, iomex, slack wax and raw petroleum coke. There has been no difficulty in the utilization of gases, iomex and slack wax.

As regards the raw coke, it has been decided to set up a coke calcination plant at Barauni. The Soviet authorities have agreed to render technical and financial assistance in the setting up of this plant. The matter is still under examination and the total estimated cost of the plant would be known only after the project is finalised.

Merger of Indian Frontier Administrative Service with I.A.S.

693. Shrimati Renuka Barkataki:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri P. C. Borooah:
Shri Ravindra Varma:
Shri R. S. Pandey:
Shri Rajeshwar Patel:
Shri R. Barua:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that Government have decided to merge the Indian Frontier Administrative Service with the Indian Administrative Service; and

(b) if so, the procedure to be followed to effect their merger?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). No. But it is proposed to expand the joint Delhi-Himachal Pradesh Cadre to cover other Union Territories as well. Such officers of the IFAS as are found suitable will be taken into this cadre. Such selection will be made through a Selection Committee, that will be constituted for this purpose and which will have the Chairman or Member of the Union Public Service Commission as its President. All other details are still under consideration.

रूसी लेखकों का शिष्टमंडल

694. **श्री ओंकार लाल बेरवा :**
श्री राम हरख यादव :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत सरकार के निमंत्रण पर रूसी लेखकों का एक शिष्ट-मंडल भारत आ रहा है ;

(ख) क्या यह भी सच है कि वे अपनी पत्रिका के लिए धन एकत्र करेंगे ;

(ग) यदि हां, तो वे किन-किन स्थानों का दौरा करेंगे; और

(घ) उनके दौरे से भारतीय लेखकों को क्या लाभ होंगे ?

शिक्षा मंत्री (श्री मु० क० चागला): (क) से (घ). भारत-रूसी सांस्कृतिक विनिमय योजना की मद संख्या 75 पर अमल के रूप में रूसी लेखकों के चार सदस्यों के एक प्रतिनिधिमंडल ने 23 दिसम्बर 1965 से 12 जनवरी, 1966 तक भारत का दौरा किया । प्रतिनिधिमंडल में श्री माईकल ल्यूकानिन, कवि, श्री विक्टर पनकोव, आलोचक, श्रीमती वेलेन्तिना, तस्की, रूसी साहित्य की सम्पादिका और कुमारी मरियम सालगनिक दुभाषिया/सचिव अलवाय (कोचीन) में दिसम्बर, 1965 में हुए पांचवें अखिल भारतीय लेखक सम्मेलन में भाग लेने के बाद प्रतिनिधिमंडल ने मद्रास, हैदराबाद, आगरा, और दिल्ली का दौरा किया । शैक्षिक, साहित्यिक, ऐतिहासिक और सांस्कृतिक महत्व के स्थानों को देखने के साथ साथ उन्होंने सभी जगह भारतीय पत्रकारों, कवियों साहित्यकारों, आलोचकों, सम्पादकों आदि से भी बातचीत की । भारत और रूस में साहित्य काव्य, पत्रकारिता, कला, संस्कृति आदि के क्षेत्र की प्रवृत्तियों को समझने तथा सराहने में आपसी विचार विनिमय तथा बातचीत बड़ी लाभदायक रही है ।

जहां तक शिक्षा मंत्रालय को जानकारी है, प्रतिनिधिमंडल ने अपनी यात्रा के दौरान किसी रूसी पत्रिका के लिए कोई धन एकत्र नहीं किया ।

मिडिल क्लास के विद्यार्थियों को छात्रवृत्तियां

695. **श्री हु० मा० तिवारी** : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली प्रशासन के शिक्षा विभाग ने 9 जनवरी, 1966 को हुई मिडिल स्कूल परीक्षा में 60 प्रतिशत अंक प्राप्त करने वाले विद्यार्थियों को छात्र-वृत्ति देने का प्रस्ताव किया है ; और

(ख) यदि हां, तो ये छात्रवृत्तियां किस आधार पर दी जायेंगी ?

शिक्षा मंत्री (श्री मु० क० चागला) : (क) जी नहीं । जैसा कि प्रश्न में निहित है, 9 जनवरी, 1966 को ऐसी किसी परीक्षा का आयोजन नहीं किया गया है ।

(ख) प्रश्न नहीं उठता ।

'होम गार्ड' में महिलायें

696. **श्री हु० मा० तिवारी** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में 'होम गार्ड' दल में 100 स्वयम् सेविकाओं की एक अलग बटालियन होगी ;

(ख) क्या उन्हें राईफल चलाने का प्रशिक्षण दिया जायेगा ; और

(ग) क्या यह भी सच है कि वर्तमान होम गार्डों को प्रशिक्षित करने के लिए राई-फलों की कमी है, और इस कमी को दूर करने के लिए क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में राज्यमंत्री (श्री पु० शो० नास्कर) : (क) से (ग). दिल्ली होम गार्ड संगठन में पहले से ही एक नारी विभाग है जो पहले ही सामान्य प्रशिक्षण प्राप्त कर रहा है । प्रशिक्षण के लिये राईफलों की कोई कमी नहीं है ।

Technology Institute

697. **Shri Narayan Reddy:**
Shri Lahtan Chaudhry:
Shri Rameshwar Tantia:
Shri Himatsingka:

Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that an agreement has been signed with the West German Government to give further aid to the Technology Institute which was set up in India with the West German aid;

(b) if so, the main features of this new agreement; and

(c) the nature of aid to be given?

The Minister of Education (Shri M. C. Chagla): (a) to (c). No, Sir. The proposed new agreement is still under consideration.

Committee to avoid Administrative Delays

698. **Shri Narayan Reddy:**
Shri Madhu Limaye:
Shri Kishen Pattnayak:
Shri Himatsingka:
Shri Rameshwar Tantia:
Shri Onkar Lal Berwa:

Will the Minister of **Home Affairs** be pleased to refer to the reply given to Unstarred Question No. 1623 on the 1st December, 1965 and state how far the suggestions made by the Minister-level Committee set up to go into the problems of administrative delays and allied matters to eliminate procedural delays have been implemented?

The Minister of Home Affairs (Shri Nanda): A statement indicating the progress of implementation of the

decisions is laid on the Table of the House. (Placed in Liby. See No. LT-5548/66].

Oil and Natural Gas Commission

699. Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri P. C. Borooah:
Shri Subodh Hansda:
Shrimati Savitri Nigam:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether there has been any change in the allotment of funds to the Oil and Natural Gas Commission in the first year of the Fourth Plan; and

(b) whether the O.N.G.C. has has drawn up its plan for the year?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) No.

(b). Yes.

तेल शोधक कारखाना, कोचीन

700. डा० राम मनोहर लोहिया :
श्री बागड़ी :
श्री रामसेवक यादव :
श्री किशन पटनायक :
श्री यशपाल सिंह :
श्री उटिया :
श्री विश्राम प्रसाद :
श्री मधु लिमये :
श्री भागवत झा आजाद :
श्री स० चं० सामन्त :
श्री सुबोध हंसदा :

क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) कोचीन में तेल शोधक कारखाना स्थापित करने के काम में कितनी प्रगति हुई है, तथा उनकी क्षमता कितनी होगी ; और

(ख) इस पर कुल कितना खर्च आयेगा ?

पेट्रोलियम और रसायन मंत्री (श्री अलगेसन) : (क) और (ख). शोधनशाला के निर्माण कार्य में प्रगति और अन्य सुविधाएं इस प्रकार है कि जून, 1966 तक शोधनशाला द्वारा उत्पादन शुरू होने की आशा है । शोधनशाला ने 2.5 मिलियन मीटरी टन कच्चा तेल साफ करना है ।

31 मार्च, 1965 तक कुल अनुमानित लागत में से 14.92 करोड़ रुपये खर्च हुए ।

Russian Text Books

701. Shri Lahtan Chaudhry:
Shri Rameshwar Tantia:
Shri Himatsingka:
Shri Onkar Lal Berwa:

Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that the Indian Universities have suggested the adaptation of 195 Russian text books for use in India;

(b) if so, the subjects of these books;

(c) whether any request has been made to the Russian Government in this regard;

(d) whether it is also a fact that a joint meeting of the Indo-Russian Board on Text Books was held on the 15th December, 1965; and

(e) if so, the decisions taken at that meeting?

The Minister of Education (Shri M. C. Chagla): (a) Suggestions have been received from Universities for adapting 131 standard Russian educational works.

(b) Various aspects of the fields of Humanities, Sciences, Engineering, Technology and Professional Studies.

(c) The suggestions have been passed on to the Government of the USSR.

(d) Yes, Sir.

(e) Some of the main recommendations of the Joint Indo-Soviet Board on Textbooks are:

(i) A Distribution Centre on a commercial basis, and an Information Centre may be established to facilitate exchange of information regarding educational books published in both countries;

(ii) In order to make the books known to teachers and students quickly so that the benefits of the project reach the largest number of students, an adequate number of copies be made available to libraries of schools and of technical and medical institutions, as also of educational/training institutions under the administrative control of the various Ministries and State Governments.

(iii) The Institute of Russian Studies, New Delhi may explore the possibility of instituting Correspondence Courses in Russian Language; Likewise, the Indian Institute of Technology, Bombay may explore the possibility of instituting Correspondence Courses by making a beginning in Mechanical Engineering;

(iv) To overcome the scarcity of adequate printing facilities in India, efforts may be made to obtain the requisite printing machinery, etc. through the regular trade channels.

Public Libraries

702. Shri Lahtan Chaudhry:
Shri Rameshwar Tantia:
Shri. Himatsingka:
Shri Onkar Lal Berwa:
Shri Narayan Reddy:

Will the Minister of **Education** be pleased to state:

(a) whether the attention of Government has been drawn to the statement made by Shri Nerhard Palmer, Education Officer of the English Library Association that Public Libraries in India suffer from lack of funds;

(b) if so, the reaction of Government thereto;

(c) whether he has suggested that India should spend more money on public libraries to wipe out illiteracy; and

(d) if so, the steps being taken to give more attention to improve the public libraries?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) No Sir, not beyond what has appeared in the Press. Presumably the reference is to Shri Bernard I. Palmer.

(b) Government are not unaware of the need for developing public libraries.

(c) It is so understood.

(d) Government are already financing the Delhi Public Library and maintaining the National Library, Calcutta. Though running public libraries is a function of the State Governments, grants have, during the III Plan period, been given to libraries all over India. Subject to the availability of funds, it is planned to take up with the States the question of expanding the public library service in States as part of the Fourth Plan.

क्षेत्रीय परिषदों की कार्यप्रणाली

703. श्री प्रकाशवीर शास्त्री :
श्री हुकम चन्द कछवाय :
श्री जगदेव सिंह सिद्धान्ती :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्षेत्रीय परिषदों की कार्यप्रणाली के बारे में अब तक और क्या प्रगति हुई है ;

(ख) इन परिषदों को भविष्य में

अधिक प्रभावी बनाने के उद्देश्य प्रस्ताव पर विचार किया जा रहा है ; और

(ग) यदि हां, तो उसकी रूपरेखा क्या है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा संभरण मंत्री (श्री हाथी) : (क) जैसा कि राज्य पुनर्गठन अधिनियम, 1956 की धारा 21 में निर्दिष्ट है, क्षेत्रीय परिषदें सलाहकार संगठन हैं तथा उन्हें दो या अधिक राज्यों या केन्द्र और एक या अधिक राज्यों, जिनके प्रतिनिधि उस परिषद् में हों, के समान हित के मामलों पर विचार विमर्श करने तथा ऐसे किसी मामले पर की जाने वाली कार्यवाही के लिये केन्द्रीय सरकार तथा संबंधित राज्य सरकारों को सलाह देने का अधिकार है । क्षेत्रीय परिषदें विशेषत: निम्नलिखित मामलों पर विचार-विमर्श कर सकती है, और सलाह दे सकती हैं:—

(1) आर्थिक और सामाजिक आयोजना क्षेत्र में समान हित के मामले;

(2) सीमा संबंधी मतभेद, भाषायी अल्पसंख्यकों या आन्तर्राज्य परिवहन के मामले ; तथा

(3) राज्य पुनर्गठन अधिनियम के अधीन राज्यों के पुनर्गठन के परिणामस्वरूप उठे या उनसे संबंधित मामले ;

अपनी रचना के समय से पूर्वीय, दक्षिणी तथा उत्तरी क्षेत्रीय परिषदों में से प्रत्येक की नौ-नौ बैठकें हुई है, केन्द्रीय क्षेत्रीय परिषद् की बैठक सात बार हुई और पश्चिमी क्षेत्रीय परिषद् की पांच बैठकें हुईं ।

क्षेत्रीय परिषदो की बैठकों में विस्तृत विषयों पर विचार किया गया । क्षेत्रीय परिषदों के सामने आने वाले मुख्य-मुख्य मामलों में से कुछ ये हैं: —

(i) भाषायी अल्पसंख्यकों के लिये रखे गये संरक्षणों को तथा देश के भावानात्मक तथा राष्ट्रीय एकीकरण के लिये अन्य साधनों को कार्यान्वित करना ।

(ii) प्रशासनिक सुधार ।

(iii) संथानम समिति की सिफारिशें और राज्यों में सतर्कता आयोगों की सथापना ।

(iv) राष्ट्रीय आपातकाल के परिणामस्वरूप पैदा हुई स्थिति का पुनरीक्षण ।

(v) आपातकालीन जनशक्ति उपाय तथा जन शक्ति आयोजन ।

(vi) असैनिक इंजीनियरिंग तथा चिकित्सा संवर्गों के सदस्यों के लिये सशस्त्र सेना में सेवा का अनिवार्य उत्तरदायित्व ।

(vii) पानी और बिजली का वितरण तथा इससे संबंधित मामले ।

(viii) बिजली के साधनों का विकास ।

(ix) अन्तर्राज्यि सड़कों और पुलों का निर्माण तथा रख रखाव ।

(x) परिवहन व संचार के साधनों का विकास ।

(xi) मेडिकल तथा तकनीकी व्यक्तियों को, जिस राज्य में वे अधिक हों, वहां से ऐसे राज्य में प्रतिनियुक्त करना, जहां पर (ऐसे व्यक्ति) कम हों ।

(xii) क्षेत्रीय स्तर पर प्रशिक्षण की सुविधाएं ।

(xiii) खाद्य-पदार्थों में मिलावट की रोकथाम ।

(xiv) विभिन्न क्षेत्रों के लिये कामन पुलिस रिजर्व फोर्स की स्थापना ।

(xv) राज्यों के बीच सीमाओं का समायोजन ।

अब तक हुई सारी बैठकों की कार्यवाहियों की प्रतिलिपियां जिनमें सम्बंधित क्षेत्रीय परिषदों की सिफारिशें समाविष्ट थीं संसद् के पुस्तकालय में रखी जा चुकी हैं।

(ख) क्षेत्रीय परिषदें राज्य पुनर्गठन अधिनियम, 1956 में दी गई इन परिषदों की योजना के अनुसार कार्य कर रही हैं और सदस्य-राज्यों के सामान्य हितों से सम्बंधित मामलों के बारे में उपयोगी कार्य करती रही हैं। वर्तमान योजना में संशोधन की कोई योजना विचाराधीन नहीं है।

(ग) प्रश्न ही नहीं उठता।

नये विश्वविद्यालय

704. **श्री प्रकाशवीर शास्त्री :**
श्री हुकम चन्द कछवाय :
श्री जगदेव सिंह सिद्धांती :
श्री लिंग रेड्डी :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) चौथी पंचवर्षीय योजना की अवधि में प्रत्येक राज्य में कम से कम एक विश्वविद्यालय स्थापित करने की योजना तैयार करने में और क्या प्रगति हुई है;

(ख) क्या इस बारे में विश्वविद्यालय अनुदान आयोग ने भी कोई निर्णय किया है; और

(ग) यदि हां, तो इसका ब्यौरा क्या है ?

शिक्षा मंत्री (श्री मु० क० चागला): (क) नागालैंड को छोड़कर प्रत्येक राज्य में कम से कम एक-एक विश्वविद्यालय है और इसलिए इस प्रयोजन के लिए किसी योजना के होने का प्रश्न ही नहीं उठता। किन्तु प्रत्येक राज्य में कम से कम एक-एक केन्द्रीय विश्वविद्यालय स्थापित करने का एक प्रस्ताव शिक्षा आयोग के विचाराधीन है।

(ख) और (ग). प्रश्न नहीं उठते।

Exploration of Oil in Bay of Bengal

705. **Shri Yashpal Singh:**
Shri Bagri:
Shri Kishen Pattnayak:
Dr. Ram Manohar Lohia:
Shri Vishram Prasad:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) the progress so far made in the exploration of oil in the Bay of Bengal;

(b) whether any collaboration has been approved by Government in this respect; and

(c) if so, the particulars thereof?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) Seismic surveys have been carried out in a uarge tract in the off-shore area of the Coromandel Coast.

(b) No.

(c) Does not arise.

केरल में रहस्यमय दस्तावेज का परिचालन

706. **श्री यशपाल सिंह :**
श्री बागड़ी :
श्री उटिया :
डा० राम मनोहर लोहिया :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केरल में रहस्यमय दस्तावेज के बांटने के बारे में की जा रही जांच पूरी हो गई है; और

(ख) यदि हां, तो क्या परिणाम निकले हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा सम्भरण मंत्री (श्री हाथी) : (क) जी हां।

(ख) इस दस्तावेज के उद्गम-स्रोत का पता लगाना सम्भव नहीं हो सका। आखिरकार मामले को पता नहीं चल सकने वाला मान कर बन्द कर दिया गया।

Oil Exploration in the Persian Gulf

707. **Shri Vishram Prasad:**
Shri Bagri:
Shri Kishen Pattnayak:
Dr. Ram Manohar Lohia:
Shri Utiya:
Shri Ram Sewak Yadav:
Shri Yashpal Singh:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) the progress so far made in the oil exploration in the Persian Gulf;

(b) whether the data so far collected is quite encouraging; and

(c) the time by which the project will be given a final shape?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) to (c). Exploratory work is still in progress and it is, therefore, premature to express any opinion on the prospects or on the time required for completing the work.

Rifle Shooting Course for Lady Teachers

708. **Shri Vishram Prasad:**
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Yashpal Singh:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the Delhi Administration has started a short rifle shooting course for lady teachers in the Union Territory of Delhi;

(b) if so, the duration of the course;

(c) the incentives provided to the other lady workers to take to the rifle shooting course; and

(d) the targets fixed for the same?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) Yes.

(b) Ten days.

(c) No special incentives have been provided to trainees.

(d) No target has been fixed.

Basic Education System

709. **Shri P. C. Borooah:**
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of **Education** be pleased to state:

(a) whether in view of the fact that Basic Education system has been a failure, Government propose to modify it; and

(b) if so, the modifications proposed to be made therein?

The Minister of Education (Shri M. C. Chagla): (a) and (b). Government do not propose to modify the policy in this regard since they do not agree with the view that the basic system has been a failure. The system requires larger resources—material and human—to prove its full efficacy and it is proposed to strengthen the special features of the basic system of education through the IV Plan schemes.

Government would also give due considerations to the recommendations which the Education Commission will make in this regard.

Indebtedness among Government Employees

710. **Shri P. C. Borooah:**
Shri Umanath:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shrimati Savitri Nigam:
Shri Vishram Prasad:
Shri Shree Narayan Das:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Yashpal Singh:
Shri S. M. Banerjee:
Shri P. R. Chakraverti:

Shrimati Renuka Barkataki:
Shri Kajrolkar:
Shri A. K. Gopalan:
Shri R. S. Pandey:
Shri Ravindra Varma:
Shri R. Barua:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether his Ministry have evolved a scheme for the removal of indebtedness from among the Central Government Employees; and

(b) if so, the main features of the scheme?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) and (b). A draft scheme for providing financial assistance to Central Government employees in deserving cases in the form of loan at a reasonable rate of interest has been drawn up. The basic objective of the scheme is to remove indebtedness among Government employees who incur debts for reasons beyond their control. The scheme is intended to benefit non-gazetted employees in receipt of basic pay of Rs. 500 or less per mensem. The matter is still under consideration.

Archaeological Records during War

711. Shri Madhu Limaye:
Shri Kishen Pattnayak:
Shri Karni Singhji:
Shri Hem Barua:

Will the Minister of **Education** be pleased to state the steps Government propose to take to preserve archaeological records and documents and historical monuments in the event of another aggression by the hostile countries?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): Ancient monuments of outstanding importance and refugees have been listed and steps are being taken to register them with the UNESCO for special protection in the event of an armed conflict.

Madras Refinery and Fertilizer Project Plant

712. Shri Madhu Limaye:
Shri Kishen Pattnayak:
Shrimati Renuka Barkataki:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Vishram Prasad:
Shri Utiya:
Shri Ram Sewak Yadav:
Shri Yashpal Singh:
Shri Vishwa Nath Pandey:
Shri Rajeshwar Patel:
Shri Ravindra Varma:
Shri R. S. Pandey:
Shrimati Jyotsna Chanda:
Shri Kajrolkar:
Shri R. Barua:
Shri Karni Singhji:
Shri S. V. Ramaswamy:
Shri P. C. Borooah:
Shri Sidheshwar Prasad:
Shri Indrajit Gupta:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether any agreement has been entered into or is likely to be entered into before the date-line fixed with the National Iranian Oil Co. and the American International Oil Co. for the setting up of a fertiliser plant at Madras;

(b) if not, when the construction work of the Madras refinery project will commence; and

(c) the percentage of indigenous material and equipment to be used for this refinery?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) According to the supplement dated November 18, 1965 to the Memorandum of Agreement dated March 21, 1965, the date-line for the execution of the Fertilizer Formation Agreement between the Government of India and Amoco, was fixed as February 20, 1966. All the parties have since agreed to extend this time limit upto March 22, 1966.

(b) Irrespective of the position on the fertilizer plant agreement, construction work on the Madras Refiney

project is expected to start within the next 4 to 6 months.

(c) It is not possible to give information on this point until contracts for supplies and construction have been placed.

Victoria Government College, Palghat, Kerala

713. Shri Vasudevan Nair:
Shri Warior:

Will the Minister of **Education** be pleased to state:

(a) whether a number of staff vacancies are not filled up in the Victoria Government College, Palghat, Kerala State;

(b) if so, the number of vacancies; and

(c) the reasons therefor?

The Minister of Education (Shri M. C. Chagla) (a) and (b). There are six vacancies in the staff of the College.

(c) The vacancies were to be filled on the recommendations of the Kerala Public Service Commission. Selections have since been made by the Commission and appointments will be made shortly after complying with certain procedural formalities.

Malayali Children School in Kerala

714. Shri Vasudevan Nair:
Shri Warior:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether Government are in receipt of a request from the Kerala Samaj for the allotment of certain portions of the Cochin House in Madras to start a school for Malayali children; and

(b) if so, whether any final decision has been taken in the matter?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes, Sir.

(b) The request of the Kerala Samaj was considered along with the request from some other institutions by the State Government. As they were not satisfied with the financial capacity of the Samaj, the lease of the Cochin House was ordered in favour of the Asan Memorial Association, Madras, for a period of 20 years on a nominal rent of Rs. 200 per month for running a school.

स्कूलों के बच्चों के लिये दुग्धचूर्ण

705. डा० राम मनोहर लोहिया :
श्री बागड़ी :
श्री बिश्राम प्रसाद :
श्री उटिया :
श्री किशन पटनायक :
श्री यशपाल सिंह :
श्री सिद्धेश्वर प्रसाद :

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में स्कूलों के बच्चों को देने के लिये विदेशों से जो दुग्धचूर्ण प्राप्त हुआ था उसमें से कुछ अंश चोरी हो गया था;

(ख) क्या इस मामले की कोई जांच की गई है; और

(ग) यदि हां, तो इसका ब्यौरा क्या है ?

शिक्षा मंत्री (श्री मु० क० छागला) : (क) जी हां, दिल्ली नगर निगम के कुछ स्कूलों में ।

(ख) जी हां ।

(ग) 1960 और 1965 के बीच निम्नलिखित 9 चोरी के मामले सामने आये हैं :—

1960 . .	2 मामले
1961 .	2 मामले

1962	. 3 मामले
1963	—
1964	—
1965	. 2 मामले

इनमें से छ: मामलों में विभागीय जांच के बाद अन्तिम निर्णय/कारंवाई का गई है । 1960 के एक मामले तथा 1965 के दो मामलों के बारे में क्रमश: विभागीय कारंवाई तथा जांच की जा रही है ।

National Biological Research Institute

716. Shrimati Renuka Barkataki:
Shri R. S. Pandey:
Shri Ravindra Va ma:
Shri Rajeshwar Patel:
Shri R. Barua:

Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that the location for setting up a National Biological Research Institute has now been finalized;

(b) if so, the main features thereof; and

(c) how far the scheme has progressed?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir. The National Biological Laboratory will be located at Palampur in Kangra Valley (Punjab).

(b) According to its tentative Plan, the Laboratory will undertake work on selected problems in the following broad areas:

(i) Microbiology;

(ii) Genetics;

(iii) Cell Biology;

(iv) Molecular Bio'ogy;

(v) Environmental Biology;

(vi) Comparative Biology;

(vii) Biology of Higher Animals; and

(viii) Human Biology.

(c) Government of Punjab are takings steps for the acquisition of land for the laboratory.

Fertilizer Plant at Korba

717. Shri Karni Singhji: Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether the abandoned site for the setting up of a fertilizer plant at Korba on which Rs. 60 to 70 lakhs were spent has now been chosen for setting up any other plant;

(b) if so, the particulars thereof; and

(c) if anwer to part (a) be in the negative, how Government propose to make use of the amount spent?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) to (c). Government are making efforts to locate a project at the site.

Amendment of First Schedule to the Constitution

718. Shri Hari Vishnu Kamath:
Shri M. L. Dwivedi:
Shri P. C. Borooah:
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of **Home Affairs** be pleased to refer to the debate on the Constitution (Amendment) Bill to amend the First Schedule to the Constitution on the 3rd December, 1965 and state:

(a) whether the assurance by the Minister of State for Home Affairs regarding the introduction of an official bill for the purpose will be implemented; and

(b) if so, the stage at which the matter stands?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). The assurance given by me was that the suggestions made in the course of

the debate would receive consideration and that Government will examine from various aspects whether a change could appropriately be made in the name of the Andaman and Nicobar Islands and, if so, what name should replace their existing name. In accordance with this assurance the views expressed in the House were placed before the Home Minister's Advisory Committee for the Islands at its meeting held on 7th December, 1965. The Advisory Committee was unanimously of the view that any change in the name of the Islands would hurt the sentiments of the local people and desired that the present name of the Islands should not be changed. In view of this Government do not propose to introduce any official bill to change the name of the Islands.

Weekly Payment of Wages

719. Dr. P. Srinivasan:
Shri Paramasivan:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether any representation has been made to Government or there are any proposals under consideration to give weekly pay or wages to the Central, State, Public and Private sector employees in view of the ration system introduced in all the towns in India;

(b) if so the details thereof; and

(c) if not, the reasons thereof?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) No.

(b) Does not arise.

(c) So far as industrial employees, covered under the Payment of Wages Act, 1936, are concerned, Section 4 of the Act is flexible enough to permit payment of wages weekly or fortnightly or monthly. As for the Central Government employees, a suggestion received by the Finance Ministry a few years ago for allowing fortnightly payments of salary was considered by that Ministry and was rejected in view of the accounting work involved in the change-over to a system of fortnightly payments. There has been no representation recently in this regard.

Strike in Hindustan Cables, Ltd.

720. Dr. Ranen Sen:
Shri Dinen Bhattacharya:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether a section of workers of Hindustan Cables Ltd; Rupnarayanpur had gone on hungre-strike recently; and

(b) if so, the reasons thereof?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Three or four employees went on hunger strike from morning of 10-12-1965; which was called off on 13-12-1965.

(b) The employees went on hunger-strike over the issue of payment of bonus for 1964-65. The management issued necessary orders in regard to the payment of bonus on 10-12-1965.

Kidnapping of Indians from Rajasthan, West Bengal and Assam Borders

721. Shri Subodh Hansda:
Shri Yashpal Singh:
Shri P. C. Borooah:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri Prakash Vir Shastri:
Shri Jagdev Singh Siddhanti:
Shrimati Jyotsna Chanda:
Shri Krishnapal Singh:
Shri Rameshwar Tantia:
Shri Himatsingka:
Shri Basumatari:

Shri Vishwa Nath Pandey:
Shri M. Rampure:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether Government have any information about the kidnapping of Indian personnel from the border areas of Rajasthan, West Bengal and Assam by the Pakistanis after the cease fire agreement till todate;

(b) if so, the number of such persons and the circumstances in which they were kidnapped; and

(c) the steps taken or being taken to get them back?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): Sir, Information is being collected from the States and will be laid on the Table of the House when received.

Telephone Connections in Kozhikode Division

722. Shri Mohammed Koya: Will the Minister of **Communications** be pleased to state:

(a) the number of applications pending at present for new connections of telephones in Kozhikode Division;

(b) the date of the oldest application and the reasons for the delay in giving connections; and

(c) the steps being taken to expedite the matter?

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) 2134.

(b) 13-4-1959. It is a long distance connection to be fed from Feroke exchange which is working to almost its full capacity. The delay is due to short supply of certain essential items of stores.

(c) Efforts are being continuously made to expand the capacity of the exchanges, open new exchanges and lay additional cables to meet demands from the public to the maximum possible extent within the available resources.

Release of Left Communist Detenus in Kerala

723. Shri Umanath: Will the Minister of **Home Affairs** be pleased to state:

(a) the number of Left Communist released from detention in Kerala State, from 1st July, 1965 upto-date;

(b) the number of those released on severing their connections with the Party;

(c) the number of those released unconditionally and without severance of connections with the Party; and

(d) the reasons or grounds on which those mentioned in as part (c) above have been released?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Thirteen.

(b) Seven.

(c) Six.

(d) On a consideration of all the circumstances at the time their cases were reviewed, their further detention did not appear necessary in the interest of defence of India etc.

Ministers' Contributions to N.D.F.

724. Shri Vishwa Nath Pandey: Will the Minister of **Home Affairs** be pleased to refer to the reply given to Unstarred Question No. 806 on the 17th November, 1965 and state:

(a) the amount of money in cash or in gold contributed by the Central Ministers, and Deputy Ministers to the National Defence Fund from 1st November, 1965 to 31st January 1966; and

(b) the nature of the deduction from the salary for which they have volunteered apart from the said contributions?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). A statement giving the information available is laid on the Table of the House. [*Placed in Library. See* No. LT-5548/66].

Archaeological Survey of India

725 **Shri Vishwa Nath Pandey:**
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of **Education** be pleased to refer to the reply given to Unstarred Question No. 782 on the 17th November, 1965 and state:

(a) whether the recommendations made by the Review Committee of the Archaeological Survey of India have since been considered; and

(b) if not, the reasons therefor and when they are likely to be considered?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) The recommendations are still under consideration.

(b) As the number of recommendations is fairly large, it will take some time for coming to decisions.

Financial Assistance to Libraries in U.P.

726. **Shri Vishwa Nath Pandey:** Will the Minister of **Education** be pleased to state:

(a) the names of public libraries and school and college libraries in the State of Uttar Pradesh which received financial assistance from the Central Government during 1965-66; and

(b) the amounts proposed to be given for the same purpose during 1966-67?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Nagri Pracharni Sabha Library, Deoria received assistance during 1965-66.

(b) Grants for the purpose are not given on State basis and no funds have specifically been earmarked in this behalf.

Cases under D.I.R. against Newspapers

727. **Shri P. K. Deo:**
Shri Ranga:
Shri D. N. Tiwary:

Will the Minister of **Home Affairs** be pleased to state:

(a) the total number of cases instituted against the various newspapers and periodicals under the Defence of India Rules during the last six months; and

(b) the details of the papers against whom such action has been taken by the Government of India and the reasons therefor?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). Information is being collected and will be laid on the Table of the House in due course.

महामहोपाध्याय की उपाधि

728. **श्री जगदेव सिंह सिद्धान्ती :**
श्री प्रकाशवीर शास्त्री :
श्री हुकम चन्द कछवाय :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि 1920 से 1946 के बीच किन-किन महानुभावों को किस किस वर्ष में राजस्थान और अजमेर-मेरवाड़ में महामहोपाध्याय की उपाधि प्रदान की गई है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा सम्भरण मंत्री (श्री हाथी) : इस सूचना से प्राप्त होने वाला लाभ उसको एकत्रित करने में लगने वाले श्रम तथा व्यय को देखते हुए नगण्य होगा ।

महा महोपाध्याय की उपाधि

729. श्री जगदेव सिंह सिद्धान्ती :
श्री प्रकाशवीर शास्त्री :
श्री हुकम चन्द कछवाय :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि 1920 से 1946 के बीच की अवधि में मौरिस कालेज, नागपुर के किन किन प्रोफेसरों को महामहोपाध्याय की उपाधि मिली है ?

गृह-कार्य मंत्रालय में राज्य मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा सम्भरण मंत्री (श्री हाथी): इस सूचना से प्राप्त होने वाला लाभ उसको एकत्रित करने में लगने वाले श्रम तथा व्यय को देखते हुए नगण्य होगा ।

Job Security in the Oil Companies

730. Shri P. C. Borooah:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri Yashpal Singh:
Shri P. R. Chakraverti:
Shrimati Renuka Barkataki:
Shri Onkar Lal Berwa:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether the Tri-partite Committee set up to inquire into the question of job security in the private Oil Companies *viz.*, the Burmah Shell, the Caltex and the Esso has submitted its report;

(b) if so, its findings; and

(c) Government's reaction thereto?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) The Committee has not yet submitted its report.

(b) and (c). Do not arise.

Telephone Connections of Gandak Project Staff

731. Shri Bibhuti Mishra: Will the Minister of **Communications** be pleased to state:

(a) whether it is a fact that telephones of Gandak project staff have been disconnected for non-payment of bills;

(b) whether it is also a fact that those who have since paid the bills are not getting the connections; and

(c) if so, when the connections are proposed to be given to those who have paid their bills?

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) to (c). The information is being collected and will be placed on the Table of the Sabha in due course.

Cases pending in Punjab High Court

732. Shri Daljit Singh: Will the Minister of **Home Affairs** be pleased to state:

(a) the number of cases pending before the Punjab High Court as on the 31st December, 1965; and

(b) the number of cases which have been pending for over two years?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) 25078.

(b) 10068.

Central Schools

733. Shri Daljit Singh: Will the Minister of **Education** be pleased to state:

(a) the total number of Central schools in the country functioning at present; and

(b) the number of such Schools in the Punjab with locations thereof?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandaran): (a) Eightysix.

(b) Seven, at the following places:

Ambala (2), Ferozepur (1), Jullundur (1), Simla (1), Adampur (1), Halwara (1).

Expenses for Provincial Armed Police

734. Shri Gulshan: Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that all the expenses of P.A.P. are borne by the Central Government;

(b) whether it is also a fact that all the States have been paid the expenses of P.A.P. and the Punjab State has not been paid the same for the last two years; and

(c) if so, the reasons for not paying the expenses to the Punjab State?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) No. Expenditure in respect of only borrowed State battalions and those deployed on the border by the State is reimbursed to the State Government by the Union Government.

(b) and (c). Such reimbursement is a continuous process being made from time to time on the basis of claims, as and when received, of expenditure incurred by the State Government concerned duly supported by audit certificate.

Recently Union Government have agreed to reimburse the recurring expenditure incurred by the Governments of West Bengal and Punjab from the financial year 1962-63 on the police force deployed on the border.

Manufacture of Ointments

735. Shri C. K. Bhattacharyya: Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether a scheme costing one crore of rupees for the manufacture of ointment has been prepared by the Mysore Government; and

(b) if so, whether this has the approval of the Government of India?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) No such scheme has yet come to the Government of India.

(b) Does not arise.

Textile Workers Strike in Maharashtra

736. Shri Kolla Venkaiah:
Shri M. N. Swamy:
Shri Laxmi Dass:
Shri Hukam Chand Kachhavaiya:
Shri Bade:
Shri Kapur Singh:
Shri P. K. Deo:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether the textile workers of Maharashtra resorted to a general strike during December, 1965;

(b) if so, the difficulties and demands of the workers which led to the strike;

(c) why Government failed to respond to the demands of the workers prior to the strike and the action Government took to meet their demands;

(d) the number of textile mills in Maharashtra and the number of workers in them; and

(e) the number of workers who joined the strike and the number of factories affected?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) to (e). The matter is the concern of the State Government. The Government of India have no information on the subject.

Firing in Muthi Camp, near Jammu

737. **Shri Hem Barua:**
Shri D. N. Tiwary:
Shri Hukam Chand Kachhavaiya:
Shri Bade:
Shri Mohammad Elias:
Shri P. H. Bheel:
Shri Narayan Reddy:
Shri Kindar Lal:
Shri Vishwa Nath Pandey:
Shri Onkar Lal Berwa:
Shrimati Renuka Barkataki:
Shri P. R. Chakraverti:
Shri Harish Chandra Mathur:
Shri Yashpal Singh:
Shri R. S. Pandey:
Shri Rajeshwar Patel:
Shri Rameshwar Tantia:
Shri Himatsingka:
Shri R. Barua:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether it is a fact that the refugees in Muthi camp, near Jammu were lathi-charged and fired upon by the police sometime back;

(b) if so, the details thereof;

(c) whether any enquiry has been held into the matter; and

(d) if so, the result of enquiry?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) and (b). There was a mild lathi charge on 28th December, 1965 at Muthi camp near Jammu, but there was no firing by the Police. Muthi Camp was only a transit camp from where displaced persons were being shifted to other camps. Arrangements had been made to transfer 40 families from Muthi camp to Challan Camp at their own request. These families were, however, stopped by another group from going away from Muthi Camp. When this group insisted on obstructing the departure of the families they were given a warning by the Police. When the crowd became violent and started throwing stones at the Police, the latter had to resort to the use of tear gas and to a mild lathi charge. A few of the demonstrators suffered minor injuries. Some Police constables also suffered injuries during the stone throwing.

(c) and (d). Information is being collected and will be laid on the Table of the Sabha.

Archaeological Explorations in West Bengal

738. **Shri S. C. Samanta:**
Shri Subodh Hansda:
Shri P. C. Borooah:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:

Will the Minister of **Education** be pleased to state:

(a) whether the Directorate of Archaeology, West Bengal recently conducted exploration on the bank of the Rupnarain at Tamluk, the ancient city-port of Tamralipti and its vicinity;

(b) whether similar exploration was also conducted at the archaeological site of Amarshi in the valley of the Kaliaghai;

(c) if so, the findings thereof; and

(d) what age they belong to?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) and (b). Yes, Sir.

(c) At Tamluk and its vicinity, fragments of black-and red wares and fragments of Channel-spouted bowl were discovered.

At Amarshi, the discovery included a scraper and flakes of chert and

archaic terracotta beak-nosed figure, apparently a mother-goddess. A few sculptural fragments carved in Medieval style are also reported to have been discovered.

(d) The objects discovered cover *prima facie* a wide range, though the dating of surface finds can only be approximate. The objects are still under study and chronological assessments are provisional. The objects at Tamluk range from the early historical to the medieval period, while those at Amarshi would seem range from the Stone Age of undefined date to the medieval period.

Pre-Primary Education

739. Shri Warior:
Shri Prabhat Kar:
Shri Indrajit Gupta:
Shri Vasudevan Nair:

Will the Minister of **Education** be pleased to state:

(a) whether Government have considered the question of evolving a national pattern for pre-primary education in India;

(b) if so, the result thereof; and

(c) the concrete steps proposed to be taken during the Fourth Five Year Plan in this respect?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) to (c). Government recognize the need for a well-integrated system of pre-school education for its direct bearing on the welfare and care of the child on the one hand and on preparing him for formal education on the other. However, in view of the limitations of resources and personnel Government have not been able to provide funds, except for research in this field, increasing teacher-training facilities and producing necessary literature and materials. Encouragement and assistance is being given to voluntary organisations to open institutions of pre-primary education and Balwadis.

During the Fourth Five Year Plan, the following programme for the development of pre-primary education, has been included under educational development schemes:—

(i) Training of key personnel in the field of teacher-education.

(ii) Research in techniques of pre-primary education.

(iii) Provision of pre-primary teacher-training facilities in institutions with attached model nursery school.

(iv) Promoting the setting up of a limited number of pre-primary schools in selected areas.

The Department of Social Welfare has also a programme to establish family and child welfare centres. Under this project, action will be taken to strengthen existing Balwadis and to set up more according to the needs of the localities.

The Education Commission is likely to make recommendations on all aspects and stages of education. On receipt of their recommendation Govt. will reconsider the position.

Wage Planning

740. Shrimati Vimla Devi:
Dr. Ranen Sen:
Shri Vasudevan Nair:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether his Ministry has any specialised team of experts on wage planning, to assist the various Tripartite Wage Boards which have been set up;

(b) if not, in what manner his Ministry is providing expert services to the Wage Boards in dealing with problems of industrial wage fixation; and

(c) whether the Wage Boards have any specialised cadre to study and give technical advice on the problems of Wage fixation?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) No, Sir.

(b) and (c). The composition of each Wage Board includes an equal number of representing employers and workers and two independent members one of whom is always an economist equipped to advise on problems of wage fixation. Although the Wage Boards have no specialised cadres for this purpose it is open to them to consult and obtain the advice of experts wherever this is considered necessary.

All India Cadre on Industrial Relations

741. **Shrimati Vimla Devi:**
Dr. Ranen Sen:
Shri Vasudevan Nair:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether Government propose to have an all-India cadre to specialise in industrial relations and administration of Labour Welfare measures; and

(b) if not, the criteria followed at present for selecting Officers to man these specialised departments?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) No.

(b) The recruitment is made through the Union Public Service Commission in accordance with the prescribed recruitment rules of the posts.

Telephone Connections in Calcutta

742. **Shri Indrajit Gupta:**
Dr. Ranen Sen:
Shri Dinen Bhattacharya:

Will the Minister of **Communications** be pleased to state:

(a) the number of telephone connections cut off in Calcutta since December, 1965 due to the non-payment of arrears by the subscribers concerned;

(b) whether it is a fact that the major defaulters were Central Government Offices, high dignatories and State Officials;

(c) the amount of arrears involved; and

(d) reasons for exempting Ministers and their Secretaries from this summary procedure of realisation of arrears?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) 5,582 during December 1965 and January 1966.

(b) No.

(c) Rs. 61 lakhs on 1-10-65 for bills issued upto 31-3-1965 of which Rs. 38 lakhs related to Private and Rs. 23 lakhs to Government subscribers.

(d) Because of their duties and responsibilities towards the State, the telephones are not disconnected to avoid dislocation of work. Recovery is, however, effected through correspondence or personal contact.

Disconnection of Telephone Lines

743. **Shri Mohammad Elias:** Will the Minister of **Communications** be pleased to state:

(a) the total number of telephone lines which have been disconnected till now in Calcutta and throughout the country;

(b) the reason therefor;

(c) the total outstanding money realised till now; and

(d) the extra expenditure on the administration and number of extra staff recruited to carry out the work of disconnection of lines and realising the outstanding money?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) The number of telephones disconnected in Calcutta during December 1965 and January 1966 was

5,582. The information in respect of the entire country is not readily available.

(b) Default in payment of bills.

(c) In respect of the outstanding for the entire country as on 1-7-65 for bills issued upto 31-3-65, a sum of Rs. 1·64 crores had been realised by end of September, 1965.

(d) Except in Delhi, no extra staff has been provided elsewhere. The extra expenditure involved is not readily available.

Telephone Exchange at Durgapur

744. **Shri Mohammad Elias:** Will the Minister of Communications be pleased to state:

(a) whether the new telephone exchange at Durgapur has since been completed; and

(b) if not, when it is likely to be completed?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) No.

(b) The telephone exchange is likely to be put into service by the end of September, 1966.

माध्यमिक शिक्षा विस्तार प्रशासन

745. **श्री प्र० र० चक्रवर्ती :**
श्री ओंकार लाल बेरवा :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने माध्यमिक शिक्षा विस्तार प्रशासन के विषय को राज्यों को सौंपने का निर्णय कर लिया है; और

(ख) यदि हां, तो निर्णय का ब्यौरा क्या है ?

शिक्षा मंत्री (श्री मु० क० चागला): (क) और (ख). राज्यों में माध्यमिक शिक्षा में सुधार और अध्यापक-विकास को बढ़ावा देने के लिए, केन्द्रीय सरकार ने 1955 में प्रायोगिक प्रायोजना के रूप में कुछ विस्तार सेवा केन्द्र खोले थे । इन प्रायोजनाओं से प्राप्त अनुभव के आधार पर अब यह निर्णय किया गया है कि राज्यों को ही विस्तार सेवा केन्द्रों को चलाना चाहिए । राज्य सरकारों से कहा गया है कि अगले वित्तीय वर्ष से वे इन केन्द्रों की प्रशासकीय और वित्तीय जिम्मेदारी स्वयं उठाएं ।

कलकत्ते की एक फर्म में काम कर रहे पाकिस्तानी जासूस

746. **श्री त्रिदिब कुमार चौधरी :**
श्री बागड़ी :
श्री यशपाल सिंह :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कलकत्ते की एक दवाइयां तथा प्रसाधन सामग्री बनाने वाली फर्म ने अपने यहां पाकिस्तानी जासूसों को काम करने के लिये रखा हुआ है ;

(ख) क्या यह भी सच है कि इस फर्म के अंग्रेज अधिकारी ने इन पाकिस्तानियों को निकालने की भारत सरकार की आज्ञा मानने से इंकार कर दिया है ;

(ग) क्या यह भी सच है कि उक्त अधिकारी ने कर्मचारियों की रविवार की मजरी को राष्ट्रीय रक्षा कोष में जमा करने की मांग को भी ठुकरा दिया है ; और

(घ) यदि उक्त भागों का उत्तर हां में है तो भारत सरकार ने इस अंग्रेज अफसर के विरुद्ध क्या कार्यवाही की है और यदि नहीं, तो क्यों ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री पु० श० भास्कर) : (क) ऐसी एक फर्म में एक पाकिस्तानी कर्मचारी था, किन्तु उसके जासूस होने की कोई सूचना नहीं है ।

(ख) और (ग). जब सरकार ने विदेशी आदेश, 1948 के अनुच्छेद 10 के अधीन इस पाकिस्तानी के उस फर्म में कार्य करते रहने की इजाजत न देने का निश्चय किया, तब उनके मुख्य कार्य-पालक अधिकारी ने, जो कि ब्रिटिश राष्ट्रिक है, एकदम इस आदेश की पूर्ति करने में अपनी अनिच्छा जाहिर की। किन्तु अन्ततः वह कर्मचारी निकाल दिया गया। इसी तरह कर्मचारियों की एक रविवार को काम करके अपना उस दिन का वेतन राष्ट्रीय सुरक्षा निधि में चन्दे के तौर पर देने की मांग भी आखिरकार फर्म के मुख्य कार्य पालक अधिकारी द्वारा स्वीकार कर ली गई।

(घ) पश्चिम बंगाल सरकार से एक रिपोर्ट प्राप्त हुई है और मामला विचाराधीन है।

दिल्ली नगर निगम के अधिकारियों के विरुद्ध जांच-पड़ताल

747. **श्री बागड़ी :**
श्री यशपाल सिंह :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान समाचार पत्रों में प्रकाशित ऐसी खबरों की ओर दिलाया गया है कि दिल्ली नगर निगम के कुछ अधिकारियों के विरुद्ध घूस के रूप में लिये गये धन के एकत्र करने के सम्बन्ध में जांच पड़ताल हो रही है ; और

(ख) यदि हां, तो क्या इन अधिकारियों के विरुद्ध जांच-पड़ताल पूरी हो गई है तथा सरकार और आगे क्या कार्यवाही कर रही है ?

गृह-कार्य मंत्रालय में राज्य मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा संभरण मंत्री (श्री हाथी) : (क) यह स्पष्ट नहीं हुआ कि सरकार का ध्यान समाचार पत्रों में प्रकाशित किन खबरों की ओर आकृष्ट किया गया है। दिल्ली नगर निगम के अधिकारियों के खिलाफ घूस के रूप में लिये गए धन को एकत्रित करने के कुछ मामलों की केन्द्रीय जांच ब्यूरो द्वारा जांच पड़ताल की गई है।

(ख) और (ग). कुछ मामलों में जांच पूरी हो गई है। कुछ मामलों में अभी जांच चल रही है। जिन मामलों में जांच पूरी हो गई है उन्हें विभागीय कार्यवाही के लिये भेज दिया गया है।

रविवार के दिन डाक का वितरण

748. **श्री बड़े :**
श्री बागड़ी :
श्री हुकम चन्द कछवाय :
श्री यशपाल सिंह :

क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस प्रकार के आवेदन प्राप्त हुये हैं कि बड़े बड़े नगरों में छुट्टियों तथा रविवार के दिन डाक कम से कम एक बार अवश्य ही बांटी जाये ;

(ख) यदि हां, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ; और

(ग) यह योजना कब तक लागू की जायेगी ?

संसद-कार्य तथा संचार विभागों में राज्य मंत्री (श्री जगन्नाथ राव) : (क) छुट्टियों के दौरान सारी बेरजिस्ट्री डाक का वितरण पहले से ही सभी वितरण डाकघरों द्वारा किया जाता रहा है। जहां तक रविवार को भी वितरण सेवा लागू करने का प्रस्ताव है ऐसा कोई भी प्रस्ताव हाल में प्राप्त नहीं हुआ है। फिर भी ऐसा एक प्रस्ताव चेम्बर आफ कामर्स एण्ड इंडस्ट्री तथा अन्य प्रतिनिधियों द्वारा केन्द्रीय डाक-तार सलाहकार परिषद की नवम्बर, 1963 को हुई बैठक में रखा गया था।

(ख) इस प्रस्ताव की जांच की गई और समयोपरि भत्ते तथा कर्मचारियों को सप्ताह में एक दिन की छुट्टी देने की आवश्यकता के रूप में होने वाले भारी खर्च को ध्यान में रखते हुए इस प्रस्ताव को रद्द कर दिया गया ।

(ग) प्रश्न ही नहीं उठता ।

I.T.I. Bangalore

749. **Shri Kajrolkar:** Will the Minister of **Communications** be pleased to state:

(a) whether the expansion programme of Indian Telephone Industries, Bangalore, has been adversely affected by the illegal detention of the equipment by the Pakistan Government in Karachi due to Indo-Pakistan conflict;

(b) whether the technical collaborators of this expansion project have taken steps for an alternative arrangements in this regard; and

(c) if so, how and when?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) The detention of the equipment and materials did not have any immediate effect on the manufacturing programme but their non-receipt would have ultimately affected the manufacture of components.

(b) and (c). Yes, Sir. The collaborators of the project M/s. Bell Telephone Manufacturing Company of Belgium have taken up with the suppliers of these machines for their replacements. Orders for replacements have since been placed.

Fertiliser Plants

750. **Shri Kajrolkar:**
Shrimati Renuka Barkataki:
Shri Narayan Reddy:
Shri Umanath:
Shri Lahtan Chaudhry:
Shri Rameshwar Tantia:
Shri Himatsingka:
Shri P. C. Borooah:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri Karni Singhji:
Shri Vishwa Nath Pandey:
Shri Ravindra Varma:
Shri R. S. Pandey:
Shri Rajeshwar Patel:
Shri Kolla Venkaiah:
Shri M. N. Swamy:
Shri Laxmi Dass:
Shri R. Barua:
Shri A. K. Gopalan:
Shri Ram Sewak Yadav:
Shri Bagri:
Shri M. Rampure:
Shri Sidheshwar Prasad:
Shri Linga Reddy:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) the countries which have offered to set up fertilizer plants in India;

(b) the nature of the offers;

(c) whether any decision has been taken on these offers and if so the result thereof; and

(d) if not, when it is likely to be taken?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) to (d). Countries which have been approached for assistance in setting up fertiliser factories are, U.S.A., Japan, Italy and Russia. Final outcome of the approach is not yet known. Assistance asked for is generally in the form of long term loans/credits.

Calcutta-Delhi Teleprinter Service

751. **Dr. Ranen Sen:**
Shri Dinen Bhattacharya:

Will the Minister of **Communications** be pleased to state:

(a) whether it is a fact that frequent dislocations of Teleprinter service take place between Calcutta and Delhi; and

(b) if so, the steps taken to remedy it?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Teleprinter services between New Delhi and Calcutta have been quite stable except for some periods in December 1965 when certain equipment troubles were encountered.

(b) A thorough check and adjustment of all the repeator and power equipment of the underground cable systems between Calcutta and New Delhi had been made in the same month and the performance of the telegraph systems has stabilised thereafter.

District Gazetteers, Orissa

752. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of **Education** be pleased to state:

(a) the financial assistance proposed to be given to the Government of Orissa for compilation and printing of District Gazetteers during 1966-67; and

(b) the details thereof?

The Minister of Education (Shri M. C. Chagla): (a) and (b). During 1966-67 the Central grant-in-aid to the Government of Orissa will be 40 per cent of the expenditure incurred by it on the compilation and printing of the District Gazetteers. The grant for compilation is subject to a ceiling of Rs. 6,000 per volume.

Auditoria in Colleges and Schools in Orissa

753. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of **Education** be pleased to state:

(a) the amount paid by the Centre for the construction of auditoria in various schools and colleges in Orissa during 1965-66; and

(b) the amount proposed to be given to that State for the purpose during 1966-67?

The Deputy Minister of Education (Shri Bhakt Darshan): (a) Rs. 11,000.

(b) A balance of Rs. 28,399 remains to be paid in instalments for five projects sanctioned in Orissa. This will be paid, as and when the conditions laid down, are fulfilled.

P. & T. Quarters in Orissa

754. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of **Communications** be pleased to state:

(a) the number of Post and Telegraphs employees in the Orissa State who have been provided with Government residential accommodation till 31st January, 1966;

(b) whether there is any proposal to build staff quarters for the Post and Telegraphs staff in Orissa State during 1966-67; and

(c) if so, the details thereof?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) 610.

(b) Yes.

(c) Following quarters are proposed to be taken up in 66-67:

1. 120 units at Bhubneshwar
2. 154 units at Rourkela
3. 4 units at Balasore
4. 7 units at Jatni
5. 14 units at Cuttack
6. 2 units at Jagatsingpur
7. 5 units at Phulbani.

Telephones for Panchayat Samiti Offices, Orissa

755. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of **Communications** be pleased to state:

(a) the number of Panchayat Samiti Offices in Orissa provided with telephones as on the 31st January, 1966; and

(b) the number of Panchayat Samiti offices in that State to be provided with telephones during 1966-67?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) 130 Panchayat Samiti Offices in Orissa have been provided with telephone (Public Call Offices) facilities as on the 31st January, 1966.

(b) 5 Panchayat Samiti Offices are proposed to be provided with telephone (Public Call Offices) facilities during February-March 1966 and 16 more during 1966-67 subject to the availability of stores in time.

Cost of Living Index

756. Shri Dhuleshwar Meena:
Shri Ramachandra Ulaka:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether the cost of living index in Delhi is rising; and

(b) if so, the nature of the rise during 1965-66?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) The Consumer Price Index for Delhi has been generally rising but there were also periods during which it fell or remained steady.

(b) A statement showing the Consumer Price Index Numbers for Industrial workers in Delhi as compiled by the Labour Bureau, Simla, is given below. Figures for the period after December 1965 are not yet available.

Month/Year	Index Number on original base 1960-100	Index Number on base shifted	
		1944-100	Aug. 1939-100
January 65	135	213	556
February, 65	133	210	548
March, 65	130	205	535
April, 65	131	207	540
May, 65	130	205	535
June, 65	132	209	545
July, 65	134	212	553
August, 65	137	216	564
September, 65	137	216	564
October, 65	135	213	556
November, 65	157	216	564
December 65	138	218	569

Polytechnics for Women

757. Shri Dhuleshwar Meena:
Shri Ramachandra Ulaka:

Will the Minister of **Education** be pleased to state:

(a) the number of Polytechnics for women at present in the country State-wise; and

(b) the number of Polytechnics for women proposed to be opened in the country during 1966-67 State-wise?

The Minister of Education (Shri M. C. Chagla): (a) State-wise distribution is given below:—

Andhra Pradesh	2
Assam .	1
Delhi . .	1
Gujarat .	1
Kerala .	3
Madhya Pradesh	1
Madras	3
Mysore .	2
Punjab ..	1
Uttar Pradesh	1
West Bengal . . .	1
TOTAL .	17

(b) A proposal from the Aligarh Muslim University to introduce three diploma courses for the women at the University Polytechnic is under consideration.

Low Priced American Text Books

758. **Shri Dhuleshwar Meena:**
Shri Ramachandra Ulaka:

Will the Minister of **Education** be pleased to state the number and nature of books published under the programme of low-priced publications of American text books (with the help of P.L. 480 funds) and the number of British Standard books and reference books during 1965-66?

The Minister of Education (Shri M. C. Chagla): The number of books republished during 1965-66 so far or proposed to be republished up to 31-3-1966 under the Scheme for Low-priced Republication of Standard American Educational Works and the Scheme for Low-priced Republication of Standard British Educational Works is 132 and 158 respectively. These are mainly for University/College and Polytechnic students. The subject-wise details are:

American Books 132

Agriculture . . .	7	Anthropology .	1
Botany	5	Chemistry .	4
Commerce	2	Economics .	5
Education	3	English .	3
Engineering and Technology	36	Mathematics .	6
Geology . . .	5	Philosophy .	3
Medical Sciences .	8	Political Science .	10
Physics . . .	6	Zoology .	14
Psychology . . .	6		
Sociology . . .	8		

British Books 158

Agriculture . . .	4	Veterinary Science . . .	3
Chemistry . . .	8	Zoology . . .	3
Economics	11	Botany	1
Law	9	Commerce . .	5
Medical Sciences . . .	19	Geology . . .	1
Physics . . .	9	Mathematics . . .	16
Engineering and Technology .	66	Sociology . . .	3

Rehabilitation Industries Corporation

759. **Shri Tridib Kumar Chaudhuri:** Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether it is a fact that several instalments of loan repayment and interest are due from Messrs. Bengal Textile Mills Ltd. of Cossim Bazar, West Bengal, a cotton spinning mill company to whom large amounts were

advanced as loans by the Rehabilitation Industries Corporation;

(b) whether it is a fact that Messrs. Bengal Textile Mills Ltd. have since stopped operation and the Mills are closed; and

(c) whether due legal steps have been taken for the recovery of the loan so that this huge amount may not have to be written off as bad debts?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Yes. Out of a sum of Rs. 9,34,335·84 advanced to the Company, an amount of Rs. 1,39,889·30 as instalments of principal and of Rs. 1,04,131·20 as interest were in arrears as on 31st December, 1965.

(b) Yes. The mills were closed in October, 1965.

(c) Yes. Steps to be taken to recover the amount are under consideration.

Wage Rise for Plantation Labour in Kerala

761. **Shri Vasudevan Nair:**
Shri Warior:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether the trade union representing the plantation labour in Kerala State has made any representations regarding many of its demands about the wage increase and payment of bonus; and

(b) the steps taken to meet the demands of plantation workers in Kerala State?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Yes.

(b) At the instance of the State Labour Department negotiations for reaching a settlement on the demands are now in progress between the parties concerned.

Wage Rise for Textile Workers in Kerala

762. **Shri Vasudevan Nair:**
Shri Warior:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether the trade unions representing the textile workers of Kerala have made representations about their demands for wage rise and payment of bonus; and

(b) if so, the action being taken to meet the same?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) and (b). Information has been called for from the Government of Kerala. It will be placed on the Table of the House when received.

Supply of Kerosene Oil in Kerala

763. **Shri Warior:**
Shri Vasudevan Nair:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether there is a proposal to increase the supply of kerosene oil to the students at the time of examinations in Kerala State; and

(b) if so, the proposed increased supply?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) The State Government has a proposal to supply to students residing in non-electrified houses an additional quantity of kerosene during the time of examination in March-April.

(b) The proposed increase is one litre per student.

Coal-Fields Labour Recruiting Organisation

764. Shri Sarjoo Pandey:
Shri Daji:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether the decision of the Industrial Committee meeting on coal mining to abolish the Coal-fields Recruiting Organisation for Labour has been implemented; and

(b) if so, the details thereof?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) and (b). The Coal Fields Recruiting Organisation is an employers' organisation. The control exercised by the organisation over the Gorakhpuri labour have led to certain undesirable practices. In the light of the recommendation of the Industrial Committee on Coal Mining (August 1964) the Government have given further careful consideration to the matter and have decided that these practices which have led to discrimination between Gorakhpuri labour and other labour employed in mines in the matters of admissions to miners' hostels, conditions of work and supervisory control should be stopped. The measures to be taken in this connection have been chalked out as indicated in the statement laid on the Table of the House. [*Placed in Library. See* No. LT-5550|66] and the authorities concerned such as the Coal Mines Labour Welfare Commissioner, Chief Labour Commissioner, Chief Inspector of Mines etc. have been asked to implement them.

Fertilizer Plant, Gorakhpur

765. Shri Sarjoo Pandey: Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether Government have received some complaints against the Manager of the Fertilizer Plant, Gorakhpur;

(b) if so, whether Government have conducted any enquiry into these complaints; and

(c) the extent of the truth in these complaints?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) Yes.

(b) and (c). These complaints were gone into carefully and found to be without any substance.

Radio Licences

766. Shri D. C. Sharma: Will the Minister of **Communications** be pleased to state:

(a) whether the Radio licences concession scheme has met with a very poor response;

(b) if so, the reasons for the same; and

(c) the steps taken or proposed to be taken to make it more popular?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) and (b). The actual number of licences issued or renewed for more than one year during the last renewal season is estimated at about 2 per cent of the total number of licences in force. This is considered a fair response.

(c) Publicity continues to be given and will be intensified during the next renewal season.

पैट्रोलियम श्रमिकों को बोनस भुगतान

767. श्री लहटन चौधरी : क्या श्रम, रोजगार तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अखिल भारतीय पैट्रोलियम श्रमिक संघ ने केन्द्रीय सरकार से प्रबन्धकों के साथ हुए समझौते के अनुसार

श्रमिकों को बोनस भुगतान के मामले में हस्तक्षेप करने की प्रार्थना की है ;

(ख) यदि हां, तो क्या सरकार इससे सहमत हो गई है ; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

श्रम, रोजगार और पुनर्वास मंत्री (श्री जगजीवन राम) : (क) जी हां।

(ख) यद्यपि यह विवाद राज्य के क्षेत्राधिकार में आता है और सम्बंधित तेल कम्पनियों के बारे में औद्योगिक विवाद अधिनियम, 1947 के अन्तर्गत केन्द्रीय सरकार उचित सरकार नहीं है फिर भी श्रम, रोजगार और पुनर्वास मंत्रालय के अधिकारियों ने इस मामले की जांच की है और संबंधित प्रबन्धकों तथा यूनियनों के प्रतिनिधियों को बोनस प्रदायगी अधिनियम, 1965 की धारा 34(3) के अन्तर्गत सौहार्दपूर्ण समझौता करने की कोशिश की सलाह की है। वर्तमान स्थिति यह है कि संबंधित पक्षों में बात-चीत जारी है।

(ग) प्रश्न नहीं उठता।

आदर्श (माडल) विश्वविद्यालय विधेयक

768. **श्री सिद्धेश्वर प्रसाद** : क्या शिक्षा मंत्री 3 नवम्बर, 1965 के अतारांकित प्रश्न संख्या 51 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) विश्वविद्यालय अनुदान आयोग द्वारा तैयार किये गये आदर्श (माडल) विश्वविद्यालय विधेयक के सम्बन्ध में क्या प्रतिक्रिया है ;

(ख) विधेयक में उपबन्धित आधार पर केन्द्रीय विश्वविद्यालयों को गठित करने के लिये क्या कार्यवाही की गई है ; और

(ग) क्या निर्णय करते समय संविधान की सातवीं अनुसूची की सूची संख्या 1 की प्रविष्टि 66 को ध्यान में रखा गया है ?

शिक्षा मंत्री (श्री मु० क० चागला) : (क) विश्वविद्यालय अनुदान आयोग ने कोई आदर्श विश्वविद्यालय विधेयक तैयार नहीं किया है। किन्तु, विश्वविद्यालयों के लिए 'आदर्श अधिनियम' के संबंध में रिपोर्ट देने के लिए शिक्षा मंत्रालय ने एक समिति नियुक्त की थी। इस समिति की रिपोर्ट राज्य सरकारों को उपयुक्त कार्रवाई के लिए भेज दी गई थी। उनकी प्रतिक्रियाएं नहीं मंगाई गई थीं।

(ख) जहां आवश्यक होता है, केन्द्रीय विश्वविद्यालयों के अधिनियमों में संशोधन करते समय समिति की सिफारिशों पर विचार किया गया है और किया जाएगा।

(ग) प्रश्न के इस भाग में जिस निर्णय का उल्लेख किया गया है वह स्पष्ट नहीं है।

Fertiliser Factory at Gorakhpur

769. **Shri Bishwanath Roy:** Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether it is a fact that the construction work of the Fertiliser Factory at Gorakhpur is not making progress according to the Schedule; and

(b) if so, the reasons for the same?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) and (b). The construction work of the Fertilizer Factory at Gorakhpur is progressing according to schedule.

Regularisation of the Unauthorised Colonies in Delhi

770. **Shri Shiv Charan Gupta:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the Delhi Administration agreed to the regularisation of unauthorised colonies in Delhi in 1961 on certain terms and conditions;

(b) if so, the number of colonies regularised and the number of built and unbuilt plots therein;

(c) whether it is also a fact that areas earmarked for community facilities in these colonies at the time of regularisation have been unauthorisedly built up since then; and

(d) the number of such unauthorised constructions in such areas and the steps Government propose to take in the matter?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) to (d). 103 unauthorized colonies were regularized during 1960-61 by the Delhi Municipal Corporation in consultation with the Delhi Administration. Only such colonies were considered for regularization as were substantially built up to the extent of over 60 per cent. The Standing Committee of the Delhi Municipal Corporation approved in 1960-61, regularization plans of these unauthorized colonies. In a meeting held between the Chief Commissioner and the members of the Standing Committee of the Delhi Municipal Corporation on the 19th March, 1964, it was agreed that a committee of experts should be constituted, comprising the representatives of the Delhi Municipal Corporation, Delhi Development Authority, the Town and Country Planning Organization and the Delhi Administration to examine each of the regularization plans with a view to rectifying factual errors and bringing about improvements in regard to the provision of community facilities etc. The Committee studied different objections filed by various plot-holders and house-owners of the unauthorized colonies and the Committee advised that steps should be taken for the implementation of regularized plans and for acquisition of areas for public purposes to stop any unauthorized constructions. The Committee also advised that the correction of factual errors and improvement of individual layouts should be carried out after a detailed examination has been made by the staff appointed for the implementation of the plans.

A composite development plan for one sector, covering Kewal Park, Gopal Park, Majlis Park, Adarsh Nagar and Rehabilitation Colony, has been prepared and is under the consideration of the Corporation. The Municipal Corporation of Delhi and the Delhi Administration have proposed that the expenditure for the regularization of these colonies should be met from a revolving fund. As detailed surveys are in progress for correction of factual errors of layout plans of the regularized colonies and for improvements in regard to community facilities, it is not possible to indicate at this stage, the exact number of built and unbuilt plots in the regularized colonies as also the number of unauthorized constructions in areas earmarked for community facilities in these colonies. Apart from demolishing unauthorised construction, the Corporation have proposed the acquisition of the areas for public purposes, after finalisation of the regularised plans, as an important measure to stop unauthorised constructions.

Unlicensed Rehris, Hawkers, Rickshaw Pullers in Delhi

771. Shri Shiv Charan Gupta: Will the Minister of **Home Affairs** be pleased to state:

(a) whether any assessment has been made regarding the unlicensed *Rehris*, Cycle-rickshaws, hawkers and unauthorized factories in Delhi; and

(b) the steps Government propose to take to enable them to lead a life of law-abiding citizens?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) and (b). No such assessment has been made. Official cognizance of such cases has resulted in proceedings against the defaulters under the law. The implementation of the Master Plan for Delhi may, to some extent, limit the scope of such unlicensed trade.

"राष्ट्रभाषा सन्देश" को सहायता

772. डा० राम मनोहर लोहिया :
श्री किशन पटनायक :
श्री रामसेवक यादव :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार हिन्दी साप्ताहिक "राष्ट्रभाषा सन्देश" इलाहाबाद और "हिन्दी साहित्य सम्मेलन" के प्रकाशक को कोई सहायता दे रही है ; और

(ख) यदि हां, तो उन्हें 1965-66 में किस प्रकार की सहायता दी गई ?

शिक्षा मंत्रालय में उपमंत्री (श्री भक्त दर्शन): (क) और (ख). "राष्ट्रभाषा सन्देश" इलाहाबाद और "हिन्दी साहित्य सम्मेलन पत्रिका" के प्रकाशकों को भारत सरकार द्वारा कोई सहायता नहीं दी जाती है । किन्तु, हिन्दी साहित्य सम्मेलन को, जो एक अखिल भारतीय महत्व की संस्था है, स्वैच्छिक हिन्दी संस्थाओं को वित्तीय सहायता की योजना के अन्तर्गत हिन्दी के विकास के लिए अनमोदित आयोजनाओं पर अमल करने तथा उनकी देखभाल के लिए वित्तीय सहायता दी जाती है । किन्तु 1965-66 के दौरान सम्मेलन को अभी तक कोई अनुदान नहीं दिया गया है ।

Primary Education through Panchayati Raj Institutions

773. Shri Man Sinh P. Patel: Will the Minister of **Education** be pleased to state:

(a) whether Government have made any assessment regarding the imparting of the primary education through Panchayati Raj institutions; and

(b) how far the Panchayati Raj institutions are useful in furtherance of primary education?

The Minister of Education (Shri M. C. Chagla): (a) The Education Ministry has not yet made any such assessment.

(b) An assessment made by a Committee set up in Rajasthan showed that the results of entrusting the administration of primary education to Panchayati Raj institutions have been both positive and negative.

Mehsana Telephone Exchange

774. Shri Man Sinh P. Patel: Will the Minister of **Communications** be pleased to state:

(a) whether Government have converted the Mehsana Telephone Exchange into an auto-exchange;

(b) if not, the reasons therefor; and

(c) when it will be possible for Government to make this exchange automatic and thus end the waiting list for telephone connections for 1963?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) No.

(b) An extension to the building is necessary before the automatic exchange equipment is installed. This work will be commenced shortly.

(c) The automatic exchange is likely to be commissioned by the end of 1966-67. The Manual Exchange, in the meantime, has been expanded by 100 lines and new connections will be given from it.

Kerala Agitation

775. Shri Daljit Singh:
Shri Basappa:
Shri R. S. Pandey:
Shri Prakash Vir Shastri:
Shri Onkar Lal Berwa:
Shri Ram Harkh Yadav:
Shri R. Barua:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that there was a general revolt in Kerala in the last week of January, 1966;

(b) if so, the reasons therefor; and

(c) the damage done by the mobs?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) No, Sir. There was, however, a joint observance of what was called "Kerala Bundh" by the various political parties, excluding the Kerala Congress.

(b) It was intended to voice protest against the cut in the rice content of the ration.

(c) Damage to public property has been estimated at Rs. 1,43,700 approximately.

Wages to Convicts

777. **Shri Dasaratha Deb:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether there exists in any part of the country the system of giving wages to the convicts against their work during the period of their conviction in the jails;

(b) if so, the names of these States;

(c) the maximum and the minimum wages given to each convict for each working day; and

(d) if the answer to part (a) above be in the negative, whether Government of India propose to consult State Governments with a view to introducing the system of giving daily wages to the convicts for their work in their respective States?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

Diet Scale in Jails

778. **Shri Dasaratha Deb:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether Government are aware that in the Jails of India, the diet scale for undertrial prisoners is less than that of the convicts;

(b) if so, the reasons therefor; and

(c) whether Government propose to introduce the same diet scale in the Jails of India for both the convicts and undertrial prisoners?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) to (c). Information is being collected and will be laid on the Table of the House.

Sundry Allowance to Detenus

779. **Shri Dasaratha Deb:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether the attention of Government has been drawn to the fact that the sundry allowance given to political detenus is far from meeting their demands, the rate being from Rs. 3 to Rs. 15 per month in the different States of India;

(b) if so, whether Government propose to increase the sundry allowance for political detenus throughout the country taking into consideration the high price of the toilet and other essential articles in the country; and

(c) which State gives the lowest rate of sundry allowance to the political detenus?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (c). Apart from the fact that there is no class of detenus classified as "Political detenus", the State Governments, who are primarily concerned with the conditions of detention, do not appear to have provided an allowance specifically termed as "sundry allowance". There are, however, other allowances, of which the quantum and purpose varies from State to State. It is, therefore, not possible to draw an apt comparison in this respect between one State and another. The Central Government have recently made some

general recommendations to the State Governments for enhancement of facilities, including one for providing adequate cash allowance.

Local Telephone Calls

780. **Shri J. B. S. Bist:**
Shri Dharmalingam:

Will the Minister of **Communications** be pleased to state:

(a) whether Government have under consideration a proposal to charge local telephone calls on time basis; and

(b) if so, the rate to be charged and the additional income expected therefrom?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) Not at present.

(b) Does not arise.

Detenus in Bihar

781. **Shri Dasaratha Deb:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that political detenus from Tripura detained under the Defence of India Rules, 1962 have been kept in the different jails of Bihar;

(b) if so, the reasons therefor;

(c) whether it is a fact that the detenus and their relatives have approached the Government for keeping them in the Jails of Tripura where they may be able to avail of the opportunity to have interviews with their relatives from time to time; and

(d) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (d). As there are no arrangements for accommodation of security prisoners in any jail in Tripura, it had become necessary to lodge detenus under the Defence of India Rules in the Bihar jails under Sub-Rule (5) of Rule 30 of D.I.R. It has, therefore, not been possible to accede to the requests made in the representations received in this connection. It may be pointed out that there is no class of detenus classified as 'political detenus'.

Knowledge of Hindi for Government Service

782. **Shri Sezhiyan:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether the knowledge of Hindi is taken into consideration for candidates and employees in the Central Government Service in the matter of selection, confirmation, increment, and promotion; and

(b) if so, the details thereof and the weightage given?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) and (b). Information is being collected and will be laid on the Table of the Sabha as early as possible.

Left Communists on Hunger-strike

783. **Shri Kolla Venkaiah:** Will the Minister of **Home Affairs** be pleased to state:

(a) the number of Left Communist detenus who resorted to hunger-strike in jails in different States in 1966 so far;

(b) the reasons therefor;

(c) whether any representations were made before resorting to hunger-strike; and

(d) if so, the action taken on these representations?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (d). A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-5551/66].

Hindi as Medium of Instruction

784. **Shri Sivamurthi Swamy:** Will the Minister of **Education** be pleased to state:

(a) the number of Universities

which have introduced Hindi as a medium of instruction in the country;

(b) the action taken to make Hindi as the medium of Instruction in all the Universities; and

(c) the names of Universities which have made their own regional Languages as the medium of instruction?

The Minister of Education (Shri M. C. Chagla): (a) Information is being collected and will be laid on the Table of the Sabha in due course.

(b) It is for the Universities which are autonomous bodies, to determine the medium of instruction for different university courses.

(c) Information is being collected and will be laid on the Table of the Sabha in due course.

Trunk Dialling

785. **Shri P. C. Boroosh**: Will the Minister of **Communications** be pleased to state:

(a) whether there is a scheme for introducing trunk dialling all over India within a period of two years; and

(b) if so, the cost thereof?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) No.

Point to point subscriber trunk dialling has been introduced so far on the following routes:

1. Kanpur	Lucknow
2. Delhi	Agra
3. Delhi	Kanpur
4. Delhi	Jaipur
5. Delhi	Patna
6. Delhi	Lucknow
7. Delhi	Meerut
8. Agra	Kanpur

Plans have also been drawn up for installation of four trunk automatic exchanges at New Delhi, Bombay, Madras and Kanpur for providing subscriber trunk dialling to the following stations:

New Delhi Tax

1. New Delhi
2. Agra
3. Meerut
4. Simla
5. Srinagar
6. Jammu
7. Jullundur
8. Jaipur

Bombay Tax

1. Bombay
2. Rajkot
3. Ahmedabad
4. Baroda
5. Surat
6. Poona
7. Belgaum
8. Hubli
9. Nasik
10. Indore
11. Nagpur

Kanpur Tax

1. Kanpur
2. Lucknow
3. Patna
4. Varanasi
5. Allahabad

Madras Tax

1. Madras
2. Bangalore
3. Trichy
4. Coimbatore
5. Madurai

Introduction of subscriber trunk dialling to all the above mentioned stations and interconnection of the trunk automatic exchanges may not, however, be completed within the next two years.

(b) The cost of the above scheme would be Rs. 25.37 crores approximately.

Telephones for Badli Estate Industrial Units

786. **Shri Rameshekhar Prasad Singh: Will the Minister of Communications be pleased to state:**

(a) whether it is a fact that the Industrial Units functioning in the Rural Badli Industrial Estates have applied for telephone connections since long;

(b) whether the telephone connections have not been sanctioned so far;

(c) if so. the reasons therefor; and

(d) when these are likely to be sanctioned?

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) to (d). The present demand is for 10 connections. It is programmed to open an exchange in the area to meet these demands. This exchange is expected to be installed by the end of this year.

दिल्ली अभिभावक-शिक्षक परिषद्

787. **श्री सिद्धेश्वर प्रसाद :**
श्री कृ० चं० पन्त :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली अभिभावक-शिक्षक परिषद् की ओर से हाल में प्रधान मंत्री को एक ज्ञापन प्रस्तुत किया गया है ;

(ख) यदि हां, तो उसकी मुख्य बातें क्या हैं ; और

(ग) शिक्षा विभाग के कुप्रबन्ध की जांच करने तथा बुराइयों को दूर करने के लिये क्या कार्यवाही की जा रही है ?

शिक्षा मंत्री (श्री मु० क० चागला) : (क) से (ग). दिल्ली - अभिभावक शिक्षक संघ से अभी तक कोई ज्ञापन प्राप्त नहीं हुआ है । किन्तु, दिल्ली अभिभावक-शिक्षक परिषद् , 38/1, शक्तिनगर, दिल्ली —7 की ओर से परिषद् के सचिव ने प्रधान-मंत्री के पास एक ज्ञापन भेजा है, जिस में परिषद् ने, शिक्षा निदेशालय , दिल्ली नगर निगम, नई दिल्ली नगरपालिका तथा प्राइवेट सहायता प्राप्त स्कूलों के प्रबंधकों के विरुद्ध ज्ञापन में उल्लिखित कुछ व्यापक और

सामान्य आरोपों की जांच करने के लिए एक सांविधिक आयोग स्थापित करने की मांग की है । सम्बद्ध प्राधिकारियों द्वारा आरोपों की जांच की जाएगी और आवश्यक कार्रवाई की जाएगी ।

महाराष्ट्र में गैस की खोज

788. **श्री बसवन्त :** क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि महाराष्ट्र के थाना जिले में किन स्थानों पर प्राकृतिक गैस के लिए खोज की जा रही है तथा उस में अब तक क्या प्रगति हुई है ?

पेट्रोलियम और रसायन मंत्री (श्री अलगेसन): इस समय महाराष्ट्र के थाना जिला के किसी भाग में प्राकृतिक गैस की खोज नहीं की जा रही है ।

Rampage of a Village by Hostile Nagas

789. **Shri Vishwa Nath Pandey**: Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that on the night of the 28th January, 1966, the hostile Nagas launched an attack on Tarog, an Indian village on Manipur-Burma border with machine-guns and automatic weapons, set it on fire and captured the village Khunath; and

(b) if so, the reaction of Government in regard thereto?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) On the night of January 28, 1966 the Naga hostiles attacked the village Tarong and set fire to it. Before attacking Tarong village they raided Khonthak village on the same night and decamped with property worth Rs. 10609.

(b) The police party searched Nambasi area from where the hostile Nagas had come and destroyed their hide-out. A case has been started at the Ukhrul Police Station and relief measures have been taken.

Excavations in Tungabhadra Valley

790. Shri D. C. Sharma: Will the Minister of **Education** be pleased to state:

(a) whether some excavations have been made in the Tungabhadra valley; and

(b) if so, the amount spent on them so far with the finds, if any?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Yes, Sir. Excavations have been carried out at Tekkalkota, Sanganakallu and Kupgal in District Bellary and at Hallur in District Dharwar, during 1963—65.

(b) (i) Government have not incurred any expenditure on the excavations. They were carried out by non-Government organisations like the Deccan College Post-graduate Research Institute, Poona, and the Kannada Research Institute, University of Dharwar, respectively.

(ii) As to finds, the works at Takkalkota, which were carried out by the Deccan College in 1963-64, have revealed a Neolithic Settlement followed through a transitional phase by the megalithic, covering a period from about 1800 B.C. to about the beginnings of the Christian era.

The works at Sanganakallu and Kupgal were carried out jointly by the Deccan College and the University of Karnataka in 1964-65. The works at Sanganakallu have confirmed the earlier work on the site by the late Dr. B. Subharao in 1948, and have shown the range of occupation from the palaeolithic or Stone Age passing through the intermediate microlithic and neolithic stages to the megalithic.

The excavation at the Kupgal ash-mound near Sanganakallu revealed that it was the site of a cattle pen of the neolithic folk maintaining large hordes of cattle in the Neolithic Age with evidence of a preneolithic period as well.

The excavations at Hallur carried out by the Deccan College and the Karnataka University in 1964-65 have shown the sequence of cultures on the site ranging from (i) the lower neolithic without any mixture of the blade industry, (ii) the upper neolithic with an intermixture of chalcolithic involving the use of copper along-side stone tools and microliths and blades to (iii) an overlapped phase of the neolithic—Chalcolithic and the megalithic cultures.

CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 2116, DATED 8-12-1965, REGARDING MIGRANTS IN TRIPURA.

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): For the reply given to Unstarred Question No. 2116 on the 8th December, 1965, the following shall be substituted: "(a) and (b). From 1-8-65 to 15-11-65, 144 families consisting of 710 persons have migrated from East Pakistan to Tripura. Most of them came without valid travel documents and were not therefore eligible for normal relief benefits. However, 40 families consisting of 202 persons were admitted in camps, as hard cases.

In the case of migrants admitted in relief camps in Tripura, it has been decided that, to the extent possible, they should be taken to other States for rehabilitation as there is little scope in Tripura for absorption of more migrants."

12 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

(i) Blowing up of railway track by Naga Hostiles

श्री हुकम चन्द कछवाय (देवास): अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्न विषय की ओर रेल मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें :

"नागा विद्रोहियों द्वारा हाल ही में रेल मार्ग का उड़ाया जाना"

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह): पूर्वोत्तर सीमा रेलवे के लमडिंग-डीमापुर सेक्शन पर धानसिरी स्टेशन के स्टेशन मास्टर ने 9-2-66 को लगभग 22.5 बजे एक जोरदार धमाके की आवाज सुनी जो लमडिंग की ओर से आई। धमाके की जगह को पार करने के बाद धानसिरी स्टेशन की तरफ जाते समय इंजीनियरिंग विभाग के दो गश्त लगाने वालों ने धानसिरी स्टेशन पर बताया कि उस स्टेशन के अप होम सिगनल के पास रेल की पटरी के एक हिस्से को उड़ा दिया गया है। उन्होंने वहां आस-पास किसी शरारती व्यक्ति को नहीं देखा था।

डिफू सेक्टर के इंचार्ज ब्रिगेड मेजर, सरकारी रेलवे पुलिस तथा रेलवे सुरक्षा दल की विशेष बटालियन के आफिसर्स कमांडिंग, डिप्टी कमिश्नर, डीफू और विभाग के अन्य संबंधित अधिकारियों को तुरन्त सूचना दी गयी और सेक्शन की तमाम गाड़ियों को नियंत्रण में ले लिया गया। डाउन सर्च लाइट स्पेशल, जो डीमापुर/मनीपुर रोड स्टेशन से 22.45 बजे चली, धानसिरी स्टेशन पर २३.५० बजे पहुंची। डाउन मैटिरियल गाड़ी भी डीमापुर/मनीपुर रोड से स्टेशन से 23.55 बजे चल कर 10-2-66 को 00.55 बजे धानसिरी स्टेशन पहुंची इसी प्रकार, स्थानीय अधिकारियों को लेकर अप मेटिरियल गाड़ी 10.2.66 को 00.20 बजे लमडिंग स्टेशन से रवाना होकर 03.25 बजे दुर्घटना स्थल पर पहुंच गयी।

दुर्घटना स्थल के निरीक्षण से पता चला कि धानसिरी स्टेशन के लमडिंग वाले सिरे पर अप होम सिगनल और अप सम्मुख कांटे के बीच, दक्षिणी बाजू की 13 फुट पटरी क्षतिग्रस्त होकर टकड़े-टुकड़े हो गयी है। पटरियों के 3 फुट 6 इंच और 3 फुट 2 इंच लम्बे दो टुकड़े उस जगह के पास पड़े मिले। लगभग 3 फुट व्यास के और 1½ फुट गहरे 3 गड्ढे उस स्थान पर पाये गये, जिन से ऐसा मालूम होता है कि तीन स्थानों पर विस्फोटक पदार्थ रखे गये थे। 110 फुट की दूरी पर पटरी के दक्षिण की ओर फ्यूज तार के तीन टुकड़े भी पड़े मिले। दुर्घटना की जगह के पास दियासलाई की एक डिब्बी और एक जली हुई तीली भी पड़ी पायी गयी।

फ्यूज तार और टूटी हुई पटरी के टुकड़ों तथा अन्य वस्तुओं को सरकारी रेलवे पुलिस लमडिंग ने अपने कब्जे में ले लिया है और भारतीय रेल अधिनियम की धारा 126(ए) और भारत रक्षा नियमों की धारा 36 के अधीन मामला दर्ज करके सरगर्मी से इसकी छानबीन कर रही है। डीफू पुलिस ने संदेह में 18 नागाओं को गिरफ्तार किया है।

पटरी के विस्फोट के कारण किसी गाड़ी को नुकसान नहीं पहुंचा और न किसी व्यक्ति के हताहत होने की रिपोर्ट मिली है। 10-2-66 को 09.30 बजे पटरी की मरम्मत करके उसे दुरुस्त प्रमाणित कर दिया गया और गाड़ियों का आना-जाना फिर शुरू हो गया।

श्री हुकम चन्द कछवाय: नागा विद्रोहियों के नेताओं के साथ प्रधान मंत्री जी की हाल ही में बातचीत हुई है। उस में प्रधान मंत्री ने इस सम्बन्ध में चर्चा की थी। उन्होंने

[श्रीहुक्म चन्द कछवाय]

भारत सरकार पर यह आरोप लगाया था कि भारत सरकार ने नागा विद्रोहियों को जिन्दा जलाया और उसका बदला लेने के लिए ये सारी कार्रवाइयां वे कर रहे हैं । क्या हमारी सरकार ने उनके इस आरोप की आलोचना की है, यदि नहीं तो उसका क्या कारण है ? मुझे पता है कि आज तक कोई आलोचना नहीं की है ।

मैं यह भी जानना चाहता हूं कि इन नागा विद्रोहियों द्वारा जो विस्फोटक पदार्थ वहां रखे गये थे क्या इसके बारे में सरकार के पास पूरी जानकारी है कि वे कहां के बने हुए थे, किस देश ने इनको दिया ?

क्या सरकार यह भी बतायेगी कि शान्ति मिशन द्वारा जो बात की गई थी उसको मानने से क्या नागा विद्रोहियों ने बिल्कुल इन्कार कर दिया है ?

अध्यक्ष महोदय : जब सवाल एक से ज्यादा इकट्ठे किये जायं तो मैं मिनिस्टर साहब को इजाजत दे दूंगा कि एक ही का अगर वे जवाब दे दिया करें तो मैं उसको काफी समझ लूंगा ।

श्री हरि विष्णु कामथ (होशंगाबाद) : एक ही सवाल के दो या तीन हिस्से हो सकते हैं ।

श्री हुकम चन्द कछवाय : पहले सवाल का जवाब तो दिलवा दें । मैंने प्रधान मंत्री से पूछा है ।उन से नागाओं की बातचीत हुई है । नागाओं ने यह आरोप लगाया है कि जिन्दा जला दिये थे और इस वास्ते वे इस तरह की कार्रवाइयां कर रहे हैं । क्या इसकी आलोचना सरकार ने की है ?

प्रधान मंत्री तथा अणु शक्ति मंत्री (श्रीमती इंदिरा गांधी) : यह बात ठीक नहीं है । जो जलाये जाने का तार हमारे पास आया वह बाद में आया जब हमारी बातचीत खत्म हो गई ।

श्री हुकम चन्द कछवाय : जो आरोप लगाया है, सरकार ने उसकी कोई आलोचना की है ?

श्री त्यागी (देहरादून) : आरोप गलत है ।

श्री हुकम चन्द कछवाय : समाचारपत्रों में उसकी आलोचना नहीं आई है । प्रधान मंत्री द्वारा कोई आलोचना की गई हो, यह समाचार-पत्रों में नहीं आया है ।

श्रीमती इंदिरा गांधी : मैंने कहा था कि इस विषय में उन से पूरी बातचीत हुई है और उन्होंने कहा है कि वे कोशिश करेंगे कि ऐसे वाकात न हों ।

श्री प्रकाशवीर शास्त्री (बिजनौर) : गलत है या सही ?

श्री हुकम चन्द कछवाय : मैं निवेदन करता हूं कि . . .

अध्यक्ष महोदय : अब आप बैठ जाइये ।

Shrimati Tarkeshwari Sinha (Barh): May I know, Sir, in view of the statement of the Prime Minister that the Naga underground leaders who came here assured that the situation will improve and in view of the fact that simultaneously with the presence of these Naga underground leaders these incidents have occurred, whether there is any other militant group which is indulging in these incidents and how far the assurance of the Naga underground leaders is going to improve the situation *vis-a-vis* that militant group which somehow do not feel very happy about these talks?

Shri Tyagi: They are all one.

Shrimati Indira Gandhi: There was no assurance as such. I think I mentioned the other day, when I was making a statement, that we agreed that it was those people who do not wish the peace talks to succeed who were indulging in such activities, and therefore......

Shri Hem Barua (Gauhati): Did the Naga leaders tell you so in so many words?

Shrimati Indira Gandhi: I said so in so many words and they agreed.

Shrimati Tarkeshwari Sinha: The second part of my question has yet to be answered, how far these activities are going to be checked by the assurance.

Mr. Speaker: Only one question is to be answered.

श्री मधु लिमये (मुंगेर) : एक ही प्रश्न के दो हिस्से हैं ।

Shrimati Tarkeshwari Sinha: May I submit. Sir, that I asked this specific question, whether this assurance given by them is going to improve the situation *vis-a-vis* these hostile groups who have been militant there especailly during the time that these leaders came here.

Mr. Speaker: Who can say about the future? Who can say what is going to happen in the future? Whether that would improve or not only events can tell.

Shri N. R. Laskar (Karimganj): The entire people of this country, more particularly the travelling public of that area, are deeply concerned and worried about this sort of ugly incidents by the hostile Nagas. May I know what positive steps have been taken to bring confidence in the minds of the people in that area?

Shrimati Indira Gandhi: We are looking into this whole matter. We ourselves are deeply concerned about these incidents and the insecurity that is caused to the people of that area.

श्री रामसेवक यादव (बाराबंकी) : प्रधान मंत्री ने कहा है कि नागा विद्रोहियों में दो तरह के लोग हैं । एक तो यह चाहते हैं कि बातचीत चले और शान्ति स्थापित हो. दूसरे कुछ गड़बड़ करना चाहते हैं । मैं जानना चाहता हूं कि जो दो ग्रुपों की बात की जाती है इन घटनाओं को देख कर क्या प्रधान मंत्री अपने मन की बात कहती हैं या उन्होंने तथ्यों के बारे में जानकारी ली है और उनके आधार पर कहती हैं ?

श्रीमती इंदिरा गांधी : यह कहना मुश्किल है कि दो ग्रुप हैं या कितने ग्रुप हैं । लेकिन जो वाकात होते रहे हैं उन से हमें ऐसा कुछ लगता है ।

डा० राम मनोहर लोहिया (फर्रुखाबाद): जो गड्ढे बने और जिस तरह से रेल की पटरी टूटी और सोलह नागाओं को सन्देह में गिरफ्तार कर रखा है उससे क्या सरकार को यह पता चला है कि ये विस्फोटक पदार्थ क्या भारत की सेना से उनको मिले थे या किसी परदेशी हुकूमत से मिले थे ? ये बहुत ताकतवर मालूम होते हैं ।

डा० राम सुभग सिंह : सारे मामले की पुलिस छान बीन कर रही है । उसकी रिपोर्ट आयेगी तब यहां बतला देंगे क्योंकि विस्फोटक तो फूट गया । उस में ऐसा कोई तत्व नहीं मिला जिस पर कोई निशान हो । थोड़ा बहुत जो तार वगैरह मिला है वह पुलिस के पास है ।

डा० राम मनोहर लोहिया : शक्तिशाली विस्फोटक ।

श्री प्र० प्र० शर्मा (बक्सर) : मैं जानना चाहता हूं कि जब इस तरह की घटनायें इस क्षेत्र में हो रही हैं तो रेलवे लाइनों की सुरक्षा के लिये क्या कोई स्पेशल पैट्रोलिंग गैंग या पैट्रोलिंग फोर्स इस एरिया में मुकर्रर किया गया है ताकि इस तरह की दुर्घटनायें या इस से बड़े वाकयात न हो पायें ?

डा० राम सुभग सिंह : रेलवे लाइनों पुलों और रेलवे कर्मचारियों के क्वार्टर्स, सभी चीजों को सुरक्षा के लिये पूरा प्रबन्ध

[डा० राम सुभग सिंह]

किया गया है और हाल की जो दुर्घटनायें हुई हैं उन को दृष्टि में रखते हुए उस को और मजबूत करने का प्रबन्ध किया जा रहा है ।

श्री प्र० प्र० शर्मा : मैं ने पूछा था कि कोई स्पेशल इन्तजाम किया गया है या नहीं । आम तौर से तो इन्तजाम होता ही है लेकिन कोई परमानेन्ट उपाय या इन्तजाम किया गया है ?

डा० राम सुभग सिंह : इसीलिये बतलाया कि लामडिंग बदरपुर लाइन पर जितने पुल हैं और लामडिंग के अतिरिक्त भी जहां पर पुल हैं, हर जगह रक्षक रखे गये हैं और उनकी तादाद बढ़ाने का प्रबन्ध भी किया जायेगा । और भी जो स्ट्रैटेजिक जगह हैं वहां भी इंतजाम किया जायेगा ।

Shrimati Renuka Barkataki (Barpeta): When there was a daylight attack on a passenger train almost at the same point about three months ago, the hon. Railway Minister said in this House that the proposal to clear the jungle on both sides of the railway track could not be implemented because it was not the sole responsibility of the Central Government. May I know whether any steps have since been taken to get both the Governments of Assam and Nagaland to implement this proposal expeditiously; if so, what is the response of both these Governments and have they taken up the matter or not?

Dr. Ram Subhag Singh: I might clear this point because repeatedly some questions have been asked regarding this particular matter. This was discussed on 23rd April, 1963 by the Emergency Committee of Secretaries. The Government of Assam was requested to clear the jungle and the jungle has been cleared between Noajan and Dhansiri as also in other areas. The Government of Assam has cleared the jungle.

Shri Hem Barua: They have not.

Dr. Ram Subhag Singh: The hon. Member says, "They have not". I am placing on the Table the reports that we have got. It is also true, because that is a wet area, that once you clear the jungle again something comes out after the next monsoon...... .. (*Interruption*).

Shri Hem Barua: He says, "It is a wet area". Introduce prohibition there.......... (*Interruption*).

Dr. Ram Subhag Singh: Therefore one need not be very touchy about it. Everything depends upon how effective steps you take to fight this element. We can depute and are deputing people to fight this menace even if the jungles exist; but we have already got them cleared.

12.13 hrs.

RE: CALLING ATTENTION NOTICE

(*Query*)

Mr. Speaker: There is another calling attention notice about the air crash in Assam. About that I shall ask the Minister to make the statement at 5 o'clock.

The Minister of Defence (Shri Y. B. Chavan): I can make the statement now.

Mr. Speaker: No; I cannot take two of them together.

12.13 hrs.

PAPERS LAID ON THE TABLE

COAL MINES PIT-HEAD BATH (AMENDMENT) RULES ETC.

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): Sir, on behalf of Shri Shahnawaz Khan, I beg to lay on the Table—

(1) A copy of the Coal Mines Pit-head Bath (Amendment) Rules, 1965 published in Notification No. G.S.R. 1640 in Gazette of India dated the

13th November, 1965 under sub-section (7) of section 59 of the Mines Act, 1952. [*Placed in Library. See* No. LT-5535/66].

(2) A cppy of the Dock Workers (Regulation of Employment) Amendment Rules, 1966 published in Notification No. S.O. 398 in Gazette of India dated the 5th February, 1966 under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [*Placed in Library. See* No. LT-5536/66].

(3) A copy of Notification No. S.R.O. 289/65 published in Kerala Gazette dated the 20th July, 1965 making certain amendment to the Kerala Industrial Establishments (National and Festival Holidays) Rules, 1959 under sub-section (3) of section 12 of the Kerala Industrial Establishments (National and Festival Holidays) Act, 1958 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [*Placed in Library. See* No. LT-5537/66].

12.14 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTY-EIGHTH REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to present the Seventh-eight Report of the Committee on Private Members' Bills and Resolutions.

12.14 hrs.

STATEMENT RE: SITUATION ON INDIA-PAKISTAN BORDER

The Minister of Defence (Shri Y. B. Chavan): Sir, since a large number of questions continue to be asked about the situation on the India-Pakistan border, I have felt it appropriate to make a general statement which will give a full picture. Insofar as the Defence Ministry is concerned, the Tashkent Agreement had provisions relating to—

(1) the withdrawal of all armed personnel of two countries not later than 25th February, 1960, to the positions they held prior to 5th August, 1965....

Mr. Speaker: How long is it?

Shri Y. B. Chavan: It is 4 pages.

Mr. Speaker: Then, it might be laid on the Table of the House.

Shri Y. B. Chavan: I beg to lay the statement on the Table of the House.

[*Placed in Library. See* No. LT-5538/66].

Some hon. Members

Dr. L. M. Singhvi (Jodhpur): We would like to have some clarifications.

Shri N. Sreekantan Nair (Quilon): We want some clarifications...... (*Interruption*).

Mr. Speaker: After it has been circulated and the Members have read it I will provide some opportunity to them.

Shri Nath Pai (Rajapur): I have read it and I am ready with the questions.... (*Interruption*) I went to the Notice Office and got it.

Mr. Speaker: If the copies were placed in the Notice Office and the Members have got them, then I can

[Mr. Speaker.]

straightway proceed with the questions.

Some hon. Members: No, no; not all the Members have got them.

Mr. Speaker: Then, they have to wait.

श्री हुकम चन्द कछवाय (देवास) : चार बजे मौका दीजिये ।

Mr. Speaker: We will take it up tomorrow. Shri P. S. Naskar.

12.16 hrs.

STATEMENT *RE*: CORRECTION OF ANSWERS TO STARRED QUESTIONS NOS. 122 AND 566

ARREST OF A KANPUR INDUSTRIALIST

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): It is regretted that there was a slight inaccuracy in the reply given to a supplementary question on Starred Question No. 122 on 10-11-1965, as also in the reply to a similar supplementary question on Starred Question No. 566 on 1-12-1965. It was stated in reply to the two supplementaries that the Kanpur trader who was arrested by the Police in connection with allegations relating to despatch of iron sheets from Kanpur to Naroda, was under custody, for "two months" and "about a month" respectively before he was granted bail by the court. The correct position is that he was under custody for two days before he was granted bail by the competent court.

16.17 hrs.

JUDGES (INQUIRY) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

Shri S. V. Krishnamoorthy Rao (Shimoga): I move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and for the presentation of an address by Parliament to the President, be extended up to the 31st March, 1966."

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and for the presentation of an address by Parliament to the President, be extended up to the 31st March, 1966."

The motion was adopted.

12.18 hrs.

MOTION ON THE PRESIDENT'S ADDRESS—*contd.*

Mr. Speaker: Shrimati Lakshmikanthamma....

Shri A. P. Sharma (Buxar): Sir, ...

Mr. Speaker: Is she Lakshmikanthamma?

Shri Hari Vishnu Kamath (Hosnangabad): Is he Lakshmikanthamma?

Mr. Speaker: Then, I would not say 'he' but 'she' . . . (*Interruption*).

I have called Shrimati Lakshmikanthamma.

Shri A. P. Sharma: I want to raise a point of order under Rule 352. In regard to this Motion of Thanks on the President's Address, a ruling was given by the Deputy Speaker yesterday. I want to raise that point.

Mr. Speaker: That cannot be raised now. If a ruling has been given already, I cannot touch it.

Shri A. P. Sharma: I want to raise a point of order under Rule 352.

Mr. Speaker: No. He can write to me and then I will consider.

Shri A. P. Sharma: Yesterday, the ruling was given....

Mr. Speaker: I cannot consider that ruling now.

Shri A. P. Sharma: It is regarding this very subject, the discussion on the President's Address.

Mr. Speaker: Maybe. But that cannot be discussed again.

Shri A. P. Sharma: I am raising this point regarding the Rule 352 itself and not against the ruling. May I read it?

Mr. Speaker: Order, order. पहला काम खत्म हो गया । अब प्रेजिडेंट्स ऐड्रेस शुरू होने जा रहा है । जब तक कोई चीज सामने न हो, उस वक्त तक कोई प्वाइंट आफ आर्डर नहीं उठ सकता । सिर्फ यह नहीं कि किस रूल के नीचे आप उठाना चाहते हैं, किसी बिजिनेस के कनेक्शन में होना चाहिये, और कोई बिजिनेस इस वक्त हाउस के सामने नहीं है ।

श्री अ० प्र० शर्मा : यह प्रेजिडेंट्स ऐड्रेस के बारे में है ।

अध्यक्ष महोदय : वह तो ठीक है, लेकिन अभी आप कैसे उठा सकते हैं ?

श्री अ० प्र० शर्मा : यह कल के बारे में है ।

अध्यक्ष महोदय : जो कुछ कल हुआ वह खत्म हो गया । अगर आप कोई बात उठाना चाहते हैं तो उठाने के पहले आप मुझे लिखें कि मैं यह उठाना चाहता हूं । पहले आप उसे मुझे देख लेने दीजिये । उसके बाद अगर मैं मुनासिब समझूंगा तो आप को वक्त दूंगा ।

Shrimati Lakshmikanthamma (Khammam): Mr. Speaker, Sir, yesterday, I was saying that the distribution of foodgrains should not be treated merely as a tentative measure in times of crisis but that it should be organised on a permanent basis. This should be undertaken by the Food Corporation or some agency of the Government and that there should be no relaxation after the crisis is over.

The recent experience shows that the cultivator as such is not opposed to the procurement by governmental agencies. What he is afraid of is the time and difficulties involved in the selling of his stock and getting the full sale amount which actually gets half by the time it reaches his hand. For instance, the Food Corporation of India undertakes to receive the delivery of the produce at the village against cash payments on the spot at the reasonable price. The cultivator will be too glad to sell his produce to the Government and there will be no difficulty. I am sure in the years to come, the *modus operandi* of the Food Corporation of India will be perfected so as to obviate the cultivators' difficulties. Once this confidence is created in the minds of the cultivators, the problem will become easier. Also the processing and godown capacity at the government's disposal at present is very limited and I hope, in the coming few years, it will be expanded rapidly to suit the country's requirements.

There seems to be a growing demand on the part of some people for the abolition of food zones. We have been seeing the discussions and debate in this respect. On the face of it, is a counsel of despair. Far from solving the food problem, I feel that it will only aggravate the situation and the conditions of scarcity will be spreading throughout the country. It is not a question of deficit State or surplus State. This problem has to be seen keeping in view the country as a whole. Maybe, Mr. Ranga may not agree with me;

[Shrimati Lakshmikanthamma.]

he has his own views; he believes in free trade whereas we have our own views in this regard. I am not speaking as one coming from a surplus State. The whole thing is that it is not a question that only a deficit State should take up the case of abolition of zones or that a surplus State should ask for the retention of it. The whole thing has to be viewed from the point of view of a national plan for the future.

Food should be sent only on government to government basis and systematic steps already taken to bring about order and regulation in the matter of food supplies should not be nullified by recourse to free trade and cut-throat competition. It should be possible to impose greater economy and sacrifice on the surplus States. I am sure the Government of India will be able to convince the surplus States to give more, in the interest of the country, for the deficit States.

Shri N. Sreekantan Nair (Quilon): Convince or command?

Shrimati Lakshmikanthamma: Since ours is a democracy, we believe more in convincing rather than in commanding and the response to that has always been good.

It is heartening to note in this respect that the Food Minister is trying his best to see that the production potential improves in a variety of ways. The input capacity has to be multiplied at the earliest and whatever steps are needed have to be taken despite subjective reactions on the part of some objectors. Food knows no politics and the belly has no particular ideology.

Regarding fertilisers, there have been some sincere doubts in the minds of the people. The Food Minister should make it a point to see that these doubts are dispelled. We know the importance of fertilisers. If, instead of importing foodgrains, we can import fertilisers, it will save foreign exchange to a great extent, but if we have our own fertiliser plants rather than importing fertilisers, it will save much more foreign exchange. Since the socialist countries are themselves not in a position to give us this facility, I do not think that there is anything wrong in trying to accommodate some others to come and participate in this. I think it should not be difficult for the Minister for Agriculture to convince his collegues on this matter. In regard to the building up of the irrigation potential, the advantage of larger investments on irrigation projects in States like Andhra Pradesh should be considered on a priority basis; I do not say that those in other States should not be considered, but wherever these big projects are there, we should endeavour to complete them as soon as possible. Shri Lal Bahadur Shastri had visited Nagarjunasagar on the 12th December, 1965 and there he had said that he wanted the early completion of the Nagarjunasagar project. The details of his speech have appeared in the papers, but due to want of time I am not quoting those observations in details here. I would merely point out that it was his promise that we should complete these projects from the point of view of greater food production. I would urge the Planning Minister who is here to see that our effort should be to have early completion of such big projects in whichever State they may be located, from the point of view of greater food production in the country.

Rationing has become a necessary evil for us. There is no escape from it; but with zeal and determination, the attendant evils could be minimised. This should not be treated as a temporary measure, but it should be organised on a permanent basis. Rationing should be made an integral part of the food plan and it should be organised on a systematic and long-term basis. A vigorous drive to un-

earth the ghost ration cards and to prevent hoarding should find an important place in the plan of rationing.

Regarding administrative reforms, the sooner we are able to do something in this direction, the better it would be from the point of view of development and the implemention of our plans.

Now, I would like to say something about my own State and my own constituency. Yesterday, some hon. Members had referred to the decision on the fifth steel plant. We were fortunate that on 11th and 12th December, 1965, Shri Lal Bahadur Shastri had visited Hyderabad, Visakhapatnam, Nagarjunasagar and other places. Here is a report in *The Hindu*, dated the 13th December, about what Prime Minister Lal Bahadur Shastri had said at that time:

"Decision soon on Fifth Steel plant:

> "The Union Government would not delay taking a decision in regard to the location of the fifth steel plant", said Prime Minister Lal Bahadur Shastri, adderssing a meeting at Visakhapatnam. "It is obvious that if a committee appointed by the Government makes a recommendation, it is not easy for the Government to go against it.".

I do not think that I should say anything more. You can understand the implication of it. This was the promise made and the hope created by Shri Lal Bahadur Shastri in the minds of the people of Andhra Pradesh. After having created such hopes, I hope Government would not go back on it; I would submit that it is the duty of Government to stand by what Shri Lal Bahadur Shastri had said and take a decision soon on this matter. I would request the Planning Minister also, who is here, to give his attention to this matter. Of course, I can understand his difficulties; there may be difficulties in the way of accommodating more in the Fourth Plan. Whatever that may be, a decision to this effect has to be taken. The implementation may take some time and may involve a little delay, but I feel that Government must honour the words of Shri Lal Bahadur Shastri and take a decision to this effect immediately.

Now, I would like to say something about my own constituency. The Kothagudem coal mines are situated in my constituency. The Third Plan allotment for the collieries was Rs. 20 crores, out of which only Rs. 12 crores have been given so far. Now that the thermal power station has also been completed, and the first phase of it would be over by March this year and it will start generation in June, it will require more and more of this coal . . .

Mr. Speaker: The hon. Member should try to conclude now.

Shrimati Lakshmikanthamma: Yesterday, the trend of my speech had been broken . . .

Mr. Speaker: It was in her own interest to conclude soon, because her throat was showing signs of strain.

Shrimati Lakshmikanthamma: That was because I was hurrying through with my speech in view of the limited time. Only Rs. 12 crores have been allotted so far. We require an additional sum of about Rs. 4 to 5 crores so that the coal could be supplied to the thermal power station which could go into generation.

So I request the Planning Minister —it is my good fortune that he is present in the House just at this moment—to see to it that this extra amount is made available for the expansion of the Kothagudam colliery.

One word about the DIR. I will be failing in my duty if I do not voice my feelings on this matter. Yesterday, from this side of the House as

[Shrimati Lakshmikanthamma.]

well as from the other, Members including Shri A. K. Sen spoke about revoking the DIR and relaxing the restrictions. I am fully convinced in my mind that we should give complete freedom to individuals to go about. But one has also to take account of the difficulties. Coming from a constituency which is affected by this and knowing the difficulties of my people, I have to say that even today the activities of the Left Communists are so pronounced that they have been burning foodcrops. In one village by name Kokanapally, they burnt 100 quintals of paddy. They were threatening to kill any person who came to put off the fire. This is the situation with which Government has to contend. So any talk of relaxation or abolition of the DIR should take into account this kind of situation prevailing in the country.

Shri Dinen Bhattacharya (Serampore): She should be detained under the DIR for giving such failse reports.

Shrimati Lakshmikanthamma: Talking about planning, I would like to say that if there was a little defect in our planning and in its implementation, it was not because of anything attributable to socialism as such; it was because of the insufficiency of the socialist content in planning. We should, therefore, inject more socialist content into our planning and try to see that the administration is tightened up and reformed in order to enable it to bear the burden. Thank you.

Shri Hari Vishnu Kamath: At a time when millions of men, women and children in our country are on the verge of starvation, when the plaintive cry for food is silenced with a bullet in the heart, when employment opportunities are rapidly shrinking, when the goal of democratic socialism is fast receding from view, when the legitimate demand of the people for the revocation of the emergency powers is being mocked at—Government is cocking a snook at the demand for the revocation of the emergency powers which are being misused by the party in power, which are steadily eroding the fundamental rights and freedoms—when the Tashkent spirit is abroad for better or for worse, when China is still menacingly poised on our Himalayan frontiers, the President has asked us to strive for a better life for our people and guide the nation with courage and wisdom.

The food situation is truly appalling, frightening, not merely disquieting. I remember the day when the then Prime Minister, Shri Jawaharlal Nehru, standing there in 1951 proclaimed to the nation that in five years India would not merely be self-sufficient in food but would be able to export food. But today, due to the ineptitude, bungling and the dishonest policies of the Government, India has been brought to this sorry, humiliating pass when an abject appeal for global charity has been made by U Thant, Mr. Sen, Director General of FAO, and the Pope. The food situation has been so frightening that in my State of Madhya Pradesh and in Bengal, the police have opened fire in many places and killed innocent little youngsters. I demand that in all these cases there should be a judicial inquiry.

I venture to assert that the biggest achievement of the Government in the last ten years has been this abysmal failure of Government to provide food, an adequate quantum of food, an adequate ration of food, at controlled prices to the people of our country. The wide regional disparities in foodprices coupled with differential *per capita* quanta of food in the various States, has highlighted the failure of the Government to evolve a national food policy. The President's Address before us is perhaps the last address for

this Parliament unless something unforeseen happens. The Third Lok Sabha will go down in history as a unique Lok Sabha in more senses than one. We have had unfortunately two invasions, one by China and the other by Pakistan. In respect of China, the military debacle, in the President's words, led to national sorrow, shame and humiliation. In the second the Pakistani invasion, the brief historic September-war, we were able to retrive national honour and prestige, in the President's own words again. We have had, again, unfortunately three Prime Ministers in the third Lok Sabha. Two years ago, in the 1964 budget session we had Jawaharlal Nehru; in the last session we had Lal Bahadur Shastri and this year we are having a worthy daughter of a worthy father. A strange, tragi-dramatic, quirk of fate in distant Tashkent has made Shrimati Indira Gandhi the Prime Minister of India, that is Bharat, that is U.P., that is Allahabad, an eminent position for which her most outstanding qualification is her illustrious paternity.

Shrimati Tarkeshwari Sinha (Baorh): Question.

Shri Hari Vishnu Kamath: I have no doubt that the Omnipotent and Omniscient Creator has endowed her with other qualities as well which given an opportunity—and now that opportunity has come her way—will duly manifest themselves and enable her to sally forth on her own and not merely as the daughter of Shri Jawaharlal Nehru. I hope that in the coming months she will neither be deterred, nor frightened by the so-called ill omens like the unfortunate tragic air crash on Mont Blanc on the day she took office when we lost a great scientist, her right hand man so to say Dr. Homi Bhabha nor by the earthquake on the 13th of February on the morrow of the Jaipur session and on the eve of the budget session, and I hope that she will not be distracted either by the encomiums that are still being heaped upon her in one form or another. What do you think of this kind of encomium: "with all the problems that India faces, India has the most beautiful Prime Minister in the world. At least every day the papers will carry to us in the morning a beautiful picture". The author of this is not my hon. friend Dr. Ram Manohar Lohia, but the President himself, Dr. Radhakrishnan d when a great expounder of philosophy bestows such an encomium it is quite sufficient to turn any woman's head.

Mr. Speaker: This was in some paper?

Shri Hari Vishnu Kamath: I am reading from the *Statesman*, Sunday edition; it is 'on record' . . . (*Interruption.*) May I suggest that this time should not be debited to my account?

Shrimati Sharda Mukerjee: (Ratnagiri): I do not know whether it is actual or implied discourtesy. I do not think that it befits the dignity of this House and I think you should raise objection, Sir. At least I am entitled to raise this objection that it is imlied discourtesy. Even if he reads it out, the manner in which he has read it out, I do not think, is complimentary. Therefore, may I request you to ask the hon. Member not to indulge in this?

Shri Hari Vishnu Kamath: Who is discourteous to whom?

Mr. Speaker: There is one thing that I want to point out, though I might not agree with all that she has said. It has been ruled here several times that we should refrain from referring to the size or the volume of the persons who occupy certain positions, but we should also refrain from this encomium.

Shri Hari Vishnu Kamath: I did not.

Mr. Speaker: Even if anybody else has done it . . .

Shri Hari Vishnu Kamath: It is not disparaging.

Shri Hem Barua (Gauhati): If I call you a handsome man, would you object to that?

Mr. Speaker: I would not, but if there is an ugly man, should we refer to him as a ugly man? Would it be all right? That would not be good.

Shri Hari Vishnu Kamath: The President said. Otherwise . . .

Shri Indrajit Gupta (Calcutta South West): You will recall that once Mr. Kamath himself, quite rightly in my opinion, objected very violently to some personal remarks which were made about his appearance by some other Member.

Shri Hari Vishnu Kamath: I did not object. It was Mr. Swell who objected.

Mr. Speaker: I would certainly take objection if somebody were to make some remark about Mr. Kamath.

Shri Hari Vishnu Kamath: I have a thicker skin fortunately.

Mr. Speaker: That is all right, but sometimes I do not have the same experience.

Shri Hari Vishnu Kamath: I bow to your experience and maturer judgment. I do not know why Mrs. Sharda Mukerjee so violently objected or gently protested.

I was trying to drive this point home that the Prime Minister will sally forth on her own and tackle the tasks before her, because Man does not live by beauty alone; nor is beauty a recipe, an adequate ricipe, for hunger in the belly, or for corruption in the administration. History bears witness to the fact that a little less than two centuries ago beauty did not save a royal woman, a queen, from the guillotine. And in our own day, charm has not saved Madame Chiang Kai-shek from being forced into exile. I, therefore, urge the Prime Minister to go ahead with courage and faith, with faith in God, in the people, in herself, with sincerity of purpose and vision, because where there is no vision, people perish. The Prime Minister is only one month old today, I mean as Prime Minister. Her Government was consitituted just a month ago, and I find that in one in one matter her Cabiet is on a par with her predecessor's Cabinet —the number is exactly 53. The total number of Cabinet Ministers, Ministers of State and Deputy Ministers comes to 53, that is equal to a pack of cards plus the joker.

May I ask if it is a fact that one of the new Deputy Ministers was in detention in Jammu and Kashmir for two years on a suspected charge of antinational activities? I do not want to mention the name, but I hope that would be enquired into.

There are also two strangers in the Cabinet, two houseless strangers who are neither in this House nor in the other one. I do hope they will come to this House, that very soon—and for that I hope the emergency will be lifted—there will be by-elections to the Lok Sabha, and that the Prime Minister herself will fight by-election and come to the Lok Sabha as Prime Minister and Leader of the House, and displace Mr. Satya Narayan Sinha as Leader of the House.

The biggest task that faces the Prime Minister today, next to defence preparedness,—now that the Tashkent spirit is abroad, perhaps it is rendered easier a little—is the establishment of standards, norms and values, in public life and in the administration, eradication of corruption and provision of an efficient, clean and honest administration. I make bold to say that the devaluation of values is more calamitous than the devaluation of currency, and I am sorry to say that in this respect of norms, values and standards, the Prime Minister has not begun well.

Recently, there was a conference of Chief Ministers of States. At that

conference, I understand that a disgraced former Chief Minister of Orissa was a special invitee; he was a special invitee to that conference, the only outsider, a man who had not taken the oath of secrecy or any other oath. He was present during the proceedings apparently to guide or advise the Prime Minister. I do not know for what purpose.

We all know, the House knows, the nation knows the CBI report which, by your leave and your historical ruling, I was enabled to place on the Table of the House exactly a year ago, last year. Apart from the CBI report, there is also against Shri Biju Patnaik—the Finance Minister made a statement on this subject in the last session—an enquiry which is in progress, about his income-tax liability. The CBI has done a clean, good job this year in arresting the notorious Walcott, the international gangster and crook, and along with him some of his aides and accomplices.

In this connection, you will recall that it was Shri Biju Patnaik who some time last year, with his own bright searchlight, enabled a plane hovering over his bungalow somewhere in Orissa, where he happened to be at that time—a fortuitous coincidence —to land, at the very time, at the very spot. (*Interruption*).

Mr. Speaker: An enquiry is going to be made.

Shri Hari Vishnu Kamath: Therefore, I am only mentioning this fact.

Mr. Speaker: Walcott has been arrested and these enquiries would be made, and therefore, the conclusions would be . . .

Shri Hari Vishnu Kamath: I am not coming to any conclusion about this. It was stated in Parliament; it was brought up in the House.

Mr. Speaker: I know; there was that statement; probably it was alleged here. (*Interruption*).

Shri Hari Vishnu Kamath: He happened to be there at the time.

Mr. Speaker: Whether it was done deliberately or it was something else, that would be a thing which would be known after the enquiry; we should not prejudge.

Shri Hari Vishnu Kamath: I am only mentioning the facts; it was raised in the House. I am not levelling any charge.

Mr. Speaker: By implication, charges are levelled; and we should not prejudge it. Let us wait for some time.

Shri Hari Vishnu Kamath: The Home Minister made a statement in the House on this matter and said an enquiry was being made in this matter. That is why I am referring to this case. Otherwise I would not refer to it. I am not going deeper into it.

Shri Surendranath Dwivedy (Kendrapara): The facts are that this matter was enquired into and they have said there was no connection so far as Biju Patnaik and Walcott are concerned. But the further facts are available over which the people want to agitate. ....(*Interruption*).

Mr. Speaker: There are no further facts. He is only referring to those that are there.

Shri Hari Vishnu Kamath: Along with Walcott, some of his accomplices have also been arrested, and their depredations in other parts of India are not known; it will all be investigated now. It appears, I am told, that Walcott boasted that he cannot be touched because he has been in touch, in contact with, some highups, somewhere. Let us see what happens after this enquiry.

The other episode which amused, rather than amazed people, was the gubernatorial gaffe of the former Governor of Kerala, the gubernatorial gaffe which was aggravated by jejune explanations afterwards . . .

An hon. Member: What is jejune?

Shri Hari Vishnu Kamath: Look up the dictionary. These evants have only served to entertain the nation. But I am sorry to say that instead of being removed from the Governorship—there is no provision, unfortunately, for impeachment of Governors, in the Constitution, though for the President, there is, and I wish the Constitution is amended for this purpose—instead of impeaching and removing him from Governorship, he has only gone back and joined the U.P. mele, ...

Shri J. B. Kripalani (Amroha): Jamboree.

Shri Hari Visnu Kamath:. . . .Jamboree.

Mr. Speaker: I have no objection to any particular word, but . . .

Shri Hari Vishnu Kamath: Mela and jamboree are not unparliamentary—scout jamboree, etc.

Mr. Speaker: What I wanted to say was this. I have no objection to any particular word, but the manner in which that is being said is such that it appears that we are taking this whole thing very light-heartedly. We should not ridicule; that should not be the attitude.

Shri Hari Vishnu Kamath: There is a saying in English that ridicule can kill. I am not deliberately ridiculing him. Harsher things were said in the papers. In Parliament, have we not got the right to say things that are stated in the papers? I am sure you will agree that parliamentary rights are much higher than those of the papers. Of course, I am not comparing the papers and Parliament. I have not gone beyond parliamentary limits.

This former Governor, I understand, is now being brought in by the backdoor into the Planning Commission, perhaps to fill the vacancy caused by my former colleague in the PSP. This former Governor by his reprehensive behaviour has forfeited public confidence. Let Government beware. If they dare to do anything like that, they will also foreit public fonfidence. I will leave it at that.

I will come to the other act of the Prime Minister soon after she assumed office. I am inclined to congratulate the person who has been the beneficiary of that act. It is somewhat strange that a Deputy Minister, who was rightly promoted to Minister of State, was by a Presidential Order invested with certain additional powers and functions, so as to make him virtually a *de facto* Assistant Prime Minister, not Deputy Prime Minister. He has had not merely a double promotion, but multiple promotion. I have no doubt in my mind that he has earned his promotion to *de facto* Assistant Prime Ministership by certain latent qualities of his which are patent only to the Prime Minister. Those talents are latent to us, but I am sure they are patent to the Prime Minister.

I come to another more serious matter—the way in which the foundations of our democracy are insidiously being undermined. We have saved our democracy from Pakistani invasion and also from China. We will save it from any aggressor from outside. But let it not be said by posterity, by history, that our leaders by their acts of folly and shortsightedness undermined the foundations of democracy. There are two committees—the Cabinet Sub-committee and the Parliamentary Committee presided over by yourself to consider the matter of the Punjabi Suba and they are continuing their labours. Latterly we have been told that the Congress Working Committee has also appointed a sub-committee to go into this matter and I have it on reliable authority that the Congress members of the Parliamentary Committee are being summoned into the presence of big leaders of the Congress Party . . .

Shri Tyagi (Dehra Dun): It is a party affair.

Shri Hari Vishnu Kamath: Parliamentary Committee is not a party

affair. I do not know what has happened to him since he resigned. I understand that the Congress members of the Parliamentary Committee are being summoned day in and day out by the high-ups of of the Congress Party and gently told, "Better try to procrastinate and delay matters, so that we can decide it first and then the Parliamentary Committee will rubber-stamp or okay whatever the Congress Party has done". I do not believe when the SRC was appointed, the Congress Party appointed a sub-committee trying to procrastinate matters in this manner. But this is being done here. I protest against this. If this is not nipped in the bud, I have no doubt that matters will grow worse. I do hope they will not, and the committee will be able to function normally without any interference from the party committee; and, you will ensure that the party does not place national interests below its own interests.

The other matter I have in mind is about the Vice-Chancellor of Kurukshetra University. It has been raised in the House. A Vice-Chancellor is supposed to set an example to the students: This Vice-Chancellor was removed from the Madhya Pradesh cadre of the IAS after an enquiry instituted and conducted by the Chairman of the Madhya Pradesh Public Service Commission, on the orders of the President, but subsequently appointed as the Vice-Chancellor of Kurukshetra University. This is being enquired into by the Chancellor of the university, namely, the Governor of Punjab. I do not know why it is taking such a long time. Meanwhile, the Vice-Chancellor, Dr. Bool Chand has, I am told, circulated a letter all over the country to various people and that is worth reading. If you get a copy of it, you will find what kind of man he is. I do not wish to go into further details about this matter.

With a view to tighten up and streamline the administration, to see that high standards are set up and to provide a clean and efficient administration, the Administrative Reforms Commission has been set up and the Chairman and Members of the Commission are anxious to start work. But due to delays in certain quarters, the Commission has not been able to start work. We have conveyed to the Government that we want to start work next Tuesday, *i.e.* 1st March. I do hope Government will enable us to start work as we intend to.

I do hope, therefore, that the new Prime Minister will take into consideration all these matters which bedevil the administration which I have pointed out, and so act that posterity will not describe her as functioning merely as Indira in Blunderland.

There are some other matters which are also causing us grave anxiety. The report of the Committee on Public Undertaking has been placed before the House. 32 undertakings were examined by the committee, for which the original estimate was Rs. 500 crores and odd, but the final estimate has gone up to Rs. 1,000 crores and there have been no adequate returns on the investment. There is a reference to that in the President's Address. I hope they will be geared up so that they may give adequate returns and will not continue to be a dismal failure as they have been so far.

13 hrs.

Coming to the question of prohibition, I do hope that this expensive farcical fraud of prohibition is well on the way out. Take my poor State of Madhya Pradesh. Even to provide one and odd crore of rupees the Chief Minister has not been allowed to relax prohibition. That is the prestige question coming up. Still he has not been allowed to have his own way with regard to prohibition. Mysore and Maharashtra have gone ahead of him. I do hope there will be a uniform national policy and prohibition will be lifted along with the emergency powers and Defence of India Rules which have been with us too

[Shri Hari Vishnu Kamath.]

long and which are being misused. Even the Lok Sabha by-elections are being postponed. I do not know why they cannot have the by-elections to Lok Sabha. Is it just to give an excuse to members of the Cabinet that they get nominated and come by the back door to Rajya Sabha and not elected to the Lok Sabha? The Prime Minister should fight a Lok Sabha seat if possible, and so also my esteemed friend Shri Asoka Mehta (*Interruptions*).

Then, Sir, I would like to refer to another qualification of the Prime Minister, that is to say, that she has got or she is endowed with foresight. She told the editor of *Al Ahram* of Cairo recently that as far back as 1954 when she visited China with her father, that is the year of "Hindi-Cheeni bhai bhai", when the honeymoon began in 1954, as far back as that year, she sensed danger from China and told her father so. Her father did not agree. She had better foresight than her father, and her father only agreed with her next year. A year later he agreed at Bandung. I do hope her foresight will stand in good stead in the coming years. I am rather apprehensive, because at the same time, in 1959-60, she is reported to have said that Tibet is, soon after Dalai Lama entered into India, a feudal State and there is no room for a feudal State in the World, implying thereby— she did not say in so many words—that perhaps Chinese presence would do good to Tibet. I do not know exactly what she meant, but she said that Tibet is a feudal country and it has no place in the modern world. I hope she will be able to give us the leadership against China, against hostile China, against neo-imperialist China, that we need today.

It is gratifying to find that the former Prime Minister of Japan, Mr. Kishi, and the present Prime Minister, Mr. Sato, both, for the first time, last December, warned Asian powers against the Chinese menace. I do hope, I do urge India, the largest democracy in the world today, which with the labours of us all together, will become the greatest democracy in the world, to take the initiative in this matter and call the nations to a global struggle of democracy and freedom, and in that struggle, I do hope that in this global defence of democracy and freedom, the USSR (Russia), America, Britain, Japan and India with other like-minded countries, democratic countries and those who appreciate the menace of China will come together and contain China. If a joint warning is today given by these five countries—not separately—by Japan, India, Russia, America and Britain, I am sure that China can be contained. If Russia, America and Britain had jointly warned Hitler in 1936-37 perhaps the Third World War would not have come.

One word more about Rhodesia. The Foreign Minister, Shri Swaran Singh, told us in the last session that the Government is in touch with the OAU States of Africa. I want to know what contacts have resulted and what India proposes to do in that matter after the proposed contacts with the OAU States in Africa. Recently we found from a press report that Zambia of Northern Rhodesia had appealed to the Government of India for some help. I want to know what the Government is going to do with that.

Lastly, I would say a word about Vietnam. It is deplorable that America has resumed bombing of North Vietnam. But I do feel that but for the intransigence of that global war-monger, China, I do feel, I am positive, that the combined efforts of Russia, of Britain and of America would be able to evolve peace for Vietnam, and in the near future under U.N. auspices we can have free elections to determine the future of Vietnam and re-unification of Vietnam.

In the end, before I close, I would only like to say that we on this side of this House, though we are so few and they are so many, during the last few years we have tried our best and have succeeded to a large extent in opposing the misrule of the entrenched party in power. We have tried to oppose and expose the misrule of the party entrenched on the other side, enternched with their cohort on the other side—those ministers who adorn the benches there. Some of them have no business to be there. But we have to face realities and they are there. I look forward to the day, in the very near future, with your co-operation also, when the Opposition in this country will be able to depose these people so that in our India, in our great country, there will be life, . . .

श्री किशन पटनायक (सम्बलपुर): ग्रापने एलायेंस करने से इन्कार कर दिया है।

Shri Hari Vishnu Kamath: I do hope we will be able to depose them so that there will be life, abundance for every man, woman and child in our country, and there will be true prosperity and progress.

Shri Heda (Nizamabad): Mr. Speaker, Sir, some hon. Members of the Opposition have complained that some item or the other does not figure in the President's Address. Shri Dandeker's point was that this year the problem of corruption does not figure in the President's Address. Another hon. Member said that some other type of thing, for example, the increase in prices or some other matter has not appeared.

13.08 hrs

[MR. DEPUTY-SPEAKER *in the Chair*]

The characteristic of this year's Address is that it is the shortest address delivered in the past years. Excepting the Address delivered at the time of 'lame duck' session, this is the shortest Address delivered in the past 15 years. If we accept the theory that it is good to be short, we should welcome this Address all the more.

Many hon. Members have referred to the food situation. I would also like to express my views on only two aspects. Sir, we are short of food this year and we are facing lot of difficulties. It is due mostly to the failure of crops. No doubt, for the past one decade or more the production of foodgrains had been on the increase and, as my hon. friend, Shri Raghunath Singh said, the production of foodgrains had been on the increase at a faster speed than the increase in the population. But the fact remains that the people are changing their food habits and the consumption of food *per capita* is growing. These two things have combined, and that is why this year, because of the wide-spread drought conditions, we are facing food scarcity all the more.

Another aspect of it is that the zonal system, particularly the State Zones have been opposed by many. I feel that there is nothing sacrosanct about the zonal system, either of one State or of a few States, or no zones at all. In this regard, I am reminded of a dictum propounded by Vinoba Bhave. He said that the non-insistance of any particular system is the best system. The words of Lord Tennyson in this respect are remembered by all:

"God fulfils Himself in many a way

Lest one good custom should corrupt the world."

The words "good" and "corrupt" are very important. Therefore, to keep on changing is the best system. We should assess the results of any particular system from time to time and when we find it needs change, it should be changed. Today we find that the present system needs change. The Food Minister has assured us that he is re-assessing the situation. But he may not be able to take any drastic steps in the mid season; it can be done only afterwards.

The main object is to procure food from surplus States and make it available to deficit States. How to do it? There are two or three ways. One is compulsory procurement; another

[Shri Heda.]

is free trade. Both of these are extremes. But there is a third way in which we combine both these extremes. I am stating this view from practical experience. Last year there was scarcity in Kerala and food had to be rushed. The District Collector of my constituency was asked to procure foodgrains. What did he do? He called a meeting of the traders and told them "I will allow free market in foodgrains provided you give me a particular ratio of the foodgrains arriving in the market at a price fixed by the Government." They agreed to this arrangement and 50 per cent of the market arrivals were made over to the Government; the other 50 per cent was taken by the traders. In this arrangement there was neither levy, nor pressure on farmers, nor discrimination between small and big or influential and non-influential farmers and yet the Collector was able to procure more foodgrains than was anticipated. So, there are ways and ways of procurement. But procure we must, because without procurement it will not be possible to ensure distribution.

Then I would like to refer to one particular aspect of our economy. Today the market has become very tight.

श्री हुकम चन्द कछवाय (देवास) : उपाध्यक्ष महोदय मैं ग्राप की व्यवस्था चाहता हूं । सदन में गणपूर्ति नहीं है ।

Mr. Deputy-Speaker: The quorum is being challenged. The hon. Member might resume his seat....Now, there is quorum. He might continue his speech.

Shri Heda: Market conditions have become very tight and, therefore, we are facing new problems. Quite a few Members of this House are feeling agitated on this matter. A number of sugar factories have refused to make payment to the sugarcane growers for the arrivals of sugarcane. The reason they have given is that they are not getting adequate finance from the Reserve Bank or other financial institutions, and therefore they have no money to pay. Neither can they sell sugar, nor can they get any advance and, therefore, they are not able to pay. This is a very serious matter. The crisis in the sugar industry is only a symptom. The same is the case in other industries. If you look at the flotations of new companies for the last one year or more, you will find that there is hardly any subscriber for shares. The managing agents and their friends subscribe a small percentage of 2 to 5 per cent of the total share capital. The rest of the money has to come from financial organisations, mostly under the Government. The situation is such that everybody is approaching Government for finances. So, there is greater pressure on Government resources. Therefore, I would urge upon the Finance Minister to take note of the serious situation. If you look at the advertisements in the national dailies, emanating from Delhi and other metropolitan cities, you will find that a number of big corporations, limited companies, with assets in crores of rupees, are coming forward and asking for deposits at a fantastic rate of 12 per cent interest. What does it show? If you include also the commission which they have to pay to their agents, it comes to 15 per cent. So, they are prepared to pay 15 per cent for the money they are getting. This is not a situation which is conducive to economic growth. The Finance Minister should take serious note of it....

Shri Dinen Bhattacharya: Who is here to take note? No Minister is here.

Shri Heda: He should adopt certain measures by which there will be free flow of finance for various economic activities in the different sectors of industry.

Shri Dandeker had come forward with a strange plea. He said that Government are not holding elections in Kerala and Orissa because they are

afraid of facing the people. He forgets facts; I do not think he forgets facts but knowing them well perhaps he puts forward this argument. The fact remains that if the Assembly elections and Parliamentary elections are held at different times it is the Congress Party which will have an edge, an advantage, because the Congress is the biggest organisation, which has the grass roots in every village. It has got a number of workers. So, it will be in an advantageous position, as compared to the other smaller parties, if there is simultaneous elections. Therefore, this type of plea will not hold any ground. We have been following the system that whenever it is possible we should bridge the gap, bring the Assembly and Parliamentary elections together, so that when the election fervour is there, it is held as it is advantageous to all concerned. This has been done on a number of occasions in the past. I think the biggest gap was in the case of the former Andhra State where the life of the Assembly was extended by about two and a half years. So, this is not something new.

Another point that was made by a number of Members—a very disturbing factor—is the continuance of the emergency and thereby withholding by-elections to Assemblies or Lok Sabha. This is a factor which has a direct bearing on democracy. Sir, our democracy is stabilised and after the Tashkent Agreement there is no danger so far as Pakistan is concerned. All seems to be going according to schedule, though there are doubts and Pakistan, day in and day out, insists to discuss Kashmir though we are very clear and adamant that we will not discuss Kashmir at all, that Kashmir is not negotiable. There is a real danger from China but this real danger from China is going to remain for a long time; it is not a shortrange affair. Therefore withholding by-elections, I think, is not a good augury. It does not show or add strength to our democracy. Therefore we should take away the emergency Proclamation and thereby make it easy to hold by-elections to Assemblies and to Lok Sabha. These by-elections are very useful. They show and make it possible for parties to feel and to test the wind, how it blows and thereby they can adopt their policies.

Another point I would like to talk about is administration. Luckily, a very good Reforms Commission has been appointed and a man of Morarjibhai's calibre is heading it. Of course, it may take time, but let us hope that when the report is made available, it will have far-reaching repercussions because today we have formed a centralised bureaucracy. In spite of Gandhiji's teaching—Gandhiji was all for decentralisation—we are centralising more and more and thereby bureaucracy is being benefited. I do hope that as we had taken certain steps in the Industries Department and thereby created a simplicity of the procedure, bureaucracy's sphere of working was limited and the country was benefited, we will adopt even before the report comes such measures by which bureaucratic delays can be easily avoided.

With these words I support the motion.

श्री गु० सि० मुसाफिर (अमृतसर) : डिप्टी स्पीकर साहब, मैं राष्ट्रपति जी के भाषण के सम्बन्ध में जो प्रस्ताव शुकाने का पेश किया गया है उसका समर्थन करने के लिए खड़ा हुआ हूं। बहुत से भाषण कल से इस इजलास में हो रहे हैं। मैं देखता हूं कि जिस बात की तरफ मैं तवज्जह दिलाना चाहता हूं उसकी तरफ बहुत कम यहां कहा गया है और वह है बड़ा जरूरी। ताशकन्द का जो मुआहिदा है उसके मुतालिक तो मैं इतना ही कहना चाहता हूं, इसके पक्ष में भी और विरोध में भी यहां व्याख्यान हुए हैं। जो विरोधी सज्जन हैं उनके जजबात की मैं कद्र करता हूं। मगर उनके ख्यालात के साथ, वाकयात के मुताबिक मैं सहमत नहीं हो सकता। यह बिल्कुल एक गलतफहमी है विरोध करने वालों को कि कोई समझौता

[श्री गु० सिं० मुसाफिर]

करना या अमन की बात करना शायद कायरता है और बुजदिली है और खुद्दारी के खिलाफ है। यहां यह बात बिल्कुल नहीं है जो लोग बहादुर हैं और लड़ाका हैं वही अमन की बात कर सकते हैं। मैं आपको बता दूं डिप्टी स्पीकर साहब, आपके बसाकत से कि हमारे जो फौज वाले बहादुर लड़े हैं उनके मन में भी अमन की बात हमेशा रही है और समय के मुताबिक हमेशा जब वातावरण बदल जाय तो फिर अल्फाज की, शब्द की, कहने की टोन भी बदल जाती है। जब यह सीज़ फायर हुआ उसके चार घण्टे बाद मैं वहां डोगराई का जो फारवर्ड एरिया था वहां पहुंचा तो मैंने देखा कि हमारे ब्रिगेडियर...

श्री हुकम चन्द कछवाय : उपाध्यक्ष महोदय, सदन में गणपूर्ति नहीं है।

उपाध्यक्ष महोदय : घंटी बज रही है। अब कोरम हो गया है। ज्ञानी जी अपना भाषण जारी करें।

श्री गु० सिं० मुसाफिर : मैं अर्ज कर रहा था कि सीज फायर के चार घंटे बाद जब डोगराई की तरफ इच्छोगिल नहर पर मैं पहुंचा तो हमारे ब्रिगेडियर बड़े अच्छे लफ्जों में इच्छोगिल के पार पाकिस्तान के जो फौजी अफसर खड़े थे उनको कह रहे थे कि इस तरफ यह जो लाशें पड़ी हैं आपके जवानों की इनको आप इज्जत और सत्कार के साथ ले जा सकते हैं। तो वह कह रहे थे कि पुल तो टूटा हुआ है। तो हमारे ब्रिगेडियर कह रहे थे कि कोई बात नहीं है, आप किश्ती पर आकर बेड़े में तैर कर बड़े सत्कार के साथ इन लाशों को ले जा सकते हैं। मेरे कहने का मतलब यह है कि जब वातावरण बदल जाता है उस वक्त क्योंकि लड़ाई हमारा कोई मकसद नहीं था, इसमें कोई खुद्दारी का सवाल नहीं पैदा होता है, खुद्दारी का सवाल वहां पैदा होता है जब हम एक शर्त पर खड़े हैं तो उस बात से हिल जायें। हमारा हमेशा ही मकसद रहा है, हमारे देश ने, हमारे देश के नेताओं ने इस बात में रहनुमाई की है कि लड़ाई हमारा मकसद नहीं है, हमारा मकसद अमन है। मगर हमने कोई लड़ाई लड़ी नहीं। सिर पर जो आयी लड़ाई उसका मुकाबिला बहादुरी से किया और खुशकिस्मती की बात है कि हमें एक ऐसे नेता की रहनुमाई हासिल थी जिसमें यह दोनों सिफ्तें थीं। वह लाल थे। लाल ऊपर से साफ होता है मगर आप सब जानते हैं कि वह भीतर से कितना सख्त होता है। इसी तरह वह ऊपर से नरम थे मगर अपनी बात में बड़े सख्त थे और अपने 18 महीने के अरसे में उन्होंने यह दोनों पक्ष देख लिए। जब वक्त आया वह बहादुरी से लड़े और जब वक्त आया अमन का तो उसके लिए उन्होंने अपना पूरा यत्न किया। मैं अब भी समझता हूं कि अब भी हमारी जो नयी प्रधान मन्त्री बनी हैं उनमें भी यह सिफ्त है। देखने में वह बड़ी नाजुक सी हैं। मगर उनके काम को मैंने देखा है। मेरे हल्के में वह कई दफे आयी हैं। मेहनत में और काम करने में में वह भी बड़ी सख्त हैं और मेहनती हैं और हमें पूरी आशा है कि उनकी रहनुमाई में हमारा देश जो है वह तरक्की करेगा। तो मेरे कहने का भाव यह है कि अमन का या शान्ति की बात का कायरता के साथ कोई निस्बत नहीं है। बहादुर लोग हमेशा लड़े हैं, उसूल की खातिर लड़े हैं। गुरु गोबिन्द सिंह एक बहादुर जरनैल समझे जाते हैं। हमारे वह रुहानी गुरु थे। मगर उनकी बहादुरी बड़ी मशहूर है। जब उन्होंने अपना सब कुछ कुरबान कर दिया, देश की खातिर कुर्बान कर दिया तो उस वक्त यह समझा गया कि शायद अब इनको शिकस्त हो गई है। तो उस वक्त गुरु गोविन्द सिंह ने शाह वक्त को लिखा,

चे हा शुद कि चूं बच्चेगा कुश्ताचार कि
बाको विमांदस्त पेचीदामार।

मेरी शर्त यह नहीं कि मुझे बच्चों को बचाना था, जो चीज, जो काम मैं करना चाहता था

उसमें मुझे फतह हुई है। इसलिए नुकसान से यह अन्दाज़ लगाना कि मेरी शिकस्त है, मेरी हार है, यह बात गलत है। आप समझ सकते हैं कि हमारा दावा क्या था ? हम नेगोशिएसंस से काम करना चाहते हैं। वही बात जो पाकिस्तान वाले नहीं मानते थे आखिर उन्होंने इस बात को माना, ख्वाह किसी वजह से माना। आज हम अगर यह कह दें कि हमारे नौजवानों की बहादुरी की वजह से उन्होंने माना और उन्होंने हमारी ताक़त को देख कर माना हम यह भी कह सकते हैं और दूसरी सूरत में यह भी हो सकता है कि समय के मुताबिक उनके ख्यालात बदल गये हों, वह हमारी बात पर आ गये हों। अगर आ गये हैं तो इस परस्पर समझौते को खुद्दारी के खिलाफ कहना यह एक गलत बात है। हां एक बात मैं ज़रूर कहूंगा कि ताशकन्द में जो हमारा पाकिस्तान के साथ अमन का मुआहिदा हुआ है, पाकिस्तान के साथ फैसला हुआ है उसने हमारी जिम्मेदारियों को बहुत बढ़ा दिया है। मैंने कहा था कि जो विरोधी सज्जन हैं उनके जज़बात की मुझे कद्र है। क्यों क़द्र है ? जब लड़ाई का वक्त था उस वक्त हम कुछ बातें कहते रहे हैं। यहां जब हमारे काश्मीर के चीफ़ मिनिस्टर आये तो उन्होंने यहां जलसों में कहा कि हाजीपीर का कुछ ऐसा स्ट्रैटिजिक प्वाएंट है जिसको कि हमें देना ठीक नहीं होगा। हमने कई जलसों में कहा। मैं तो अक्सर वहां जाता रहा हूं और इस मुआहिदे के बाद सोचता था कि अब जाऊंगा तो क्या कहूंगा वहां जाकर ? यह सुलेमान की हैड से लेकर डेरा बाबा नानक तक 300 मील से ज्यादा का जो बोर्डर है उसमें मैं अक्सर वहां चक्कर काटता रहा हूं लड़ाई के दिनों में और सीज फायर के बाद भी। अक्सर यह बातें होती थीं। लोगों के दिल में ख्याल आता था कि यह चीज़ें जो अब हमने हासिल कर ली हैं अगर यह वापिस देनी पड़ीं तो फिर हमारा खतरा जो है वह उसी प्रकार कायम रहेगा। मैं सोचता था कि किसी शेर से ही मैं उनका मतालबा हल कर दूं :—

"वायदा आसां तो है वायदे की वफा
मुश्किल है।

जिनके रुतबे हैं सवा उनके सिवा मुश्किल है।"

मगर शेर शायरी से वहां बात नहीं चलेगी। अब तो बात डिप्टी स्पीकर साहब इस तरह चल सकती है कि इस मुआहिदे के बाद हम उन लोगों के लिए बात करें जिन लोगों को इस लड़ाई से नुकसान पहुंचा है।

राष्ट्रपति जी के भाषण में बेशक उन्होंने जिक्र किया है। उनके इस जजबात के साथ हम इत्तिफाक करते हैं कि उन्होंने हमारे जवानों की तारीफ़ की है, हमारे शहीदों की तारीफ़ की है, हम उनके साथ पूरा इत्तिफाक करते हैं और हम प्रणाम करते हैं अपने शहीदों को मगर कुछ ऐसे लोग भी हैं जिन्होंने इस लड़ाई में साथ होकर, अगर्चे कि वह सामने सीना सिपर होकर लड़ने की ट्रेनिंग नहीं थी मगर वह पूरे मददगार साबित हुए हैं और वह जो नुकसानात हुए हैं उनकी तरफ अगर हम ध्यान न देंगे तो फिर एक जजबा कायम रहेगा लोगों के दिल में रंजिश का और लोग यह समझेंगे कि हमारी सरकार बेफिक्र हो गई है पाकिस्तान के साथ समझौता करने के बाद। हमने उनको ज्ञान कराना है कि हमारी सरकार बेफिक्र नहीं है। यह ठीक है कि इस बात को हमको करना पड़ेगा जबकि हमारा आपस में समझौता है। मगर तैयारी से गुरेज़ करना यह हमारी बड़ी भारी गलती होगी।

डिप्टी स्पीकर साहब, यह काश्मीर की तरफ़ तो शायद कोई काश्मीर का मैम्बर आप के सामने यहां कुछ कहेगा कि वहां क्या नुकसानात हुए हैं।

श्री श्यामलाल सर्राफ : (जम्मू तथा काश्मीर) : कह चुके हैं।

श्री गु० सि० मुसाफिर : सन् 1948 की लड़ाई में हमारे जो कमाण्डर-इन-चीफ़ जनरल करिप्पा थे उन्होंने मुझे वहां भेजा । यह टिथवाल और हाजीपीर यह जितनी जगहें हैं उन्हें मैं जानता हूं मगर ज्यादा समय मेरा इस दफा लाहौर सैक्टर की तरफ़ गुजरा है, खास कर अमृतसर जो कि मेरा हलका है चुनाव का, वह पिछली लड़ाई की एक जद में रहा है, लड़ाई का एक केन्द्र बना रहा है । मुझे अफसोस के साथ यह कहना पड़ता है कि यह लड़ाई तो सारे देश की थी मगर ज्यादातर पंजाब को लड़नी पड़ी है और अब यह ख्याल किया जाता है कि शायद यह पंजाब की लड़ाई है । पंजाब का इस लड़ाई में 50 करोड़ रुपये का नुकसान हुआ है और दस हजार फैमिलीज़ यानी 50,000 लोग इस इलाक़े से इस हलक़े से बेघर हुए हैं । इसके अलावा जो साथ के दूसरे ज़िले हैं, कांगड़ा लुधियाना और होशियारपुर वगैरह तक, वह भी इनवौल्व रहे हैं, लड़ाई में लगभग सारा पंजाब एक तरीक़े से घिरा रहा है और इस नुक़सान में दोनों किस्म के नुकसान शामिल हैं । आज हमें खुराक के मसले पर बेचैनी है दूसरे इण्डस्ट्रीज के मुताबिक़ हमारे जज़बात यह हैं कि इसमें कुछ इजाफा और तरक्की होनी चाहिए । इस लड़ाई में पंजाब ने इन दोनों चीज़ों के बारे में बड़ा नुकसान उठाया है । यहां कोई 183 लाख की खड़ी फसलें हमारी तबाह हुई हैं । इसके अलावा यहां करीब करीब 15 लाख की मूवेबुल प्रापरटी और 4 करोड़ के करीब इम्मूवेबुल प्रापरटी और कोई 47 लाख रुपये के माल, मवेशी हमारे बरबाद हुए हैं । जहां तक इण्डस्ट्रीज़ के प्रोडक्शन का सवाल है उसमें 15 करोड़ के करीब इण्डस्ट्रीज का जो प्रोडक्शन है वह इस वजह से हमारा रुका है । उसका जिक्र मैं इस इसलिए कर रहा हूं कि अब इस तरफ थोड़ा सा ध्यान बिल्कुल मामली ध्यान अगर हमारी सरकार दे तो अब मैं देखता हूं कि लड़ाई के दिनों में अमृतसर, फीरोजपुर और दूसरी जगह के जो लोग हैं बहुत हद तक वह कायम रहे हैं और जिन्होंने कभी वहां देखा है वह जानते हैं कि किस दिलेरी और बहादुरी से उन्होंने वहां काम किया है, अपनी फौज की मदद की है, उसका किसी दिल में कोई फर्क नहीं था । आज जब मैं उस इलाक़े में जाता हूं तो हर एक बेचैन है और पूछते हैं कि हम यहां रहें या न रहें । एक तो यह है कि शायद फिर कोई खतरा आ जाय दूसरी वजह यह है कि अगर हमारे काम में कोई सहूलियत नहीं मिलती तो फिर इस प्रान्त में रहने का क्या फ़ायदा है किसी और जगह जाकर रहेंगे ।

तीन प्लान हमारे बने हैं । उन्होंने बड़ा काम किया है । चौथा प्लान हमारा बन रहा है मगर जब मैं इन प्लानों की फीगर्स वगैरह को देखता हूं तो मुझे एक शेर याद आता है :

'चमन में शगूफ़े झुलसते रहे,
बियाबां में बरसात होती रही ।
उन्हीं से आंख चुरा के गुजर गयी,
बहार कि जिनके खून से फूलों में रंग आया है' ।

मैं देखता हूं कि इस सारे प्लान में यहां बड़ा रुपया खर्च किया गया है उस जगह सिर्फ तीन जो प्लान बने हैं उनमें 30 करोड़ से ज्यादा रुपया पंजाब को नहीं मिला तो अब यह चौथा प्लान जो है जिसमें कि 3000 करोड़ रुपया खर्च किया जाना है उसमें सिर्फ ढाई करोड़ पंजाब का हिस्सा आया है । मैं आप को बतला दूं कि पंजाब एक खेतीबाड़ी का देश है और इसके लिए पंजाब ने हिन्द सरकार को लिखा कि अगर कुछ ज्यादा नहीं तो कोई एक पावर टिलर प्रोजैक्ट लगा दीजिये । यू० पी० से उनकी बात भी हुई मगर वह अभी तक यह मेज पर पड़ा है उसका कुछ नहीं किया गया है और बड़ी इण्डस्ट्रीज के मामले में पंजाब के हिस्से में कुछ भी नहीं आया है । यहां एक पिग आयरन की स्कीम हिसार जिले में बनी । लैटर आफ इंडेंट उनको दिया गया । उन्होंने उसके मुताबिक़ इन्तजाम किया । कोलैबरेशन के लिए एक जर्मन फार्म से उन्होंने बात की मगर अभी तक वह किसी न किसी बहाने से टाला जा रहा है ।

जिस को लैटर ग्राफ़ इंडेंट मिला हुआ है, उसके बारे में कोई कार्यवाही नहीं की जाती है ग्रौर उस मामले को टाला जा रहा है। बिजली के सामान, ट्रांस्फ़ार्मर, स्विचगीयर वग़ैरह के कारखाने की तजवीज थी। जिस फर्म से इस बारे में बात की गई, वह कहती है कि हमारे पास गवर्नमेंट ग्राफ़ इंडिया का लैटर ग्राफ़ इन्टेन्ट होना चाहिए—वह उनको नहीं मिलता है। जिस को लेटर ग्राफ इन्टेन्ट मिला हुआ है, उसके लिए कुछ नहीं किया जाता है ग्रौर जो कारखाना कायम करने की तजवीज है, उसके लिए लैटर ग्राफ़ इन्टेन्ट नहीं मिलता है, ताकि वह काम जारी हो सके।

टेक्निकल एडूकेशन में भी पंजाब बहुत ग्रागे है। वहां इंजीनियर ज्यादा हैं। पंजाब हर साल 10,000 इंजीनियर ग्रौर 20,000 डिप्लोमा-होल्डर पैदा करता है। इसी तरह बहुत से ग्रादमी काम करने के सर्टिफ़िकेट हासिल करते हैं। वहां पर जो हजारों इंजीनियर, डिप्लोमा-होल्डर ग्रौर दूसरे स्किल्ड ग्रादमी हैं, वे बेकार फिरते हैं, क्योंकि पंजाब में कोई बड़ी इंडस्ट्री नहीं है। वहां पर जो इंडस्ट्री है, वहां उनकी खपत नहीं हो सकती है।

साक़ी की इनायत उन पे है,

पीने का सलीक़ा जिन को नहीं। जो काम नहीं कर सकते, उन को तो बहुत कुछ मिलता है। मैं तो सारे हिन्दुस्तान को एक समझता हूं। मैं कोई प्राविंशलिज्म की बात नहीं करता हूं—मैं जरूरत की बात करता हूं ग्रौर ऐसी जगह की जरूरत की बात करता हूं, जहां पर हमारे लोगों ने एक तरह से सारे हिन्दुस्तान की जिम्मेदारी को सम्भाला है। उन लोगों को सम्भालने की बड़ी सख्त जरूरत है।

छोटी छोटी बातों के लिए गवर्नमेंट ग्राफ़ इंडिया की तवज्जह दिलाई गई है। क्या यह कोई बड़ी बात है कि जिन लोगों पर बम पड़े हैं, जिन के कारखाने वहां पर काम से रुके रहे हैं, उन को कुछ राहत ग्रौर भी दी जाये? ग्राज सुबह ही इस बारे में लेबर मिनिस्टर से कई सवालात किये गये। वहां पर जो कुछ तबाही हुई है, उस को मद्देनजर रखते हुए ग्रगर कुछ ज्यादा न किया जाये, तो कम से कम उन को इनकम टैक्स की वसूली में कुछ सहूलियत दी जाये। वे दे तो देंगे ही, लेकिन क्या थोड़े ग्ररसे के लिए वह मुल्तवी भी नहीं किया जा सकता है? क्या उन को एक्साइज ड्यूटी में रियायत नहीं दी जा सकती है? ये शार्ट-टर्म की रियायतें हैं, जिन से उन की काफ़ी हौसला-ग्रफजाई हो सकती है।

जैसा कि ग्राज सुबह यहां सवाल हुग्रा था, मेरी कांस्टीट्यूएन्सी ग्रमतसर में, ग्रब भी कई छोटे छोटे कारखाने बन्द पड़े हैं, जिन को रा मैटीरियल नहीं मिलता है, जिन को वूलन यार्न ग्रौर स्टील शीट्स वग़ैरह नहीं मिलती है। रा मैटीरियल न मिलने की वजह से उन का काम रुका हुग्रा है। मैं कहना चाहता हूं कि इस तरफ़ जरूर ध्यान देना चाहिए, क्योंकि ताशकंद के मुग्राहिदे के बाद तो यह बहुत ही जरूरी है। हमारे जो इलाके पाकिस्तान के पास थे, वहां पर हमारे जो लोग वापस जायेंगे, उन का घर-बार तो वहां रहा नहीं, कुछ भी नहीं रहा है। इसलिए इस बात की बहुत जरूरत है कि कोई ऐसी पक्की ग्रौर मुस्तकिल स्कीम बनाई जाये, जिस के तहत उन के घर बनाये जाय ग्रौर उन को बसाने के लिए हर मुमकिन सहूलियतें दी जाये।

ग्रगर ग्रौर कुछ नहीं हो सकता है, तो जो लोग वहां पर काम कर रहे हैं, जिन के काम किसी न किसी तरीके से जारी हैं, उन को तो कुछ सहूलियत ग्रौर मदद देनी चाहिए। मैं ग्राप को सच बताता हूं कि वे जो माल तैयार करते हैं, उस को भेजने के लिए उन्हें वैगन भी नहीं मिलते हैं। गवर्नमेंट ग्राफ़ इंडिया ग्रपने डिफ़ेंस डिपार्टमेंट ग्रौर

[श्री गु० सिं० मुसाफिर]

दूसरे महकमों के लिए कई चीजों की खरीद करती है । तो थोड़ा सा उधर भी खयाल कर लिया जाये और जो माल वे लोग तैयार करते हैं, उस के लिए उन को ज्यादा आर्डर दे दिये जायें । जिन लोगों ने दुश्मन के साथ मुकाबले के वक्त बड़े हौसले से, बड़ी बेखौफ़ी से अपनी जगह पर जम कर अपने दिन बिताये और लड़ने वालों और शहीदों की पूरे तौर पर मदद की, उन को इस किस्म की मदद देना कोई बड़ी बात नहीं है ।

श्री कामत ने अभी पंजाबी सूबे का ज़िक्र किया । जहां तक मुझे जानकारी है, हमारी सरकार ने बड़े ओपन माइंड से एक कमेटी बनाई है, जो स्पीकर साहब की अध्यक्षता में अपना काम कर रही है । मेरा खयाल है कि वह कमेटी जिस नतीजे पर पहुंचेगी, उस पर ग़ौर करने का मौका हमारी सरकार को मिल जायेगा और वह पंजाब से यह झगड़ा भी खत्म करने में कामयाब होगी, जिस से वहां पर तसल्ली होगी ।

इन अलफ़ाज के साथ मैं राष्ट्रपति जी के भाषण पर रखे गये धन्यवाद के प्रस्ताव का समर्थन करता हूं ।

Shri Dinen Bhattacharya: Every year, as usual, in his Address, the President creates hopes about tiding over economic crisis and assuring all-round success and enhancement of our international prestige, but these hopes have been belied without exception.

An assessment of the economic and political situation prevailing in the country will reveal that there is utter failure and utter chaos in every sphere of our life. The economy of our country is almost on the point of collapse and this is due to the policies pursued by the Gvernment so long.

The Government proclaims about establishing democratic socialism and many other big things, but, in reality, they are following a capitalist path of development and as a consequence of that, our economy is facing such a crisis.

What is the policy of the Government? It is nothing but a policy of collaboration with foreign monopolistic capitalists and boosting of indigenous monopolists. It is a policy not to remove the grip of feudal elements in our system of agriculture but to compromise with the landlords and feudal elements in the countryside. It is a policy of complete negation of democracy and establishment of autocracy and rule of lawless law, Emergency and Defence of India Rules.

The Year Book of National Accounts Statistics, 1964, published by the U. N. Statistical Office, gives roughly comparable data on per capita national income in respect of 70 countries. India ranks third from the bottom—not from the top; it is 67th from the top. It only shows that, despite the tall claims of three Plans, India ranks among the poorest countries in the world.

The claim of building an independent economy has also proved to be an illusion. The dependence of the country on loan and aid from imperialist countries, specially from the United States of America, has been on the increase and it has now reached a point dangerous to the honour, integrity and freedom of our country. The question of repayment of loan is adding to the burden of our country. It is calculated that 20 per cent of our exports last year would be required to service the debts. Out of Rs. 2600 crores that Government proposed to borrow during the Fourth Five Year Plan, Rs. 1500 crores will be for the repayment of the loans alone; and these loans come mostly from the imperialist countries, and specially the USA. The foreign exchange crisis has

been further aggravated because unrestricted and free scope has been offered to foreign capital to exploit our country through more and more collaboration agreements on condition of having major shares and huge amounts for technical know-how and services. In the whole of Asia, India guarantees the maximum profit to the US capitalists and to other capitalists also. Our factories are so planned and designed and built that instead of our dependence on imports lessening, actually the demands for imports, especially of maintenance materials, have been increasing. It is expected that because of the import difficulty, nearly 40 per cent of our productive capacity may go unutilised in the near future. Even now, I know that the projects and the industries which are there in collaboration with the imperialist countries are facing maximum crisis in regard to imports crisis for raw materials. It is due to the blackmailing tactics of foreign, especially U.S. monopolists. Although so many things are being said day in and day out by the leaders of the Government to the effect that we should achieve self-sufficiency and there should be a lessening of our dependence on foreign imports, yet the real position is that our technicians, our scientists and our intellectuals who can really deliver goods are not getting opportunity and are not getting the necessary resources to bring out import-substitutes for lack of which our factories are suffering so much today. Take, for instance, the case of non-ferrous metals and some chemical items. The chemical factories are on the point of collapse. In Calcutta, I know that so many factories manufacturing chemical products are facing insurmountable difficulties in getting the raw materials for which they have to depend exclusively on foreign imports. On account of the cut in the foreign imports, these factories are on the point of collapse. This is true not merely of the chemical industries but also of the engineering industries.

So, I would emphatically state that the policy that the Government are pursuing is policy of dependence on the imperialist powers. I know that there are socialist countries which are coming forward to give us aid and help, especially the Soviet Union. But the Government of India are utilising it only as a manoeuvre; they are not using the aid from the socialist countries, especially the Soviet Union, in a sincere attempt at development of the basic industries, but they are using it as bargaining power for getting help from the US imperialists and other capitalist countries. The result naturally is what is prevailing in the industrial sector and in our economy. Government are giving a good-bye even to those policies on which they had given assurances on the floor of this House and outside. I find that they are having collaboration in respect of the fertiliser factory also, Today's papers show that in the steel factories, the complete control will not be in the public sector, but some foreign and indigenous monopoly capital will share in the ownership of the steel factories that might come into existence in the future. That means that Government are abandoning the policy which could have helped our country to stand on its own legs; instead, they are adopting a policy which will make our country perpetually dependent at least in the economic sphere on the imperialist powers. Taking advantage of that, these imperialist powers are forcing us to abandon certain values and certain traditions of which we were very proud namely that being a democratic country, we would stand behind those dependent nations which were launching their struggle for freedom.

We are seeing what is taking place in regard to Viet Nam. Sometime back, our Government had the courage and the guts to protest against the barbarous bombing over North Viet Nam. Even that meek protest has now been abandoned completely. The country would like to know why it is so? Even this has been abandoned.

[Shri Dinen Bhattacharya]

The people of all countries in Asia and Africa expect that we would stand firmly behind the South Vietnamese people against the American aggression over South Viet Nam and North Viet Nam. We have to test the policy of the Government on the *kasauti* or the touch-stone of the anti-imperialist content. The policy of our Government in regard to Viet Nam now is very clear; at the present moment they are hesitating to condemn America for barbarous bombing in North Viet Nam, because they are afraid that if they did so, the USA would not give us wheat. I would submit that we do not want wheat from a country which is carrying on such barbarous activities in a country which is our neighbour and which is fighting for its independence. Some reactionary parties in the country may say that if we have to condemn or send help, then we must send such help to South Viet Nam and North Viet Nam. May I ask those people and the Government what business the USA has to go to that far-away land in South Viet Nam and North Viet Nam, and carry on these barbarous and plunderous activities? There is no answer to this question. For this I say that our country is getting isolated from the real freedom-fighters of Asia and Africa. I feel that there is a clear change taking place in the foreign policy of the Government, which is likely to endanger our security and freedom also.

Some people say that China is our main enemy......

Dr .M. S. Aney (Nagpur): It is.

Shri Dinen Bhattacharya: I say categorically that it is not China but the US imperialists who are our main enemy; in fact, they are not only our enemy but the enemy of the whole of the freedom-living people of the world, and that has been amply established in the world.

Shri A. S. Saigal (Janjgir): What is the hon. Member's attitude on the Sino-Indian conflict?

Shri Dinen Bhattacharya: China may have some hostile attitude......

Shri M. L. Dwivedi (Hamirpur): Not some, but an entirely hostile attitude.

Shri Dinen Bhattacharya: We have some quarrels with them regarding the border. But China is not our real enemy, but our real enemy is the imperialists and specially the U.S. imperialism.

Dr. M. S. Aney: They have occupied our territories.

Shri A. S. Saigal: They have occupied our territories.

Shri Dinen Bhattacharya: We may ask them to vacate those areas, but they cannot take away our independence; but the US imperialists can do so.

श्री हुकम चन्द कछवाय : सदन में गणपूर्ति नहीं है ।

Mr. Deputy-Speaker: The count is being made. There is quorum. Shri Dinen Bhattacharya may go on with his speech.

Shri Dinen Bhattacharya: I now come to certain things regarding my State. I need not dilate on those points. I would merely say that when I speak here, my heart goes out to those three martyrs, especially to the small boy of 10, Nurul Amin, who has been murdered by the Congress police in West Bengal at Basirhat. During the last three consecutive days, there have been firings....

Shri Sheo Narain (Bansi): The hon. Member is carrying on very good propaganda.

Shri Dinen Bhattacharya: Bullets have become cheaper now. For asking food, for starting an agitation for

that purpose, and for making any criticism in that regard, the police are there to fire on our people. This has been going on for the last few days in West Bengal. It has been mentioned in the papers; I will quote what one of your own people, Shri Kabir, has said which has appeared in today's papers. He has demanded a probe into the incidents, not only into the firing incidents but also an investigation into the ways in which the food policy is implemented in West Bengal. I need not read what he has said. You go through it and you will know.

14 hrs.

An hon. Member: Please read it.

Shri Dinen Bhattacharya: It says 'Kabir calls for inquiry into West Bengal incidents'. Let Kamaraj go and see with his own eyes.

Shri U. M. Trivedi (Mandsaur): Kamaraj has no eyes!

Shri Dinen Bhattacharya: I quote from the report:

> "Shri Humayun Kabir, MP. yesterday called for an independent inquiry not only into the tragic incidents for finding out facts and placing responsibility but also for the wider purpose of discovering what are the defects in the implementation of the West Bengal Government's food policy".

This is the situation. Yesterday, there was a reference here to the situation in West Bengal, and there was a demand made. I emphatically reiterate that demand that there must be a judicial inquiry into the firing incidents as well as the food situation. Now there is agitation in only a part of West Bengal. In the district from which I come, I have seen with my own eyes only a few days ago the situation. There is rice; you can get it. but you have to pay Rs. 2.50 per kg. Who says there is shortage? Now it is harvest time. Paddy has come into the market. Even at this time, thanks to the policy pursued by this Government, the people will not get it. The Government of West Bengal has been given a certificate by the Food Minister here who said that they have adopted a very nice policy. I would request him to go round that part of the country and see things for himself and then say what is the actual situation prevailing there.

Shri Sheo Narain: You said rice is there.

Shri Dinen Bhattacharya: During the discussion of the Kerala food situation, some Members said that there must be uniformity in distribution. What do people in our part of the country get? Even in the town areas, industrial belts, where there is rationing, they get 1,000 gms. per week. It comes to below even 140 grammes which has now been given to Kerala; it comes to 129 grammes or thereabout. 129 grammes is our fate. I know in Orissa, in Rourkela, where there is rationing, they get 2,000 grammes per week Why this difference? So is the case in Madras, in Andhra Pradesh and in some other places. I do not know why the poor Bengalis living in Calcutta and surrounding areas have to subsist on 129 grammes only. Why should that be so? I say it is a created scarcity, created so that we may have an opportunity to plead with the United States for import of wheat, which otherwise those American capitalists would have thrown into the sea. They are interested in sending wheat from their business point of view, from their profit point of veiw. They would, otherwise, not have got any place to export their wheat to. What will they do? If this wheat were to remain in the American market, the price of wheat there would go down. So they are interested in sending wheat outside which otherwise they would have wasted. And we are so much hankering after it that we have to pose that there is a real scarcity here. I do not deny that there is scarcity. But the scarcity is not to such an extent as is depicted in West Bengal and in other parts of the country.

So I demand of the Government fair play and justice to the people of

[Shri Dinen Bhattacharya]

West Bengal, both the urban and rural people. In the rural areas, in the name of modified rationing, Government is playing a hoax and is bluffing. I say that the procurement policy that has been adopted by the State Government is nothing but a device to give opportunity to the real hoarders to hoard and to fleece our people later. So I demand a probe into this as well as into the firing incidents, not by any police officer, not by any henchman of Nandaji but by a judicial authority, so that the true picture and true facts may be revealed.

The other day a statement was made by the 'Oil' Minister regarding the supply of kerosene. He has given figures. We have been tired of listening to figures and statistics from Government Minist·-rs. Figures are there, but no oil, Sir. I will invite him to go to my constituency, Serampore, an industrial area. There he will see what a large number of people are standing hour after hour for a bottle of Kerosene. Is that a sign of the arrangements made by Government to remove scarcity? I know there are companies, specially foreign companies, who are forcing such a situation, such a scarcity situation, on our people. This must be looked into. Otherwise, by simply giving some figures here in Parliament and somewhere else, the purpose will not be served. So it is my humble request to Government that they should inquire into the kerosene scarcity situation and do the needful.

I come to another point. Today, the hon. Minister Shri Hathi in the course of a reply was saying something about some economy in Central Government departments. What is the situation in certain projects? Take Bhilai. 10,000 people are on the point of being retrenched.

Shri N. Sreekantan Nair: 20,000

Shri Dinen Bhattacharya: They say 20,000. All these people have been working there for the last 10-12-15 years. They are experts. At the same time, when there are vacancies, some people are taken from outside. The old experts among whom are fitters, goodmechanics and good *mistris*, are thrown out. Already notices have been served.

Similarly in the railways, for the electrification projects, many thousands of people were taken. But now they are facing retrenchment, I do not know for what reason.What purpose will be served by this sort of action? Here are experts available. Our country is in need of technicians and skilled personnel. These people are all skilled personnel. But they are sought to be thrown out.

Another point concerning Shri Hathi's department is that Central Government employees working in Calcutta but residing in some other nearby areas are being discriminated against. In the Calcutta area there is a provision for medical treatment. A person working in a Central Government office and residing in Calcutta gets this help. That is, he can go to any doctor and have his prescription and get the doctor's fee as well as the cost of the medicine. But a man who works in Calcutta but resides in Uttarpada, only 8 miles away, which is also a municipal area, does not get this benefit. I wrote to the Health Minister regarding this, but unfortunately the Health Minister gave an evasive reply. I know thousands of emplyees.

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): Why did he not write to the Home Minister? He is now addressing the Home Minister.

Shri Dinen Bhattacharya: Because it concerns the services.

Mr. Deputy-Speaker: He is not in charge of Health.

Shri Dinen Bhattacharya: I am not addressing it to the Health Minister, I am addrassing it to the Home Minister.

Mr. Deputy-Speaker: He is not in charge of health, that is what I am saying.

Shri Dinen Bhattacharya: Not health, because it concerns service conditions. Suppose you are a Central Government employee residing in Calcutta and I am a Central Government employee residing in Uttarpada, which is only 8 miles away, I will be deprived of the facilities that are given to you. My question is this.

Mr. Deputy-Speaker: You will go and live in Calcutta.

Shri Dinen Bhattacharya: I need not dilate on the point of lifting the emergency. Opinion has been expressed here even by a person who was only the other day a Minister, but who is now not there at the instance of our veteran Bengal leader of the Congress, Shri Bangeswar.

An hon. Member: How do you know?

Shri Dinen Bhattacharya: This is not a secret. You come to Bengal and you will see what the fate of your Congress organisation there is. Mr. Ajoy Mukerjee, a man of 40 years integrity, is now coming out and saying that some persons are having a clique to hold the power and to carry on exploitation in the country. What is the answer? Give me some time later if you like.

But I say that this emergency must be lifted. There is no earthly reason for continuance of the emergency. Reference has been made here to the reactions of eminent jurists, politicians and Sarvodaya leaders like Mr. Nabha Krishna Choudhury, Mr. Jaya Prakash Narain etc.

I want to refer to one pertinent point in the statement given by Gen. Chaudhuri, Chief of the Army Staff. While addressing the jawans on Army Day, in the course of giving thanks, he announced his own retirement, and while announcing it, he said:

> "The retirement follows the normal pattern of official life in an orderly regime and is entirely correct. Rules exist and when the emergency is over they must be kept."

So, where is the emergency? Mr. Nanda and some Chief Ministers, for their own sake, so that they may be in the saddle of power and carry on their looting raj, are saying that emergency is necessary. But this is not an ordinary man, this is the Chief of the Army Staff who is saying that there is no emergency, that ordinary rules must be observed. You may see it. It is in *Hindustan Standard* of February 2. It is not my paper.

Shri Hathi: But what does he say?

Shri Dinen Bhattacharya: I say that emergency does not exist.

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): You say that.

Shri Dinen Bhattacharya: He is saying it. I would request the hon. Minister to read it carefully. I am not so very well-versed in English, but he says simply that his retirement is very natural because there is no emergency. Had there been an emergency, he would not be retired. This is the simple meaning. You can read it.

So, I say the sooner the emergency is over, the better for Mr. Nanda and company, for Mr. Atulya Ghosh and company. People have already given their verdict. So, there is no reason for its continuance.

The other day Nandaji held a meeting of some police officials and

[Shri Dinen Bhattacharya]

said that DIR should be used carefully, but what is taking place in West Bengal? The only fault of the people was that they asked for more rice, and there was firing. Yesterday Shrimati Renu Chakravartty has amply elaborated the situation. What is their fault? DIR is clamped on the people. More than 1,000 people have been arrested within a day or two, but you cannot stop our movement. West Bengal is now rising up to see that this anti-people policy of the Government is ended. If the Government do not change its policy the Government must go. People want that. Not only our Bengal people. Just go and see what is taking place in Bombay. Thousands and lakhs of workers will come out on the streets on the 28th because of the failure of our policies to guarantee their jobs, because the employers are retrenching people and closing down factories because lay-off and other things are going on and bonus is not given in spite of the Act. So, there is struggle, and the struggle will go on. You can check it by your DIR and emergency, but I will humbly request you to see the writing on the wall, and if you have got eyes, you will see that people are rising against you. Your police, DIR, nothing can check it. This is my statement in this House and for the country.

Shri R. G. Dubey (Bijapur North): I am grateful to you for giving me an opportunity to take part in this discussion.

The other day there was reference to the role of Prime Minister Nehru and it was said that this non-alignment policy has done harm to this country. I think it is not fair to say so.

Recently we were in the Middle East. Some people there still remember Gandhiji and Jawaharlal Nehru. In fact, Nehru and Gandhiji inspired the Afro-Asian countries, and it was because of their role that the freedom movement gained strength in those countries.

The non-alignment policy is often criticised. There is a tendency in some quarters to criticise it. Let us try to understand it. It was not merely a policy from a philosophic point of view, but also from the practical point of view, because the developing countries of Asia and Africa needed some time to develop their basic industries, their strength; so that they could face dangerous situations such as....

श्री हुकम चन्द कछवाय : उपाध्यक्ष महोदय, सदन में गणपूर्ति नहीं है ।

Mr. Deputy-Speaker: The Bell is being rung—there is now quorum. It is just the beginning of the session and we are discussing the President's Address. It looks frivolous if we do not maintain quorum. I request the Members to maintain quorum.

Shri Warior (Trichur): May I also make a submission that it is rather sad that none of the Cabinet ministers have thought it fit to honour at least this debate on the Address? Do they think that it is not important at all?

Mr. Deputy-Speaker: One Cabinet Minister at least should be here. But it is for everyone, not only for ministers, to maintain the quorum.

Shri R. G. Dubey: I was saying that Nehru's philosophy of non-alignment was right not only from the moral point of view but from the practical way of approach also. The country needed some time for developing the basis of the country; during his period of office public sector industries developed and there was further expansion. In fact they laid the foundation and the basis for building a socialist society. Hon. Members have spoken about the Tashkent declaration and there is near unanimity approval, except from the PSP and the Socialist Party. Where is the guarantee, they ask, that Pakistan would implement it in the true spirit. I may ask them: is

it not a moral binding, declaration? It is in fact better than a treaty formally entered into between two countries as such treaties are abrogated for frivolous reasons whereas this moral gesture will go a longer way.

In its implementation, we see the armed forces withdrawal had gone beyond the expectation of the United Nations. Withdrawal in Rajasthan sector and Khem Karan sectors would not have been possible otherwise. This declaration had created that atmosphere. The real nuclear powers in the world are U.S.S.R. and the U.S.A. They know the horrors of destruction in a nuclear war; so they do not want a war; other countries also agree that there should not be a war because any global war would invlove nuclear powers. Only China comes in the way of establishment of peace. Russia and China have real ideological differences. Russia believes in co-existence; China does not; it wants war and bloodshed and violence. China is now cutting a sorry figure in Indonesia; they have closed their embassy in Indonesia; not only that; Indonesia has gone to the extreme point as to eliminate all pro-Peking elements in that country. It is said that a Chinese doctor was personally attending on Dr. Soekarno and he thought that by his injection Dr. Soekarno would die within 24 hours. That prophecy did not come true. Military experts have also felt that China has not given appreciable help in Vietnam. In Ceylon also. China tried to build its cells. Recently, in Syria also there is some trouble. Chinese danger is the real danger to the world: China is the menace to the world peace. So, our foreign policy of non-alignment has not failed; without that policy the Tashkent declaration would not have been possible. I want here to pay humble tribute to Shastriji who is no more with us. He played a great part in the signing of this declaration and it is in continuation of that policy and spirit, and the environment in which people are placed we have to understand the role of various individuals. Gandhiji was known as the father of the nation; Nehru was responsible for building this country. Shastriji functioned very well in that background. Within a period of eighteen months he rose to great heights and faced successfully various problems.

Now, coming to economic position, there was the other day a discussion about the monopoly commission. There was no necessity to have a monopoly commission because these facts are there. The only thing is how to implement our economic policies and how to regulate our monetary policies so that a socialist society could be built. It is good that a person like Shri Morarji Bhai has been heading the administrative reforms committee. There are so many committees in the government. The question is whether the government is serious about the implementation of the reforms. There is no need to have fresh committees. About the food position, I do not think that our food minister could immediately remove the food zones. I come from Mysore which also suffered from drought; Mysore is a marginally deficit State. This year our suffering is not less than that of any other State but we do not want to make much fuss. We should be fair to Mr. Subramaniam who has been doing his best. It is a tough job. On the one hand we say that we should not 'beg' or ask for food from others. I understand the sentiment. Somebody says that even children should collect funds. We should not go to that extent. But it is said that we must provide food for Kerala and Calcutta and other areas. If there is no food. we have got to get it, maybe, by commercial means. We are getting like that. There is nothing wrong in it. I am not suggesting that we should continue to depend upon the foreign countries for our food; we have got to do it ourselves. But on the other hand, they create disturbances. There is no need for these disturbances and agitations about the policy of supplying food. These disturbances add to the difficulties of the situation. If we are really

[Shri R. G. Dubey]

serious about solving the food problem, then, these disturbances will not help us, and so, I cannot blame if the emergency rules are sometimes badly misused. I know the Defence of India Rules are sometimes misused at the lower level, and sometimes a bad atmosphere is created. In the present circumstances, therefore, if the left Communists continue to behave as they do, then there is the question for consideration.

About food and agriculture, I have to make some concrete suggestions. What happens at the moment? We, the members of Parliament and even members of the Legislative Assemblies at various levels are very serious that we should implement the policy, but the question is, how to do it. There is no machinery at the district level to take this matter in a serious way. For example, the district development committees meet just once in two or three months, and that too, they meet for two or three hours, and then they disperse. Nothing is done. I suggest that a committee must be formed, with the Deputy Commissioner, some Members of Parliament and some members from the public, at the district level which should meet from day to day and examine the problems, and this committee should have some sanction and authority to provide funds to the cultivator at his door so that no red-tapism comes in the way. If such committees are formed even at the tehsil level, then there will be a real atmosphere; because to my knowledge—I do not know about other States like Punjab or Rajasthan—the officials at the district level are not at all serious about the implementation of the policies. Of course, the non-officials will have to co-operate with the officials, but then, unless the officials create that atmosphere of co-operation and unless they have the authority to take some concrete steps to implement the policies, nothing can be done.

The irrigation facilities are there; the question of fertilizers is there. In fact, there is no necessity for lecturing on grow more food. The cultivators are conscious of it, and they want bulldozers and fertilizers. They want aid, and if the aid is given at the proper time, if timely aid is given, everything is done. This is the position.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri R. G. Dubey: I will finish within two minutes. So, I would appeal to the Food Minister. Sometimes I have a feeling that the Ministers and also the officials at the district level and others, have to do one thing; instead of carrying on deliberations in big cities and towns, we should go actually to the field where the agriculturist works, and that atmosphere should be created if we are really serious about the problem.

Some hon. Members on the other side made reference to Nandaji and others also. I think it is not proper; when they are not present here, to make such references indiscriminately would not be in good taste.

With these few remarks, I support the motion.

श्री म० ला० द्विवेदी : उपाध्यक्ष महोदय, संसद् के दोनों सदनों के एक वर्ष के काल में एक ऐसा भी दिन आता है जबकि हम अपने पिछले वर्षों के कार्यों का लेखाजोखा लेते हैं और आगामी वर्ष के लिए उन बातों को इंगित करते हैं जोकि अपनी सरकार को करनी होती हैं। मैं खड़ा हुआ हूं कि यह जो बातें हमारे राष्ट्रपति जी ने कही हैं उन का अनुमोदन करूं, उन का समर्थन करूं और जो उन्होंने भविष्य के लिए रूपरेखा बताई है उसके लिए

सुभेच्छाएं प्रकट करूं। मैं यह नहीं समझता कि यहां पर जो हमारे विरोधी दल विशेष कर वामपंथी और जो साम्यवादी लोग हैं वह अवसर की उपयुक्तता नहीं समझ पाते और जो जी में आता है कहने का साहस करते हैं।

अभी श्री भट्टाचार्य ने इंगित किया कि संकटकालीन स्थिति की कोई आवश्यकता नहीं है। हो सकता है कि उन की निगाह से न हो लेकिन मैं यह जानना चाहूंगा कि चीन ने जो आक्रमण किया था 1962–63 के समय में क्या वह रिक्त हो चुका है? वह भूमि जो शत्रु के कब्जे में है क्या उस को हम ने छीन नहीं लिया है? जब तक हम अपने खोये हुए प्रदेश को चीन से छीन नहीं लेते हैं तब तक संकट कैसे समाप्त हो गया? क्या चीन अभी सीमा पर तैयारी नहीं कर रहा है? युद्ध के किसी भी समय छिड़ जाने की जो स्थिति जब देश के अन्दर मौजूद है, हम नहीं कह सकते कि अभी संकट की स्थिति समाप्त हो गई है अभी संकट आ सकता है किसी भी समय आ सकता है। जब पाकिस्तान के साथ हमारा युद्ध हुआ तो चीन सरकार ने हम को अल्टीमेटम दिया, वह अल्टीमेटम उसने वापिस लिया तो क्या वह अल्टीमेटम उसके द्वारा वापिस लेते ही संकट की स्थिति समाप्त हो गई? ऐसी स्थिति में यह मूर्खतापूण होगा यदि हम संकट के समाप्त करने की घोषणा कर दें। जिस तरीक़े से पाकिस्तान सरकार से ताशकंद का समझौता हुआ है और एक किस्म से पाकिस्तान से युद्धबंदी हो गई है इस तरीक़े से अब चीन से बातचीत हो जायगी और उस से भी कोई समझौता हो जायगा और वह सम्मानपूर्वक होगा तभी हमारी संकट की स्थिति समाप्त होती है अन्यथा समाप्त नहीं होनी है।

इसी प्रकार से डिफेंस ऑफ़ इंडिया रूल्स को आप कहते हैं कि समाप्त कर दिया जाय। अब हालत यह है कि हमारे बीच में वामपंथी लोग बठे हुए हैं, पंचमांगी लोग बठे हुए हैं जो तोड़-फोड़ की नीति में विश्वास रखते हैं। और अभी क्या घुसपैठियों की समस्या समाप्त हो गई है? ऐसे घुसपैठिये भी इस देश में मौजूद हैं जोकि चीन की तारीफ़ करना चाहते हैं जोकि हमारे देश के ऊपर आक्रमण करने के लिए तैयार बैठे हैं तो जब तक ऐसे पंचमांगी लोग मौजूद हैं और देश के अन्दर घुसे हुए हैं तो उन की गतिविधियों को देखने के लिए और देश की सुरक्षा की कार्यवाही को आगे बढ़ाने के लिए आवश्यकता इस बात की है . . .

श्री उ० मु० त्रिवेदी : वह पंचमांगी कहलाते हैं, घुसपैठिये थोड़े ही कहलाते हैं।

श्री म० ला० द्विवेदी : मैं पंचमांगी और घुसपैठिये, दोनों बातें कहता हूं (इंटरप्शंस) मेरा निवेदन यह है कि आप अभी मेरी बात को सुनिये, आप को भी अपनी बात को कहने का अवसर मिलेगा।

मैं चाहता हूं कि वे समय को देखें, समय के अनुकूल बात करें। आप प्रजातंत्र के अन्दर या प्रजातांत्रिक तरीक़े से काम करें। यहां पर कोई तानाशाह सरकार नहीं है जैसी कि चीन में है या जसी कि पाकिस्तान में है या किन्हीं और मुल्कों में है। हमारे यहां पर तानाशाह सरकार नहीं है। यहां पर प्रजातंत्र है और बहुमत के आधार पर राज्य चलता है। वह बहुमत जोकि देश के लोगों से चुन कर आया हुआ है। कोई हंसी मजाक से यहां सरकार नहीं बैठी है इसलिए जो कदम उठाये जाते हैं वह बहुमत के आधार पर उठाये जाते हैं और जनता के हितों को देख कर उठाये जाते हैं। इस बात को समझ कर विरोधी दलों को बातें करनी चाहिएं।

मैं राष्ट्रपति के अभिभाषण पर धन्यवाद प्रस्ताव का समर्थन करता हूं, अनुमोदन करता हूं लेकिन साथ ही साथ सरकार के सामने कुछ रचनात्मक सुझाव भी रखना चाहता हूं। वे रचनात्मक सुझाव ऐसे हैं जिनके कि ऊपर क़दम उठाने से हमारी सरकार और अधिक

[श्री म० ला० द्विवेदी]

लोकप्रियता की ओर बढ़ेगी और सभी संकटों को दूर करने में सफल होगी ।

श्री हुकम चन्द कछवाय : मंत्री बनने के बाद भी ऐसे बोलियेगा ?

श्री म० ला० द्विवेदी : जी हां बोलूंगा ।

उदाहरण के लिए मैं आप को बतलाऊं कि हमारे संविधान ने यह भी घोषणा की थी देश में हम सब को समान रूप से रहने का हम अवसर देंगे, सब को बराबर अवसर मिलेंगे, सभी इलाकों और क्षेत्रों के साथ समानता बर्ती जायगी, सब को विकास के समान अवसर प्रदान किये जायेंगे । बार बार यह बात कही गई । संविधान हमारा मौजूद है जिसको कि हमें मानना है । साथ ही साथ एक बात और विशेष देखने की है कि पहली योजना में दूसरी योजना में और तीसरी योजना में हम ने बराबर इन सिद्धान्तों को माना और अपनाने का प्रयत्न किया लेकिन उन पर कितना काम हुआ है इस तथ्य के ऊपर हमारे राष्ट्रपति जी ने कोई मत नहीं प्रकट किया । उन्होंने सोचा कि इस समय इसका जिक्र करना उचित नहीं होगा लेकिन मैं अवश्य सरकार को ध्यान दिलाना चाहता हूं कि निजी स्तर पर बहुत सी रिपोर्टें आई हैं । उदाहरण के लिए लोकनाथन ने एक रिपोट निकाली है विकास के सम्बन्ध में, एक योजना आयोग ने भी निकाली है इसका नाम है एकोनामिक डेवलपमेंट इन डिफैंट रीजंस . . .

श्री हुकम चन्द कछवाय : उपाध्यक्ष महोदय, रिपोर्ट के पहले सदन् में गणपूर्ति करवा दीजिये ।

Mr. Deputy-Speaker: You may go on. Count is being taken.

श्री म० ला० द्विवेदी : इस रिपोर्ट में .

श्री हुकम चन्द कछवाय : मैं व्यवस्था का सवाल उठा रहा हूं और मैं चलेंज कर रहा हूं कि हाउस में इस समय कोरम नहीं है इसलिए जब तक कोरम न हो तब तक आगे कार्यवाही हाउस की चलनी नहीं चाहिए ।

श्री म० ला० द्विवेदी : मेरा निवेदन यह है

उपाध्यक्ष महोदय : There is no quorum अभी ठहर जाइये । कोरम हो लेने दीजिये ।

The quorum bell is being rung—— Now there is quorum.

श्री म० ला० द्विवेदी : उपाध्यक्ष महोदय, मैं यह कह रहा था कि योजना आयोग ने भी एक ऐसा प्रकाशन निकाला है जिसमें विभिन्न इलाकों के विकास के सम्बन्ध में बातचीत की है । सामान्य योजनाएं बनाई और वह इसलिए बनाई कि हमारा जो व्यय है वह योजनाबद्ध हो लेकिन इस के विपरीत मैं देख रहा हूं कि जो योजना है वह व्ययबद्ध हो रही है अर्थात् व्यय का अनुमान पहले लगाया जाता है उस के बाद योजना बनती है । उस से हानि क्या हो रही है ? इस से हानि यह हो रही है कि जब भी प्रादेशिक सरकारों की ओर से योजना के लिए रुपये की मांग की जाती है तो उस में 9–10 महीने लग जाते हैं और जब वर्ष का अन्त आ जाता है मार्च आ जाता है तो वह सारा का सारा रुपया 31 मार्च से पहले व्यय कर लेना पड़ता है । इसका अर्थ यह होता है कि जो रुपया साल भर में व्यय होना चाहिये था, उसको महीने, डेढ़ महीने में व्यय करने की कोशिश की जाती है, जिस का परिणाम यह होता है कि काम पूरा नहीं होना है और इसलिए योजना का मतलब गलत हो जाता है । मैं निवेदन करना चाहता हूं कि सरकार को इस बात की तरफ़ ध्यान देना चाहिए और यह ख़याल करना चाहिए कि हमारा व्यय

योजनाबद्ध हो, न कि हमारी योजना व्यय-बद्ध हो जाये ।

मेरे सामने प्लानिंग कमीशन की एक रिपोर्ट है, जिस में बताया गया है कि हमारे देश के पांच रिजन हैं : नारदर्न, सेंट्रल, ईस्टर्न, वेस्टर्न और सदर्न । इन में से कुछ रिजन ऐसे हैं, जो बिल्कुल पिछड़े हुए हैं, लेकिन उन को विकसित करने और उन को दूसरों के समकक्ष लाने के लिए कोई विशेष प्रयास नहीं किये जा रहे हैं । इस रिपोर्ट के पृष्ठ 4 पर बताया गया है कि फ़र्स्ट प्लान के अन्त में इरिगेटिड एरिया सेंट्रल रिजन में 16 परसेंट, नारदर्न रिजन में 24 परसेंट, ईस्टर्न रिजन में 19 परसेंट और सदर्न रिजन में 23 परसेंट था, जब कि सेंट्रल रिजन में वह केवल 16 परसेंट और वेस्टर्न रिजन में केवल 6 परसेंट था । इसी प्रकार जहां तक इन्स्टाल्ड जनीरेटिंग कपेसिटी का प्रश्न है, ईस्टर्न रिजन में 1147 मेगावाट, वेस्टर्न रिजन में 808 मेगावाट, और सदर्न रिजन में 636 मेगावाट थी, जब कि सेंट्रल रिजन में केवल 465 मेगावाट और नारदर्न रिजन में केवल 236 मेगावाट थी । स्टेट रिसोर्सिज़ की भी यही स्थिति है और केन्द्र के द्वारा राज्यों को जो सहायता दी जाती है, उस में भी पक्षपात से काम लिया गया है । इसकी तरफ़ भी सरकार को पूरा पूरा ध्यान देना चाहिए ।

मैं ने देखा है कि न तो योजना आयोग ने और न ही सरकार ने इस बारे में कोई कदम उठाया है कि इन रिजन्ज़ के अन्दर जो अधिक पिछड़े हुए छोटे छोटे इलाके हैं, उन को कैसे विकसित कर के दूसरे क्षेत्रों के समकक्ष लाया जाये । उदाहरण के लिए उत्तर प्रदेश के पूर्वी जिलों के विकास के लिए एक कमेटी बिठाई गई थी, जिस की रिपोर्ट भी आ चुकी है, लेकिन अभी तक उस का कार्यान्वय नहीं हुआ है । इसी तरह उत्तर प्रदेश के दक्षिण में बुंदेलखंड का रिजन है, जो अत्यन्त पिछड़ा हुआ है, लेकिन सरकार का उस की ओर कोई ध्यान नहीं गया है । इस नीति का परिणाम यह है कि जो तरक्की करने वाले, विकासशील इलाके हैं, वे और विकसित होते जा रहे हैं और पिछड़े इलाके और पिछड़ते जा रहे हैं । इस प्रकार की व्यवस्था से योजना का अर्थ सिद्ध नहीं हो रहा है । योजना आयोग के उपसभापति आज हमारे योजना मंत्री बन कर आ गये हैं । दुर्भाग्यवश वह आज सदन में मौजूद नहीं हैं । मेरा निवेदन है कि वह इन बातों पर विचार करें, देश भर में सर्वेक्षण कराने का इन्तज़ाम करें, ताकि पिछड़े हुए इलाकों की आवश्यकताओं को देख कर उन को विकसित कर के दूसरे इलाकों के समकक्ष लाने का प्रयत्न किया जा सके ।

हमारे देश में एक बड़ी दुर्भाग्यपूर्ण स्थिति यह पैदा हो गई है कि हमारे प्रजातंत्र में कुछ ऐसे तत्व आ घुसे हैं, जो प्रजातंत्र के लिए खतरा बन गए हैं । उदाहरण के लिए अखिल भारतीय कांग्रेस कमेटी के जयपुर अधिवेशन में खाद्य नीति पर विचार हुआ । वहां बहुमत से नहीं, अपितु सर्वसम्मति से यह निर्णय हुआ कि खाद्य ज़ोन अप्राकृतिक हैं, इसलिए उन को समाप्त कर दिया जाये । लेकिन दूसरे दिन मुख्य मंत्रियों का सम्मेलन बुलाया गया, जिस में इस बात को काटने की कोशिश की गई और यहां पर खाद्य मंत्री जी ने यह घोषणा की कि चूंकि मुख्य मंत्रियों ने यह फ़तवा दे दिया है, इसलिए खाद्य ज़ोन समाप्त नहीं किये जायेंगे । इस अधिवेशन के पहले दिन सदन में विरोधी सदस्यों की ओर से भी, और कांग्रेस की ओर से भी, इस बात की मांग की गई कि ज़ोन समाप्त किये जायें, लेकिन अभी तक खाद्य मंत्री के मस्तिष्क में यह बात नहीं आई है । मैं यह नहीं कहता हूं कि वह योग्य नहीं है । वह इस बात का भरसक प्रयत्न कर रहे हैं कि खाद्यान्न में वृद्धि की जाये और यह संकट दूर किया जाये, लेकिन आज स्थिति यह है कि एक जिले की तुलना में दूसरे जिले में गेहूं के भाव में तेजी है—वह कहीं 100 रुपये क्विंटल है और कहीं 120 रुपये क्विंटल है । अगर खाद्यान्न का नियंत्रण है, तो फिर सब जगह एक भाव होना

[श्री म० ला० द्विवेदी]

चाहिये, खाली किराये का मार्जिन होना चाहिये लेकिन वह बात नहीं है। नतीजा यह है कि जिस ने गल्ला इकट्ठा कर रखा है, होर्डिंग कर रखा है, वह चोर बाजारी और दूसरे गलत तरीके से लाभ उठा रहा है और गल्ला अनियमित एवं अवैध रूप से इधर से उधर जा रहा है।

मैं निवेदन करना चाहता हूं कि इस देश को जो कि संपूर्ण प्रभुतासंपन्न गण-राज्य है, गनराज्य-संपन्न मुख्य मंत्री राज्य न बना दिया जाये। यहा पर मुख्य मंत्री राज्य वनने से क्या होगा? यह कि हम लोग, जो कि प्रजातंत्र के अन्तर्गत जनता के चेने हुए प्रतिनिधि है, जिन को निर्णय लेने का अधिकार है, उन की बात की उपेक्षा कर के चंद लोगों का फतला लिया जाये, चाहे वे मुख्य मंत्री ही क्यों न हों। खाद्य मंत्री लोकमत की बात न मानें, प्रजातंत्र की बात न मानें, यह उचित नहीं है।

श्री उ० मू० त्रिवेदी : बिल्कुल सही है।

श्री म० ला० द्विवेदी : मैं सरकार का ध्यान एक ऐसे प्रश्न की तरफ दिलाना चाहता हूं जिस का इस वक्त उठाना उचित नहीं है, लेकिन में इस लिये उस का जिक्र करना चाहता हूं, क्योंकि उस में संविधान के विपरीत कुछ बातें हो रही हैं। हमारे संविधान में यह घोषणा की गई थी कि इस देश की भाषा हिन्दी होगी। लेकिन एक अधिनियम आया, जिस में यह कहा गया है कि इंग्लिश मे कान्टीन्यू टू बि यूज्ड इन एडीशन टु हिन्दी। ठीक है। हम लोगों ने उस को स्वीकार किया, लेकिन वास्तविकता यह है कि यह हो रहा है कि हिन्दी नीड नाट बी यूजड इन एडिशन टू इंगलिश। यह स्तिति संविधान के विपरित है—जो कानून हम ने पास किया है, उस के विपरीप है। यदि यह मान लिया जाये कि कुछ लोग उस के विरुद्ध है, तो मैं इस बात को स्वीकार करने के लिये तैयार हूं कि हिन्दी चले और उस के साथ साथ इंगलिश भी चलती रहे। लेकिन राष्ट्रपति जी ने 1960 में जो आदेश जारी किये थे कि संघ लोक सेवा आयोग की परीक्षाओं के उत्तर देने के लिये हिन्दी चलाई जायेगी वे आदेश सरकार ने आज तक नहीं माने है। इसके बाद 1963 में हमारे भूतपूर्व प्रधान मंत्री, श्री लाल बहादुर शास्त्री, ने जिन के लिये मैं बड़ा शोकाकुल हूं, यहां पर यह आश्वासन दिया था कि इस विधेयक के पश्चात हिन्दी राजभाषी और संघ सेवा आयोग का माध्यम बन जायेगी जब मद्रास वगैरह में हिन्दी के विरुद्ध अन्दोलन हुआ तो सरकार ने यह निर्णय लिया कि देश की जो भाषाएं विकसित हो चुकी है, उन सभी को लोक सेवा आयोग का माध्यम बना दिया जाये। हम ने यह बात भी स्वीकार की, लेकिन यह हो रहा है कि तामिल तेलगू, मलयालम, बंगला, और गुजराती आदि किसी भी भाषा को लोक सेवा आयोक का माध्यम नहीं बनाया गया है। मेरा निवेदन है कि राष्ट्रपति के जो आदेश जारी हों, सरकार उनका पालन करे, और इस संशोधन के साथ पालन करे जो कि सब को मंजूर हो। केवल एक दो सदस्यों की बात नहीं मानी जानी चाहिये बल्कि सारे देश की बात मानी जानी चाहिये। सारे देश ने यह मांग की है कि हमारी सब राष्ट्रीय भाषायें लोक सेवा आयोग का माध्यम बन जायें। इसलिए जो भी भाषा विश्वविद्यालय स्तर पर माध्यम के रूप में प्रचलित है, उस को लोक सेवा आयोग का माध्यम बनाया जाये। इसकी तत्काल आवश्यकता है और इसमें विलंब नहीं होना चाहिये।

आज हमारा देश संकट की स्थिति से गुजर रहा है और हम को बड़ी बड़ी समस्याओं पर ध्यान देना है। जहां तक

प्रतिरक्षा का संबंध है। मैं फिर से यह आग्रह करूंगा कि यद्यपि ताशकंद समझौता हो गया है, जिस का हम पूरी तरह से पालन करेंगे, लेकिन चूंकि चीनी संकट हमारे सामने विद्यमान है, इस लिये हमारी प्रतिरक्षात्मक तयारियों में कोई ढील नहीं आनी चाहिये। अगर चीनी एटम बम, परमाणु बम बनाने की तैयारी कर रहा है, तो भारत को अपनी सुरक्षा के लिये या तो स्वयं एटम बम बनाना चाहिये और या अणु राष्ट्रों से मेल करना चाहिये, ताकि हम एटम बम से चीन का मुकाबला कर सकें और वह हमें नीचा न दिखा सके, क्योंकि यदि चीन के हम पर आक्रमण किया और अपने अस्त्र-शस्त्रों से हम को नीचा दिखाने में सफल हो गया, तो देश का महान अहित होगा और जनता इस बात को कभी क्षमा नहीं करेगी।

इस लिये सरकार को उस दिशा में सक्रिय होना चाहिये, ताकि संसार में भारत की मान-मर्यादा बढ़े और लोग यह समझें कि यह देश कोई ऐसा वैसा कमजोर देश नहीं है, बल्कि इस के पास वर्तमान काल के सब अस्त्र शस्त्र मौजूद हैं।

मैं राष्ट्रपति जी का अत्यन्त आभारी हूं कि उन्होंने अपने भाषण में उन सब बातों का उल्लेख कर दिया है, जिन के बारे में देश में चिन्ता है और जिन पर विदेशों में चर्चा हो रही है। उन्होंने विभिन्न समस्याओं के बारे में देश के रुख का स्पष्टीकरण कर दिया है। मैं चाहता हूं कि सदस्य महोदय इन बातों पर ध्यान दे कर गौर करें और इन का अनुमोदन करें।

इन शब्दों के साथ मैं राष्ट्रपति के भाषण पर धन्यवाद के प्रस्ताव का अनुमोदन करता हूं और उस का समर्थन करता हूं।

Shri Narasimha Reddy (Rajampet): Mr. Deputy-Speaker, Sir, I am sorry at the outset to mention that the President's Address is wanting in life and vitality.

Shri Daji (Indore): Despite your suggestion, Mr. Deputy-Speaker, there is no Cabinet minister in the House. Do I understand that the House and the Chair are both being flouted?

Mr. Deputy-Speaker: There should be a Cabinet minister.

Shri Muthyal Rao (Mahbubnagar): I fully agree with you, Sir. I will immediately go and call at least one Cabinet minister to be present in the House.

Shri Sheo Narain: The Chief Whip is here. He is more than a Cabinet minister.

Shri Jaganatha Rao: They are coming. (*Interruptions*).

Shri Ranga (Chittoor): Have all of you been promoted into the Cabinet?

श्री हुकम चन्द कछवाय : उपाध्यक्ष महोदय, आप के आदेश का आदर नहीं किया गया है। जब तक कोई मंत्री नहीं आते हैं, तब तक के लिये हाउस को एडार्न कर दिया जाये।

पेट्रोलियम और रसायन मंत्रालय में उपमंत्री (श्री इकबाल सिंह) : आ रहे हैं।

श्री हुकम चन्द कछवाय : कब आ रहे हैं? क्या चाय पी रहे हैं?

Shri Ranga: Sir, there must be some sense of decorum. Are we to understand that this Cabinet respects democracy and Parliament or are they afraid of Parliament or is it that they would like to see that Parliament goes into oblivion? What

[Shri Ranga]
is their idea? You should be able to communicate this to the Cabinet.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, किसी की मृत्यु तो नहीं हो गई है, जिसमें सब मंत्री गये हैं ।

Mr. Deputy-Speaker: I have told them. Let us go on now.

Shri Surendranath Dwivedy: Sir, it very much depends on the Chair to maintain the dignity of the House. When they flout the Chair like this, I think it would be proper to give them a lesson by adjourning the House for some time. After all, this is one of the important debates.

Mr. Deputy-Speaker; I know it. I have already told them that at least one Cabinet Minister must always be present in the House. They can go by rotation.

Shri U. M. Trivedi: You have been pleased to say that and at least in 15 minutes they should have responded to that (*Interruption*).

श्री हुकम चन्द कछवाय : वह ढूंढने गये, लेकिन मिलते ही नहीं हैं। सब के सब इकट्ठे गये हैं।

Mr. Deputy-Speaker: We need not adjourn the House for that. Let us go on.

Shri Narasimha Reddy: Sir, as I mentioned, the President's Address is wanting in life and vitality. Before I get myself enmeshed in its philosophic vagueness, I would like to thank all my Congress friends on the other side for having put up a fine olympic show, in whose arena was run the first historic race for leadership and Prime Ministership. I congratulate Mrs. Indira Gandhi on her signal success and hope she would not emulate the example of that other lady Prime Minister, Mrs. Bandaranaike of Ceylon who went dangerously down the slippery slopes of Chinese Communism and nearly accomplished her country's ruin. I would also like to add a few words of commisseration to such of those competitors in the game who finally, for some reason or other, felt themselves unequal to the task. There were among them strong and hefty people but without the necessary nimbleness to run the race. There were also lean and lanky people with nimbleness all right in them but had not sufficient stamina to sustain them till the end. Our hopes ran high when from out of the ranks emerged our Andhra runner and with intrepid steps and steady eyes stood on the line straining at the leash. But, Sir, all of a sudden he developed asthmatic symptoms and collapsed at an early stage. Otherwise he should have been sitting in yonder seat with his brows bound with victorious wreaths. In this crowd of competitors there was one man towering above them all, his eyes flashing with the glint of incorrigible toughness. To him too our cheers, for he deserves them most.

Sir, the President in his Address, in the 28th paragraph says:

> "Members of Parliament, a new Government has come into power, led by one you all know and who belongs to the younger generation of freedom fighters."

Thereby he means that the old order will yield place to the new, that the older people would be supplanted by the younger generation. How jarring this statement sounds when we see old people, good old people like Shri Satya Narayan Sinha who for the last 18 years have been sitting clasping the ministerial chair like an Octopus, still going strong, and preventing the entry of younger men into the Cabinet. The other day, in the Whips' Conference at Bangalore, a statement of Shri Sinha to Panditji was circulated widely and that was this. He is alleged to have told Panditji: "Panditji, do you know why your room is so clean? It is because I am at the entrance as the door mat

and all those people who come into your room, wipe on me the dirt from off their shoes. That is why your room is so clean". I do not know why Shri Satya Narayan Sinha is not willing to do similar service to Panditji's beloved daughter. Now, Sir, from this horizontal position as a door mat he has raised himself to a perpendicular position as a floor leader, and I hope he would not dissenminate all round the dirt which he has accumulated as a door mat for the last 18 years. Amongst the Congress ranks there are intelligent young men with capacity, integrity, vigour and vivacity, men like Shri Azad, Shri Ravindra Varma, Shri Morarka, Shri Ram Sewak Choudhuri. These are young men with hope and promise. There is also Shrimati Lakshmikanthamma (*Interruption*). Why not? I say there are ever so many bright, capable, virtuous men and women who would be able to fill these positions with credit and honour. But, unfortunately, they are not versed in the ingratiating but despicable art of sycophancy and flattery.

Sir, the public is interested in seeing that the Government is run by capable, men, men of high purpose and resolve. But what a pitiable spectacle it is to see ministers jostling and elbowing on another for rank, for power, for portfolios and for floor leaderships as though they are school boys in an elementary school! They do not realise how low they have fallen in the eyes of the people.

An hon. Member: Sir, still there is no Cabinet Minister present.

Shri Surendranath Dwivedy: Ministers everywhere but not a Cabinet Minister in the House!

Mr. Deputy-Speaker: The Government is sufficiently represented. Let us proceed.

Shri Narasimha Reddy: Is not the Prime Minister capable of exercising control over these recalcitrant ministers and castigate them either to behave better or to get out?

Shri Ranga: She is their tool.

Shri Narasimha Reddy: I am sorry, in the very first act of the formation of the Cabinet the Prime Minister has set at naught the salutary principles which ought to guide an administrator. The Supreme Court had condemned a Chief Minister for acts of misfeasance, misbehaviour and callous indifference to public interest.

But that very gentleman, Shri N. Sanjiva Reddy, is now placed in charge of the very portfolio of transport in which he is alleged by the Supreme Court to have so conspicuously misbehaved. What is the meaning of all this? Is it so that he may carry on his depredations in a wider field? The public are inclined to think that it is a cynical contempt of the judiciary, a mockery of judicial pronouncements on the acts of public men arraigned before it. The judiciary is the sheet anchor of the peoples rights and woe be to our country if judicial pronouncements are not viewed with respect by the Prime Minister.

15 hrs.

Shri K. C. Sharma (Sardhana): If he goes through that judgement carefully, there is no condemnation of him in it.

Shri Ranga: It was carried by all the newspapers.

Shri Surendranath Dwivedy: Why did he resign then?

Shri Narasimha Reddy: I do not want to dwell at length on the many air disasters which have occurred, the first in the history of our civil aviation after the advent of this gentleman with ominous portent.

I am only stressing the fact that 50 Members of Parliament have pointed out their fingers of accusation to this man and asked the Prime Minister to expel him, but still he is there sitting on his job. We are mentioning it so that the present Prime Minister may realise her error and set it

[Shri Narasimha Reddy]

right. After all, there is nothing infra dig' about it. Even Mahatma Gandhi used to retrace his steps whenever he found that he had committed an error.

But, side by side with this judicial pronouncement, there is another judicial pronouncement by the Chief Justice of the Supreme Court, a far more important pronouncement than this, affecting the vital interests of the nation.

Shri K. N. Tiwary (Bagaha): In his last speech he quoted this judgment, and there was a debate.

Shri Narasimha Reddy: This relates to the administration by the Government of the Defence of India Rules. We have been witnessing how milk vendors, carriers of headloads of grain, poor coolies are being harassed and arrested under DIR. The other day the ex-Law Minister, Shri A. K. Sen, said that he was also of the opinion that the DIR was no longer necessary. This is the case of a kerosene dealer being detained under the Defence of India Rules. These are the words of the Chief Justice of the Supreme Court:

> "Speaking on behalf of the Court the Chief Justice felt rudely disturbed by the thought that continuous exercise of the very wide powers conferred by the Defence of India Rules was likely to make the conscience of the authorities insensitive, if not blunt, to the paramount requirements of the Constitution, that even during the emergency the freedom of Indian citizens cannot be taken away without the existence of a justifying necessity specified by the rules."

These remarks show that the Government has been callously, insensibly and heartlessly exercising the powers under the Defence of India Rules and misusing and abusing them. These remarks come, not from any Member of the Opposition but from the enlightened, cultured and highly accomplished Chief Justice of India.

श्री हुकम चन्द कछवाय : उपाध्यक्ष महोदय, मैं आपकी व्यवस्था चाहता हूं। हम कब से इंतजार कर रहे हैं। लेकिन अभी तक मंत्रीमंडल का कोई भी सदस्य यहां पर नहीं आया है ।

Mr. Deputy-Speaker: Order, order.

श्री हुकम चन्द कछवाय : उपाध्यक्ष महोदय, आपके आदेश का भी पालन नहीं हुआ है। विरोध-स्वरूप मैं सदन त्याग करता हूं।

Shri Hukam Chand Kachhavaiya then left the House.

Mr. Deputy-Speaker: I have conveyed the sense of the House to the Government.

Shri Surendranath Dwivedy: Then adjourn the House.

Mr. Deputy-Speaker: The Government is represented here.... (*Interruptions*).

Shri Daji: Who is representing the Government?

Mr. Deputy-Speaker: There are three Deputy Ministers and one Minister of State.

Shri U. M. Trivedi: This is not the way in which the House should be treated.

Shri Surendranath Dwivedy: We are all walking out in protest.

Shri Daji: This is making a mockery of the discussion. If this is the respect which they show to the House, there is no point in having a discussion in the House.

Mr. Deputy-Speaker: I have sent word to the Government. Let us go on with the discussion. I am sorry, I cannot adjourn the House. Does not Shri Narasimha Reddy want to continue his speech?

Shri Ranga: We retain our right to continue the speech when the House is properly constituted.

Mr. Deputy-Speaker: If Shri Narasimha Reddy withdraws from the House now, I will have to take his speech as completed.

Shri Ranga: How can you do that?

Mr. Deputy-Speaker: He cannot go away in the middle of the speech.

(*At this stage Shri Surendranath Dwivedy, Shri U. M. Trivedi, Shri Daji and some other hon. Members left the House*)

Mr. Deputy-Speaker: Shri Narasimha Reddy may contiune his speech (*laughter.*)

Shri Ranga: Why are they laughing? They sought to be ashamed. Do they want dictatorship? Do they not want democracy? Are they not ashamed of the way in which Parliament is treated by the Government? They may be fond of the Government but still they should show certain respect, certain decorum to Parliament.

Shri Narasimha Reddy: After these remarks of the Chief Justice of the Supreme Court, if the Government has any sense of shame and decency, they would not lose a single minute in abrogating the Defence of India Rules. The continued existence of the Defence of India Rules in the statute book is a blasphemy and a treachery to our country. It is only to avoid such a contingency that our founding fathers took care to enshrine the rights of the citizens in the Constitution. I would therefore ask the Government to see that they take the earliest opportunity of abrogating these Defence of India Rules.

The President in the tenth paragraph of his address has opined that national income has increased from 4.5 per cent in the third year of the Third Plan to 7.3 per cent in the fourth year of the Third Plan. We know what these fingures and percentages are, how they are cooked up in offices for the delectation of their bosses, the Ministers. No doubt, a few people have become rich, but these are the contractors, the blackmarketeers, the licence-permit-quota holders, the hangers-on to the Congress bosses, and has nothing to do with the large masses of humanity who are groaning now for want of food, which frustration is shown by the numerous food agitations and riots throughout the country. I wish that the President had left this matter unmentioned. It is only an uncomfortable rememberancer to the people that only the sycophants at the foot stool of Congress power have a chance to live and to become rich, and barbarously rich too and that the much boasted socialistic pattern is nothing but a mirage and a hoax to be dangled in its most attractive and alluring manner before the electorate only during the time of the elections and afterwards consigned to the debris behind the crimson-cushioned palaces of Congres Nawabs, Ministers and millionaires.

Mr .Deputy-Speaker: Now he should conclude his speech.

Shri Ranga: He is entitled to have 20 minutes. He has taken only 12 minutes.

Mr. Deputy-Speaker: He began at 2.47.

Shri Narasimha Reddy: There was disturbance. I have taken only 8 minutes.

Mr. Deputy-Speaker: What do you mean? You can take another 2 or 3 minutes and finish.

Shri Narasimha Reddy: The President has said that on account of the failure of monsoon there has been a deficit of 11 million tonnes. What a lame excuse it is? If the Government had taken sufficient precautions in improving means for increased food production, foreseeing that these famines are a recurring feature in our country, such a debacle would not

[Shri Narasimha Reddy]

have faced us today. Had the Government expended one-hundredth of the money, which it had spent on the huge industrial white elephants for the extention of electricity, we would not have felt the pinch of famine so much. In the parts from where I come and where there are thousands and thousands of acres under well irrigation, if only electricity had been introduced, thousands of tonnes of food would have been produced. What is the fun of ministers strutting, parading and trumpetting in every Budget session that they are going to lay the greatest stress and importance for the improvement of agriculture? If they are really sincere, let them decide now and affirm that if any particular village demands electricity, on no account would it be refused on grounds of want of funds or paucity of staff. Would the hon. Prime Minister circularise to all the States that ample funds would be made available by the Centre and that they should go on with the extension of electricity to rural areas at gallbping speed?

There is no hope for agriculture unless the planners—I mean, the Planning Commission including the now exalted Shri Asoka Mehta—are asked to shift their headquarters thousands of miles away from this exotic capital of the modern Moghuls. They should be asked to live in the barns like the agriculturists. They should not be paid any salary. They should not be given any cars. They should be asked to live—please do not ring the bell........

Shri Ranga: He has still got five minutes. You said he started at 14.57.

Shri Narasimha Reddy: Please bear with me for a few minutes. I will cut short most of my speech.

Shri K. N. Tiwary: By shifting the headquarters how will production increase?

Shri Ranga: Why not? (*Interruption*).

Mr. Deputy-Speaker: Please conclude.

Shri Narasimha Reddy: I am finishing. How many minutes more may I have?

Mr. Deputy-Speaker: You have finished your time.

Shri Narasimha Reddy: I have not finished my time. Please give me five minutes more. I will finish.

The Planning Comission must go thousands of miles away. They must not be given these palaces. They must be asked to live in barns. They must not be given any salary. They must not be given any car. They must be asked to live on the 30 or 25 acres of land which they have fixed as the ceiling for agriculturists for the sustenance of their households and for making both ends meet. Only then would the nonsense in their heads be knocked out and they will come forward with concrete suggestions.

So far as our foreign policy is concerned, instead of the bluff and bluster of the former days, Shri Shastri brought the smiling word and the healing touch to improve our relations. Our relations with our neighbours—Nepal, Ceylon and Burma—have improved miraculously and our relations with Russia also have improved. Maybe, had he lived, we would have had the same smooth relations with America and probably we would have had good relations with Israel and Formosa, the latter of which is governed by that remarkable man, Chiang Kai-shek, who in the hour of our struggle was the only Titan to support our independence. It is all due to the golden touch of that remarkable man, Shri Shastri—a man of humble behaviour and simple habits, the very impersonation of India's toiling millions. Have you come across in the wide world a Prime Minister living a hand-to-mouth existence and yet cheerfully and manfully bearing the responsibilities of his household

duties? Anyone of the contractor minions of anyone of our Irrigation Ministers in the States could have tossed a three-lakh rupee cheque and bought three dozen cars at a time, but Shri Shastri, the Prime Minister of the Indian Union, could buy a car only on a monthly hire-purchase basis. This gigantic fast has stunned the people of our country to a realisation that a great man of spotless purity has departed from our midst. Long will he live in our memory as a green oasis, a clear, clean pool of sparkling, crystal water amidst the blazing desert sands of universal corruption. Would it be too much if I suggest that an international peace prize be instituted in Shastriji's name? Shastriji died for peace. He died not for a peace brought upon by pusillanimity, not for a peace which is the result of fright on account of a big formidable enemy poised on our frontiers, he died because he wanted real peace. He thought of the peace in the clash of resounding arms, in the flush of our advancing armies, in the meridian of the deathless heroism of our country's finest sons. Shri Shastri was a man, a patriot, a lover of humanity whose whole life was consecrated to the service of our nation. I would request the hon. Prime Minister to take the lead in the matter and institute an international peace prize to commemorate Shastriji's memory for some generations to come.

श्री रामशेखर प्रसाद सिंह (छपरा): उपाध्यक्ष महोदय, राष्ट्रपति के अभिभाषण पर जो धन्यवाद का प्रस्ताव है; उसके ऊपर आपने मुझे अपने विचार प्रकट करने का अवसर दिया है, इसके लिये मैं आपका आभारी हूं।

राष्ट्रपति जी ने अपने अभिभाषण में देश की वर्तमान परिस्थिति और पिछले साल जो घटनायें घटी हैं उन के संबंध में अपना ब्योरा दिया है। निश्चय ही पिछले कई महीनों में देश में संकट का समय रहा है। उन दिनों हिन्दुस्तान पर जो पाकिस्तान का आक्रमण हुआ है उसमें श्री लालबहादुर शास्त्री के नेतृत्व में देश की जनता ने . . . .

श्री रामसेवक यादव : शास्त्री जी के नेतृत्व में नहीं हुआ है।

श्री रामशेखर प्रसाद सिंह : जब पाकिस्तान का आक्रमण हमारे ऊपर हुआ तब शास्त्री जी के नेतृत्व में जो उसका विरोध हुआ और जिस प्रकार हमारी सेनाओं ने उसमें विजय प्राप्त किया, यह हमारे देश के इतिहास का एक उज्ज्वल अध्याय रहेगा। आप जानते हैं कि कई हजार वर्षों से इस देश को कभी जीत मयस्सर नहीं हुई थी। हमारी कांग्रेस सरकार, हमारे पूज्य शास्त्री जी और हमारे देश के रहनुमाओं के ही कार्यक्रमों और नीतियों का फल रहा है कि हमें पाकिस्तान पर विजय प्राप्त करने का अवसर मिला, और हमने देश के सामने और संसार के सामने जो परिस्थिति कायम की और अपनी इज्जत कायम की उस के लिये राष्ट्रपति और राष्ट्रपति की सरकार धन्यवाद के पात्र हैं।

लड़ाई के जमाने में देश ने जिस एकता और एक स्वर से उसका सामना किया उस से पता चलता है कि सारे देश की जनता ने इस सरकार में अपना विश्वास प्रकट किया है। जब लड़ाई समाप्त हुई उसके बाद भी शास्त्री जी ने देश का नेतृत्व किया और शांति का संदेश दे कर हमारे बीच से चले गये। शास्त्री जी की मृत्यु के बाद हमें पता चलता है कि शास्त्री जी ने मरकर देश को गौरव और अपने परिवार को गरीबी दी है। उनका संदेश हमारे सामने है।

आज हमारे सामने से बाहरी संकट करीब-करीब दूर हो चला है लेकिन देश के सामने खाद्य की आन्तरिक समस्या है। इस आन्तरिक संकट को दूर करना हमारे

[श्री रामशेखर प्रसाद सिंह]

लिय जरूरी है। आन्तरिक संकट को दूर करने के संबंध में दो बातें हैं। जो हमारे पास साधन अभी मौजूद है अन्न का, गल्ले का उसका वितरण अच्छे ढंग से हो और दूसरा यह कि हम इतना गल्ला पैदा कर सकें कि देश स्वावलंबी हो सके और अपने खाने पीने का सामान हम खुद पैदा कर सकें। 18 वर्षों के बाद हम लोगों ने अभी तक अपने को खाद्य के मामले में स्वावलंबी नहीं बनाया है और इसलिये बाहर से हमको खाद्य मंगाने पड़ते हैं। उसके कारणों की तह में जाने पर पता चलेगा कि जो हमारी योजना है और उसको कार्यान्वित करने के जो कार्यक्रम हैं उसमें भिन्नता है। योजना किताबी अनुभवों के आधार पर और पश्चिमी देशों के अनुमान के आधार पर बनती है जो यहां की आम जनता के रहन-सहन और उनके कार्य से समता नहीं रखती। इसलिये योजना की दृष्टि से हमें कुछ परिवर्तन करना चाहिये। मैं एक किसान परिवार से आता हूं। मैं किसानों की दृष्टि से और देहात के लोगों के रहन सहन की दृष्टि से इस बात को आपके सामने रखना चाहता हूं। आप देखेंगे कि आज ज्यादा लोग करीब करीब 70 प्रतिशत से लेकर 86 प्रतिशत तक इस देश के लोग किसानी करते हैं और खेती ही इस देश की आर्थिक स्थिति की रीढ़ है। अगर खेती करने में परिवर्तन हुआ, और खेती में सुधार हुआ, ज्यादा अन्न पैदा हुआ तो इस देश के लोग स्वावलंबी बन सकेंगे और जो गांव के किसान हैं उनकी भी स्थिति में सुधार हो सकेगी। फार्टिलाइजर की बातें बहुत होती है। फार्टिलाइजर की भी आवश्यकता है। लेकिन बिना फर्टिलाइजर के भी और साधनों को जुटा देने से आज खेती की पैदावार में वृद्धि कर सकते हैं। आप देखेंगे श्रीमान जी, कि फार्टिलाइजर के अलावा भी दूसरे हमारे खाद्य पदार्थ हैं जिनको खेतों में दे कर के उपज बढ़ायी जा सकती है। आज हमारे पास सबसे ज्यादा कमी पानी की है। कहीं-कहीं अतिवृष्टि से और कहीं-कहीं अनावृष्टि से, कहीं ज्यादा पानी होने से और कहीं कम पानी होने से यह अन्न की कमी हो गई है और पैदावार में घटाव हो रहा है। पानी स्थायी रूप से देने के लिये वृहद् सिंचाई की योजना कई जगह हर प्रदेश में कुछ न कुछ बनी हुई है। उसको कार्य रूप में लाने में कुछ समय लगेगा। नजदीक में शीघ्र काम कराने के लिये सरकार को छोटी-छोटी योजनाओं से काम लेना चाहिये। पानी के जो साधन पहले से मौजूद हैं उनमें पैसा खर्च करके उनकी मरम्मत करके, लिफ्ट् इर्रीगेशन में सुधार करके, कुएं बनाकर के इस प्रकार की छोटी-छोटी योजनाओं को कार्यान्वित करके कम पैसे में और कम समय में ज्यादा से ज्यादा काम किया जा सकता है। बड़ी योजनाओं से काम होगा, ज्यादा होगा लेकिन उसको करने में हमारा ज्यादा समय लगेगा। कोसी योजना एक हमारे बिहार में बनी हुई है। संयोग से केन्द्रीय सरकार के अंदर बिहार के एक किसान आदमी श्री एल० एन० मिश्रा जी आ गये हैं। उनको जानकारी है इसकी क्योंकि खुद वह किसान हैं। किसानी करना जानते हैं। मैं समझता हूं कि उनके अनुभव से केन्द्रीय सरकार को लाभ होगा और सरकार लाभ उठाने की कोशिश करेगी।

अध्यक्ष जी, बड़ी योजनाओं के बारे में तो मैंने कहा। छोटी योजनाओं में करीब 7 लाख पम्पिंग सेट के बारे में राष्ट्रपति जी के भाषण में जिक्र किया गया है। यह पम्पिंग सेट आप देंगे। लेकिन अभी तक पम्पिंग सेटों का

अनुभाव बहुत ही बुरा रहा है। हमारे राज्य में सरकारी कुछ पम्पिंग सेट तो डीजल से चलते हैं और कुछ एलेक्ट्रिक से चलते हैं। जो डीजल इंजन से चलने वाले होते हैं वह जब किसान के पास पहुंचते हैं और किसान को पानी की जरूरत होती है तो उस वक्त डीजल नहीं मिलता है और अगर कोई पुर्जा खराब हो जाता है तो उसको बनवाने के लिये किसान को इतनी दूर जाना पड़ता है कि जब तक मशीन बनकर आती है तब तक पानी लेने का समय खत्म हो जाता है। आप देखेंगे कि हर राज्य में ट्रांसपोर्ट या मोटर बसों पर इतना रुपया सरकार ने खर्च किया है और बसों की बरबादी हो रही है। वह भी काम जरूरी है। लोगों के लिये आवागमन का भी प्रबंध करना जरूरी है लेकिन उससे भी ज्यादा जरूरी काम है खाने का प्रबंध करना। अगर उसी हिसाब से ट्रैक्टरों की खरीद करते और हर जिले में जैसे बसों का इंतजाम किया है उसी तरह से उसका डिपो रख कर ट्रैक्टर लोगों को जुताई के लिये देते तो उनसे कितना लाभ हो सकता था? आप जानते हैं जो जमीन बड़ी कड़ी होती है या जो ऊसर भूमि होता है उसको उपजाऊ बनाने के लिए बहुत कड़ी जुताई की जरूरत होती है और इसके लिए ट्रैक्टर ही काम में आ सकता है। मैं देखता हूं कि शहरों में ट्रैक्टर कूड़ा करकट ढोने के काम में लाये जाते हैं। इसी में उनका इस्तेमाल होता है और किसानों के इस्तेमाल के लिए ट्रैक्टर नहीं मिलता है। इसलिए अध्यक्ष जी, सरकार को चाहिए कि ट्रैक्टर्स की कोई एक संस्था बनावे, कोई एक कारपोरेशन बनावे और हर जिले में इतने ट्रैक्टर उपलब्ध करे कि जो भी किसान जुताई का काम करना चाहे उसको आसानी से ट्रैक्टर भी मिल सके उसको पम्पिंग सेट भी मिल सके ताकि पानी वह दे सके और गोबर का भी ऐसा इन्तजाम कीजिये, आम किसान गोबर की खाद ज्यादा इस्तेमाल में लाता है, तो उनको जलाने के लिए और चीजें दीजिये ताकि वह गोबर बचा कर रखें और उस गोबर का इस्तेमाल खाद के रूप में कर सकें। समय पर आप बीज नहीं दे सकते हैं। यह काम सरकार का है। लेकिन जब बीज बोना होता है अक्तूबर और नवम्बर के महीने में उस वक्त आप बीज मंगाने का काम शुरू करते हैं। बीज मंगाने का काम जुलाई अगस्त से शुरू होना चाहिए ताकि जिस वक्त किसानों को जरूरत हो बीज आप उनको दे सकें।

इसके अलावा अध्यक्ष जी, आपने इंडस्ट्री को पनपाने के लिए और लोगों को उसमें बढ़ावा देने के लिए कर्ज की व्यवस्था की है। कम सूद पर उनको पैसा देते हैं। लेकिन किसानों को कर्ज के रूप में पैसा समय पर नहीं मिल पाता। आप जानते हैं बी० डी० ओ० और रेवेन्यू डिपार्टमेंट में जैसी किसानों की आर्थिक स्थिति है वह उनके रजिस्टर में रहती है. अगर चाहें तो दो एक रोज के अन्दर किसान को कर्ज दे सकते हैं। लेकिन इसमें इतनी देर होती है कि जब उनको बैल खरीदना होता है तो उस वक्त बैल के लिए कर्ज नहीं दे सकते हैं। जब पम्पिंग सेट के लिए पैसा चाहिए तब नहीं दे सकते हैं। इसलिए कर्ज की व्यवस्था में सरकार मौलिक रूप से सुधार करे। जो भी किसान जिस वक्त भी कर्ज लेना चाहे उसको एक दो रोज के अन्दर कर्ज मिल सके, ऐसी व्यवस्था होनी चाहिए। और यह कर्ज किसान जल्दी लौटा सकता है क्योंकि 6 महीने में उसकी ईल्ड हो जाती है। इंडस्ट्री में तो दो चार वर्ष में फल प्राप्त होता है लेकिन किसान अगर कुछ पैसा किसानी में लगाये तो उसका फल तो छः महीने में ही प्राप्त होता है। अगर इस प्रकार से साधनों को आप जुटायेंगे तो किसान की पैदावार बढ़ जायेगी और कुछ वर्षों में आपका देश जरूर स्वावलम्बी हो जायगा। आप बार बार ऐसा स्लोगन तो देते हैं कि अधिक अन्न उपजाओ, अधिक अन्न उपजाओ। लेकिन

[श्री रामेश्वर प्रसाद सिंह]

किसानों के पास अब कोई बची शक्ति नहीं है जिसको कि लगा कर वह उपज बढ़ा सकें। जो भी शक्ति सरकार के पास है, जो भी साधन सरकार के पास है वह किसानों को देना चाहिए ताकि वह उसका इस्तेमाल कर सकें। आप तो हमेशा इंडस्ट्री और लेबरर के माइंड से किसान को जज करते हैं। लेकिन किसान फैक्ट्री में काम करने वाले लेबर की तरह नहीं है क्योंकि वह खुद जमीन का मालिक होता है। किसान को खुद जमीन से लाभ होता है। इसलिए किसान कोई भी शक्ति बचाकर नहीं रखता है जिससे कि उसे कम लाभ हो। लेकिन आप हमेशा किसान को जज करते हैं इंडस्ट्री में काम करने वाले मजदूरों से क्योंकि आपका दिमाग हमेशा पश्चिम की ओर रहता है। पर आप यह भूल जाते हैं कि हिन्दुस्तान वह मुल्क है जहां के लोगों का यही काम है, जो लोग किसानी करके ही जीते रहे हैं और किसानी के बल पर ही सारे देश का नेतृत्व करते रहे हैं।

इससे भी इम्पार्टेंट चीज एक और है और वह यह है कि सारा देश एक है, सारा देश सेंटर का अंग है, हर प्रदेश सरकार का अंग है और हर प्रदेश को बराबर रखना चाहिए। आप ने जो क्षेत्रीय ज़ोन बनाया है जिससे कि एक प्रदेश से दूसरे प्रदेश में अन्न नहीं जा सकता, यह राष्ट्रीय हित के लिए बड़ा घातक है। इससे बढ़ कर देश की एकता में बाधक और कोई चीज नहीं हो सकती। देश की एकता में न भाषा ने बाधा पहुंचायी, न जाति ने बाधा पहुंचायी, न प्रान्त की किसी और भावना ने बाधा पहुंचायी, सबसे ज्यादा जो इसमें बाधक होगा वह यही ज़ोनल सिस्टम होगा क्योंकि पेट सबसे ज्यादा ज़रूरी है। और चीजें भुलायी जा सकती हैं लेकिन पेट को कोई भुला कर नहीं रख सकता। बिहार का आदमी यह मानने के लिए कभी तैयार नहीं हो सकता कि उसका कोयला, उसका लोहा, उसका इस्पात ले जाकर मद्रास में आप पहुंचायें और वहां उसी दाम पर बेचें जिस दाम पर पटना में बिकता है लेकिन मद्रास और आन्ध्र का चावल बिहार में जाने से आप रोक दें। इस चीज को आप रोक नहीं सकते। यह देश के हित में घातक है। ज़ोनल सिस्टम को शीघ्र से शीघ्र हटा देना चाहिए। किसी भी व्यक्ति को चाहे वह कितना ही बड़ा क्यों न हो उसको ज़िद से काम नहीं करना चाहिए। उसे सारे लोगों की बात सुन कर और उस पर गौर करके काम करना चाहिए। सारे देश के कोने-कोने से इस ज़ोनल सिस्टम के हटाने की मांग हो रही है। ज़ोनल सिस्टम एक बुरा सिस्टम है और उसको एक दिन के लिए भी न रखिये। देश के सभी राज्य एकांगी हैं और अगर ज़िद से काम लिया गया और ज़ोनल सिस्टम कायम रखा गया तो याद रखिये यह सारा देश टुकड़े टुकड़े होकर रहेगा। ज़ोनल सिस्टम को कोई मानने को तैयार नहीं होगा।

इमरजेंसी के बारे में लोगों ने कहा है। मैं उस तर्क के साथ और उस तेज़ी के साथ इमरजेंसी की बात नहीं करता लेकिन मैं यह जरूर कहूंगा कि सरकार इमरजेंसी को हटाने की बात पर पुनः विचार करे। एक आज़ाद देश में ज्यादा दिन तक इमरजेंसी को नहीं रखा जा सकता है। विदेश वाले भी आखिर यह समझना चाहेंगे कि हम लोग किस वजह से इमरजेंसी कायम रखे जा रहे हैं? कौनसी परिस्थिति देश के सामने आई है जिससे इसे कायम रखे जा रहे हैं? आपका पाकिस्तान के साथ समझौता हो गया है, अगर कहीं चीन वालों ने आक्रमण किया तो भी हम मामला निबटा लें तब तो ठीक है, अभी उन से मामला हमारा उलझा हुआ है और इसलिए अभी हमें अपनी तैयारियों में कोई ढील नहीं बरतनी है और किसी तरह की भी कोई गफलत नहीं बरतनी है और देश को हर संभावित खतरे व संकट का मुस्तैदी से

सामना करने के लिए तैयार रहना है । इमरजैंसी का इस दृष्टि से उद्देश्य तो पवित्र है लेकिन इमरजैंसी का ग्रोपरेशन, व्यवहार बहुत नीचे तबके पर कांस्टेबुल को करने को मिलता है ग्रौर जिस कारण कि इमरजैंसी पावर्स का उचित इस्तेमाल नहीं हो पाता है । उदाहरण के लिए मैं ग्राप को बतलाऊं कि हमारे यहां के बिहार के बहुत से लोग कलकत्ता जाते हैं । एक सज्जन हमारे प्रदेश से दो सेर ग्राटा ग्रौर एक सेर सत्तू लेकर हावड़ा स्टेशन पर उतरे । वे लोग वहां गाय भैंस ले जाने ग्रौर ले ग्राने की तिजारत करते हैं । वह ग्रपने साथ दो, एक रोज के खाने के लिए थोड़ा सा ग्राटा ग्रौर सत्तू लेकर हावड़ा गया था उसको स्टेशन पर ही पुलिस ने गिरफ्तार करके जेल में रख दिया ग्रौर वह दो तीन महीने तक मुकद्दमे में परेशान हुग्रा बाद में वह किसी प्रकार छूट सका । ग्रब यह दो सेर ग्राटे ग्रौर एक सेर सत्तू के लिए इस तरह से इमरजैंसी पावर्स का इस्तेमाल होता है । इसलिए इमरजेंसी के इस्तेमाल में दोष है नहीं तो इमरजेंसी ग्रच्छी चीज है देश के बचाव के लिए । सब कोई देश की रक्षा ग्रौर बचाव चाहते हैं । इस पर पुनर्विचार हो । दल में होने की वजह से परिस्थिति को नहीं बदल सकता । मैं समझता हूं कि हमारे नेता लोग इस दृष्टि से इस पर पुनर्विचार करेंगे ।

जहां तक इर्रीगेशन प्रोजेक्ट्स का सवाल है यह जो बड़ी बड़ी गंडक ग्रौर कोसी योजना बिहार में प्रारम्भ की गई हैं बेशक देश को उन से लाभ होगा । लेकिन यहां पर मैं यह ग्रवश्य कहना चाहूंगा कि बड़े बड़े कल कारखानों में तो बिजली सस्ती दर पर दी जाती है लेकिन छोटे किसानों से बिजली के दाम ग्रधिक लिये जाते हैं । खेतों में पानी पटाने के लिए बिजली शीघ्र ग्रौर सुगम तरीके से नहीं मिल पाती है । सरकार को चाहिए दो, एक साल तक निःशुल्क किसानों को खेती के काम के लिए बिजली मुहैय्या करनी चाहिए । इसके ग्रलावा बिहार में ग्रौर दूसरे प्रदेशों में बिजली की दर में फर्क है जोकि ठीक किया जाना चाहिए ।

इन शब्दों के साथ मैं ग्राप को धन्यवाद देता हूं कि ग्राप ने मुझे बोलने का ग्रवसर प्रदान किया ग्रौर मैं उम्मीद करता हूं कि सरकार ध्यानपूर्वक हमारी कही हुई बातों पर गौर करेगी । सदन के सामने राष्ट्रपति के ग्रभिभाषण पर जो धन्यवाद का प्रस्ताव है उसका भी मैं समर्थन करता हूं ।

डा० राम मनोहर लोहिया : उपाध्यक्ष महोदय, क्योंकि मेरा ग्राज यहां जिक्र हुग्रा ग्रौर मेरी बातें ग्रधूरी छपती हैं इसलिए एक छोटी सी सफ़ाई दे दूं कि दुनिया की हर ग्रौरत को मैं खूबसूरत समझता हूं, हो सकता है किसी को कम या ज्यादा, लेकिन सब ग्रौरतों को खूबसूरत समझता हूं, किसी एक को नहीं ।

जो माननीय सदस्य पारी शहर में गये ग्रौर प्रांतां नाम की दुकान में गये होंगे उन्होंने वहां रोबो देखा होगा, मशीन ग्रादमी, जिसको सवाल पूछने पर कि कौन चीज कहां मिलती है, तो वह जवाब दे दिया करता है, जाग्रो इस तल्ले पर जाग्रो, दायें जाग्रो, बांएं बांए जाग्रो यह चीज तल्ले पर मिल जायगी । माननीय सदस्यों को उस लोक-सभा का पता होगा जहां मंत्री ग्रौर प्रधान मंत्री मशीन ग्रादमी हैं ग्रौर उनके ग्रन्दर 50—60 तवे चढ़े हुए हैं ग्रौर जब जैसा वक्त हुग्रा एक जवाब दे डाला कि हमारी सरकार राष्ट्रीय ग्रात्मसम्मान के खिलाफ़ कुछ नहीं करने वाली है । कभी यह जवाब दे दिया कि हमारी सरकार पुरानी नीतियों से हटने वाली नहीं है । ऐसा जवाब सुन कर के उस लोक-सभा के सरकारी दल के लोग भी खुशी की थपथपी कर दिया करते हैं । मैं यह नहीं जान पाया कि यह सदस्य लोग भी उस तरीके से मशीन ग्रादमी हैं जैसे मंत्री लोग हैं या यह जीवित प्राणी हैं । मैं चाहूंगा कि लोक-सभा के सदस्य इस स्थिति को याद रखा करें, जब यहां चर्चा करें ग्रौर इसलिए ग्राज

[डा० राम मनोहर लोहिया]

सब से पहले मैं अपनी चुप्पी तोड़ रहा हूं कि जो पिछले पांच महीने से बांधे हुए था राजस्थान सरकार और भारत सरकार की नालायकी पर। पाकिस्तान की सेनाएं उन इलाकों से हटी हैं जहां उन्होंने कब्जा जमा रखा था, राजस्थान में 12 से 15 चौकियों के ऊपर पाकिस्तान ने कब्जा किया। किसी भी हालत में यह कब्जा करते तो वह सरकार की नालायकी होती। लेकिन इस नालायकी को छिपाने के लिए सरकार ने एक असत्य बात भी कही है कि यह कब्जा युद्ध-विराम यानी 23 सितम्बर के बाद पाकिस्तान ने किया है जबकि असलियत यह थी कि पाकिस्तान ने इन 12 से 14 चौकियों पर 16 सितम्बर के आसपास कब्जा कर लिया था लेकिन भारत के हितों के कारण मुझे इस नालायकी को असत्य से छिपाने वाली बात पर चुप रहना पड़ा। आज मैं यह बात यहां कह रहा हूं।

श्री सिद्धेश्वर प्रसाद (नालंदा) : किस आधार पर ?

डा० राम मनोहर लोहिया : मुझ को कहोगे ? मंत्री आयें तो ज्यादा अच्छा है, युद्ध मंत्री सामने रहें। इसी सदन् में युद्ध मंत्री साहब पलटन के मामले में तीन असत्य बातें कह चुके हैं और एक, एक के ऊपर मैं तैयार हूं अगर इस सदन की कोई कमेटी बिठाई जाय तय करने के लिए राजस्थान की चौकियों के ऊपर 16 सितम्बर के आसपास यानी युद्धविराम के पहले पाकिस्तान ने कब्जा किया था उस के ऊपर कमेटी बैठ जाय और जरा आप अपने युद्ध मंत्री को बुला लिया करें और इसी तरह इस बजट में जो अकाल के बारे में सुझाव रखा गया है वह निहायत दिलचस्प है। यह दुर्भिक्ष का वर्ष है। इस में अन्न का उत्पादन बढ़ाने की बात किसी जोरदार तरीके से आनी चाहिए थी लेकिन बात क्या आई है ? इस साल बड़ी और मध्यम सिंचाई योजनाओं से 30 लाख एकड़ नई जमीन पर सिंचाई होगी, पानी मिलेगा। छोटी योजनाओं का जिक्र तो नहीं किया गया है, कितना लेकिन मैं अंदाजा करता हूं 10 लाख और रख दिया जाय तो 40 हजार एकड़ नई जमीन पर यह सरकार सिंचाई करने का इरादा रखती है। एक ऐसे वर्ष में जबकि चारों तरफ़ दुनिया भर में यह भिखमंगा दुर्भिक्ष का देश मान लिया गया है, 40 लाख एकड़ तो इस के माने इस रफ्तार पर और यह मैं मान कर चलता हूं कि इस वर्ष की रफ्तार इरादे के हिसाब से इस सरकार की बहुत बढ़िया रफ्तार है, इस रफ्तार से 80 वर्ष लगेंगे पूरे देश में सिंचाई का पानी पाने के लिए। क्या होगा कैसे सोच रहे हैं और इस का सबब मैं आप को बताऊं कि एक तरफ़ तो सरकार में कोई इतनी योग्यता नहीं है कि वह बिजली और बिजली के कुंएं दे और दूसरी तरफ़ बिजली के कुंओं को जगह जगह बना कर इसने किसानों के मन में यह भावना पैदा कर दी है कि अब अपने पुराने कुंओं से काम करने से क्या फ़ायदा, बैठे रहो। जब आयेगा तब देखेंगे बिजली के कुंओं को। किसान उस पुरानी मेहनत को छोड़ रहे हैं। सरकार बिजली और बिजली के कुंएं नहीं बना पा रही है। उसके अलावा ऐसी भी घटनाएं होती हैं कि मेहनत करते हैं गरीब किसान खेत मजदूर छोटे आदमी लेकिन मिलकियत के चक्कर के कारण, उनकी फसल को या तो काट ले जाते हैं किसी पुराने जमाने के जमींदार या सरकारी कानून का इस्तेमाल वह कुछ ऐसे करते हैं कि वह फसल खड़ी रह जाती है और सड़ जाती है। मेरे पास अदालत का फैसला है जिसके कि अनुसार एक छोट से इलाके में 11,000 मन धान बिलकुल सड़ता चला जा रहा है और अगर इस आधार पर मैं सारे देश की बात सोचूं तो प्रायः 25 से 30 लाख टन केवल इस एक कारण से कि मेहनत करने वाला कोई और और मिलकियत वाला कोई और, देश में धान और अनाज नष्ट हो जाया करता है। यह है इस सरकार की अन्न सम्बन्धी नीति।

श्री क० ना० तिवारी (बगहा) : यह बात समझ में नहीं आई । सरकार की ग़लती से खेत में फ़सल कैसे खड़ी रह गई ?

डा० राम मनोहर लोहिया : सरकार ने खेतों की मिल्कियत अभी तक उन लोगों को दे रखी है, या ऐसे कागज़ बनवा रखे हैं, जो लोग खुद मेहनत नहीं करते हैं । मेहनत कोई और लोग करते हैं और श्री तिवारी अच्छी तरह से जानते हैं कि दूसरे लोग टांग अड़ाने पहुंच जाया करते हैं कि यह खेत हमारा है, कागज़ देखो । हालांकि मजिस्ट्रेट अदालत में फ़ैसला दे देता है कि इन कागज़ों का कोई मतलब नहीं है, लेकिन नौकरशाही और मंत्रियों से उन लोगों की दोस्ती रहती है ।

अच्छा हुआ कि माननीय सदस्य ने पूछ लिया । अगर उन की सरकार की कलई ज्यादा खुल जाया करे, तो अच्छा है, बुरा क्या है ?

मैं साफ़ कहना चाहता हूं कि इस सरकार को मैं ने अक्सर दुर्भिक्ष की सरकार कहा है, लेकिन इस साल मैं इसे देश के बाहर भिखमंगी सरकार और देश के अन्दर घमंडी सरकार कहना चाहता हूं । मैं इसे घमंडी इसलिए कहता हूं कि यह कभी किसी प्रश्न को समझने की कोशिश नहीं करती और अगर कोई उसे समझाने की कोशिश करता है, तो उसे घमंडी जवाब दे दिया करती है । झुकना तो इन लोगों ने खाली अमरीका और रूस के आगे हो सीखा है—देशवासियों के आगे ये झुकना नहीं जानते हैं । जिस सरकार को कोई प्रश्न समझना नहीं है, वह उस का हल नहीं निकाल पायेगी । हल निकालने वाली कौमें और व्यक्ति पहले किसी प्रश्न को विनम्रता के साथ समझने की कोशिश करते हैं । वे पहले यह पता लगाने की कोशिश करते हैं कि प्रश्न क्या है और उसके बाद उसका हल निकालते हैं । यहां तो प्रश्न का हल निकालने की कोई चर्चा नहीं है ।

अन्न मंत्री साहब के यहां से एक कागज़ आया कि इस बार तो डेढ़ करोड़ टन की कमी है । अभी कुछ ही महीने पहले वह कहते थे कि एक करोड़ टन की कमी है और उस से पहले उन्होंने पचास लाख टन की कमी बताई थी । इन लोगों का कोई ठिकाना है ! खाली अपनी सफ़ाई देने के लिए ज़ुबान को इधर-उधर पलट दिया ! भारतवर्ष में नौकरशाही ने एक ही तरीका समझा है कि नोट दे कर अपनी सफ़ाई दे दिया करो कि फ़लां काम क्यों नहीं हुआ और उस के बाद सब बातें ठीक हो जाया करती हैं । प्रश्न क्या है और उस का क्या हल निकालना है, जब तक देश यह बात नहीं समझेगा और उस के उपयुक्त सरकार नहीं बनायेगा, तब तक बाहर तो भिखमंगी और भीतर घमंडी सरकार चलती रहेगी ।

यही सबब है कि अन्तर्राष्ट्रीय राजनीति में भी कहीं कोई कदम हमारी सरकार का, देश का नहीं चल पा रहा है, क्योंकि राजनीति का पहला उसूल यह है कि पूर्व-अनुमान किया करो, अटकल लगाया करो कि हमारे कामों का क्या नतीजा निकलने वाला है । और अगर लोग अटकल लगाना नहीं जानते हैं, तो फिर नतीजे यही होते हैं कि जो माननीय प्रधान मंत्री जी ने 8 फरवरी को देश के बटवारे के बारे में कहा । देश का बटवारा दुर्भाग्यपूर्ण रहा या नहीं, इस का जवाब आप यह देती हैं—"हां, लेकिन कुछ फ़ैसला देना मुश्किल है । हम ने उस वक्त सोचा था कि हम कभी भी आज़ाद नहीं होंगे और हम देश के भीतर हमेशा लड़ते रहेंगे और इसलिए हमेशा कमज़ोर से ज्यादा कमज़ोर होते रहेंगे । कोई भी अपनी बांह को कटवाना नहीं चाहता, लेकिन अगर कोई चीज़ ग़लत है और डाक्टर कहता है कि इसी तरह से अपनी जान बचा सकते हो, तब अपनी बांह कटवा लिया करते हैं । उसी भावना से हम ने यह काम किया था, बांह कटवा दी थी ।"

प्रश्न यह उठता है कि बांह कटवा दी,

[डा० राम मनोहर लोहिया]

तो किसी अनाड़ी डाक्टर की सलाह पर या अच्छी तरह से सोच समझ कर। कितनी बार हुआ करता है कि लोग नासमझी में, ग़लत डाक्टर की सलाह पर या किसी उतावलेपन में, इसलिए कि आज़ादी जल्दी नहीं मिल रही है, मरने का वक्त आ रहा है, जल्दी आज़ादी लो अपनी बांह कटवा दिया करते हैं। ऐसा करना कोई जरूरी नहीं था और ख़ास तौर से अपने देश में, जब कि उस बांह के कटवाने का नतीजा इतना ख़तरनाक निकला। खुद भारत के बड़े बड़े नेताओं ने कहा था कि हम ने यह अन्दाज़ा नहीं लगाया था कि इस बंटवारे का यह खूनी परिणाम निकलेगा कि डेढ़ करोड़ आदमी उजड़ेंगे और दोनों तरफ़ से छः लाख आदमी कत्ल होंगे।

तो यह पूर्व-अनुमान न करने का नतीजा निकला करता है और यही फटी हुई खोपड़ी अब भी सरकारी लोगों की बनी हुई है। ख़ास तौर से मैं ने प्रधान मंत्री से जो उद्धरण दिया है, उस से साफ़ मालूम होता है कि दिमाग़ के अन्दर हमेशा दो खाने बने रहते हैं और नतीजा होता है कि एक तरफ तो जीवन की रक्षा करने की भावना है और दूसरी तरफ़ जीवन का नाश भी होता चलता रहता है

लीजिए इस ताशकंद समझौते को। ताशकंद समझौते का क्या अटकल लगाते हैं, क्या पूर्व-अनुमान है, भविष्य में क्या होने वाला है ? इस वक्त ख़ाली यह आरती उतारते चले जाने का क्या अर्थ है कि इस से तनाव कम हो जायेगा, शान्ति हो जायेगी ? अगर अगले पांच वर्ष के अन्दर अन्दर इसी सरकार के लोगों ने यह कहना शुरू किया कि हम क्या जानते थे कि पाकिस्तान इतना दग़ाबाज़ था, हम क्या जानते थे कि वह इस समझौते को इस तरह तोड़ेगा, हम क्या जानते थे, जब यह रट लगायेंगे, तो उस वक्त मैं कहूंगा कि राजनीति करने वाले लोगों को यह कहने का हक़ नहीं है।

जो राजनेता बाद में कहता है कि हमें क्या पता था कि चीन धोखा दे कर हम पर हमला करेगा, उस को चुल्लू भर पानी में डूब मरना चाहिए। जो राजनेता कहता है कि बंटवारे के सबब से हमारा बहुत ज्यादा नुक्सान हो गया, लेकिन हम ने इस का अनुमान नहीं लगाया था, तो उस को भी वही करना चाहिए। और जो राजनेता पांच बरस के बाद—हो सकता है कि पांच महीने में ही यह बात आ जाये—ताशकंद समझौते के बारे में यह कहेगा कि हम ने ताशकंद समझौते को ठीक तरह से समझा नहीं, हम क्या बतायें, भूल हो गई, उस के बारे में इस समय क्या कहा जाये ? मैं कहना चाहता हूं कि इस प्रकार की नीति के खतरनाक नतीजे निकलते हैं, तनाव ज्यादा होता है, लड़ाई ज्यादा होती है, खून ज्यादा बहता है।

भारत और पाकिस्तान के रिश्तों में अगर कोई सत्य है, तो वह युद्ध नहीं है। जो युद्ध भी चलता है, वह 23, 24 दिन का गुल्ली-डंडा होता है। शान्ति भी नहीं है। शान्ति की बात भी दोनों सरकारें ख़ाली अपने देशवासियों को भूल-भलैयों और चक्कर में डालने के लिए करती हैं। वे दिल से शान्ति के लिए काम नहीं करती हैं। न युद्ध है और न शान्ति है। दोनों सरकारें ख़ाली तनाव की स्थिति बनाये हुए हैं, ताकि वे अपनी जनता को कह सकें कि देखो, सीमा पर दुश्मन खड़ा हुआ है और अगर चावल, गेहूं न मिले, उन के दाम ज्यादा हों, तो अपनी जनता को चुप रख सकें। फटी खोपड़ी के कारण ऐसा हुआ है।

ताशकंद समझौते के सिद्धान्त के सम्बन्ध में मैं 1950 के नेहरू—लियाकत समझौते को याद दिलाता हूं, क्योंकि हिन्दुस्तान और पाकिस्तान के रिश्तों में उस से ज्यादा बढ़िया समझौता हुआ नहीं है। आज से पंद्रह बरस पहले उस में पहली धारा की एक उपधारा में अल्पसंख्यकों के अधिकारों के बारे में जो

लिखा गया, वह मानवीय साहित्य का एक अंग हो सकता है, लेकिन उसी धारा की उपधारा 2 में जो कुछ लिखा गया है, वह उस से भिन्न है। एक उपधारा में लिख दिया कि अल्पसंख्यकों को समानता के अधिकार प्राप्त होंगे और दूसरी में लिखा गया कि जो अल्पसंख्यक एक जगह से दूसरी जगह जाना चाहें, उनको सरकार की तरफ़ से मदद मिलेगी। वही स्थिति है। एक है आदर्श और दूसरी है वस्तुस्थिति। वस्तु स्थिति और आदर्श के बीच में इस सरकार की खोपड़ी फटी हुई है और इसलिए यह कभी भी भारत और पाकिस्तान के मसले को समझ नहीं सकी है। मसला यह है कि दोनों जगहों के लोग साठ करोड़ हैं—ताशकंद समझौते में उस का जिक्र है—और ये साठ करोड़ लोग हमवतन थे और आज भी हमवतन हैं। लेकिन अठारह बरस पहले जबर्दस्ती से और नकली तौर पर इन को परदेशी बनाया गया। जो हमवतन परदेशी बन गए थे, अब कोशिश की जा रही है कि उनको अच्छे पड़ोसी बनाएं। यह असम्भव कैसे हो सकता है। अगले सौ वर्षों तक आप यह निश्चित समझें कि या तो भारत और पाक एक होकर रहेंगे, फिर से हम वतन होंगे, फिर से ताशकन्द घोषणा के अनुसार 60 करोड़ हमवतन होंगे, वर्ना लगातार मारकाट, तनाव और झगड़े होते होते शायद सौ वर्ष के बाद ऐसी स्थिति आये कि ये हम वतन हम वतन न रहें, बल्कि परदेशी बन जायें। तो बुनियादी तौर पर न केवल इस सरकार से कह रहा हूं बल्कि भारत के जनता से कह रहा हूं।

लेकिन रूस और अमरीका को समझना चाहिये। क्योंकि ऐसा मालूम होता है कि रूस और अमरीका कदम मिला-मिला कर चल रहे हैं। कम से कम भारत के मामले में तो चल ही रहे हैं। आखिर जो ताशकन्द घोषणा है वह क्या है ? जो सुरक्षा परिषद् में अमरीका के प्रतिनिधि गोल्डबर्ग ने कहा था। अमरीका का सुझाव और रूस का कार्यान्वन। गोल्ड-वर्ग और जानसन की तजवीज और कोसीगिन साहब का उसके ऊपर अपनी अकल या हुनर के हिसाब से कार्यान्वित करना। ऐसी स्थिति में रूस और अमरीका को मैं एक बात बताना चाहता हूं, शायद वह समझ ही गये होंगे, और शायद उसी का वह नतीजा निकाल रहे हैं कि हथियार इस इलाके के देशों को जब दिये जाते हैं तो उसके बड़े बड़े करिश्मे निकलते हैं। इधर कुछ महीनों से एक तरफ तो पश्चिमी दुनिया ने कहने के लिये जनतन्त्र के के लिये और साम्यवाद के खिलाफ़ पाकिस्तान को हथियार दिये। दूसरी तरफ कम्युनिस्टी दुनिया ने, रूस और चीन दोनों ने, पश्चिमी दुनिया के खिलाफ़ हिन्द-एशिया को हथियार दिये। नतीजा क्या निकला। जो हथियार साम्यवाद ने हिन्द-एशिया को दिये, उन्हीं हथियारों का इस्तेमाल करके हिन्द-एशिया में साम्यवाद को बुरी तरह से पीटा गया और जो हथियार अमरीका ने जनतन्त्र के लिये दिये थे, साम्यवाद के खिलाफ़ उन्हीं हथियारों का इस्तेमाल एशिया के एक दूसरे जनतन्त्रीय इलाके के खिलाफ़ किया गया। ऐसी स्थिति में अमरीका और रूस जो यह देख रहे हैं कि इस इलाके में ज्यादा से ज्यादा हथियार दे कर के उल्टे नतीजे निकल रहे हैं, हो सकता है कि इससे उनको अकल आ जाये, ये सारी तो ऐसी बातें हैं जो उनके सामने रहेंगे, लेकिन भारत और पाकिस्तान का इलाका जो जबरदस्ती दो टुकड़ों में तोड़ा गया है, इतना गैर-प्राकृतिक है कि इससे तनाव होते रहेंगे, झगड़े होते रहेंगे और अपनी बड़ी ताकत के कारण, सुरक्षा परिषद् में वोटों की ताकत या हथियार और पैसे की ताकत के कारण वे इस बात की कोशिश न करें कि जबरदस्ती इस टूट को जारी रखा जाय, ये दो देश बने रहें।

मुझे कई बार ताज्जुब होता है, उधर के माननीय सदस्यों से नहीं, बल्कि कभी कभी इधर के माननीय सदस्यों से, जैसा कि आज एक साहब को चिन्ता थी उत्तर और दक्षिण वियतनाम की कि उनको एक कर दिया लेकिन

[डा० राम मनोहर लोहिया]

मैंने कभी यह नहीं सुना कि भारत और पाकिस्तान को एक करने की बात उन्होंने चलाई हो।

उपाध्यक्ष महोदय : आपका टाईम हो रहा है।

श्री रामसेवक यादव : अभी तीन मिनट हैं।

उपाध्यक्ष महोदय : आपकी पार्टी से तय हो चुका है।

I am only concerned with the party time allotted. I have given him 22 minutes. You disown that member from your party, if you like.

श्री रामसेवक यादव : जब दूसरे दलों के लिये आपकी नीति यह है कि वह लिख कर दें, तो हमारे दल के लिये दूसरी नीति कैसे बनायेंगे ?

Mr. Deputy-Speaker: The Member complained to the Speaker that he is not called when he is here. It is the duty of Members to remain here till their chance comes. The House cannot wait for the Members.

श्री रामसेवक यादव : यह जान बूझ कर हुआ है। हम यह कहना चाहेंगे।

डा० राम मनोहर लोहिया : उसी तरह से यहां विदेशी मामलों में हम लोगों ने देखा कि किस तरह से इस सरकार के मंत्री कान से बहरे हैं या नहीं मैं नहीं जानता, लेकिन दिमागी बहरे जरूर हैं। कल मैंने यह जिक्र किया था कैलाश, मानसरोवर, और पूर्व-वाहिनी ब्रह्मपुत्र के बारे में, जो कि कोलम्बो प्रस्ताव से बीस हजार वर्गमील ज्यादा भारत को दिलाते हैं और इस का जिक्र आया भी है, लेकिन माननीय रक्षा मंत्री ने बिना इस बात को समझे हुए दिमागी बहरेपन से कह दिया कि हां, मैंने भी यह बात पढ़ी थी, लेकिन महत्व नहीं दिया। यह महत्व कोलम्बो प्रस्ताव, जिसको चीन मान नहीं रहा है, उस से ज्यादा बीस हजार वर्गमील इस प्रस्ताव से भारत को मिलती है, उस प्रस्ताव के बारे में यह प्रश्न उठता है लेकिन दिमागी बहरापन बढ़ता जाता है।

श्री रामसेवक यादव : पांच मिनट और बढ़ा दीजिये।

उपाध्यक्ष महोदय : 25 मिनट आपने ले लिये हैं।

डा० राम मनोहर लोहिया : मैं एक दल की तरफ से बोल रहा हूं।

उपाध्यक्ष महोदय : एक मेम्बर बोल चुके हैं, 16 मिनट ले लिये हैं, आपका टाईम 14 मिनट था।

डा० राम मनोहर लोहिया : अभी मैंने रूस और अमरीका का जो एका दिखाया, उसी तरह से मैं समझता हूं कि सरकार की जो नई प्रधान मंत्री चुनी गई है, उसके चुनाव के वक्त भी वह एका दोनों में था। कोसीगिन साहब खुल्लम-खुल्ला कुछ बोल कर नहीं गये लेकिन हम्फ्री साहब चुनाव के दिनों में यहां आये थे, उन्होंने क्या फरमाया,—अभी आप अपना नया प्रधान मंत्री चुन लीजिये, तब उनसे बात करके विदेशी सहायता और सारे मामले फिर से शुरू करेंगे। उनको कोई जरूरत नहीं है, एक परदेशी रूसी और अमरीकी को कोई मतलब नहीं है कि भारत का प्रधान मंत्री नया है या पुराना है।

यहां अभी मैं आपको एक घटना बताना चाहता हूं कि प्रधान मंत्री के चुनाव के वक्त कलेक्टर के द्वारा दो जिलों से कम से कम, एक तो चम्पारन जिला और दूसरा छपरा जिला के जो संसद सदस्य कांग्रेसी हैं, उनको यहां पर बुलवाया गया।

एक माननीय सदस्य : यह बात गलत है ।

डा० राम मनोहर लोहिया : उसी तरह से यह भी ध्यान में रखें कि जिस संकटकाल का यहां साढ़े तीन वर्ष से ढकोसला चल रहा है, क्या है यह ? एक तरफ़ समझौता, शान्ति, कहीं कोई तनाव नहीं, ताशकन्द घोषणा के सम्बन्ध में अमृतवाणी का प्रचार और दूसरी तरफ संकटकाल । कौन सा संकटकाल है ? संविधान में साफ लिखा हुआ है, जब कि भारत के ऊपर आक्रमण आसन्न हो, उसी समय वह संकटकाल होता है । यह आक्रमण हो चुका है । इस समय कौनसा आक्रमण आसन्न है, यह ढकोसला, यह झूठ, संविधान के ऊपर एक लानत है ।

मैं जानता हूं कि काशीराम जी गुप्त के विरोध के अन्दर जो हताशा और कुण्ठा है, जिसका उन्होंने जिक्र किया, मुझे भी बड़ी कुण्ठा है । विरोध इकट्ठा नहीं हो पा रहा है । विरोध को इकट्ठा होना चाहिये और उसके इकट्ठा होने का एक ही तरीका है कि वह यहां पर समझ जायें कि मान लीजिये कुछ विरोधी ऐसे हैं जिनमें थोड़ा सा देश द्रोह हो, चाहे वह पहाड़-भर हो, लेकिन सरकारी दल के देश द्रोह से देश को ज्यादा नुकसान पहुंचता है, बनिस्बत पहाड़ भर देश द्रोह के । उसी तरह से सरकारी पार्टी की तिल भर साम्प्रदायिकता से देश को कहीं ज्यादा नुकसान पहुंचता है बनिस्बत जनसंघ की पहाड़-भर साम्प्रदायिकता से । कहीं हम लोग आपस में इस बात को समझ पाते तो यह सम्भव होता और मैं यह कहना चाहता हूं कि इसी 1967 के आम चुनावों में यह सम्भव होता कि कम से कम कुछ इलाकों में कांग्रेस की सरकार को खत्म करके ऐसा करवाते मसलन (1) 5 वर्ष से 10 वर्ष के प्रायमिक शिक्षा पाने वाले बच्चों के लिये खाली एक ढंग के स्कूल हों, सभी फैन्सी स्कूल खत्म हो जायें । जहां पर भंगी का लड़का और राष्ट्रपति का लड़का एक समान ढंग की पढ़ाई पाये । अगर यह नहीं हो सकता तो कम से कम यह काम हो जाये कि जमीन के ऊपर जो लगान है वह खत्म हो जावे । या कम से कम यहां यह हो कि सिंचाई के मामले में योजना बना कर के देश में तीन, चार करोड़ एकड़ प्रति वर्ष नई खेती हो जो सूबे को मिले उसकी आबादी के हिसाब से ।

श्री काशीनाथ पाण्डे (हाता) : उपाध्यक्ष महोदय, मेरा वक्त बहुत कम है इस लिए मैं डा० लोहिया की सब बातों का जवाब नहीं दे सकता हूं । उसमें मैं अपना वक्त खर्च भी करना नहीं चाहता हूं । मुझे और भी कई जरूरी बातें कहनी हैं । लेकिन एक बात मेरी समझ में नहीं आती है । यह हो सकता है कि डा० लोहिया के ख्याल के मुताबिक हिन्दुस्तान और पाकिस्तान का बंटवारा गलत हुआ हो, ताशकंद का समझौता गलत हुआ हो । लेकिन उन्होंने कोई सुझाव इसके बारे में क्यों नहीं दिया है ?

16.00 hrs.

[SHRI P. K. DEO *in the Chair*]

कोई सुझाव तो वह देते । इसके अलावा और चारा भी क्या था ? मैं आपसे कहना चाहता हूं ...... (**व्यवधान**) आप सुन तो लीजिये । अपनी बात ही सुनायेंगे, या दूसरों की भी सुनेंगे । आप सुनना ही नहीं चाहते हैं दूसरों की बात । मैं एक बात कहना चाहता हूं । महात्मा गांधी यह कहा करते थे कि लड़ाई वही सफल होती है जिसमें पबलिक की राय आपके साथ हो । आज जो लड़ाई पाकिस्तान और हिन्दुस्तान में हुई है, उसमें न्याय किसके पक्ष में था यह हम सभी जानते हैं । मैं इसके बारे में कुछ नहीं कहना चाहता हूं । लेकिन यह जरूर है कि जब तक देश और संसार का लोकमत हम साथ ले कर नहीं चलते हैं तब तक कोई भी बात क्यों न हो, कोई भी चीज क्यों न हो, आप सफल नहीं हो सकते हैं । आप कहते हैं कि पांच साल के बाद हमको अक्ल आयेगी या शायद हमको धोखा होगा । लेकिन मैं अभी एक चीज साफ़ करना चाहता हूं । उस समय दूसरे लोगों को धोखा हो सकता है, हमें धोखा नहीं हो सकता है ।

[डा० राम मनोहर लोहिया]

हम समझते यह है कि उस समय ऐसी स्थिति आएगी कि हम डट कर मुकाबला कर सकेंगे और तब संसार का लोकमत भी हमारे साथ होगा । इस बात को डा० लोहिया को समझ लेना चाहिये । हमको कोई धोखा नहीं होगा । हो सकता है कि उनको हो जाए ।

डा० लोहिया के बारे में हमने एक बात देखी है । एक मर्तबा उन्होंने हिन्दी के प्रचार के लिए आन्दोलन चलाया था । उन्होंने यह कहा था कि

श्री मधु लिमये (मुंगेर) : हिन्दी के हक में कभी नहीं किया । आप जैसे कट्टर पंथी लोग करते हैं । अंग्रेजी के खिलाफ़ किया था । कभी हिन्दी के हक में नहीं किया है । आप जैसे लोगों ने सत्यानाश कर रखा है । आप जैसे लोग हिन्दी के साम्राज्यवाद की चर्चा को प्रोत्साहन देते हैं । इन्होंने कभी नहीं दिया । हमेशा अंग्रेजी के खिलाफ किया है ।

श्री रामसेवक यादव : (बाराबंकी) : ये गलत बात कह रहे हैं । इनको सही कहने का मौका मिलना चाहिये ।

श्री मधु लिमये : इन लोगों के कारण ही टूट हो रही है । उत्तर और दक्षिण में ।

श्री काशीनाथ पाण्डे: एक मर्तबा आपने अंग्रेजी हटाओ और हिन्दी चलाओ आन्दोलन चलाया था । कितना वंडरफूल प्रोग्राम आपने बनाया था यह मैं बतलाना चाहता हूं । इन्होंने कहा कि जितने अंग्रेजी के नंबर हैं, उन पर कोलतार लगा दो । बस इतने से ये समझ बैठे कि अंग्रेजी हट गई और हिन्दी चल गई । अपनी स्पीचीज में वह इस तरह की बातें कहते हैं कि जिससे संसार को वह पता चले कि अकल का एकाधिकार अगर किसी के पास है तो वह डा० लोहिया के पास ही है और किसी के पास नहीं है ।

मैं इस पर अधिक कुछ कहना नहीं चाहता हूं । मैं फूड जोन के बारे में अब कुछ कहना चाहता हूं । यहां पर इसके बारे में कई बातें कही गई हैं । मैं जो आर्गूमेंट्स इसके खिलाफ दिये गये हैं उन से बिल्कुल कायल नहीं हुआ हूं । अगर उनका यह ख्याल हो कि कि फूड जोन्स जो बने हुए हैं ये अगर हट जायेंगे तो फायदा ही फायदा होगा इससे मैं सहमत नहीं हूं । एक फायदा तो जरूर हो सकता है । देश में अन्न की सप्लाई चारों तरफ हो सकती है । लेकिन क्या आपको यह मालूम है कि देश में अन्न की कमी है ? क्या आप यह समझते हैं कि जोन तोड़ देने से अन्न की सप्लाई बढ़ जाएगी ?

श्री यादव (हिसार) : सात लाख टन चना जोन की वजह से राजस्थान में खराब हो रहा है ।

श्री काशीनाथ पाण्डे : इसके सिवा कि आप टोकते चले जायें आपके पास कोई प्रोग्राम नहीं हैं । अगर जोन हट जायें और फ्लो आफ सप्लाई बेरोक टोक हो जाए तो क्या कोई आदमी मुझे इत्मीनान दिला सकता है कि उसके बाद से अन्न का भाव नहीं बढ़ेगा ? अगर अन्न का भाव बढ़ा तो कौन सी मशीनरी है जो उसे चैक करेगी ? अगर अन्न का भाव बढ़ा और अन्न की कमी देश में पैदा हुई तो वह कौनसी मशीनरी है जो जिम्मेदार समझी जाएगी ? लोगों को अन्न चाहिये और उचित मूल्यों पर चाहिये । अगर गवर्नमेंट इसके लिए जिम्मेदार है तो गवर्नमेंट को विचार कर लेने दीजिये । उसको सोच लेने दीजिये । बगैर सोचे विचार किए इस पर कोई फैसला कर लिया जाए, भावुकता में आ कर लिया जाए, या कोई बात इस तरह से कह दी जाए, तो उचित नहीं है ।

श्री बड़े (खारगोन) : वितरण की व्यवस्था अच्छी नहीं है ।

श्री काशीनाथ पांडे : फूड मिनिस्टर के बारे में मैं एक बात कह सकता हूं । वह बहुत बोल्ड आदमी हैं । मैं बोल्ड आदमी को पसन्द भी करता हूं । अगर किसी चीज का विरोध हो और कोई सरेंडर कर दे, लाई डाउन हो जाए जमीन पर, ऐसा आदमी एडमिनिस्ट्रेशन नहीं चला सकता है । लेकिन उसके पास ऐसा करने के लिए आर्गूमेंट होनी चाहिये । बिना आर्गूमेंट के यह चीज नहीं होनी चाहिये । उनकी इस खूबी की तो मैं कद्र करता हूं । लेकिन उन्होंने बिहार के केन ग्रोअर्ज के सम्बन्ध में जो आर्गूमेंट दिये हैं उन से मैं मुत्तफिक नहीं हूं । उनका मैं कायल नहीं हूं । वहां पर क्या होता है ? बिहार के केन ग्रोअर्ज को अब तक दाम केन के नहीं मिले हैं यह प्रश्न हाउस में उठाया गया है कि लोगों को गन्ने का दाम नहीं मिला है, इसलिए मिलों का रिलीज कोटा बढ़ाया जाए । इसके जवाब में मिनिस्टर साहब ने यह आर्गूमेंट दी है कि उनका रिलीज कोटा उसी प्रोपोरशन में है, उसी अनुपात से है जैसे और जगहों पर है, और इसलिए अगर हम उनका कोटा बढ़ा देते हैं तो दूसरी जगह भी लोग मांग करेंगे । मैं पूछना चाहता हूं कि राशनिंग के बारे में भी तो आप यूनीफार्म पालिसी देश में चलाना चाहते हैं लेकिन केरल में क्या हुआ ? आपने वहां पर पहले तो चावल का राशन घटाया और फिर बढ़ाया । जब वहां पर आन्दोलन हुआ तब चावल की मिकदार आपने बढ़ा दी, क्या आप यह चाहते हैं कि बिहार के किसान भी आन्दोलन करें ? किसानों का क्या कसूर है ? क्यों न वे अपने गन्ने का मूल्य पायें ? जिन्होंने गन्ना दिया है फैक्ट्रियों में क्या आज उनका यह हक नहीं है कि वे गन्ने के दाम मांग सकें ? आप विचार करें तो आपको पता चलेगा कि यह समस्या दूसरे प्रदेशों की उतनी नहीं है जितनी बिहार की है । इसलिए यह कह देना कि अगर हम कोटा बढ़ा देंगे तो उससे एक समस्या पैदा हो जाएगी उचित नहीं है ।

अब मैं प्रेजीडेंट साहब के एड्रेस के सम्बन्ध में एक बात कहना चाहता हूं । जैसे फूड की समस्या है वैसे ही एक और समस्या भी है जिसकी गम्भीरता के सम्बन्ध में एक उदाहरण दे कर मैं आपके सामने रखना चाहता हूं । अभी हाल में भिलाई में आई० एन० टी० यू० सी० की कान्फ्रेंस हुई थी । उस में देश के पल्लेदारों की तरफ से एक विवरण पेश की गई । आई० एन० टी० यू० सी० के पास उनकी यह मांग आई थी कि उनको मैनुअल लेबर समझ कर ज्यादा चावल दिया जाए । उनका कहना यह था कि चीनी का बोरा पौने तीन मन का होता है । उनका कहना था कि जब यह बोरा पौने तीन मन भरा जाता था उस वक्त उनको सेर भर खाने को मिलता था । अब उनको चार छटांक ही चावल मिलता है । इस वास्ते ये इस बोरे को उठा नहीं सकते हैं। इसलिए चीनी का बोरा आधा कर दिया जाए । यह एक नई समस्या पैदा करने वाली बात है । मैं मिनिस्टर साहब से कहना चाहता हूं कि देश में दो तरह के लोग हैं। एक तो वे हैं जो मानसिक काम करते हैं । दिमागी काम करते हैं और दूसरे वे हैं जो फिजिकल लेबर करते हैं, शारीरिक श्रम करते, हैं । शारीरिक श्रम करने वालों का चार छटांक से काम नहीं चल सकता है । इस चीज का यह ध्यान रखें । आप यह भी देखें कि आप चाहते हैं कि एग्रिकल्चरल लेबर को प्रोत्साहित किया जाए कि वे ज्यादा पैदा करें लेकिन वे कैसे कर सकते हैं । अगर उनको पूरा खाने को नहीं मिलता है । जो फिजिकल लेबर करते हैं, जो एग्रिकल्चरल लेबर है, जो मेहनत मजदूरी करने वाले हैं उन के खाने का इंतजाम न हो तो आप कैसे उन से यह आशा कर सकते हैं कि वे अधिक पैदावार कर के आपको दें। वे उतनी ताकत लगा ही नहीं सकते हैं अगर उनको पूरा खाने को न मिले ।

एक और गम्भीर बात जो है उसकी तरफ मैं आपका ध्यान दिलाना चाहता हूं । फूड से भी अधिक वह गम्भीर है । वह समस्या बेकारी की समस्या है । प्रेजीडेंट साहब ने शायद उतना ध्यान इसकी ओर नहीं

[श्री काशीनाथ पाण्डे]

दिया है अपने अभिभाषण में हो सकता है कि यह चीज सरकार भूल गई हो। लेकिन मैं कहना चाहता हूं कि यह एक गम्भीर समस्या है। पहले दो प्लान्ज को आप छोड़ दें। तीसरे प्लान को आप लें। आपने यह कहा था कि 17 मिलियन लोगों को काम देना होगा। इसके साथ ही आठ मिलियन आपके पास दूसरे प्लान का बैक लौग था। लेकिन आप ने केवल 13 मिलियन के ही लिये जगह की। इसका मतलब यह हुआ कि तीसरे प्लान के अन्त में पहले ही के 12 मिलियन लोग काम बिना रह जायेंगे। जहां इतनी भारी तादाद में बेकार बाकी रह जायेंगे उन के प्राबलैम को आप किस तरह से साल्व करेंगे इसको आप देखें। क्या तरीका आप अपनायेंगे इसको आपको देखना चाहिये।

इसका यश प्लानिंग कमिशन को जाना चाहिये। दूसरी तरफ अकेले 1963 में क्लोजर की वजह से देश में चार लाख 55 हजार आदमी बेकार हो गए हैं। फिर चाहे ये एग्रिकलचरल सैक्टर में हों या फैक्ट्रीज में हों। 1963-64 में साढ़े चार लाख के करीब आदमी बेकार हो गए। आप समझिये कि यह एक एलार्मिंग चीज है। यह चेतावनी दे रही है कि हम किधर जा रहे हैं।

दूसरी बात यह है कि हमारे यहां एम्प्लायमेंट कैसे मिलता है साधारण तौर पर। वह एम्प्लायमेंट एक्स्चेन्ज के जरिये से मिलता है। मैं आप को इस के कुछ फिगर्स देना चाहता हूं। सन् 1963 में साल भर में कुल 25 लाख आदमियों ने अपने नाम रजिस्टर करवाये और उन में से जिन्होंने काम पाया वह हर महीने में 12,000 के करीब थे। इसका मतलब यह हुआ कि 25 लाख लोगों में से, जिन्होंने अपने नाम रजिस्टर करवाये, कुल डेढ़ लाख आदमियों ने काम पाया, साढ़े 23 लाख आदमियों ने काम नहीं पाया। सन् 1963 में ही डेढ़ लाख आदमियों ने तो काम पाया लेकिन साढ़े 4 लाख आदमी बेकार हो गये फैक्टरियों के क्लोजर की वजह से। मैं प्लैनिंग कमिशन को इसके लिये बधाई देता हूं कि। और अब तो श्री अशोक मेहता यहां पर मंत्री हैं। वह भी इस पर गौर कर लेंगे।

दूसरी बात मैं यह कहना चाहता हूं कि जो हमारी प्लैनिंग हुई उस से हमारे यहां परकैपिटा इनकम बढ़ी है। इस में कोई सन्देह नहीं है कि बढ़ी है लेकिन मैं आप को फिगर्स बतलाता हूं कि किस तरह से बढ़ी है। पर कैपिटा इनकम का टेस्ट तो तब होता है जबकि हम उस पैसे को ले कर बाजार कोई चीज खरीदने जाते हैं। तब हम समझते हैं कि जो चीज हम पहले खरीदते थे उतनी ही चीज अब खरीदने में हमें कितने ज्यादा रुपयों की जरूरत होती है। आज हिन्दुस्तान में जो पर कैपिटा इनकम कैलकुलेट होती है वह जो चीजों का मूल्य 1948-49 में था उस के आधार पर होती है। इसका मतलब यह हुआ कि जैसे जैसे प्लैनिंग आगे बढ़ी हमारी परकैपिटा इनकम तो बढ़ती गई। सन् 1955 56 में पर कैपिटा इनकम 207.8 थी, सन् 1960-61 में वह 293.2 हुई और सन् 1961-62 में 294 थी। लेकिन अब आप कम्पैरिटिव स्टेटमेंट देखिये। सन् 1960-62 में जो पर कैपिटा इनकम के फिगर्स कलैक्ट हुए वह 293.21 थे। लेकिन जब 1948-49 के मूल्य के आधार पर उतनी ही चीजें लेने के लिये कोई आदमी बाजार जाता है तो उसको जरूरत पड़ी 325.7 की। तो प्लैनिंग में जरूर हमारी पर कैपिटा इनकम बढ़ी लेकिन उसका टेस्ट यह है कि उस रुपये से हम अब कितनी चीजें हासिल कर सकते हैं। कागज पर तो हमारी इनकम हो सकता है कि 1 हजार रु० महीना हो, लेकिन अगर हम को रुपये का सेर भर चावल न मिले उस से तो इस इनकम के बढ़ने से क्या फायदा। इसलिये प्लैनिंग कमीशन को इस पर गौर करना चाहिये।

मैं थोड़े से शब्द फूड मिनिस्टर से भी अर्ज करना चाहता हूं । हम ने इस बात को मान लिया कि हमारे यहां अन्न की कमी है । विरोधी भाइयों की बात भी मान ली । लेकिन इस समय देश के सामने दो समस्यायें हैं जिनका सम्बन्ध खाद्य की कमी से है । पहला यह लांग रेन्ज की चीज है क्योंकि हम बराबर दूसरे देशों के ऊपर ही निर्भर नहीं कर सकते अन्न मंगाने के लिये । हमें अपने देश में अन्न पैदा करना होगा । दूसरी बात यह है कि हमें इस वक्त जो जरूरत है उस को कैसे पूरी करें । इस वक्त बहुत से लोग कहते हैं कि भारत भूखों मर रहा है, हम भीख मांग रहे हैं, हम रो रहे हैं, जब ग़ल्ले की कमी होती है तब रायट्स होते हैं, बन्द होते हैं, यह कहा जाता है कि मर गये, हमारे यहां ग़ल्ला नहीं है । सुब्रह्मण्यम साहब को इस्तीफा देना चाहिये । अगर सुब्रह्मण्यम साहब न रहें, दूसरा कोई मिनिस्टर हो जाये तो क्या हमारे देश में गल्ला पैदा हो जायेगा ? गल्ले का हम को इन्तजाम करना होगा । इसके लिये इस के सिवा कोई चारा नहीं है कि हम उसे बाहर से मंगायें ।

श्री रामसेवक यादव : हम अट्ठारह वर्षों से इसी तरह से काम चला रहे हैं ।

श्री काशीनाथ पांडे : मैं इस बात को समझता हूं कि जो गल्ला हम बाहर से मंगा रहे हैं यह उचित नहीं है, दिल गवारा नहीं करता कि हम दूसरे देशों से खरीदें । फिर भी जरूरत ऐसी है, मजबूरी है कि हम को बाहर से ही मंगाना पड़ेगा । लेकिन इस के साथ ही हमें यह देखना होगा कि हम अपने देश में ग़ल्ला पैदा करें । मिनिस्टर साहब के स्टेटमेंट में मैंने सुना कि किसानों को क्रेडिट फैसिलिटीज देंगे, कर्जा देने की सुविधा दी गई है, सीड्स दिये गये हैं । आप जानते हैं कि हिन्दुस्तान के अन्दर आज क्या दशा है । जिन के पास एक एकड़ से कम जमीन है उनकी तादाद ज्यादा है, और उन को कोई पूछता नहीं है । आप सीड दीजिये, सब सुविधायें दीजिये, लेकिन कुछ नहीं हो सकता । पहले तो उन को कर्ज ही नहीं मिलेगा । एक एकड़ वाले को कोई ठहरने नहीं देता । बीज भी नहीं मिलता । आप इस को देखिये कि मेक्सिको से सीड आया गेहूं का लेकिन उस से किस को लाभ पहुंचा ? कोआपरेटिव खेती का तरीका बहुत अच्छा है पर वह यहां चलता कैसे है । आपने कोआपरेटिव शुरू किया गंगा खादर के हस्तिनापुर में, जिस में यू० पी० सरकार द्वारा 5 हजार एकड़ से ज्यादा जमीन एक्वायर किया गया रिफ्यूजीज को बसाने के लिये । लेकिन आज वह लैंड बेकार पड़ी है क्योंकि बहुत से रिफ्यूजीज भाग गये । आप इस का पता लगाइये कि कोआपरेटिव क्यों फेल हुई । सरकार ने उन्हें उतनी मदद दी जितनी देनी चाहिये ।

मैं एक बात श्री कामत के बारे में कहना चाहता हूं । वह बहुत सिद्धान्तों वाले आदमी हैं । लेकिन कोई भी नुक्ताचीनी करनी हो तो पालिसी की होनी चाहिये व्यक्ति की नहीं । अभी उन्होंने कुरुक्षेत्र यूनिवर्सिटी के सम्बन्ध में कहा । उन्होंने एक आदमी का नाम भी लिया जिन का नाम मूल चन्द है । इत्तफाक से मुझे थोड़ी सी जानकारी है इस सम्बन्ध में । मैं व्यक्तिगत रूप से तो उन्हें नहीं जानता लेकिन एक एन्क्वायरी की बात मैंने सुनी है । उन के खिलाफ एन्क्वायरी जरूर बनी थी लेकिन उस एन्क्वायरी में जो आरोप लगाये गये थे वे बिल्कुल साबित नहीं हुए । तो इस तरह से पार्लियामेंट में ऐसी ऐसी छोटी चीजें रखी जायें, यह उचित नहीं है ।

Shri Ansar Harvani (Bisauli): Mr. Spaeker, the President had paid golwing tributes to the memory of Shri Lal Bahadur Shastri and I, as one of his humble colleagues join in paying my own humble tributes to that great Prime Minister. He was a commener like me and took pride in being once a Congress volunteer

[Shri Ansar Harvani.]

carrying the national flag from village to village. I take this opportunity of welcoming the new Prime Prime Minister, Mrs. Indira Gandhi. She is the daughter of the Dawn and we have great hopes in her. I hope and trust that history will say that Napoleon III failed France but Nehru III has not failed India.

My Party is pledged to socialism and I hope and trust that the new Prime Minister will realise that socialism cannot be brought about in this country unless a new instrument, a dynamic instrument, an instrument with new dimension is created What is the instrument we have today in this country to usher in socialism? At the lower ladder we have got the services trained for magistracy, for keeping law and order. We have got the services trained for the collectorate, for the collection of taxes. These are mercenary services. If you talk to a clerk or to one of the secretaries of the Government of India of any variety, full-feldged, additional, joint, or under they talk only about their promotion; none of them will talk about the development or socialism. Therefore at the lower ladder this instrument is not competent; this instrument needs complete overhauling and complete change. I am glad that the Government of India has appointed a commission under a very experienced administrator, Shri Morarji Desai, to look into the matter. We have great hope in that commission and I hope that the Commission will do some good work. At the top what is happening? A new emerging class of rajas, maharajas, nawabzadas and other zadas is being created, who have not been brought up in the trditions of Indian revolution. I do not want to say that a new caste should be created in this country of jailgoers as the people who had been in the national struggle. But I still assert with the full authority at my command that the sons and daughters of the revolution, those who had been fired by the spirit of the August 1942, can alone carry the flag of socialism on their shoulders and can be responsible to carry on that programme. India is pledged to socialism. We passed a resolution in 1930 in Karachi; after that followed a number of resolutions at Bhubaneshwar, at Nagpur, at Jaipur. I would have been satisfied if after 18 years we would have implemented even the Karachi resolution. These resolutions are not being implemented. Something should be done about it. I say that we have great hopes in our new Prime Minister and that she will see that at least the Karachi resolution is implemented if we cannot implement the Bhubaneswar, Nagpur and Jaipur resolutions.

Much has been said about food. Unfortunately, our Food Minister is very much being criticised. I am not one of those who believe that in the present situation and in the present context, any Food Minister can feed this country without borrowing food or without getting food from outside this country. But, at the same time, I feel and I say it with full authority behind me, that this country is prepared to starve, is prepared for forced marches, is prepared to face death, but not to compromise with any country its sovereignty and independence for getting food.

The other day, he invited 30 ambassadors. That was his business; but as a humble Member, I did not approve of it. It is for him to do whatever he likes. In the last so many years, we have talked of grow more food. In the year 1952, the programme of community development was launched and it was expected that a new heaven and a new eath would be created in this country. But that programme has completely failed. Instead of growing more food, the campaign which was launched by Shri Kanhayalal Munshi, today we have the campaign of begging more food, and that is a very unfortunate thing.

Now, I shall say a few words about our foreign policy. Unfortunately, our External Affairs Ministry today is suffering from inertia and paralysis. I still remember with pride the day when, on the ashes of Barcelona, Pandit Jawaharlal Nehru stood and saw the collapse of the Spanish Republic, which brought to the World, World War II. I still remember with pride that just before the Independence of this country, our great Prime Minister, Jawaharlal Nehru, took the initiative in the liberation of Indonesia. I still remember with pride that in Cairo and Vietnam we played an important role. I am not one of those who believe that India should play the role of a big brother in Asia, but today, I say that inertia and paralysis have taken place in our External Affairs Ministry in Vietnam, President Nasser is taking active interest; the President of Ghana has gone to Hanoi. What are we doing, except expressing some platitude, except saying that our stand continues to be what it used to be in the past? That way, things cannot go on, and something should be done about it.

Our country has a great responsibility in the Asiatic world. The other day, the Tashkent pact was signed. I whole-heartedly welcome this. The effect of this pact could be this: as my hon. friend, Dr. Lohia has expressed his views, a day will come when India and Pakistan which were culturally, politically, geographically and historically one, will come closer if not become one. The Tashkent pact should not make us blind to certain oaths, to certain views and to certain decisions that we have taken in the past. We had decided and we had expressed here not once or twice but a number of times, that our all-out support will go to those people in Pakhthoonistan, who are fighting for their liberation under the dynamic leadership of Khan Abdul Gaffar Khan. The Tashkent agreement should not make us blind to the fact that we have offered our support to those valiant revolutionaries in Bengal who are fighting against the oppression of a military regime. We should not forget this thing. We have signed the Tashkent pact but by that it does not mean that we forget our right to support the liberation movement in a country which is being ruled by a military regime.

Sir, the other day, I heard the speech of Shri Manoharan, the leader of the DMK, for whom I have great respect. He read a whole article in which he attacked our Home Minister. I am one of the admirers of our Home Minister. He is doing good work to root out corruption although he has not succeeded. I hope and trust that he gets the co-operation from all sections of the House, from this side as well as that side, to root out corruption and to redeem his pledge that within two years he will be able to root out corruption.

Shri Manoharan pointed out that the house of an astrologer, named Haveli Ram was raided. I am reliably informed that no house of Haveli Ram was raided. He also pointed out that Haveli Ram happens to have a son by name Chamanlal whose house was also searched. I am informed that Haveli Ram has no son whose name is Chamanlal. I hope and trust that leaders of parties, before making such allegations, will make proper enquiries and then say what they wish to say.

I am one of those who are keen to see that corruption is rooted out, but I accuse this Government; this Government has failed so far to root out corruption. At the same time, I have not come out with allegations that are not true and which are false.

Before I conclude, once again, I thank the President for the Address which he has given to both Houses of Parliament. Once again, I appeal to our Prime Minister who is new to this House as Prime Minister. I appeal to her that she should realise that the country has great hopes in

[Shri Ansar Harvani.]

her; that the country looks to her that the resolutions that the Congress has passed from time to time are not thrown into the waste-paper basket; the country looks towards her to see how a socialist country and a socialist society can be reconstructed. Let her take the first step in this direction by nationalising the banks. Let us take the first step by bringing the foodgrain trade in the national sector. Let her take at least these two actions and then we will see that the entire country and the entire party and the entire people will be behind her in the same way as the country was behind her father.

श्री मौर्य : आदरणीय अध्यक्ष महोदय, माननीय राष्ट्रपति जी का भाषण मैंने सुना और बड़े गौर से पढ़ा भी लेकिन उसमें एक शब्द भी मैंने यहां के दस करोड़ शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइब्ज के बारे में जो कि आर्थिक विषमताओं के शिकार हो रहे हैं, समाज में जो उनका अभी भी उत्थान नहीं हो पा रहा है जिस रूप में कि होना चाहिए था, उस बारे में एक शब्द भी नहीं पाया । यह देख कर मेरे दिल को बहुत दुख हुआ और दुख ही नहीं मुझे आश्चर्य भी हुआ कि राष्ट्रपति जी की समझ से, उनकी विद्ववता से इतनी महान राष्ट्र की समस्या ओझल कैसे हो गई । श्रीमन्, जब शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइब्ज की बात आती है तो आप ही नहीं इस सदन के बहुत से आदरणीय सदस्य इस बात को मानेंगे कि अभी भी वह आर्थिक विषमताओं के शिकार हैं । अभी भी उनकी माली हालत बहुत खराब है । अभी भी इस देश में, शहर में जाने दीजिए, मैं मानता हूं शहरों में छूआछूत नहीं है लेकिन अभी भी देश के जो छोट छोटे देहात हैं वहां पर वह छूआछूत के शिकार होते हैं । अभी भी उनकी बरातें गाजे बाजे के साथ नहीं चल सकतीं । मैं अभी एक मेरठ जिले के गांव में गया था । वहां पर एक दूल्हे को सिर्फ इसलिए मार दिया गया कि वह भंगी जाति का था और वह गाजे बाजे से अपनी बरात चढ़ाना चाहता था. . . .

एक सदस्य : भंगी न कह के बाल्मीकि कहिए ।

श्री मौर्य : बाल्मीकि न कह के भंगी और चमार कहूं तो ज्यादा अच्छा है ताकि तुम लोगों को शर्म आये और तुम इस धर्म को छोड़ो जिसमें कि इन्हें नीच कहा जाता है ।

श्रीमन्, जब मैं इस व्यवस्था पर आता हूं, मैं देखता हूं कि संविधान में एक विशेष धारा दी हुई है कि इनका रेप्रेजेन्टशन सरकारी नौकरियों में हो लेकिन जब सरकारी नौकरियों में देखते हैं तो एक भी ऐसा मंत्रालय नहीं है जहां पर कि शिड्यूल्ड कास्ट लोगों का परसेंटेज, जो प्रतिशत उनके लिए संविधान में रखा है वह पूरा हो गया हो । इस देश में एक भी गवर्नर शिड्यूल्ड कास्ट का नहीं है । इस देश में एक भी कमिश्नर शिड्यूल्ड कास्ट या शिड्यूल्ड ट्राइब्ज का नहीं है । इस देश में सुप्रीम कोर्ट या किसी भी हाईकोर्ट का जज शिड्यूल्ड कास्ट या शिड्यूल्ड ट्राइब्ज का नहीं है । इस देश में एक भी आई० जी० शिड्यूल्ड कास्ट या शिड्यूल्ड ट्राइब्ज का नहीं है । इस देश का एक भी हाई कमिश्नर या डिप्टी कमिश्नर या एम्बसेडर शिड्यूल्ड कास्ट या शिड्यूल्ड ट्राइब्ज का नहीं है । जब इस तरह की बात आती है तो मुझे ऐसा लगता है कि यह लोकशाही नहीं, यह लोकशाही का ढोंग है जो देश की शोषित जनताकी आंख पर पट्टी बांधने के लिए रखी गई है । जब तक उनका रेप्रजेन्टेशन, उनका प्रतिनिधित्व वहां पर सरकारी नौकरियों में या उन विशेष स्थानों में जहां पर कि होना चाहिए, नहीं होता तब यह लोकशाही नहीं है । वह लोकशाही जिसमें दस करोड़ जनता का रेप्रजेन्टेशन न हो, ऐसी लोकशाही, ऐसे जनतंत्र, ऐसे पार्लियामेंट्री डेमाक्रेसी को मैं मानने के लिए

तैयार नहीं हूं कि वह सच्चे सिद्धांतों पर चल रही है ।

फूड क्राइसिस की बात जिस समय आती है, उसके बारे में बहुत कुछ चर्चा यहां पर हो चुकी । उपज कम है, यह सभी मानते हैं और जो कुछ पैदा होता है उसका सही बटवारा नहीं होता है, यह दो ही कारण हैं इस समस्या के । पहला कारण है कि उपज कम है । उपज की कमी किस तरह से दूर हो सकती है ? उपज बढ़े तभी यह दुख दूर हो सकता है । उपज बढ़ाने के लिए यहां की परती जमीन को जो गोचर के नाम पर, फारेस्ट रिजर्व के नाम पर या जंगलात के नाम पर, नहरों के किनारे या रेलों के किनारे, जो अभी भी करीब दो करोड़ एकड़ बेकार पड़ी है जब तक वह खेतिहर मजदूरों को नहीं दी जाती है तब तक उपज नहीं बढ़ेगी । यही नहीं, जब तक हम यह सिद्धांत नहीं बना लेते कि जिस जमीन में भी हल चले उसमें बीज पड़े और जिस जमीन में भी बीज पड़े वहां पर पानी पहुंचे, तब तक उपज नहीं बढ़ सकती है । अभी भी इस देश की 16 प्रतिशत जमीन ऐसी है जिसमें कि हल चलता है और 16 प्रतिशत जमीन में हल चलता है, बीज पड़ता है, लेकिन पानी नहीं पहुंचता । जब तक यह सरकार वहां पर चाहे नहर का पानी पहुंचाये, चाहे ट्यूबवेल का पानी पहुंचाये, चाहे रहट का पानी पहुंचाये, जब तक वह ऐसी व्यवस्था नहीं करती और जिस जमीन में भी हल चले, बीज पड़ जाय, वहां अगर एक बीज का दाना भी बगैर पानी के सूखता है तो ऐसी सरकार को सरकार कहना सरकार की तौहीन है । इनका पहला कर्तव्य होना चाहिए, पहला धर्म होना चाहिए, यह सिद्धांत होना चाहिए कि जितनी भी जमीन में हल चलता है, बीज पड़ता है, उसमें पानी अवश्य पहुंचना चाहिए । एक तो यह बात है ।

दूसरी चीज यह है कि मैंने बार बार इस सदन में कहा है कि आपको अपनी नीति को बदलना होगा । यहां पर माननीय सिन्हा साहब मौजूद हैं, उनके बंगले पर भी एक बार मैंने कहा था :

Let the land of the nation go to the actual tiller of the soil or mechanised farming is the answer to the problem.

या तो देश की भूमि को जिसमें हल चलता है उस किसान और मजदूर के हाथ में दो जो खुद हल चलाता है वरना मेकेनाइज्ड फार्मिंग होने दो । अमरीका जैसे बड़े बड़े फार्म्स बनने दीजिये खाद्य समस्या हल हो जायगी लेकिन और समस्याएं बढ़ सकती हैं । चूंकि नक़ल करने की आप की आदत पड़ गयी है इसलिए मैं आप को बतलाना चाहता हूं कि जब तक यह सरकार आंख खोल कर इन दोनों सिद्धांतों में से एक पर नहीं चलेगी इस समस्या का हल नहीं हो सकता और उपज नहीं बढ़ सकती है । मैं किसी सिद्धांत के ऊपर बल नहीं देता मैं तो केवल यह कहता हूं कि देश किसी भी सिद्धांत को मान ले, देश की उपज बढ़नी चाहिए ताकि हमारे मुल्क को किसी अन्य मुल्क के सामने हाथ न पसारना पड़े और भीख न मांगनी पड़े । इसीलिए मैं ने कहा कि जब तक इन दोनों सिद्धांतों में से एक सिद्धांत नहीं माना जायेगा तब तक इस देश की उपज नहीं बढ़ सकती है । लेकिन यह सरकार आधी तीतर और आधी बटेर के समान है । यह सरकार अंग्रेज की फौज के उस रंगरूट के समान है कि जब उस रंगरूट से उस के अफसर ने पूछा "व्हाट इज दी टाइम" तो उसने उत्तर दिया "सर टेन ओ क्लौक" आधो न्यारो । साढ़े दस बजे का समय उस ने इस प्रकार बतलाया । जब तक एक निश्चय कर के दृढ़ता के साथ नहीं चला जायगा तब तक उपज नहीं बढ़ेगी ।

श्रीमन्, उपज बढ़ाने के लिए यहां पर एक माननीय सदस्य ने कहा था कि जो सुविधा आप किसी बिजनैसमैन को और इंडस्ट्रियलिस्ट्स को बैंकों के द्वारा देते हैं वही सुविधा आप को किसानों को देनी होगी ।

[श्री मौर्य]

इस के अतिरिक्त वहां और भी बहुत सी चीजें हैं ।

बंटवारे के बारे में मैं सिर्फ यह कहना चाहता हूं कि इन गद्दियों को हासिल करने के लिए आप ने एक देश के दो देश कर दिये। अब जोंस बना कर इस भारत देश के और अनेक देश आप मत बनाइये । यह जोनल सिस्टम इस देश के अन्दर दीवार बना हुआ है और उस ने देश की एकता के लिए बहुत बड़ा खतरा पैदा कर दिया है ।

अब मैं खाने की चीजों के वितरण के ऊपर आता हूं । फूड राशनिंग आप केवल शहरों में कर रहे हैं जहां पर कि खाते पीते लोग रहते हैं । अगर कोई गरीब है मजदूर है तो वह गांवों में खाना खा सकते हैं लेकिन जो गांव के खेतहीन मजदूर हैं और दूसरों के खेतों में मजदूरी करते हैं उन को आप भूल जाते हैं और उन करोड़ों गरीब किसान मजदूरों के लिए आप राशनिंग का कोई इन्तजाम नहीं करते हैं । जब तक आप उन की व्यवस्था नहीं करते हैं तब तक राशनिंग करना एक बेकार की बात होगी । इस के बारे में मैं ज्यादा नहीं कहना चाहता . .

सभापति महोदय : माननीय सदस्य का समय समाप्त हो रहा है ।

श्री मौर्य : अभी तो दो, तीन मिनट ही हुए हैं ।

Mr. Chairman: The Republican Party has been given only 7 minutes.

श्री मौर्य : अब श्रीमन्, मैं अपने दल का केवल अकेला सदस्य ही यहां पर हूं, एक को इस सदन से हटा दिया गया और दूसरा स्वतंत्र दल में चला गया । मुझे कृपया थोड़ा समय और दे दीजिए ।

अराजकता के बारे में, कानूनशिकनी के बारे में मुझे यह कहना है कि यह हर कदम पर होती है । कानूनशिकनी के बारे में यदि यहां पर गृह मंत्री होते तो मैं उन को बतलाता कि उन की ठीक नाक के नीचे किस प्रकार नंगी अराजकता का नाच हो रहा है । यहां पर एक पाप घर है जिसको कि विट्ठल भाई पटेल हाउस कहा जाता है । वहां पर मेरे एक मित्र अपनी पत्नी का इलाज करने के लिए आये थे । उनकी पत्नी उसी दिन वहां पर खो गई और पुलिस को तुरन्त ही इत्तिला भी की गई लेकिन कोई पता नहीं लगा । एक महीने तक उन के साथ इसी इमारत में बलात्कार होता रहा और आखिर कार उन की मौत हो गई । चार तालों के बीच में लाश निकली जिसकी कि तालियां इनक्वायरी आफिस में रहती हैं । जब देश की राजधानी में यह हाल हो तो दूर के देहातों में मेरी गरीब बहन बेटियों के साथ किस प्रकार का सलूक होता होगा जहां पर कि पुलिस वाले भी अत्याचारों में शामिल हो जाते हैं । यह तमाम चीजें हैं जो कि सरकार को देखनी होंगी ।

श्रीमन्, अन्त में मैं इमरजेंसी के बारे में एक शब्द और कहना चाहूंगा । इमरजेंसी के नाम पर अराजकता बढ़ती जा रही है । विरोधी दलों का दमन किया जा रहा है लोकतंत्र के हित में इमरजेंसी का शीघ्र से शीघ्र अन्त किया जाए ।

हम बहुत बुरे कन्वेंशंस डाल रहे हैं । सरकार एक ऐसा ट्रेडीशन डालती चली जा रही है जिससे यह देश गलत रास्ते पर चला जा सकता है । कल जो हमारे पूर्वजों ने किया आज वह हमारे लिए इतिहास है और आज जो हम करेंगे वह आगे आने वाली सन्तान के लिए इतिहास होगा । यह बड़े दुर्भाग्य की बात है कि केबिनेट में 14 या 15 के लगभग मिनिस्टर्स हैं, ठीक तरह मालूम

नहीं, क्योंकि हर रात कोई न कोई मिनिस्टर तबदील होता रहता है। उन में से 7 या 8 लोकसभा से हैं और 7 राज्य सभा से हैं। यह जनतंत्र के हित में नहीं है। यह बैकडोर पालिटिक्स लोकतंत्र के विपरीत है। यदि यह जनता के हितैषी हैं तो जनता के बल पर चुन कर आयें और तब केबिनेट मिनिस्टर बनें।

वह गलती जो कल आपने पाकिस्तान को बना कर की आज मत करो। ताशकंद का समझौता इसी तरह की एक भयंकर भूल है। आप किन के साथ समझौता या अच्छे सम्बन्ध चाहते हैं? उस पाकिस्तान के साथ जिसकी कि फितरत में झगड़ा है। सन् 1948–49 के अनुसार अपनी फौजों की ताकत घटा कर आज 1948–49 की परिस्थिति में जाना निरन्तर भूल होगा। पाकिस्तान फिर हमला करेगा फिर झगड़ा करेगा। यदि आप ऐसा करते हैं तो देशद्रोह का कार्य करेंगे। कल जो आप ने नारा लगाया था चीनी हिन्दी भाई भाई और फिर आप इस नारे के शिकार हुए तो आज कहीं आप पाकिस्तान हिन्दी, भाई, भाई का नारा लगा कर भूल न करें। पाकिस्तान को शक्ति से ही मित्र बनाया जा सकता है।

Shri Kappen (Muvattupuzha). Mr. Chairman, it is with a deep sense of pride and in a spirit of elation that I stand up to support this motion.

Our achievements during the last one year are so magnificent that they will go down into the history of this nation and will be a glorious chapter in it. The fight put up by our soldiers in the field, their valour and the sacrifice that they made, the unity and sacrifice showed by our people, the leadership given by our late lamented Prime Minister and the way Pakistan, the Foreign Minister of which country boasted that he would be taking his tea in the Red Fort, has been brougt to agree to the position that force should not be used in the settlement of disputes, all these are matters for which any Indian can be proud.

When I was listening to the eloquent speech delivered by Shri Dandekar, I thought Cicero or Demosthenes had come to life. I felt proud that we have got such brilliant orators in this House. But, Sir, oratory is a poor substitute for truth and fairness. Shri Dandekar was mentioning about the mounting corruption in high level Sir, I ask, is there so much of corruption in this country? There may be persons in power who are misusing it. I agree that such persons should be brought to book and punished. But this sort of general mud-slinging and generalisation is wrong and dangerous because it will be giving a bad picture of the country to the world outside. Not only that, Sir, if this kind of mud-slinging is to go on, people with integrity and character will never come into public life. Therefore, I pray, I request all concerned, to refrain from such mud-slinging and generalisation. If there are people who are misusing their position, bring them to book; if you have got specific evidence, bring the matter before this House; I have no objection.

The other day Shri Manoharan was quoting a certain story from somewhere. It was pointed out by Shri Harvani, it has been proved now that there is no such astrologer by that name and he has no such son.

Shri Ram Sewak Yadav: He said that he has no son by that name.

Shri Kappen: Unless one is so sure about these things, one should not mention them. In fact, when I heard this story, even without knowing there is no such son, I felt that this story should not have been narrated in this House. It smelt of the gutter. It would have been a good topic of conversation for country wenches, but

(Shri Kappen.)

not for this House. Therefore, I pray again that we must stop this sort of mud-slinging on a general scale.

Shri Dandekar referred to the paragraph of the President's Address where he mentioned about the foreign policy and said in a decisive way "*Shanti, Shanti, Shanti*" meaning that we stand for peace, we stand for peace. Christ, Asoka, Buddha, Mahatma Gandhi, all the sages and great men of the world have worked and prayed for peace. We are praying for peace and we are working for peace in this country and in the rest of the whole world. There is nothing shameful in that. But when the time came, when we had to meet the enemies, we met them bravely, won the war and brought them down. Therefore, talking of peace is not something wrong.

Then Shri Dandeker was saying that the Defence of India Rules are being used for purposes for which the ordinary law of the land could be used. I do not say it is untrue—because it is unparliamentary to say so—but I say it is a gross exaggeration. There is a controversy going on whether the emergency should be revoked once for all and whether the Defence of India Rules should be revoked. Since they have continued from October 1962, *prima facie* it would appear that we should revoke it. But I would request every member of this House to go back to the time when the emergency was proclaimed. It was proclaimed in October 1962 when there was a measure attack by the Chinese on our frontiers. That aggression was vacated in November 1962. But then nobody said that the emergency should be revoked. Then came the Pakistani aggression. Nobody ever thought that Pakistan would be attacking us. Suppose we had no emergency legislation, would we have met the Pakistani aggression with the same preparedness as we have done now? Certainly not. The emergency powers and the Defence of India Rules helped us in a great way in meeting the Pakistani aggression.

On the 16th of February the Defence Minister made a statement in this House about what is happening in our borders. The Chinese are massing their armies, building bunkers and improving their communications on our borders. They are even intruding on our territory. Can we say that the emergency has ceased? Will it be right for us, as reasonable men, in the face of what is happening on the borders, to withdraw this emergency? I feel that it will not be wise for us to do that. The emergency must continue.

Shri Vasudevan Nair (Ambalapuzha): You are trying to defend an indefensible case.

Shri Kappen: No, it is Shri Vasudevan Nair's case that some people who were kept under arrest for the last three years, I certainly would agree with him and say that the Home Minister may be pleased to consider each case on its individual merit and if it is not against the security of the State, they may be released. Therefore, I request the Home Misister to see that each case is reviewed properly and if it is not against the security of the country, these persons may be released. But that is no reason why the emergency should be revoked.

Shri Warior: When he is saying this, is his heart in it?

Shri Kappen: Now, coming to the economic front, our achievements after we initiated the Plans are really magnificent. Our national income was increased from Rs. 8,850 crore in 1951 to Rs. 15,000 crores in 1965. Similarly, our industrial production has gone up very much. Specially in the matter of steel, sugar and cement, it has gone up by 300 per cent. In various other matters

also, there has been tremendous progress in this country. But with all that, we are facing a crisis; our economy is facing a crisis.

Shri Daji: Crisis of intelligence.

Shri Hari Vishnu Kamath: Of character.

Shri Kappen: On three fronts we are facing the crisis—one is the mounting prices, second is the capital market and thirdly we are facing the foreign exchange crisis. Prices of things have gone up.

Shri Mohammed Koya (Kozhikode): What else do you want?

Shri Kappen: What I want I know; what Shri Koya wants I do not know.

Shri Mohammed Koya: I want to know.

Shri Kappen: With regard to the prices of commodities, specially of foodgrains, the prices have gone up. Not only have the prices gone up, there is a dearth and shortage of every commodity. What we in Kerala are getting is only half a litre of kerosene oil for a week for a family. Our children are not able to study their lessons. They have no food. Desperate as they are, if they go into the streets, can they be blamed? There is shortage of sugar; there is shortage of even ordinary *dal* in the markets of Kerala.

Shri J. B. Kripalani: Yet, we are progressing.

Shri Kappen: That is the present situation in which we are. The Food Minister has promised that within five years we will be reaching self-sufficiency in food.

Shri Hari Vishnu Kamath: It was said in 1951 also by Jawaharlal Nehru.

Shri Kappen: I hope and believe that his promise will come true.

Shri Hari Vishnu Kamath: Kerala will be well fed.

Shri Kappen: But I will give him a word of caution. He is trying to bring in more fertilisers and inputs, but with the machinery that is there, I can assure him that he is not going to succeed. Where we have failed is that we have not been able to reach the millions of agriculturists, farmers, in this country during the last 18 years. We must change or overhaul the machinery by which we have been trying to reach the farmer. You may bring in any amount of fertilisers and other things but, I will tell you, it is not going to reach the farmer in time with the machinery that you have. We started a number of N. E. S. Blocks in the country. What is the result? What have we achieved? By how much have we been able to increase production? Therefore, I would request the Agriculture Minister to see that there is an overhauling of the machinery by which he is going to achieve the objective that he wanted to achieve.

16.50 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

Sir, I do not want to encroach upon the time of others. With these words, I support the Motion of Thanks and I extend my thanks to our President for the great Address he has given us.

श्री ओंकार सिंह (बदायूं) : आदरणीय उपाध्यक्ष महोदय, संकटकालीन घोषणा को खत्म करना चाहिये, इस की कोई आवश्यकता नहीं है। जब कि सरकार ताशकंद घोषणा के बारे में बड़ा विश्वास प्रकट कर रही है और कहती है कि अब शांति ही शांति है हमारे यहां और पाकिस्तान मे इस को कोई अन्देशा नहीं है, तो ऐसी दशा में क्या जरूरत रह गई है कि संकटकालीन घोषणा को कायम

[श्री ओंकार सिंह]

रखा जाय। इस को खत्म करना चाहिये। सभी यह महसूस करते है कि इसकी कोई आवश्यकता नहीं हैं, सुरक्षा कानून की कोई जरूरत नहीं है। उपाध्यक्ष महोदय, हम आपके द्वारा सरकार से निवेदन करना चाहते हैं कि इसकी कोई आवश्यकता नहीं है, इस को भंग कर देना चाहिये।

दूसरा मेरा निवेदन यह है, उपाध्यक्ष महोदय, खाद्य समस्या का जहां तक सवाल है, बराबर 18 वर्षों से सरकार यही विश्वास दिलाती रही है कि खाद्य के मामले में हम स्वावलम्बी हो जायेंगे, परन्तु सरकार हो नहीं पाई और मालूम ऐसा होता है कि हम लोग अमरीका का अन्न खा-खाकर शायद भारतमाता की जय बोलना भूल कर अमरीका माता की जय बोलेगें। मुझे कोई वजह नहीं मालूम होती कि 70 फी सदी यहां के नागरिक जो हैं, वे काश्तकार हैं और इतनी भूमि यहां हैं कि जिसमें काफी गल्ला उत्पन्न हो सकता है, परन्तु क्या कारण है कि जिसकी वजह से गल्ले की पूर्ति नहीं हो पा रही है। कुल 8 प्रति शत की कमी है और उस कमी हम इस विशाल देश के अंदर इस भारत भूमि में जहां अधिक से अधिक अनाज उत्पन्न हो सकता है, वहां उस कमी को पूरा नहीं कर पा रहे हैं और अमरीका से गल्ला ले कर हम खा रहे हैं। यह मैं तो नहीं कहता कि सरकार भीख मांगती है, परन्तु इतना जरूर कहना चाहता हूं उपाध्यक्ष महोदय, आपके द्वारा क्या यह गिरावट की बात नहीं है कि सरकार अपने देश का गल्ला न खाकर अमरीका का ही गल्ला खाती रहे। यह बड़े खेद की बात है और उसका कारण क्या हो सकता है सरकारी नीतियां ठीक नहीं हैं, जिनके कारण से किसानों के हाथ मजबूत नहीं हो रहे हैं और किसानों को सुविधाएं नहीं मिल रही हैं जिस से कि अधिक गल्ला उत्पन्न हो सकता है।

वैसे तो सरकार की बहुत सारी योजनायें बनती हैं, मालूम यह होता है कि बड़ा लम्बा-चौड़ा बजट एग्रीकल्चर के लिये रखा गया है, परन्तु किसान के पास पहुंचते पहुंचते उसकी बून्द ही रह जाती है। आपके सामने एक मिसाल पेश करना चाहता हूं। उत्तर प्रदेश के जिला बदायूं में दाता गंज ब्लाक है। उस ब्लाक में एक सज्जन को कुंआ बनाने के लिये तकावी दी गई और वह तकावी जब दी गई तो उस में से जो एग्रीमेंट भरवाया गया उस में यह था कि वह तकावी मिलने के एक साल बाद तक कुंआ बना लेगा। दुर्भाग्यवश: उसको रुपया मिला उस ने इंटें खरीदीं हैं नेहचक बनाया, उसकी नींव रखी परन्तु हर महीने तहसील में सीमेंट के लिये दरवाजा खड़खड़ाता रहा, तहसीलदार आश्वासन देते रहे कि अगले महीने मिलेगी, यहां तक कि पूरा एक वर्ष हो गया और एक वर्ष में भी उस को सीमेंट नहीं मिली और जब वह फिर सीमेंट का परमिट लेने गया तो उस को हवालात में बंद कर दिया गया।

आज आपकी मशीनरी का ढांचा ऐसा बिगड़ गया है, भ्रष्टाचार इतना बढ़ गया है कि जिसकी वजह से किसी साधारण किसान को कोई चीज आसानी से मिल नहीं सकती। समय पर बोने के लिये बीज नहीं मिलता और समय जब निकल जाता है तो काफी गल्ला एग्रीकल्चर स्टोर्ज पर पहुंचता है और जबर दस्ती किसानों को बेपा जाता है परन्तु समय पर नहीं मिलता। न खाद मिलती है समय पर और खाद में भी किसान कुछ खाद चाहते

हैं और दी कुछ खाद आती है। मुझे इस के बारे में भी एक मिसाल याद आती है, उपाध्यक्ष महोदय, कि जिला बदायूं में एक ब्लाक नेताख्क्स है, उस ब्लाक में एग्रीकल्चर का एक सीड स्टोर बनाया गया है, जिस की लगभग 15 हजार की बिल्डिंग बनी है और चार कर्मचारी वहां पर रहते हैं। मेरा अनुमान है कि लगभग चार सौ रुपये उनके वेतन में लगते होंगे, परन्तु वहां न कोई यन्त्र है कास्त का और न कोई बीज है और न खाद। खाद के लिये उन लोगों ने दातागंज में जमा कर रखा है जो वहां से छः मील है, उस ब्लाक में भी जगह नहीं है और जब कोई कास्तकार आता है तो वहां जाकर लेता है तो न मालूम उस से किस तरीके का मुआहिदा तय करते हैं और दातागंज में जाकर खाद देते हैं और लोग उस को वहीं बाजार में बेच लेते हैं, क्योंकि वह उनको वक्त नहीं मिल पाती है और इस तरह से भ्रष्टाचार होता है। तो मैं आपके द्वारा यह निवेदन करना चाहता हूं कि इस भारत की भूमि पर कोई वजह नहीं हो सकती है कि गल्ले की कमी रह जाय, अगर सरकार अपनी नीतियों को संभाले।

एक माननीय सदस्य: किसानों को मजदूरी कहां मिलती है।

श्री ओंकार सिंह: उपाध्यक्ष महोदय, ऐसी दशा में अगर सरकार ने अपनी मशीनरी न संभाली तो इसका मतलब यह समझा जायगा कि सरकार को अमरीका का गल्ला खाने का शौक है और देश अपने देश का अपने पैरों पर खड़े हो कर अपने गल्ले को खाना पसंद नहीं करती। अगर सरकार इस तरफ अपना कदम बढ़ाये मैं कहता हूं किसानों के लिये सिंचाई की सुविधाएं पैदा करे और जब सिंचाई की सुविधायें पैदा होंगी तो अवश्य गल्ला बढ़ेगा।

आज यहां फैक्टरियों के मजदूरों के लिये, दफतरों में काम करने वालो के लिये बहुत कुछ हो रहा है, परंतु जो देहातों में काश्तकारी का काम करते हैं उनको क्या मजदूरी मिलती है, उनको कितना पैसा मिलता है। इस गरानी में कैसे वह पेट भर सकते हैं। ऐसी दशा में उपाध्यक्ष महोदय, आपके द्वारा निवेदन करना चाहता हूं कि सरकार इस तरफ अपना ध्यान लगाये और काश्त के लिये, किसानों के लिये जो जरूरत की चीजें हैं वह जल्द से जल्द पहुंचाये और पानी और खाद की समस्या उनकी हल करे तो कोई वजह नहीं है कि यहां गल्ले की कमी रह जाय। मैं आपके द्वारा यह भी निवेदन करना चाहता हूं।

मैं यह भी निवेदन करना चाहता हूं कि आपको यह मालूम है कि चीन ने एटम बम बना लिया है। इस वास्ते क्या हमारे देश को एटम बम बनाना नहीं चाहिये ? हमारे लिये क्या एटम बम बनाना जरूरी नहीं हो गया है ? हमारी सरकार बड़ी शांति चाहने वाली सरकार है। परन्तु शांति रखने के लिये शक्ति की आवश्यकता है। यदि शक्ति नहीं है तो शांति की बात कोई नहीं सुनता है। अभी सरकार के सामने प्रमाण के रूप में आया है कि पाकिस्तान के साथ हम बराबर शांति शांति की बात करते रहे लेकिन पाकिस्तान हमारी बात का कायल नहीं हुआ, उस पर रजामंद नहीं हुआ, उसने हमारी शांति की वाणी को नहीं सुना। लेकिन हमारे स्वर्गीय प्रधान मंत्री श्री लाल बहादुर शास्त्री जी ने एक दृढ़ता से कदम उठाया और हमारी सेनाओं ने बहादुरी दिखाई और पाकिस्तान की सेनाओं का मुंह मोड़ दिया तो पाकिस्तान सोचने पर मजबूर हो गया कि अब उसके लिये लड़ना आसान नहीं है और ताशकंद में आ कर समझौते की बातचीत शुरू उसने की। मैं निवेदन करता हूं कि देश

[श्री ओंकार सिंह]

की सुरक्षा के लिये और शांति कायम रखने के लिये भी यह अत्यावश्यक है कि हम एटम बम बनायें। चीन उसको बना चुका है। हम इसी भरोसे पर बैठे रहें कि जब आवश्यकता होगी तो शायद अमरीका या रूस हमको एटम बम दे देगा तो मैं समझता हूं कि हमारी यह आशा पूरी नहीं होगी। मैं तो . . .

उपाध्यक्ष महोदय : माननीय सदस्य कल जारी रखें।

17.01 hrs.

CALLING ATTENTION TO A MATTERS OF URGENT PUBLIC IMPORTANCE—*contd.*

(ii) CRASH OF AN IAF PLANE NEAR GAUHATI

श्री मधु लिमये (मुंगेर) : मैं अविलम्बनीय लोक महत्व के निम्न विषय की ओर सुरक्षा मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें :

> "असम में बोरझार के हवाई अड्डे पर 22 फरवरी, 1966 को भारतीय वायुसेना के एक विमान का दुर्घटनाग्रस्त होना जिसके फलस्वरूप दस व्यक्तियों की मृत्यु होना"

The Minister of Defence (Shri Y. B. Chavan): I regret to inform the House that at approximately 15 30 hours on 22nd February, 1966 a Toofani aircraft engaged in a training exercise crashed near Gauhati airfield. The aircraft struck an aerial and crashed killing the pilot, Flying Officer J. S. Sidhu. The aircraft hit some huts and appeared to have caught fire on impact.

According to information available, several huts on the periphery of the airfield caught fire and a building belonging to the Assam Flying Club was badly damaged. The number of civilian casualties so far amount to eighteen. The details are as follows:—

Killed—8 (7 adults and 1 child).

Injured—10.

All those injured were given immediate medical aid by the Air Force and removed to the Gauhati Civil Hospital.

A Court of Inquiry with a senior officer of the Air Force as the Presiding Officer has already been convened to investigate the accident.

श्री मधु लिमये : यह प्रश्न तो असैनिक उड्डयन मंत्री से भी सम्बन्ध रखता है। श्री संजीव रेड्डी साहब तो हैं नहीं सदन में। कुछ प्रश्न तो सुरक्षा मंत्री के बारे में हैं लेकिन कुछ प्रश्न संजीव रेड्डी साहब के बारे में हैं।

इन दिनों में लग रहा है कि जाड़े के दिनों में, दिसम्बर से फरवरी तक दुर्घटनायें अधिक होती हैं। इन दुर्घटनाओं के बारे और अब की बार जो दुर्घटना हुई है उसको ले कर मेरा सवाल यह है कि विमान चलाने वाले जो लोग हैं उनको जो प्रशिक्षण दिया जाता है, उस में कोई कमी है या विमान में आधुनिक विद्युत चालित सामान रहता है यानी माडर्न इलैक्ट्रोनिक इक्विपमेंट का अभाव है या हवाई अड्डों के इंतजाम में खराबी है ? किन कारणों को ले कर दुर्घटनाओं का अनुपात इन दिनों में बढ़ रहा है ?

Shri Y. B. Chavan: As far as the question of accidents in the Air Force are concerned, as the House is aware, we had appointed a very high-powered committee to go into the causes of these accidents, and a very careful and studied report was produced by that committee. I had given some summary of that report to this House also. All these matters have been gone into there. If necessary, the hon. Member can go into it; if he wants, I can certainly supply that summary to him.

As far as this particular incident is concerned, it is very difficult for me to say exactly what the cause of the accident was, because a court of

inquiry has been convened, and we shall have to wait till their report comes.

Shri Warior (Trichur): But the Government took some steps on the enquiry report.

Shri Y. B. Chavan: We have certainly. A summary of the report, which I had submitted to the hon. House, gave the reasons for accidents and the recommendations of the committee. Steps have been taken about them.

श्री किशन पटनायक (सम्बलपुर) : क्या, अभी तक कोई प्राथमिक पूछताछ मंत्री महोदय ने की है और अगर की है तो क्या ऐसा कुछ पता चला है कि विमान चालक ने उस विमान को चलाने के पहले ज्यादा काम किया था और वह कुछ ओवर वर्क्ड हो गया था ?

Shri Y. B. Chavan: It is difficult for me to accept the suggestion of the hon. Member, because the pilot belonged to a certain squadron and that squadron was doing certain exercises. Before this accident, he was only about 25-60 minutes in the air in the same plane because he came from some other place to this particular place. So I have no information or evidence to show that he was overworked as such.

Shri Linga Reddy (Chikballapur): May I know whether the alleged indiscipline among airmen is responsible for this air crash?

Shri Y. B. Chavan: I do not think so.

Shri P. C. Borooah (Sibsagar): All modern airports nowadays are equipped with guided control instrument landing sets with the help of which an approaching aircraft could be safelanded. May I know whether this Borjhar airport was equipped with that instrument? If not, do Government propose to instal such sets in all important airports?

Shri Y. B. Chavan: In this particular case, there was no question of landing; there was, really speaking, no contact between the aircraft and civil control. They were doing some sort of exercise, the details of which I cannot disclose at the present moment. So there was no question of it being deprived of certain aid by reason of the airport not having certain equipment. I am saying this from available information. I think it is rather difficult to go into details at this stage, because investigation is going on.

श्री हुकम चन्द कछवाय (देवास) : जब से नई सरकार बनी है और प्रधान मंत्री ने शपथ ग्रहण की है, विमान दुर्घटनायें पांच हुई हैं और 169 लोग मरे हैं । ट्रेन दुर्घटनायें तीन हुई हैं और 32 लोग मरे हैं । प्रधान मंत्री जब पहली बार भाषण देने गई थीं तो भीड़ में बारह व्यक्ति मर गये थे । पुलिस की गोली से छः व्यक्ति मरे हैं । इसका मतलब यह है कि यह सरकार अच्छे मुहूर्त में नहीं बनी है । इसलिए क्या प्रधान मंत्री अपने पद से त्यागपत्र देंगी ?

Mr. Deputy-Speaker: The question must relate to the accident.

श्री हुकम चन्द कछवाय : मेरे प्रश्न का क्या हुआ है ।

श्री मधु लिमये : मुहूर्त के बारे में तो हवेली राम से पूछना पड़ेगा ।

श्री बागड़ी (हिसार) : कुछ कायदे होते हैं हवाई जहाज की उड़ान से पहले जिन की जांच पड़ताल जरूरी होती है और ऐसा कर चुकने के बाद ही उड़ान होती है । रक्षा मंत्री जी क्या यह बतलाने की कृपा करेंगे कि उड़ान के पहले वे तमाम कायदे कानूनों की जांच पड़ताल हो चुकी थी, हवाई जहाज की जांच पड़ताल कर ली गई थी ? अगर नहीं की गई थी तो इसका क्या कारण है ?

श्री यशवन्तराव चह्वाण : जैसा मैंने कहा है उसको तो छानबीन होने वाली है और उसके पहले कुछ कहना मुश्किल है। मेरी प्रिजम्पशन यह है और मैं यह मान कर चलता हूं कि हवाई जहाज द्वारा उड़ान भरने से पहले पूरी तरह से सब उसकी सफाई वगैरह उन लोगों ने की होगी। लेकिन इसके बारे में मैं आज अपनी कोई राय देना मुनासिब नहीं समझता हूं।

श्री यशपाल सिंह (कैराना) : जर्मनी में कानून बनाया गया है कि अनमैरीड लोगों के हाथों में हवाई जहाज न दिये जायें। ये जो अनमैरीड नवयुवक हैं इनको नोक झोंक हमेशा एयर होस्टेसिस से चलती रहती है। इन अनमैरीड नवयुवकों का दिमाग कभी सन्तुलित नहीं रहता है। मैं जानना चाहता हूं कि क्या इस तरह का कानून यहां भी बनाने आप जा रहे हैं ?

श्री यशवन्तराव चह्वाण : इस तरह का कानून बनाया तो एयर फोर्स के लिये बूढ़े लोगों को लेना पड़ेगा। यह तो मुश्किल है मेरे लिये।

श्री रामसेवक यादव (बाराबंकी) : मंत्री महोदय ने श्री मधु लिमये के प्रश्न के उत्तर में बतलाया कि एन्क्वायरी हुई थी लेकिन जो जांच हुई थी वह इस से पहले हुई थी। मैं जानना चाहूंगा कि क्या मौसम, चालकों की अकुशलता और आधुनिकतम विद्युत यन्त्रों के अभाव के कारण पर भी इस जांच में विचार किया जायेगा ? अगर नहीं किया जायेगा तो क्यों नहीं, और मौजूदा स्थिति क्या है ?

Shri Y. B. Chavan: As far as I can understand the point raised, it is a very relevant and legitimate question, and the enquiry committee to which I made reference has gone into all these aspects, and certainly even this investigation, when it reaches its conclusions as to what should be o will certainly do so in the light those observations and recommentions.

Shri A. P. Sharma (Buxar): Till the proceeding of the enquiry is completed, may I know if the families of the people who have died as a result of this accident will be paid compensation?

Shri Y. B. Chavan: Some sort of relief can be contemplated, but the compensation will possibly have to wait till the result of the investigation.

डा० राम मनोहर लोहिया (फर्रुखाबाद) : यह हवाई जहाज और उसके इंजिन कहां के बने हुए थे, और क्या मंत्री महोदय अब तक की जांच से पता लगा चुके हैं कि किस हद तक धातु का थक जाना और किस हद तक इन चालकों का जो सुरक्षा उपयुक्त समय है उस से ज्यादा हवाई जहाज को चलाना, इसके कारण हुए हैं ?

Shri Y. B. Chavan: The question that the hon. Member has raised is about the fatigue of the metal and the other points involved in it. It is normally taken into account when the question of maintenance of the aircraft is considered, and only those which are fit for service and flying are kept on the flying list. When we think of the serviceability of an aircraft, all these questions are gone into. As I said, I presume this particular aircraft must have been serviceable, otherwise they would not have allowed it. If it was not, certainly it would be disclosed in the investigation.

डा० राम मनोहर लोहिया : यह कहां का एंजिन था ?

श्री यशवन्तराव चह्वाण : मैं ने कहा कि तूफानी है और बाहर का है।

डा० राम मनोहर लोहिया : किस देश है यह नाम नहीं बतलाया ?

श्री यशवन्तराव चह्वाण : यू० के० का।

17 12 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on **Thursday**, *February* 24, 1966/*Phalguna* 5, 1887 (*Saka*).

GMGIPND—LS II—25 (a) LS—2—4 66—97